

No. PCC/DDD/NGT/PB/1706/2019/19-20/ 401
Office of the Member Secretary,
Pollution Control Committee,
DD & DNH,
Daman.

Date:- 03/07/19

To,
The Registrar,
Hon'ble National Green Tribunal,
Principal Bench,
New Delhi.

Sub: - Factual and action taken report in the Matter of OA No. 471 of 2019 before
the Hon'ble National Green Tribunal, Principal Bench, New Delhi- Reg.

Ref: - Hon'ble National Green Tribunal order dated 23/05/2019.

Sir,

With reference to the above cited subject, kindly find enclosed herewith the
factual and action taken report as per order dated 23/05/2019 issued by the Hon'ble
National Green Tribunal, Principal Bench, New Delhi in reference to the Original
Application No. 471 of 2019 in the matter of Jimmy Gulabbhai Patel Vs. Union Territory
of Daman & Diu & Ors.

Yours faithfully,


3/7/19

Member Secretary,
Pollution Control Committee,
Daman & Diu and Dadra & Nagar Haveli,
Daman

Encl: - As above

REPORT

Case No: Original Application No. 471 of 2019 before the Hon'ble National Green Tribunal

1. The Director of Industries and Mines had issued quarrying permissions to various units to carry out mining of stone chips [Granite (black trap stones)] on their land under the Goa, Daman and Diu Minerals Extraction & Removal Rules, 1985 (as amended on 01.04.2000). The list of the licensees and various other details such as area of operation, location etc. is enclosed at Annexure – I.
2. A committee under the Chairmanship of the Deputy Collector (HQ) with the Mamlatdar, Range Forest Officer and others as members was constituted to obtain the status of the Mining locations as per the contentions raised by the petitioner in the present case at Hon'ble National Green Tribunal, Principal Bench, New Delhi. The details such as distance from the educational institutions, health institutions, depth of mining operations along with photographs etc. are enclosed at Annexure – II.
3. The mining lease was granted to the lessee under the Rule 7 read with the Rule 22 of the Goa, Daman and Diu Minor Minerals Concession Rules, 1985 on certain conditions. A copy of the license to each unit is enclosed at Annexure – III. The lessee was supposed to pay royalty to the Government in advance on the mineral to be dispatched from the said land.
4. The Supreme Court Judgment reported in (2012) 4 SCC 629 has directed all the state government as well as the union territories to frame necessary rules under Section 15 of the Mines and Minerals (Development and Regulation) Act, 1957 taking into consideration the recommendations of MoEF in its Report of March 2010 and model guidelines framed by the Ministry of Mines, Govt. of India. Accordingly, the UT Administration of Daman and Diu framed new Rules, namely Daman and Diu Minor Mineral Concession Rules, 2013 under Section 15 of the Mines and Minerals (Development and Regulation) Act, 1957 thereby repealing the Goa, Daman and Diu Minerals Extraction & Removal Rules, 1985. The new Rules came in force on 15.07.2013.
5. Rule 11 of the Daman and Diu Minor Mineral Concession Rules, 2013 reads as:

"11. Period for which leases may be granted or renewed:-

- (1) A quarry lease for a minor mineral shall be granted for a period of not more than three years,*

Provided that the Administrator for reasons to be recorded in writing may reduce the period of lease depending upon the process of mining i.e. manual or mechanized.

Provided further that the existing Mining Lease holders under Goa, Daman and Diu Mineral Concession Rules, 1985 shall comply with the provisions of these Rules within one year from the coming into force of these Rules failing which their existing Lease shall stand terminated.

Provided further that the Mining Leases shall stand terminated on the expiry of three years from the publication of these Rules.

(2) The date of commencement of the period of lease granted under these Rules shall be date on which the lease deed is executed;

(3) The lease shall expire on the date specified in the lease deed unless it is renewed for a period of not more than six months on such terms and conditions as may be specified therein."

6. As per the Rule 11 (1) of the Daman and Diu Minor Mineral Concession Rules, 2013, the existing mining leaseholders under the old Rules were required to comply with the provisions of the new Rules within one year from the coming into force of the new Rules failing which their existing lease shall stand terminated. Also, the existing mining leases shall stand terminated on expiry of three years from the publication of the new Rules.
7. An inspection of the areas for which the licenses were granted under the old Rules of 1985 was carried out on 24.01.2017 and it was found that the mining activities were still being carried out in the erstwhile permitted Survey Nos. Therefore, a Notice was issued vide No. Col/Dmn/Civil Writ No.6/2016/1417/790 dated 25.01.2017 by the then Collector, Daman whereby the leases issued under the old Rules of year 1985 were terminated with immediate effect. A copy of the said Notice is enclosed at **Annexure – IV**.
8. Against the Notices given by the Collector Daman, the leaseholders filed around 20 Writ Petitions in the High Court of Judicature at Bombay vide WP No. 4704 of 2017 and others. A copy of one of those Writ Petitions is enclosed as **Annexure – V**. In the said petitions, the petitioners had challenged the Notice issued by the Collector, Daman as well as the vires of Rules 4 and 11 read with Rule 58 of the Daman and Diu Minor Mineral Concession Rules, 2013.
9. The Hon'ble High Court of Bombay had observed that the petitioners had also filed revision application before the Administrator of Daman and Diu in the same matter. Hence, during hearing on 27th April 2017, the Court directed the petitioners to appear before the Administrator and present their contentions raised in the application in the said petition. The Court had also directed the respondent authorities to not take any coercive

action against the petitioners. Also, the Hon'ble High Court of Bombay granted ad-interim relief to the petitioners in the Civil Application Nos. 13473 of 2017 and others (altogether 20 applications filed by the petitioners) vide Order dated 5th May 2017. Both the orders of the Hon'ble High Court of Bombay are enclosed at **Annexure – VI** and **Annexure – VII**.

10. The UT Administration of Daman and Diu moved a petition for vacating the ad-interim relief granted by the Hon'ble High Court of Bombay on the premise that the petitioners were not having 'Environmental Clearances' for carrying out the mining operations. But the ad-interim relief continued till next date of hearing. A copy of order passed by the Hon'ble High Court is enclosed at **Annexure – VIII**.

11. The revision applications filed by the leaseholders in the Court of the Administrator, Daman and Diu were disposed on 26th July 2017 where the Notice of the Collector, Daman dated 25th January 2017 was set aside and the cases were remanded back to the Collector for hearing the case afresh and pass speaking order on merits according to the Act/Rules in force. A copy of the said order is enclosed at **Annexure – IX**.

12. Accordingly, Show Cause Notices were issued to all the lease holders by the Collector, Daman/Director of Mines vide separate Notices dated 4th October 2017. A copy of one of such Notices is enclosed as **Annexure – X**.

13. Against the orders passed by the Administrator Daman and Diu vide order dated 26.07.2017 and Show Cause Notices issued by the Collector, Daman/Director of Mines dated 04.10.2017, the lease holders filed individual fresh Writ Petitions in the Hon'ble High Court of Bombay. The Writ Petitions filed by the quarry operators/mining units are collectively mentioned at **Annexure – XI**.

14. The PIL No. 56 of 2017 was filed in the Hon'ble High Court of Judicature at Bombay Civil, Appellate Jurisdiction by one Shri Uday Raman Patel against all the lease holders. The District Collector was directed to depute appropriate senior officer to the concerned forest with a view to ascertain whether any illegal mining activity was going on. A copy of the said petition is enclosed at **Annexure - XII**

15. On the other hand, it was observed by the Pollution Control Committee that the units carrying out mining operations and crushing plants were operating without any valid consent under the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention of Control of Pollution) Act, 1974. Also, the units have not obtained any environment clearances under

the EIA Notification, 2006 before carrying out any mining activities thereby violated the Environment (Protection) Rules, 1986.

16. The units were carrying out mining operations for last thirteen years without obtaining the Environmental clearances as per the EIA Notification, 2006. Also, they have not complied with the provisions under Rule 11 of the Daman and Diu Minor Mineral Concession Rules, 2013 whereby they were required to comply with the provisions of these Rules within one year from the coming into force. It means that for past five years the units were carrying out the mining operation illegally without compliances thereby causing harm to the ecological services.

17. A Notice of Direction u/s 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 31(A) of Air (Prevention and Control of Pollution) Act, 1981 was issued to all the units for carrying out operation without obtaining valid consent from the office of the Pollution Control Committee, DD and DNH under said Act vide separate Notices dated 23.12.2015. A copy of one of such Notices is enclosed as **Annexure – XIII**.

18. The industrial plants and the mining areas of the units were inspected by the Pollution Control Committee, DD and DNH on 03.01.2018 and it was found that the mining units were operational and had installed crusher machines. During the inspection it was found that

- a. The units were operating without valid consent to Establish/Operate/Renewal under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.
- b. The units were operating without complying with the standards prescribed under the Environment Protection Act, 1986.
- c. The guidelines established for setting up of the stone crushing plant were not followed.
- d. The units had not provided with any Air Pollution Control Devices leading to excess dust emission causing environmental hazards to the environment and life of human beings.

19. On the basis of the inspection report, Show Cause Notices were issued to the units before initiating action against them vide separate Notices dated 05.02.2018. A copy of one of such Notices is enclosed at **Annexure – XIV**.

20. Some of the mining units applied separately for obtaining Consent to Establish/ Consent to Operate/ Consent for Renewal under the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention of Control of Pollution) Act, 1974. All such applications were disposed of by

the PCC, DD and DNH through Online Consent Management and Monitoring System (OCMMS) and their status is enclosed at **Annexure – XV**. Few units have approached the Hon'ble Bombay High Court against the disposal of their consent applications.

21. All the mining operations and crushing activities were closed by the Pollution Control Committee, DD and DNH vide separate closure directions issued to them u/s 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 31(A) of Air (Prevention and Control of Pollution) Act, 1981 dated 21.05.2019 for the reasons mentioned therein. A copy of all the Directions issued by the Pollution Control Committee is enclosed at **Annexure – XVI**.

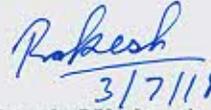
22. At present no mining activity or crushing operations are being carried out by any of the units. The units have been asked to obtain Environmental Clearance from the competent authority before carrying out any operation. All the permits/leases/licenses will be processed only after Environmental Clearance is taken.



(Ashwin Parihar)

Deputy Conservator of Forest

DAMAN



(Rakesh Minhas)

Collector, Daman/ Director of Mines,

Daman/ Member Secretary, PCC

Daman and Diu

Annexure - I

Status of Mining under the provisions of Goa, Daman & Diu Minor Minerals Extraction and Removal Rules, 1985.

Sr. No.	Name of the Unit	Name of Owner & Address	Survey No. & Area	Permission Granted Date	Permission valid upto
1.	M/s. Yatish Stone Quarry, Dunetha, Daman	Shri Rajesh Raghobhai Patel, R/o. Dabhel, Nani Daman	130/18 4000 sq. mts (Mining) 3677 sq. mts (Crushing)	28/07/2009	27/07/2019
2.	M/s. Vikram Stone Quarry, Dunetha, Daman	Shri Vikaram B. Tachak, R/o. Gokul Vihar, Station Road, Vapi (West)	130/2, 130/2-A & 150/3 27600 sq. mts (Mining)	29/06/2009	26/06/2019
3.	M/s. Parvati Stone Quarry, Dunetha, Daman	Shri Govind bhai Chhotubhai Desai, R/o. Sarodaya Society, Bunt Kunj, Katheria, Nani Daman	112/2, 117/5 & 113/4 11500 sq. mts (Mining) 3944 sq. mts (Crushing)	10/07/2009	08/07/2019
4.	M/s. Patil Stone Quarry, Dunetha, Daman	Shri P. D. Patil R/o. College Road, Katheria, Nani Daman	130/13-A & 130/13-B 4000 sq. mts (Mining)	29/06/2009	28/06/2019
5.	M/s. Shakti Stone. Dunetha, Daman	Shri B. M. Dangodara, R/o Nilgiri Aptt., Custom Colony Road, Vapi (West)	112/1, 134/2 & 138 8900 sq. mts (Mining) 13600 sq. mts (Crushing)	28/07/2009	27/07/2019
6.	M/s. Krishna Stone Works, Village Dunetha Hill, Daman	Shri Karshanbhai B. Tachak, R/o. Bhagoay Society, Vapi	130/20 3500 sq. mts out of 45000 sq. mts (Mining) 800 sq. mts (Crushing)	18/08/2009	17/08/2019
7.	M/s. Khodiyar Stone Works, Dunetha Hill, Daman	Shri Jayesh Balubhai Kidecha, R/o. Royal Residency, Chharwar Road, Vapi.	130/1-A 8000 sq. mts. (Mining) 4400 sq. mts (Crushing)	08/09/2009	07/09/2019
8.	M/s. Vaishali Stone Quarry, Village Dunetha, Daman	Shri Nilesh Vasantbhai Dalal, R/o. Asha Palav Complex, Chharwar Road, Vapi	130/1-D 10000 sq. mts (Mining)	28/07/2009	27/07/2019
9.	M/s. Jay Jalaram Stone Quarry, Dunetha, Daman	Shri Jayesh Patel, R/o. Patel Falia, Bhimpore, Nani Daman	130/ 2-A & B 10200 sq. mts (Mining)	29/06/2009	28/06/2019
10.	Shree Ashapura Stone Works, Village Dunetha, Daman	Shri Ashwinbhai L. Nandwana, R/o. Hanuman Mandir Road, Vapi	130/8 4000 sq. mts (Mining)	28/07/2009	27/07/2019
11.	M/s. Vishal Stone Quarry, Village Dunetha, Kunta Road, Daman	Shri Vishnubhai Zinabhai Kamli, R/o. Patel Falia, Magarwada, Moti Daman	131/2 2500 sq. mts (Mining)	18/08/2009	17/08/2019
12.	M/s. Asha Stone Quarry, Dunetha, Daman	Shri Arun S. Patel, R/o. Bhenslore, Nani Daman	130/4-A 6300 sq. mts (Mining) 2400 sq. mts (Crushing)	18/08/2009	17/08/2019
13.	M/s. Kishore C. Patel, Dunetha, Daman	Shri Kishore C. Patel, R/o. Nadhu Kunj, Kachigam Road, Vapi	130/3 & 130/3-A 8900 sq. mts (Mining)	08/09/2009	07/09/2019
14.	M/s. Mahalaxmi Stone Crush, Dunetha Hill, Daman	Shri Bhavsh L. Nandwana, R/o. Mahakalyan Trust, Hanuman Mandir Road, Vapi	130/10 4500 sq. mts (Mining)	29/06/2009	28/06/2019
15.	M/s. Saraswati Stone Works, Dunetha, Daman.	Shri Shantilal Hirabhai Patel, R/o. Patel Falia, Bhimpore, Nani Daman	130/5-A, 130/5-B, & 130/5-C 12200 sq. mts (Mining)	10/07/2009	08/07/2019
16.	M/s. Shivkrupa Stone Works, Village Dunetha, Daman	Shri Prabhubhai Laxman Mistry, R/o. Wadi Falia, Nani Daman	130/15 5400 sq. mts (Mining)	09/10/2009	07/10/2019
17.	M/s. Kyrie Infra Stone Quarry, Village Dunetha, Daman	Shri Rajeshkumar Janardhan Singh, R/o. Chanood Colony, GIDC, Vapi	112/4 4334 sq. mts (Mining)	24/12/2010	14/12/2020

18.	M/s. Varsha Stone Works, Dunetha Hill, Daman	Shri Mohan Laxman Kamli, R/o. Near jog Hospital, Dunetha, Nani Daman	130/6-A, 130/6-B, 130/6-C & 130/7 3500 sq. mts (Mining)	29/06/2009	28/06/2019
19.	M/s. Jay Ambe Stone Quarry, Village Bhimpore, Daman	Shri Shantilal Hiralal Patel, R/o. Patel Falia, Bhimpore, Nani Daman	303, 304/2, 304/3, 304/4 & 304/5 13360 sq. mts (Mining)	10/07/2009	08/07/2009
20.	M/s. Laxmi Stone Quarry, Village Bhimpore, Daman	Shri Amrut Dhanabhai Patel, R/o. Bhimpore Koliwad, Nani Daman	303 8000 sq. mts (Mining)	10/07/2009	08/07/2019
21.	M/s. Raj Stone Quarry, Village Bhimpore, Daman	Shri Khalpabhai B. Patel, R/o. Patel Falia, Bhimpore, Nani Daman	327/2 142200 sq. mts (Mining)	09/09/2010	30/06/2020

Annexure - II

STATUS OF MINING AREAS AS PER JOINT REPORT SUBMITTED BY THE COMMITTEE CONSTITUTED VIDE NO.PCC/DDD/NGT/PB/1706/2019/2019-2020/198 DATED: 04/06/2019.

Sr. No.	Name of the Quarry	Distance from Educational Institute (m)	Distance from Health Institute (m)	Distance from State road/coastal Highway (m)	Distance from PRF at Survey No.312 (m)	Depth of quarry area (m)
1.	M/s. Yatish Stone Quarry, Dunetha, Daman	1137	1637	237	239	5.02 (16.5 ft)
2.	M/s. Vikram Stone Quarry, Dunetha, Daman	1152	1504	725	409 530	29.65 (97.2 ft)
3.	M/s. Parvati Stone Quarry, Dunetha, Daman	975	1265	725	530	18.20 (59.7 ft)
4.	M/s. Patil Stone Quarry, Dunetha, Daman	1085	153	325	165	36.85 (120.9 ft)
5.	M/s. Shakti Stone. Dunetha, Daman	1023	1303	806	823	19.80 (64.9 ft)
6.	M/s. Krishna Stone Works, Village Dunetha Hill, Daman	1365	1812	403	Adjacent to North side 103	6.70 (21.9 ft)
7.	M/s. Khodiyar Stone Works, Dunetha Hill, Daman	1413	1742	936	253	18.70 (61.3 ft)
8.	M/s. Vaishali Stone Quarry, Village Dunetha, Daman	1353	1732	778	232	6.5 (21.3 ft)
9.	M/s. Jay Jalaram Stone Quarry, Dunetha, Daman	1257	1642	693	325	19.01 (62.6 ft)
10.	Shree Ashapura Stone Works, Village Dunetha, Daman	1384	1693	936	253	37.45 (122.8 ft)
11.	M/s. Vishal Stone Quarry, Village Dunetha, Kunta Road, Daman	1252	1537	987	662	1.00 (3.2 ft)
12.	M/s. Asha Stone Quarry, Dunetha, Daman	1354	1866	402	252	12.2 (40 ft)
13.	M/s. Kishore C. Patel, Dunetha, Daman	1293	1695	665	240	15.00 (49.2 ft)
14.	M/s. Mahalaxmi Stone Crush, Dunetha Hill, Daman	1152	1465	917	253	44.90 (147.3 ft)
15.	M/s. Saraswati Stone Works, Dunetha, Daman.	1335	1812 1752	403 533	Adjacent to North side 165	10.35 (33.9 ft)
16.	M/s. Shivkrupa Stone Works, Village Dunetha, Daman	1335	1752	403	Adjacent to North side 165	6.35 (20.8 ft)
17.	M/s. Kyrie Infra Stone Quarry, Village Dunetha, Daman	978	1223	782	1033	21.05 (69 ft)
18.	M/s. Varsha Stone Works, Dunetha Hill, Daman	1365	1707	403	Adjacent to North side 524	22.45 (73.6 ft)
19.	M/s. Jay Ambe Stone Quarry, Village Bhipore, Daman	1245	1642	682	287	14.09 (46.2 ft)
20.	M/s. Laxmi Stone Quarry, Village Bhipore, Daman	1996	2417	50	Adjacent to South side	16.25 (53.3 ft)
21.	M/s. Raj Stone Quarry, Village Bhipore, Daman	1280	2010	275	Reserved Forest area	30.00 (98.4 ft)

No. COL/DMN/Dy.Coll/2019-20/ 1193
U. T. Administration of Daman & Diu,
Office of the Deputy Collector (HQ),
Collectorate, Daman- 396220.

Dated- 21/06/2019

To,
The Member Secretary,
Pollution Control Committee,
DD & DNH,
Daman.

Sub:- Regarding submission of inspection report

Ref.:- Order No.PCC/DDD/NGT/PB/1706/2019/2019-20/198 dated-04/06/2019

Sir,

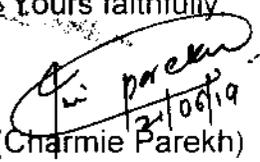
With reference to the subject cited above, it is to inform that Vide Order No.PCC/DDD/NGT/PB/1706/2019/2019-20/198 dated-04/06/2019, a Committee was constituted for finding the factual position and action taken report on the mining and stone crushing units.

Accordingly, the Committee has visited the site at Village-Dunetha and Bhimpore and with help of officials of Enquiry Officer, City Survey, Daman and Total Station Survey get the measurement and depth at the site and the details are ~~enclosed~~:

This is for your kind information and necessary action please.

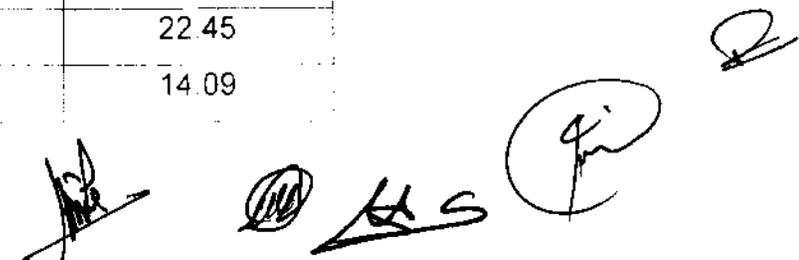
Encl:-As above

Yours faithfully


(Charmie Parekh)
Dy. Collector (HQ),
Daman

Details of quarry – wise average depth

Sr. No.	Name of Quarry	Village	Survey No.	Avg Depth (m)
1.	M/s Yatish Stone Quarry,	Dunetha	130-1(1)	5.02
2.	M/s Vikaram Stone Quarry	Dunetha	130/2, 130/2-A & 150/3	29.65
3.	M/s Parvati Stone Quarry	Dunetha	112/2, 117/5 & 133/4	18.20
4.	M/s Patil Stone Quarry	Dunetha	130/13-A & 130/13-B	36.85
5.	M/s Shakti Stone	Dunetha	112/1, 134/2 & 138	19.80
6.	M/s Krishna Stone Works	Dunetha	130/20	6.70
7.	M/s Khodiyar Stone Works	Dunetha	130/1-A	18.70
8.	M/s Vaishali Stone Quarry	Dunetha	130/1-D	6.5
9.	M/s Jay Jalaram Stone Quarry	Dunetha	130/2-A & 130/2-B	19.01
10.	Shree Ashapura Stone Works	Dunetha	130/8	37.45
11.	M/s Vishal Stone Quarry	Dunetha	131/2	1.00
12.	M/s Asha Stone Quarry	Dunetha	130/4-A	12.2
13.	M/S Kishor C. Patel	Dunetha	130/3, 130/3-A	15.00
14.	M/s Mahalaxmi Stone	Dunetha	130/10	44.90
15.	M/s Saraswati Stone Works	Dunetha	130/5-A, 130/5-B & 130/5-C	10.35
16.	M/s Shivkrupa Stone Works	Dunetha	130/15	6.35
17.	M/s Kyrie Infra Stone Work	Dunetha	112/4	21.05
18.	M/s Varsha Stone Works	Dunetha	130/6-A, 130/6-B 130/6-C & 130/7	22.45
19.	M/s Jai Ambe Stone Quarry	Bhimpore	303, 304/2, 304/3, 304/4 & 304/5	14.09



Sr. No.	Name of Quarry	Village	Survey No.	Avg Depth (m)
20.	M/s Laxmi Stone Quarry	Bhimpore	303	16.25
21.	M/s Raj Stone Quarry	Bhimpore	312	30.00



(Devang Patel)
IPO, Daman



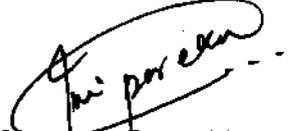
(K. S. Gaikwad)
Range Forest Officer,
Daman



(Sagar S. Thakkar)
Mamlatdar,
Daman



(Rajnikant Avadhiya)
Sub-Divisional Police Officer,
Daman



(Chamnie Parekh)
Dy. Collector (HQ),
Daman

Details of quarry - wise average depth

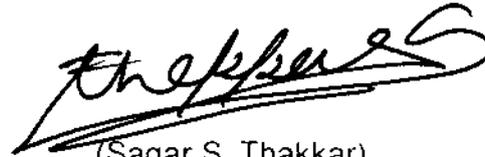
Sr. No.	Name of Quarry	Village	Survey No.	Approx. Top RL (mRL) (Assumed Original Surface)	Avg. Approx. Bottom RL (mRL) (Existing Profile)	Avg Depth (m)
1.	M/s Yatish Stone Quarry,	Dunetha	130-1(1)	44.75	37.70	5.02
2.	M/s Vikaram Stone Quarry	Dunetha	130/2, 130/2-A & 150/3	33.35	3.70	29.65
3.	M/s Parvati Stone Quarry	Dunetha	112/2, 117/5 & 133/4	34.30	16.10	18.20
4.	M/s Patil Stone Quarry	Dunetha	130/13-A & 130/13-B	62.00	25.15	36.85
5.	M/s Shakti Stone	Dunetha	112/1, 134/2 & 138	36.25	16.45	19.80
6.	M/s Krishna Stone Works	Dunetha	130/20	55.75	49.05	6.70
7.	M/s Khodiyar Stone Works	Dunetha	130/1-A	40.10	21.40	18.70
8.	M/s Vaishali Stone Quarry	Dunetha	130/1-D	51.70	45.20	6.5
9.	M/s Jay Jalaram Stone Quarry	Dunetha	130/2-A & 130/2-B	43.65	24.55	19.01
10.	Shree Ashapura Stone Works	Dunetha	130/8	49.85	12.40	37.45
11.	M/s Vishal Stone Quarry	Dunetha	131/2	30.00	29.00	1.00
12.	M/s Asha Stone Quarry	Dunetha	130/4-A	30.95	18.75	12.2
13.	M/S Kishor C. Patel	Dunetha	130/3, 130/3-A	31.35	16.35	15.00
14.	M/s Mahalaxmi Stone	Dunetha	130/10	56.10	10.20	44.90
15.	M/s Saraswati Stone Works	Dunetha	130/5-A, 130/5-B & 130/5-C	62.55	52.20	10.35
16.	M/s Shivkrupa Stone Works	Dunetha	130/15	63.75	57.40	6.35
17.	M/s Kyrie Infra Stone Work	Dunetha	112/4	26.25	5.25	21.05
18.	M/s Varsha Stone Works	Dunetha	130/6-A, 130/6-B 130/6-C & 130/7	72.10	49.65	22.45
19.	M/s jai Ambe Stone Quarry	Bhimpore	303, 304/2, 304/3, 304/4 & 304/5	27.25	12.35	14.09
20.	M/s Laxmi Stone Quarry	Bhimpore	303	27.50	11.25	16.25
21.	M/s Raj Stone Quarry	Bhimpore	312	32.50	2.50	30.00



(Devang Patel)
IPO, Daman



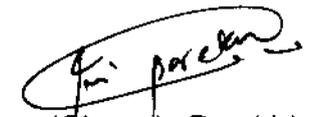
(K. S. Naikwad)
Range Forest Officer,
Daman



(Sagar S. Thakkar)
Mamlatdar,
Daman



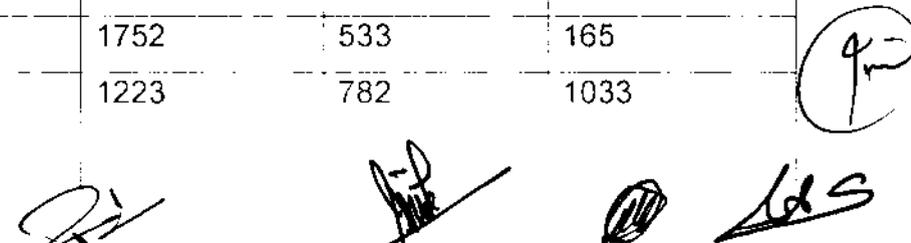
(Rajkant Avadhiya)
Sub-Divisional Police Officer,
Daman



(Charmie Parekh)
Dy. Collector (HQ),
Daman

DISTANCE OF QUARRY FROM SCHOOL/ HEALTH CENTRE/ COASTAL HIGHWAY/ RESERVE FOREST IN MTRS.

Sr No	Name of Quarry	Village	Survey No.	Area (in Sq. Mts.)	Distance from JNV-Central School, Dunetha	Distance from Govt. School, Bhenslore, Dunetha	Distance from Govt. High School, Bhimpore	Distance from Health Centre, Dunetha	Distance from Coastal Highway	Distance from Reserved Forest Sy. No. 312
1	M/S Asha Stone Work	DUNETHA	130/1(4)	6300	1354	2045	1450	1866	402	252
2	M/s Vishal Stone Quarry	DUNETHA	131/2	2500	1252	1452	2318	1537	987	662
3	M/s Vikram Stone Quarry	DUNETHA	130/2	27600	1187	1558	2102	1504	728	409
			150/3	1300	1152	1605	1762	1662	725	530
4	M/s Parvati Stone Quarry	DUNETHA	112/2	2600	975	1259	2014	1265	795	892
			117/5	2200	1106	1175	2147	1350	912	947
			133/4	6700	1152	1605	1762	1662	725	530
5	M/s Mahalaxmi Stone Crush	DUNETHA	130/1(6)	4500 out of 3700	1413	1737	1935	1742	936	253
			130/1(7)	8000 out of 11700	1152	1466	2210	1465	917	662
6	M/s Sarsvati Stone Work	DUNETHA	130/1(3)	12200 out of 45000	1365	2032	1500	1812	403	Adjacent to North side
			130/1(14)2	2561	1335	2025	1692	1752	533	165
7	M/s Sivkrupa Stone Work	DUNETHA	130/1(3)	5400 out of 45000	1365	2032	1500	1812	403	Adjacent to North side
			130/1(14)1	4100	1335	2025	1692	1752	533	165
8	M/s Kyrie Infra Stone Work	DUNETHA	112/4	4334	978	1128	2137	1223	782	1033



9	M/s Patil Stone Quarry	DUNETHA	130/13	4200	1085	1862	1641	1537	325	187
			130/13-A	4000	1571	2052	1875	1972	873	165
			130/13-B	4400	1579	2040	1903	1964	903	202
10	M/s Shakti Stone Quarry	DUNETHA	112/1	3100	1023	1303	2304	1303	806	832
			134/2	8900	1664	1339	2062	1338	848	823
11	M/S Kishor C. Patel	DUNETHA	130/3	2800	1293	1907	1724	1767	737	240
			130/3-A	4000	1355	1908	1669	1695	665	252
12	M/s Krishna Stone Work	DUNETHA	130/1(3)	3500 out of 45000	1365	2032	1500	1812	403	Adjacent to North side
		DUNETHA	130/1(14)B	800	1445	2132	1560	1887	527	103
13	M/s Khodiyar Stone Work	DUNETHA	130/1(6)	8000 out of 37200	1413	1737	1935	1742	936	253
14	M/s Varsha Stone Work	DUNETHA	130/1(3)	3500 out of 45000	1365	2032	1500	1812	403	Adjacent to North side
			130/7	5100	1378	1655	2028	1707	1017	524
15	M/s Vaishaili Stone Quarry	DUNETHA	130/1(5)	10000	1353	1792	1842	1732	778	232
16	M/s Jay Jalaram Stone Quarry	DUNETHA	130/2-A	5100	1257	1428	1678	1642	693	325
			130/2-B	5100	1245	1986	1688	1676	682	287
17	M/s Ashapura Stone Quarry	DUNETHA	130/8	4000	1384	1721	2017	1693	983	498
			130/1(6)	7200 out of 37200	1413	1737	1935	1742	936	253
18	M/s Yatish Stone Quarry	DUNETHA	130/1(1)	4000	1137	1980	1515	1637	237	239
19	M/s Laxmi Stone Quarry	BHIMPORE	303	4000 out of 68100	1996	2657	1206	2417	50	Adjacent to South side

al
(kar)

R

al

al

al

al

Sr No	Name of Quarry	Village	Survey no	Survey No. of Mining	Area (in Sq. Mts.)	Crushing	Area (in Sq. Mts.)
1	M/S Asha Stone Work	DUNETHA	130/1(4)	130/1(4)	6300	119/18,119/19 119/20	1000,900 & 500
2	M/s Vishal Stone Quarry	DUNETHA	131/2	131/2	2500	131/2	
3	M/s Vikram Stone Quarry	DUNETHA	130/2	130/2	27600	130/2	
			150/3(OFFICE)				2244
4	M/s Parvati Stone Quarry	DUNETHA	112/2	112/2	2600	117/3	
			117/5	117/5	2200	117/4	1700
			133/4	133/4	6700		
5	M/s Mahalaxmi Stone Crush	DUNETHA	130/1(6)	130/1(6)	4500 out of 3700		
			130/1(7)			130/1(7)	3700
6	M/s Sarsvati Stone Work	DUNETHA	130/1(3)	130/1(3)	12200 out of 45000		
			130/1(14)2			130/1(14)2	
7	M/s Sivkrupa Stone Work	DUNETHA	130/1(3)	130/1(3)	5400 out of 45000		
			130/1(14)1	130/1(14)1	4100	130/1(14)1	
8	M/s Kyrie Infra Stone Work	DUNETHA	112/4	112/4	4334		
9	M/s Patil Stone Quarry	DUNETHA	130/13				
			130/13-A	130/13-A	4000		
			130/13-B			130/13-B	
10	M/s Shakti Stone Quarry	DUNETHA	112/1			112/1&138	3100 & 10500
			134/2	134/2	8900		
11	M/s. Kishor C. Patel	DUNETHA	130/3 & 130/3-A				
12	M/S Krishna stone work	DUNETHA	130/(1)3	130/1(3)	3500 out of 45000		
			130/1(14)B			130/1(14)B	



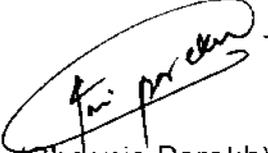
13	M/s Khodiyar Stone Work	DUNETHA	130/1(6)	130/1(6)	8000 out of 37200	135/3	4400
14	M/s Varsha Stone Work	DUNETHA	130/1(3)	130/1(3),130/7	3500 out of 4500 & 5100		
			130/7	--		131/3&4	1700 & 1500
15	M/s Vaishaili Stone Quarry	DUNETHA	130/1(5)	130/1(5)	10000	130/1(5)	
16	M/s Jay Jalaram Stone Quarry	DUNETHA	130/2-A	130/2-A & 130/2-B	5100 & 5100		
			130/2-B	--		158/6	3600
17	M/sAshapura Stone Quarry	DUNETHA	130/8	130/8	4000		
			130/1(6)	--		130/8	4000
18	M/s Yatish Stone Quarry	DUNETHA	130/1(1)	130/1(1)	4000	163	3677
19	M/s Laxmi Stone Quarry	Bhimpore	303	303	8000 out of 68100	303	
20	's Raj Stone Quarry	Bhimpore	312	312	142200	312	
21	M/s Jay Ambe Stone Quarry	Bhimpore	303	--		331/4	2600
			304/2	304/2	3340		
			304/3	304/3	3340		
			304/4	304/4	3340		
			304/5	304/5	3340		


(Devang Patel)
IPO. Daman


(K. S. Gaikwad)
Range Forest Officer.
Daman


(Sagar S. Thakkar)
Mamlatdar,
Daman


(Rajnikant Avadhiya)
Sub-Divisional Police Officer,
Daman


(Charmie Parekh)
Dy. Collector (HQ).
Daman

C/1086 C/3
C/1

DCF/DMN/52/93-94/540
Administration of Daman & Diu,
Office of
The Deputy Conservator of Forests,
Daman & Diu,
Daman.
Dated :- 22/02/2005.

To,
The Deputy Collector (H.Q.),
Daman.

Sub :- Change in land use pattern of PRF area of Daman by Private Parties regd/
Ref :- To your letter No. 2/45/2004-LND/7145 dated 07/02/2005.

Sir,

With reference to above cited subject, the required information as per available office records is as follows :-

Sr No.	Name of Village	Survey No.	Area
1.	Devka (RF)	127	9.90
2.	Katheria	6,9,10,11,13,14 & 15	8.65
3.	Dabhel	169,170,171,173,70,71,73	4.20
4.	Jampore (RF)	70,71 & 72	8.55
5.	Dhollac (RF)	122 (Part), 123 (Part), 125, 126	5.45
6.	Kadaiya	280(Part)	4.80
7.	Damanwada	5,6	3.90
8.	Saracruz (Bhimore)	303(P),307(P),308(P), 309(P), 311(P),312(P),313(P), 314(P),315,316(P),317,318,320, 324(P) & 325(P).	27.10
9.	Jumprim	7(P), 8 (P)	07.60

Contd.2.

o/c

0/108
C/40

10.	Dabhel II	375,376	30.25
11.	Kadaiya II	58	7.10
12.	Marwad	1,2,4,5,6	11.10
13.	Dunetha (Saracruz hill)	130	56.20
14.	Chanimora hill, Bhimpore	82	1.95
Total			186.75

Also find enclosed herewith the F.S.O. report No. FSO-GEN-MISC-84-36 dated 27th January 1988, which has given the Survey No. & other details in respect of Proposed Reserved Forest/Reserved Forest area of Daman & Diu. Further you are requested to get the areas surveyed from City Survey Mamlatdar/ competent authority for its authenticity.

This is for your kind information & needful please.

Yours faithfully

(S.S. Kandpal)
22/08/05

Deputy Conservator of Forests,
Daman & Diu,
Daman.

Encl :- As above.

Copy to :-

1. The Conservator of Forests, Daman, Diu & Dadra & Nagar Haveli, Daman for kind information please.
2. The Forest Settlement Officer, Daman for necessary action.
3. The Mamlatdar Daman for information.
4. The Concern file.

FORM NO. 1 & XIV

ગામ. નમુના નં. ૧ અને ૧૪

Date : 21/06/2019

Page 1 of 1

Name of field ગોવનવાડા
ખેતર નું નામ
S. No. : નં. 163
Sub Dn No. 1

VILLAGE દુણેઠા
ગામનું નામ
Taluka તાલુકો
DAMAN દમણ

Cultivable area વાવેતર લાયક ક્ષેત્રફળ	Ha. Ars. હે. અરે.	Name of occupant કબજેદારનું નામ	Khata No. ખાતા નં.	Mut. No. ફે. નં.	Name of the tenant ગણોતિયાનું નામ
(a)Dry Crop (અ)જરાયત	00-36-77	શ્રીવલ્લભ ગોપીલાલ કાબ્રા	૨	193	
(b)Garden (બ)અજાયત	00-00	00-05-04 સુરેશભાઈ રઘાભાઈ પટેલ		493	
(c)Rice રાઈ	00-00	રમણભાઈ રઘાભાઈ પટેલ		601	
(i)નવી ક્ષારી	00-00	રાજ રઘાભાઈ પટેલ		621	
(ii)	00-00	[ઘ પી.ડબલ્યુ.ડી. દમણ / યુ.ટી.		641	
(iii)	00-00	એડમીનીસ્ટ્રેશન ઓફ દમણ & દીવ]	૨	710	
Total Cultivable Area કુલ લાયક ક્ષેત્રફળ	00-36-77			723	
II Un-cultivable Area બિન ખેડાયેલ જમીન	00-00			755	
(a)Class (a)વર્ગ(અ)	00-00			806	
(b)Class (b)વર્ગ(બ)	00-00			888	
TotalUncultivable Area કુલ બિન ખેડાયેલ જમીન	00-00			60000628	
Grand Total કુલ ક્ષેત્રફળ	00-36-77			260000387	
				260000390	
				260000678	

Other Rights ઈતર હક્ક

Name of Person holding rights and nature of rights:

ઈતર હક્ક ધારણ કરનાર નું નામ તથા હક્ક નો પ્રકાર

સુરેશભાઈ રઘાભાઈ પટેલ

રમણભાઈ રઘાભાઈ પટેલ

રાજ રઘાભાઈ પટેલ

Remarks

2806-મે.ડે.એ.સા.દ.પાર્ટશન ઓર્ડર DT-16/08/2012 મુજબ હિસ્સા પાડવામાં આવ્યા DT-21/08/2012

Details of Cropped Area

Year વર્ષ	Name of the Cultivator ખેડનારનું નામ	Mode રીત	Season મોસમ	Name of Crop પાક નું નામ	Irrigated અજાયત		Unirrigated જરાયત ક્ષારી		Land not Available for cultivation ખેતી સિવાય ની જમીન		Source of irrigation સિંચાઈ ના પ્રકાર	Remarks શ્રેણી
					Ha. Ars. હે. અરે.	Ha. Ars. હે. અરે.	Nature પ્રકાર	Area ક્ષેત્રફળ Ha. Ars. હે. અરે.				
2017-2018	-	1	-	-					N.A	00-36-77	-	-

અંગે ઉપર થી નકલ કરી

Talathi Name :

Signature :

તાલાથી/Talathi
દુનલ સાઝા
Dunelha Saza

Yash Stone Quarry

FORM NO. 1 & XIV

ગામ. નમુના નં. ૧ અને ૧૪

Office Use Only.

Date : 15/06/2019

Page 1 of 1

Name of field ડુંગર
ખેતર નું નામ
S. No. : નં 130
Sub Dn No. 1 (1)

VILLAGE ડુણેકા
ગામનું નામ
Taluka તાલુકો
DAMAN દમણ

Cultivable area વાવેતર લાયક ક્ષેત્રફળ	Ha. Ars. હે. અરે.	Name of occupant કબજેદારનું નામ	Khata No. ખાતા નં.	Mut. No. ફે. નં.	Name of the tenant ગણોતિયાનું નામ
(a) Dry Crop (અ) જરાપત	00-40	[કેશરીચંદ મોતીચંદ]		1493	
(b) Garden (બ) બગીચા	00-00	પ્રમોદ કેશરીચંદ (વહીવટકર્તા)		2166	
(c) Rice પાણી	00-00	સતીષ કેશરીચંદ			
(i) નવી કાપી	00-00				
(ii)	00-00				
(iii)	00-00				
Total Cultivable Area કુલ લાયક ક્ષેત્રફળ	00-40				
II Un-cultivable Area બિન ખેડાણ જમીન	00-00				
(a) Class (a) વર્ગ (અ)	00-00				
(b) Class (b) વર્ગ (બ)	00-00				
Total Uncultivable Area કુલ બિન ખેડાણ જમીન	00-00				
Grand Total કુલ ક્ષેત્રફળ	00-40				

Other Rights ઈતર હકક

Name of Person holding rights and nature of rights:

ઈતર હકક ધારણ કરનાર નું નામ તથા હકક નો પ્રકાર

Remarks

2166-મે.ડે. ક્વે. શ્રીના સબડીવીઝન હુકમ તા-30/8/08 મુજબ ફેરફાર કર્યો 1/10/08

Details of Cropped Area

Year વર્ષ	Name of the Cultivator ખેડનારનું નામ	Mode રીત	Season મોસમ	Name of Crop પાક નું નામ	Irrigated બગીચા		Unirrigated જરાપત કાપી		Land not Available for cultivation ખેતી સિવાય ની જમીન		Source of irrigation સિંચાઈ ના પ્રકાર	Remarks શેરો
					Ha. Ars. હે. અરે.	Ha. Ars. હે. અરે.	Nature પ્રકાર	Area ક્ષે. અરે.				
2017-2018	-	1	-	-					પડતર	00-40	-	-

અસલ ઉપર થી નકલ કરી

Talathi Name :

Signature :

તાલાથી/Talathi
દુનથા સાઝા
Dunetha Saza

FORM NO. 1 & XIV

ગામ નમુના નં. ૧ અને ૧૪

પ્રકરને સામેલ રાખવા સારું
Office Use Only.

Date : 12/06/2019

Page 1 of 1

Name of field ખોટાવારી
ખેતર નું નામ
S. No. : ૧ 131
Sub Dn No. 2

VILLAGE દુણેડા
ગામનું નામ
Taluka તાલુકો
DAMAN દમણ

Cultivable area વાવેતર લાખક ક્ષેત્રફળ	Ha. Ars. હે. અરે	Name of occupant અવજેદારનું નામ	Khata No. ખાતા નં.	Mut. No. ફે. નં.	Name of the tenant અણોતિયાનું નામ
(a) Dry Crop (અ) જરાખત	00-25	[કેશરીચંદ મોતીચંદ]		1493 2923	છીબા રથા
(b) Garden (બ) બગીચાખત	00-00	પ્રમોદ કેશરીચંદ(વલીવટકર્તા)			
(c) Rice (ક) ચણી	00-00	સતીષ કેશરીચંદ			
(i) નવી કચારી	00-00				
(ii)	00-00				
(iii)	00-00				
Total Cultivable Area કુલ લાખક ક્ષેત્રફળ	00-25				
II Un-cultivable Area બિન ખેડાણ જમીન	00-00				
(a) Class (a) વર્ગ(અ)	00-00				
(b) Class (b) વર્ગ(બ)	00-00				
Total Uncultivable Area કુલ બિન ખેડાણ જમીન	00-00				
Grand Total કુલ ક્ષેત્રફળ	00-25				

Other Rights ઉત્તર હક્ક

Name of Person holding rights and nature of rights:

ઉત્તર હક્ક ધારણ કરનાર નું નામ તથા હક્ક નો પ્રકાર

વિષ્ણુભાઈ ઝીણુભાઈ કામલી

મામલતદાર શ્રીના હુકમના 18/3/2013 મુજબ

સર્વે.નં.131/2વાળી જમીનમાંથી 25 અરે જમીન 99

વર્ષનાં લીઝ પટ્ટે આપેલ છે.

Remarks

2923- મે મા સા દ ના લીઝ ઓર્ડર તા-18/03/2013 મુજબ 25 અરે જમીન વિષ્ણુભાઈ ઝીણુભાઈ કામલી ને 99 વર્ષ ના લીઝ પટ્ટે થી આપવામાં આવેલ છે

Details of Cropped Area

Year વર્ષ	Name of the Cultivator ખેડનારનું નામ	Mode રીત	Season મોસમ	Name of Crop પાક નું નામ	Irrigated બગાચાખત		Unirrigated જરાખત કચારી		Land not Available for cultivation ખેતી સિવાય ની જમીન		Source of irrigation સિંચાઈ ના પ્રકાર	Remarks શેરો
					Ha. Ars. હે. અરે	Ha. Ars. હે. અરે	Nature પ્રકાર	Area કે. અરે	Nature પ્રકાર	Area કે. અરે		
2017-2018	-	1	-	-					કસર, પડતર	00-25	-	-

અસહ ઉપર થી નકલ કરી

Talathi Name :

Signature :

તલાઠી/Talathi
દુનંદ્રા સાહા
Dunetha Saza

FORM NO. 1 & XIV

ગામ. નમુના નં. ૧ અને ૧૪

મકરની સામેલ રાખવા સારું
Office Use Only.

Date : 12/06/2019

Page 1 of 1

Name of field ડુંગર
ખેતર નું નામ
S. No. : ૫ 130
Sub Dn No. 2-A

VILLAGE ડુંગર
ગામનું નામ
Taluka તાલુકો
DAMAN દમણ

Cultivable area વાવેતર લાયક ક્ષેત્રફળ	Ha. Ars. હે. અરે.	Name of occupant કબજેદારનું નામ	Khata No. ખાતા નં.	Mut. No. ફે. નં.	Name of the tenant જમીનિયાનું નામ
(a) Dry Crop (અ) જસાયત	00-51	[કાલીદાસ ફૂંડીર પટેલ]		693 2422	
(b) Garden (બ) બગીચા	00-00	રમીલાબેન કાલીદાસ પટેલ			
(c) Rice (ક) ઝાડી	00-00	જયેશકુમાર કાલીદાસ પટેલ			
(i) નવી ઝાડી	00-00				
(ii)	00-00				
(iii)	00-00				
Total Cultivable Area કુલ લાયક ક્ષેત્રફળ	00-51				
II Un-cultivable Area બિન ખેડાણ જમીન	00-00				
(a) Class (a) વર્ગ (અ)	00-00				
(b) Class (b) વર્ગ (બ)	00-00				
Total Uncultivable Area કુલ બિન ખેડાણ જમીન	00-00				
Grand Total કુલ ક્ષેત્રફળ	00-51				

Other Rights ઈતર હક્ક

Name of Person holding rights and nature of rights:

ઈતર હક્ક ધારણ કરનાર નું નામ તથા હક્ક નો પ્રકાર

Remarks

603 - મે. ટા. સા. લે. ના હુકમ તા-7/6/93 મુજબ નામ દાખલ કર્યું, 2422 - વારસાઈ હક્કથી

Details of Cropped Area

Year વર્ષ	Name of the Cultivator ખેડનારનું નામ	Mode રીત	Season મોસમ	Name of Crop પાક નું નામ	Irrigated બગાયત		Unirrigated જસાયત કપારી		Land not Available for cultivation ખેતી સિવાય ની જમીન		Source of irrigation સિંચાઈ ના પ્રકાર	Remarks શેરો
					Ha. Ars. હે. અરે.	Ha. Ars. હે. અરે.	Nature પ્રકાર	Area ક્ષેત્રફળ				
2017-2018	-	1	-	-					કપારી	00-51	-	-

અસલ ઉપર થી નકલ કરી

Talathi Name :

Signature :

તલથી/Talathi
ડુંગરા સામા
Dunetra Saza

જરા જવારા જાણી કરાવી

FORM NO. 1 & XIV

ગામ. નમુના નં. ૧ અને ૧૪

Date : 15/06/2019

Page 1 of 1

Name of field ડુંગર
ખેતર નું નામ
S. No. : નં. 130
Sub Dn No. 2-B

VILLAGE ડુણેઠા
ગામનું નામ
Taluka તાલુકો
DAMAN દમણ

Cultivable area વાવેતર વાપક ક્ષેત્રફળ	Ha. Ars. હે. અરે.	Name of occupant કબજેદારનું નામ	Khata No. ખાતા નં.	Mut. No. ફે. નં.	Name of the tenant ગણોનિયાનું નામ
(a)Dry Crop (અ)જરાપત	00-51	[કાલીદાસ ફૂકીર પટેલ]		693 2422	
(b)Garden (બ)ગણપત	00-00	રમીલાબેન કાલીદાસ પટેલ			
(c)Paddy (ક)પાક	00-00	જયેશકુમાર કાલીદાસ પટેલ			
(i)નવી જમીન	00-00				
(ii)	00-00				
(iii)	00-00				
Total Cultivable Area કુલ વાપક ક્ષેત્રફળ	00-51				
II Un-cultivable Area બિન ખેડાણ જમીન	00-00				
(a)Class (a)વર્ગ(અ)	00-00				
(b)Class (b)વર્ગ(બ)	00-00				
TotalUncultivable Area કુલ બિન ખેડાણ જમીન	00-00				
Grand Total કુલ ક્ષેત્રફળ	00-51				

Other Rights ઈતર હક્ક

Name of Person holding rights and nature of rights:

ઈતર હક્ક ધારણ કરનાર નું નામ તથા હક્ક નો પ્રકાર

Remarks

93 - મે.સા.સા.લે.ના હુકમ ના-7/6/93 મુજબ નામ ટાપલ ક્રમ 2422 - વારસાઈ હકથી

Details of Cropped Area

Year વર્ષ	Name of the Cultivator ખેડનારનું નામ	Mode રીત	Season મોસમ	Name of Crop પાક નું નામ	Irrigated ખગાપત		Unirrigated જરાપત જમીન		Land not Available for cultivation ખેતી સિવાય ની જમીન		Source of irrigation સિંચાઈ ના પ્રકાર	Remarks શેરો
					Ha. Ars. હે. અરે.	Ha. Ars. હે. અરે.	Nature પ્રકાર	Area ફે. અરે.				
2017-2018	-	1	-	-					કવારી	00-51	-	-

અસલ ઉપર થી નકલ કરી

Talathi Name :

Signature :

તલથી/Talathi
દુનથા સાઝા
Dunetha Saza

M/s Kishore C. Patel

FORM NO. 1 & XIV

ગામ. નમુના નં. ૧ અને ૧૪

પ્રકરને સામેલ રાખવા સારું
Office Use Only.

Date : 15/06/2019

Page 1 of 1

Name of field ડુંગર
ખેતર નું નામ
S. No. : નં 130
Sub Dn No. 3

VILLAGE દુણેકા
ગામનું નામ
Taluka તાલુકો
DAMAN દમણ

Cultivable area વાવેતર લાયક ક્ષેત્રફળ	Ha. Ars. હે. અરે.	Name of occupant કબજેદારનું નામ	Khata No. ખાતા નં.	Mut. No. ફે. નં.	Name of the tenant ગણોતિયાનું નામ
(a) Dry Crop (અ) જરામત	00-28	કિશોરભાઈ ચતુરભાઈ પટેલ	૨	709	
(b) Garden (બ) બગીચા	00-00				
(c) Rice ચાણી	00-00				
(i) નવી કાચી	00-00				
(ii)	00-00				
(iii)	00-00				
Total Cultivable Area કુલ લાયક ક્ષેત્રફળ	00-28				
II Un-cultivable Area બિન ખેડાણ જમીન	00-00				
(a) Class (a) વર્ગ (અ)	00-00				
(b) Class (b) વર્ગ (બ)	00-00				
Total Uncultivable Area કુલ બિન ખેડાણ જમીન	00-00				
Grand Total કુલ ક્ષેત્રફળ	00-28				

Other Rights ઈતર હક્ક

Name of Person holding rights and nature of rights:
ઈતર હક્ક ધારણ કરનાર નું નામ તથા હક્ક નો પ્રકાર

Remarks

709-મેં. મા. સા. દે. ના મુજબ તા-9/9/93 મુજબ ફેરફાર કર્યો 9/9/93

Details of Cropped Area

Year વર્ષ	Name of the Cultivator ખેડનારનું નામ	Mode રીત	Season મોસમ	Name of Crop પાક નું નામ	Irrigated બગાચા		Unirrigated જરામત કાચી		Land not Available for cultivation ખેતી સિવાય ની જમીન		Source of irrigation સિંચાઈ ના પ્રકાર	Remarks ધોરો
					Ha. Ars. હે. અરે.	Ha. Ars. હે. અરે.	Nature પ્રકાર	Area ફે. અરે.				
2017-2018	-	1	-	-					ડુંગર	00-28	-	-

અસહ ઉપર થી નકલ કરી

Talathi Name :

Signature :

નલાઈ/Talathi
દુનથ સાઝા
Dunetha Saza

M/S Krishore . C . Patel

FORM NO. 1 & XIV

Office Use Only.

Date : 15/06/2019

ગામ. નમુના નં. ૧ અને ૧૪

Page 1 of 1

Name of field ડુંગર
ખેતર નું નામ
S. No. : ૧ 130
Sub Dn No. 3-A

VILLAGE ડુણેઠા
ગામનું નામ
Taluka તાલુકો
DAMAN દમણ

Cultivable area વાવેતર લાયક ભેત્રફળ	Ha. Ars. હે. અરે.	Name of occupant કબજેદારનું નામ	Khata No. ખાતા નં.	Mut. No. ફે. નં.	Name of the tenant ગણોતિયાનું નામ
(a) Dry Crop (અ) જરાપત	00-40	કિશોરભાઈ ચતુરભાઈ પટેલ		709	
(b) Garden (બ) બગાયત	00-00				
(c) Rice ચાણી	00-00				
(i) નવી જમીન	00-00				
(ii)	00-00				
(iii)	00-00				
Total Cultivable Area કુલ લાયક ભેત્રફળ	00-40				
II Un-cultivable Area બિન ખેડાણ જમીન	00-00				
(a) Class (a) વર્ગ (અ)	00-00				
(b) Class (b) વર્ગ (બ)	00-00				
Total Uncultivable Area કુલ બિન ખેડાણ જમીન	00-00				
Grand Total કુલ ભેત્રફળ	00-40				

Other Rights ઈતર હક્ક

Name of Person holding rights and nature of rights:

ઈતર હક્ક ધારણ કરનાર નું નામ તથા હક્ક નો પ્રકાર

Remarks

709-મે. મ. સ. લ. દે. ના ઓરિંર ના-9/9/93 મુજબ ફેરફાર કર્યો. 9/9/93

Details of Cropped Area

Year વર્ષ	Name of the Cultivator ખેડનારનું નામ	Mode રીત	Season મોસમ	Name of Crop પાક નું નામ	Irrigated બગાયત		Unirrigated જરાપત કપારી		Land not Available for cultivation ખેતી સિવાય ની જમીન		Source of irrigation સિંચાઈ ના પ્રકાર	Remarks શેરો
					Ha. Ars. હે. અરે.	Ha. Ars. હે. અરે.	Nature પ્રકાર	Area હે. અરે.				
2017-2018	-	1	-	-					ડુંગર	00-40	-	-

અસલ ઉપર થી નકલ કરી

Talathi Name :

Signature :

તલઠી/Talathi
દુનૈથા સાઝા
Dunetha Saza

FORM NO. 1 & XIV

Office Use Only.

ગામ. નમુના નં. ૧ અને ૧૪

Page 1 of 1

Date : 13/06/2019

Name of field બાતભરડી
ખેતર નું નામ
S. No. : નં. 112
Sub Dn No. 1

Shakti Stone Quarry

VILLAGE દુણેઠા
ગામનું નામ
Taluka તાલુકો
DAMAN દમણ

Cultivable area વાવેતર લાપક ક્ષેત્રફળ	Ha. Ars. હે. અરે.	Name of occupant અજમેદારનું નામ	Khata No. ખાતા નં.	Mut. No. ફે. નં.	Name of the tenant અણોતિયાનું નામ
(a) Dry Crop (અ) જરાયત	00-00	[કેશરીચંદ મોતીચંદ]		1905 2490	
(b) Garden (બ) બગાચ	00-00	પ્રમોદ કેશરીચંદ શાહ (વહીવટ કર્તા)			
(c) Rice (ક) કપારી	00-31	સતીષ કેશરીચંદ શાહ			
(i) નવી કપારી	00-00				
(ii)	00-00				
(iii)	00-00				
I Cultivable Area કુલ લાપક ક્ષેત્રફળ	00-31				
II Un-cultivable Area બિન ખેડાણ જમીન	00-00				
(a) Class (a) વર્ગ (અ)	00-00				
(b) Class (b) વર્ગ (બ)	00-00				
Total Uncultivable Area કુલ બિન ખેડાણ જમીન	00-00				
Grand Total કુલ ક્ષેત્રફળ	00-31				

Other Rights ઈતર હક્ક

Name of Person holding rights and nature of rights:

ઈતર હક્ક ધારણ કરનાર નું નામ તથા હક્ક નો પ્રકાર

શ્રી બાલુભાઈ મોહનભાઈ ડાંગોદરા

મે. મામલતદાર શ્રીના હુકમ તા. 2/11/2010 મુજબ
3100 ચો.મી. જગ્યા 99 વર્ષના લીઝ પટ્ટેથી આપેલ છે.

Ren કું

1905 - મામલતદાર શ્રીના હુકમ તા. 2-11-2010 મુજબ 3100 સ્કે. મી. જમીન શ્રી. બાલુભાઈ મોહનભાઈ ડાંગોદરા ને 99 વર્ષના લીઝ પટ્ટેથી આપવામા આવેલ

ફે. 1-2010, 2490 - વારસાઈથી

Details of Cropped Area

Year વર્ષ	Name of the Cultivator ખેડનારનું નામ	Mode રીત	Season મોસમ	Name of Crop પક નું નામ	Irrigated બગાચત		Unirrigated જરાયત કપારી		Land not Available for cultivation ખેતી સિવાય ની જમીન		Source of irrigation સિંચાઈ ના પ્રકાર	Remarks શંકા
					Ha. Ars. હે. અરે.	Ha. Ars. હે. અરે.	Nature પ્રકાર	Area ક્ષેત્રફળ				
2017-2018	-	-	-	-					પડતર	00-31	-	

અસલ ઉપર થી નકલ કરી

Talathi Name :

Signature :

તલઠી/Talathi
દુનયા સાઝા
Dunethia Saza

FORM NO. 1 & XIV

ગામ. નમુના નં. ૧ અને ૧૪

પકરને સામેલ નથી
Office Use Only.

Date : 13/06/2019

Page 1 of 1

Name of field ભાતભરડી
ખેતર નું નામ
S. No. : ૧ 134
Sub Dn No. 2

Shakti Stone Quarry

VILLAGE દુણેઠા
ગામનું નામ
Taluka તાલુકો
DAMAN દમણ

Cultivable area વાવેતર લાયક ક્ષેત્રફળ	Ha. Ars. હે. અરે.	Name of occupant કબજેદારનું નામ	Khata No. ખાતા નં.	Mut. No. હે. નં.	Name of the tenant ગણોતિયાનું નામ
(a) Dry Crop (અ) જયપત	00-87	[કેશરીચંદ મોતીચંદ] બચુભાઈ મોહનભાઈ ડાંગોદરા		930	
(b) Garden (બ) જયપત	00-00				
(c) Rice (ક) કાચી	00-00				
(i) નવી કાચી	00-00				
(ii)	00-00				
(iii)	00-00				
Total Cultivable Area કુલ લાયક ક્ષેત્રફળ	00-87				
II Un-cultivable Area બિન ખેડાણ જમીન	00-02				
(a) Class (a) વર્ગ (અ)	00-00				
(b) Class (b) વર્ગ (બ)	00-00				
Total Uncultivable Area કુલ બિન ખેડાણ જમીન	00-02				
Grand Total કુલ ક્ષેત્રફળ	00-89				

Other Rights ઉતર લક્ક
Name of Person holding rights and nature of rights:
ઉતર લક્ક ધારણ કરનાર નું નામ તથા લક્ક નો પ્રકાર

Remarks												
930 ના સા.દ.ના હુકમ તા-09/12/96 મુજબ ફેરફાર કર્યો 28/1/97												
Details of Cropped Area												
Year વર્ષ	Name of the Cultivator ખેડનારનું નામ	Mode રીત	Season મોસમ	Name of Crop પાક નું નામ	Irrigated બચાવત		Unirrigated જયપત કાચી		Land not Available for cultivation ખેતી સિવાય ની જમીન		Source of irrigation સિંચાઈ ના પ્રકાર	Remarks ધરં
					Ha. Ars. હે. અરે.	Ha. Ars. હે. અરે.	Nature પ્રકાર	Area ક્ષેત્રફળ Ha. Ars. હે. અરે.				
2017-2018	-	1	-	-					કવારી, પ્રે. મારગ	00-89	-	-

અસલ ઉપર થી નકલ કરી

Talathi Name :
Signature :
તલાથી/Talathi
દુનથા સાઝા
Dunetha Saza

Pale Stone Quarry

FORM NO. 1 & XIV

પ્રકાર સર્વેક્ષણ સબલે રાજ્ય
Office Use Only.

Date : 15/06/2019

ગામ, નમુના નં. ૧ અને ૧૪

Page 1 of 1

Name of field ડુંગર
ખેતર નું નામ
S. No. : ૫ 130
Sub Dn No. 13

VILLAGE દુણેઠા
ગામનું નામ
Taluka તાલુકો
DAMAN દમણ

Cultivable area વાવેતર લાપક ક્ષેત્રફળ	Ha. Ars. હે. અરે.	Name of occupant કબજેદારનું નામ	Khata No. ખાતા નં.	Mut. No. દે. નં.	Name of the tenant ગણતંત્રિયાનું નામ
(a) Dry Crop (અ) જરાપત	00-42	પાંડુરંગ દત્ત પાટિલ		985	
(b) Garden (બ) બગાવત	00-00				
(c) Rice રાણી	00-00				
(i) નવી કાચી	00-00				
(ii)	00-00				
(iii)	00-00				
Total Cultivable Area કુલ લાપક ક્ષેત્રફળ	00-42				
II Un-cultivable Area બિન ખેડાણ જમીન	00-00				
(a) Class (a) વર્ગ (અ)	00-00				
(b) Class (b) વર્ગ (બ)	00-00				
Total Uncultivable Area કુલ બિન ખેડાણ જમીન	00-00				
Grand Total કુલ ક્ષેત્રફળ	00-42				

Other Rights ઈતર હક્ક

Name of Person holding rights and nature of rights:

ઈતર હક્ક ધારણ કરનાર નું નામ તથા હક્ક નો પ્રકાર

Remarks

985 - બે. મામલતદાર શ્રીના હુકમ તા. 30/6/97 મુજબ ફેરફાર ક્રો. 21/7/97

Details of Cropped Area

Year વર્ષ	Name of the Cultivator ખેડનારનું નામ	Mode રીત	Season મોસમ	Name of Crop પાક નું નામ	Irrigated બગાવત		Unirrigated જરાપત કાચી		Land not Available for cultivation ખેતી સિવાય ની જમીન		Source of irrigation સિંચાઈ ના પ્રકાર	Remarks ધોરો
					Ha. Ars. હે. અરે.	Ha. Ars. હે. અરે.	Nature પ્રકાર	Area ક્ષેત્રફળ Ha. Ars. હે. અરે.				
2017-2018	-	1	-	-					ડુંગર	00-42	-	-

અસલ ઉપર થી નકલ કરી

Talathi Name :

Signature :

સનાતી/Talathi
દુનેથા સાજા
Dunetha Saza

FORM NO. 1 & XIV

ગામ. નમુના નં. ૧ અને ૧૪

પ્રકરણ સામેલ રાખવા સાર
Office Use Only.

Date : 13/06/2019

Page 1 of 1

Name of field ડુંગર
ખેતર નું નામ
S. No. : ૧ 130
Sub Dn No. 13-A

VILLAGE દુણેઠા
ગામનું નામ
Taluka તાલુકો
DAMAN દમણ

Cultivable area વાવેતર લાયક ક્ષેત્રફળ	Ha. Ars. હે. અરે.	Name of occupant કબજેદારનું નામ	Khata No. ખાતા નં.	Mut. No. ફે. નં.	Name of the tenant ગણેનિયાનું નામ
(a) Dry Crop (અ) જરાખત	00-40	પાંડુરંગ દત્ત પાટિલ		985	
(b) Garden (બ) બગાચ	00-00				
(c) Rice (ક) શપરી	00-00				
(i) નવી ક્ષારી	00-00				
(ii)	00-00				
(iii)	00-00				
I. Cultivable Area કુલ લાયક ક્ષેત્રફળ	00-40				
II Un-cultivable Area બિન ખેડાણ જમીન	00-00				
(a) Class (a) વર્ગ (અ)	00-00				
(b) Class (b) વર્ગ (બ)	00-00				
Total Uncultivable Area કુલ બિન ખેડાણ જમીન	00-00				
Grand Total કુલ ક્ષેત્રફળ	00-40				

Other Rights ઉતર હક્ક

Name of Person holding rights and nature of rights:

ઉતર હક્ક ધારણ કરનાર નું નામ તથા હક્ક નો પ્રકાર

Remarks

985 ગામલદાર શ્રીના હુકમ ના 30/6/97 મુજબ ફેરફાર કર્યો. 21/7/97

Details of Cropped Area

Year વર્ષ	Name of the Cultivator ખેડનારનું નામ	Mode રીત	Season મોસમ	Name of Crop પાક નું નામ	Irrigated બગાચત		Unirrigated જરાખત ક્ષારી		Land not Available for cultivation ખેતી સિવાય ની જમીન		Source of irrigation સિંચાઈ ના પ્રકાર	Remarks શેરો
					Ha. Ars. હે. અરે.	Ha. Ars. હે. અરે.	Nature પ્રકાર	Area ક્ષેત્રફળ હે. અરે.				
2017-2018	-	1	-	-					ડુંગર	00-40	-	-

અસલ ઉપર થી નકલ કરી

Talathi Name :

Signature :

તલાठी/Talathi
દુનેઠા સાજા
Dunetha Saza

FORM NO. 1 & XIV

ગામ. નમુના નં. ૧ અને ૧૪

પ્રકરને સામેલ રાખવા સહ
Office Use Only.

Date : 13/06/2019

Page 1 of 1

Name of field ડુંગર
ખેતર નું નામ
S. No. : નં 130
Sub Dn No. 13-B

VILLAGE ડુણેઠા
ગામનું નામ
Taluka તાલુકો
DAMAN દમણ

Cultivable area વાવેતર લાયક ક્ષેત્રફળ	Ha. Ars. હે. અરે.	Name of occupant કબજેદારનું નામ	Khata No. ખાતા નં.	Mut. No. ફે. નં.	Name of the tenant ગણોતિયાનું નામ
(a) Dry Crop (અ) જરાપત	00-44	પાંડુરંગ દત્ત પાટિલ		985	
(b) Garden (બ) બગીચા	00-00				
(c) Rice (ક) કાચી	00-00				
(i) નવી કાચી	00-00				
(ii)	00-00				
(iii)	00-00				
Total Cultivable Area કુલ લાયક ક્ષેત્રફળ	00-44				
II Un-cultivable Area બિન ખેડાણ જમીન	00-00				
(a) Class (a) વર્ગ (અ)	00-00				
(b) Class (b) વર્ગ (બ)	00-00				
Total Uncultivable Area કુલ બિન ખેડાણ જમીન	00-00				
Grand Total કુલ ક્ષેત્રફળ	00-44				

Other Rights ઈનર હક્ક

Name of Person holding rights and nature of rights:

ઈનર હક્ક ધારણ કરનાર નું નામ તથા હક્ક નો પ્રકાર

Remarks

985 નં મામલતદાર શ્રી.વા. હુકમ તા.30/6/97 મુજબ ફેરફાર કર્યો. 21/7/97

Details of Cropped Area

Year વર્ષ	Name of the Cultivator ખેડનારનું નામ	Mode રીત	Season મોસમ	Name of Crop પાક નું નામ	Irrigated બગાચાત		Unirrigated જરાપત કાચી		Land not Available for cultivation ખેતી સિવાય ની જમીન		Source of irrigation સિંચાઈ ના પ્રકાર	Remarks શેરો
					Ha. Ars. હે. અરે.	Ha. Ars. હે. અરે.	Nature પ્રકાર	Area હે. અરે.				
2017-2018	-	1	-	-					ડુંગર	00-44	-	-

અસલ ઉપર થી નકલ કરી

Talathi Name :

Signature :

તલાठी/Talathi
દુનઠા સાઝા
Dunetha Saza

FORM NO. 1 & XIV

ગામ. નમુના નં. ૧ અને ૧૪

પ્રકરણે સામેલ રાખવા સારું
Office Use Only.

Date : 13/06/2019

Page 1 of 1

Name of field ભાતભરડી
ખેતર નું નામ
S. No. : ૧ 112
Sub Dn No. 4

VILLAGE દુણેઠા
ગામનું નામ
Taluka તાલુકો
DAMAN દમણ

Cultivable area વાવેતર લાયક ક્ષેત્રફળ	Ha. Ars. હે. અરે.	Name of occupant કબજેદારનું નામ	Khata No. ખાતા નં.	Mut. No. ફે. નં.	Name of the tenant ગણોત્રિયાનું નામ
(a)Dry Crop (અ)જરાયત	00-43-34	[ભગુ નારણ]		702 1261	રામા ભગા
(b)Garden (બ)બગીચા	00-00	રતનબેન ભગુ			
(c)Rice (ક)કપાસી	00-00	કુસુમબેન ભરત			
(i)નવી ક્ષારી	00-00				
(ii)	00-00				
(iii)	00-00				
Total Cultivable Area કુલ લાયક ક્ષેત્રફળ	00-43-34				
II Un-cultivable Area બિન ખેડાણ જમીન					
(a)Class (a)વર્ગ(અ)	00-00				
(b)Class (b)વર્ગ(બ)	00-00				
TotalUncultivable Area કુલ બિન ખેડાણ જમીન	00-00				
Grand Total કુલ ક્ષેત્રફળ	00-43-34				

Other Rights ઈતર હક્ક

Name of Person holding rights and nature of rights:

ઈતર હક્ક ધારણ કરનાર નું નામ તથા હક્ક નો પ્રકાર

સગીર અમર ધનસુખ -

સગીર હાઈક ભરત -

Remarks

761-વાસ્તવ હક્ક

Details of Cropped Area

Year વર્ષ	Name of the Cultivator ખેડનારનું નામ	Mode રીત	Season મોસમ	Name of Crop પાક નું નામ	Irrigated ખગાયત		Unirrigated જરાયત ક્ષારી		Land not Available for cultivation ખેતી સિવાય ની જમીન		Source of irrigation સિંચાઈ ના પ્રકાર	Remarks શેરો
					Ha. Ars. હે. અરે.	Ha. Ars. હે. અરે.	Nature પ્રકાર	Area હે. અરે.				
2017-2018	-	-	-	-					પડતર	00-43-34	-	

અંગેલ ઉપર થી નકલ કરી

Talathi Name :

Signature :

તલાઠી/Talathi
દુનેથા સાઝા
Dunetha Saza

FORM NO. 1 & XIV

Office Use Only

Date : 12/06/2019

ગામ. નમુના નં. ૧ અને ૧૪

Page 1 of 1

Name of field ડુંગર
ખેતર નું નામ
S. No. : 130
Sub Dn No. 1(14)-1

VILLAGE ઢુણેઠા
ગામનું નામ
Taluka તાલુકો
DAMAN દમણ

Cultivable area વાવેતર લાપક ક્ષેત્રફળ	Ha. Ars. હે. અરે.	Name of occupant કબજેદારનું નામ	Khata No. ખાતા નં.	Mut. No. ફે. નં.	Name of the tenant ગણોતિયાનું નામ
(a)Dry Crop (અ)જરાપત	00-41	શ્રી શિવકૃપા સ્ટોન વર્કસ		728	
(b)Garden (બ)બગાવત	00-00			1493	
Rice પાણી	00-00			2166	
(i)નવી ક્ષારી	00-00			2460	
(ii)	00-00			2503	
(iii)	00-00			2504	
Total Cultivable Area કુલ લાપક ક્ષેત્રફળ	00-41			2551	
II Un-cultivable Area બિન ખેડાણ જમીન	00-00			2587	
(a)Class (a)વર્ગ(અ)	00-00			2600	
(b)Class (b)વર્ગ(બ)	00-00			2602	
TotalUncultivable Area કુલ બિન ખેડાણ જમીન	00-00			2619	
Grand Total કુલ ક્ષેત્રફળ	00-41			2683	
				2696	
				2735	
				2744	
		2777			
		2778			
		2820			
		260000287			
		260000297			

Other Rights ઈતર હક્ક

Name of Person holding rights and nature of rights:

ઈતર હક્ક ધારણ કરનાર નું નામ તથા હક્ક નો પ્રકાર

Remarks												
Details of Cropped Area												
Year વર્ષ	Name of the Cultivator ખેડનારનું નામ	Mode રીત	Season મોસમ	Name of Crop પાક નું નામ	Irrigated બગાવત		Unirrigated જરાપત ક્ષારી		Land not Available for cultivation ખેતી સિવાય ની જમીન		Source of irrigation સિંચાઈ ના પ્રકાર	Remarks શેરો
					Ha. Ars. હે. અરે.	Ha. Ars. હે. અરે.	Nature પ્રકાર	Area ક્ષેત્રફળ				
2017-2018	-	-	-	-					N.A	00-41	-	-

અસહ ઉપર થી નકલ કરી

Talathi Name :

Signature :

Denetha Saza

FORM NO. 1 & XIV

મહારાજી સત્તા સંસ્થા
Office Use Only

Date : 12/06/2019

ગામ. નમુના નં. ૧ અને ૧૪

Page 1 of 1

Name of field ડુંગર
ખેતર નું નામ
S. No. : નં. 130
Sub Dn No. 1(14)-B

VILLAGE ડુણેઠા
ગામનું નામ
Taluka તાલુકો
DAMAN દમણ

Cultivable area વાવેતર લાયક ક્ષેત્રફળ	Ha. Ars. હે. અરે.	Name of occupant કબજેદારનું નામ	Khata No. ખાતા નં.	Mut. No. ફે. નં.	Name of the tenant મણીતિયાનું નામ
(a) Dry Crop (અ) જરાપત	00-08	શ્રી કરસનભાઈ ભાણાભાઈ ટાંચક		728	
(b) Garden (બ) બગાચ	00-00			1493	
Rice ડાંચી	00-00			2166	
(i) નવી ક્ષારી	00-00			2460	
(ii)	00-00			2503	
(iii)	00-00			2504	
Total Cultivable Area કુલ લાયક ક્ષેત્રફળ	00-08			2551	
II Un-cultivable Area બિન ખેડાયેલ જમીન	00-00			2587	
(a) Class (a) વર્ગ (અ)	00-00			2600	
(b) Class (b) વર્ગ (બ)	00-00			2602	
Total Uncultivable Area કુલ બિન ખેડાયેલ જમીન	00-00			2619	
Grand Total કુલ ક્ષેત્રફળ	00-08			2683	
				2696	
				2735	
		2744			
		2777			
		2778			
		2820			
		260000287			
		260000297			
		260000306			
		260000375			

Other Rights ઉંદર હક્ક

Name of Person holding rights and nature of rights:

ઉંદર હક્ક ધારણ કરનાર નું નામ તથા હક્ક નો પ્રકાર

Remarks

Details of Cropped Area										
Year વર્ષ	Name of the Cultivator ખેડનારનું નામ	Mode રીત	Season મોસમ	Name of Crop પાક નું નામ	Irrigated બગાચન Ha. Ars. હે. અરે.	Unirrigated જરાપત ક્ષારી Ha. Ars. હે. અરે.	Land not Available for cultivation ખેતી સિરાપ ની જમીન		Source of irrigation સિંચાઈ ના પ્રકાર	Remarks શેરો
							Nature પ્રકાર	Area ક્ષેત્રફળ Ha. Ars. હે. અરે.		
2017-2018	-	-	-	-			N.A	00-08	-	-

અસલ કોપર થી નકલ કરી

Talathi Name :

Signature :

કરસાળી/Talathi
દુનથા સાઝા
Dunetha Saza

FORM NO. 1 & XIV

ગામ. નમુના નં. ૧ અને ૧૪

પ્રકરને સામેલ રાખવા સમર
Office Use Only.

Date : 13/06/2019

Page 1 of 1

Name of field ડુંગર
ખેતર નું નામ
S. No. : 130
Sub Dn No. 7

VILLAGE દુનૈઠા
ગામનું નામ
Taluka તાલુકો
DAMAN દમણ

Cultivable area વાવેતર લાપક ક્ષેત્રફળ	Ha. Ars. હે. અરે.	Name of occupant કબજેદારનું નામ	Khata No. ખાતા નં.	Mut. No. ફે. નં.	Name of the tenant ગણાનિયાનું નામ
(a)Dry Crop (અ)જરાખત	00-51	મોહન લક્ષ્મણ કામળી		924	
(b)Garden (બ)બગાચા	00-00				
(c)Rice (ક)કપાસી	00-00				
(i)નવી કપાસી	00-00				
(ii)	00-00				
(iii)	00-00				
Total Cultivable Area કુલ લાપક ક્ષેત્રફળ	00-51				
II Un-cultivable Area બિન ખેડાણ જમીન	00-00				
(a)Class (a)વર્ગ(અ)	00-00				
(b)Class (b)વર્ગ(બ)	00-00				
Total Uncultivable Area કુલ બિન ખેડાણ જમીન	00-00				
Grand Total કુલ ક્ષેત્રફળ	00-51				

Other Rights ઉત્તર હક્ક

Name of Person holding rights and nature of rights:

ઉત્તર હક્ક ધારણ કરનાર નું નામ તથા હક્ક નો પ્રકાર

Remarks

924- સા.દ.ના ઓર્ડર તા-4/12/96 મુજબ જમીન નામે કરી. 26/12/96

Details of Cropped Area

Year વર્ષ	Name of the Cultivator ખેડનારનું નામ	Mode રીત	Season મોસમ	Name of Crop પાક નું નામ	Irrigated બગાચાત		Unirrigated જરાખત કપાસી		Land not Available for cultivation ખેતી સિવાય ની જમીન		Source of irrigation સિંચાઈ ના પ્રકાર	Remarks શેરો
					Ha. Ars. હે. અરે.	Ha. Ars. હે. અરે.	Nature પ્રકાર	Area ક્ષેત્રફળ Ha. Ars. હે. અરે.				
2017-2018	-	1	-	-				ડુંગર	00-51	-	-	

અસલ ઉપર થી નકલ કરી

Talathi Name :

Signature :

તલાઠી/Talathi
દુનેઠા સાઝા
Dunetha Saza

FORM NO. 1 & XIV

ગામ. નમુના નં. ૧ અને ૧૪

Date : 15/06/2019

Page 1 of 2 પ્રકરણ સામેલ રાખવા સારું
Office Use Only.

Name of field કુંજર
ખેતર નું નામ
S. No. : નં 130
Sub Dn No. 1 (3)

VILLAGE - દુણેઠા
ગામનું નામ
Taluka તાલુકો
DAMAN દમણ

Cultivable area વાવેતર લાયક ક્ષેત્રફળ	Ha. હે.	Ars. આરે.	Name of occupant કબજેદારનું નામ	Khata No. ખાતા નં.	Mut. No. ફે. નં.	Name of the tenant ગણોતિયાનું નામ
(a) Dry Crop (બ) જરાપત	04-50		[કેશરીચંદ મોતીચંદ]		1493	
(b) Garden (બ) બગાચ	00-00		પ્રમોદ કેશરીચંદ(વહીવટકર્તા)		2166	
ice	00-00		સતીષ કેશરીચંદ		2272	
(c) પાણી	00-00		પંકજ કેશરીચંદ		2273	
(i) નવી ભાગી	00-00		[શ્રી અશ્વીનભાઈ એલ. નંદવાના]		2274	
(ii)	00-00		[અશ્વીનભાઈ એલ. નંદવાના]		2927	
(iii)	00-00				260000029	
Total Cultivable Area કુલ લાયક ક્ષેત્રફળ	04-50		00-35 શ્રી કરસનભાઈ ભાણાભાઈ ટાયક		260000299	
II Un-cultivable Area બિન ખેડાણ જમીન	00-00				260000466	
(a) Class (a) વર્ગ (અ)	00-00				260000469	
(b) Class (b) વર્ગ (બ)	00-00				260000486	
Total Uncultivable Area કુલ બિન ખેડાણ જમીન	00-00				260000526	
Grand Total કુલ ક્ષેત્રફળ	04-50				260000616	
					260000643	

Other Rights ઈતર હક્ક

Name of Person holding rights and nature of rights:

ઈતર હક્ક ધારણ કરનાર નું નામ તથા હક્ક નો પ્રકાર

શાન્તીલાલ હીરાભાઈ પટેલ

મે. મામલતદાર શ્રી ના હુકમ મુજબ શ્રી શાન્તીલાલ હીરાભાઈ પટેલને 12200 ચો.મી વાળી જમીન લીઝ પટેથી આપેલ છે. તા. 14/07/2009

મે. શિવકૃપા સ્ટોન વર્કસ

મે. મા સાન્દના હુકમ મુજબ મે. શિવકૃપા સ્ટોન વર્કસ ને 5400 ચો.મી જમીન 99 વર્ષના લીઝ પટેથી આપેલ છે.

શ્રી કરસનભાઈ ભાણાભાઈ ટાયક

સદરહુ જમીનમાથી 8000 ચો.મી. જમીન 99 વર્ષના લીઝ પટેથી આપેલ છે

શ્રી કરસનભાઈ ભાણાભાઈ ટાયક.

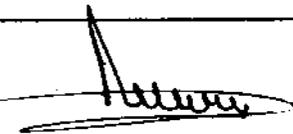
સદરહુ જમીનમાથી 1900 ચો.મી. જમીન 99 વર્ષના લીઝ પટેથી આપેલ છે

વર્ષો સ્ટોન વર્કસ

સદરહુ જમીનમાથી 10000 ચો.મી. જમીન 99 વર્ષના લીઝ પટેથી આપેલ છે

Remarks

2274-મે મામલતદાર શ્રી ના હુકમ મુજબ શ્રી શાન્તિલાલ હીરાભાઈ પટેલ ને 1.22 વાળી જમીન લીઝ પટેથી આપેલ છે DT-14/07/2009 2166-મે. ડે. શ્રી ના સબડીવીઝન હુકમ તા-30/9/08 મુજબ ફેરફાર કર્યો તા-1/10/08, 260000526-મુદેશન નં. 260000029 થી એટેચમેન્ટની નોંધ ફેલ હતી ને નોંધ મુકા કરી. તા. 16/06/2018.


તલાથી/Talathi
દુનેઠા સાઝા
Dunetha Saza

FORM NO. 1 & XIV

ગામ નમુના નં. ૧ અને ૧૪

પ્રકરણ સામેલ રાખવા સારું
Office Use Only.

Date : 15/06/2019

Page 2 of 2

Name of field ડુંગર
ખેતર નું નામ
S. No. : ૨ 130
Sub Dn No. 1 (3)

VILLAGE દુણેઠા
ગામનું નામ
Taluka તાલુકો
DAMAN દમણ

Details of Cropped Area

Year વર્ષ	Name of the Cultivator ખેડનારનું નામ	Mode રીત	Season મોસમ	Name of Crop પાક નું નામ	Irrigated જરૂર પડતી		Unirrigated જરૂર પડતી		Land not Available for cultivation ખેતી સિવાય ની જમીન		Source of irrigation સિંચાઈ ના પ્રકાર	Remarks ધોરો
					Ha. હે.	Ars. એ.	Ha. હે.	Ars. એ.	Nature પ્રકાર	Area જમીન		
2017-2018	-	1	-	-					પડતર	04-50	-	-

આવ ઉપર થી નકલ કરી

Talathi Name :

Signature :

તલાઠી/Talathi
દુનેઠા સાઝા
Dunelha Saza

FORM NO. 1 & XIV

ગામ. નમુના નં. ૧ અને ૧૪

Date : 12/06/2019

Page 1 of 1

Name of field ડુંગર
ખેતર નું નામ
S. No. : ૧ 130
Sub Dn No. 1(14)-2

VILLAGE ડુંભેઠા
ગામનું નામ
Taluka તાલુકો
DAMAN દમણ

Cultivable area વાવેતર લાયક ક્ષેત્રફળ	Ha. Ars. હે. અરે.	Name of occupant કબજેદારનું નામ	Khata No. ખાતા નં.	Mut. No. ફે. નં.	Name of the tenant ગણોતિયાનું નામ
(a)Dry Crop (અ)જરાયત	00-25-61	શ્રી શાંતિલાલ હીરાભાઈ પટેલ		2503	
(b)Garden (બ)ગાયાત	00-00			2504	
Rice ડાંચી	00-00			2551	
(i)નવી ડાંચી	00-00			2587	
(ii)	00-00			2600	
(iii)	00-00			2602	
Total Cultivable Area કુલ લાયક ક્ષેત્રફળ	00-25-61			2619	
II Un-cultivable Area બિન ખેડાણ જમીન	00-00			2683	
(a)Class (a)વર્ગ(અ)	00-00			2696	
(b)Class (b)વર્ગ(બ)	00-00			2735	
TotalUncultivable Area કુલ બિન ખેડાણ જમીન	00-00			2744	
Grand Total કુલ ક્ષેત્રફળ	00-25-61			2777	
				2778	
				2820	
		260000287			
		260000297			
		260000306			

Other Rights ઈતર હક્ક

Name of Person holding rights and nature of rights:

ઈતર હક્ક ધારણ કરનાર નું નામ તથા હક્ક નો પ્રકાર

Remarks

Details of Cropped Area												
Year વર્ષ	Name of the Cultivator ખેડનારનું નામ	Mode રીત	Season મોસમ	Name of Crop પાક નું નામ	Irrigated ખજાપત		Unirrigated જરાયત ડાંચી		Land not Available for cultivation ખેતી સિચાણ ની જમીન		Source of irrigation સિચાણ ના પ્રકાર	Remarks શેરો
					Ha. Ars. હે. અરે.	Ha. Ars. હે. અરે.	Nature પ્રકાર	Area ક્ષેત્રફળ હે. અરે.				
2017-2018	-	-	-	-					N.A	00-25-61	-	-

અગ્રેલ ઉપર થી નક્કલ કરી

Talathi Name

Signature

શક્તિ/Talathi
ડુનથા સાઝા
Dunetha Saza

FORM NO. 1 & XIV

ગામ. નમુના નં. ૧ અને ૧૪

Date : 12/06/2019

Page 1 of 1

Name of field ડુંગર
ખેતર નું નામ
S. No. : ૧ 130
Sub Dn No. 8

VILLAGE દુણેકા
ગામનું નામ
Taluka તાલુકો
DAMAN દમણ

Cultivable area વાવેતર લાયક ક્ષેત્રફળ	Ha. Ars. હે. અરે.	Name of occupant અભ્યવહારનું નામ	Khata No. ખાતા નં.	Mut. No. ફે. નં.	Name of the tenant ગણોતિયાનું નામ
(a)Dry Crop (બ)જરાયત	00-40	અશ્વિનભાઈ લાખાભાઈ નંદવાણા		728 260000486	
(b)Garden (બ)બગાચન	00-00				
(c)Rice (ક)પાણી	00-00				
(i)નવી કાચી	00-00				
(ii)	00-00				
(iii)	00-00				
Total Cultivable Area કુલ લાયક ક્ષેત્રફળ	00-40				
II Un-cultivable Area બિન ખેડાણ જમીન	00-00				
(a)Class (a)વર્ગ(અ)	00-00				
(b)Class (b)વર્ગ(બ)	00-00				
TotalUncultivable Area કુલ બિન ખેડાણ જમીન	00-00				
Grand Total કુલ ક્ષેત્રફળ	00-40				

Other Rights ઈતર હક્ક

Name of Person holding rights and nature of rights:

ઈતર હક્ક ધારણ કરનાર નું નામ તથા હક્ક નો પ્રકાર

Remarks

728-મે.પા.સા.દ.ના પુસ્તક ના-11/4/94 મુજબ ફેરફાર ક્રમો. 11/4/94

Details of Cropped Area

Year વર્ષ	Name of the Cultivator ખેડનારનું નામ	Mode રીત	Season મોસમ	Name of Crop પાક નું નામ	Irrigated બગાચન		Unirrigated જરાયત કાચી		Land not Available for cultivation ખેતી સિવાય ની જમીન		Source of irrigation સિંચાઈ ના પ્રકાર	Remarks શેરો
					Ha. Ars. હે. અરે.	Ha. Ars. હે. અરે.	Nature પ્રકાર	Area ક્ષેત્રફળ Ha. Ars. હે. અરે.				
2014-2015	-	1	-	-					ડુંગર	00-40	-	-

અરજ ઉપર થી નકલ કરી

Talathi Name :

Signature :

તાલુકી/Talathi
દુનથા સાજા
Dunetha Saza

mahalaxmi stone crush

FORM NO. 1 & XIV

प्रकरणे सामील राखण्या साठी
Office Use Only.

Date : 15/06/2019

गाम. नमुना नं. १ अने १४

Ashapura Stone Quarry Page 1 of 1

Name of field कुंवर
फेतर नुं नाम
S. No. : ५ 130
Sub Dn No. 1 (6)

VILLAGE दुलुकेडा
गामनुं नाम
Taluka तावुके
DAMAN दमण

Cultivable area वावेतर वायक क्षेत्रक्षेत्र	Ha. Ars. हे. अरे.	Name of occupant अभ्येधारनुं नाम	Khata No. खाता नं.	Mut. No. हे. नं.	Name of the tenant अभ्येनियानुं नाम
(a) Dry Crop (अ) वसत	03-72	[केशरीचंद मोतीचंद]		1493 2166	
(b) Garden (ब) वसत	00-00	प्रमोद केशरीचंद (वडीवटकर्ता)		260000298	
ice (क) मारी	00-00	सनीष केशरीचंद		260000487	
(i) नवी मारी	00-00	पंज केशरीचंद		260000486	
(ii)	00-00	[श्री इंदीरबाई वसनज पटेल]		260000499	
(iii)	00-00	00-45 श्री भावेश लभाभाई नंदवावा		260000593	
Total Cultivable Area कुल वायक क्षेत्रक्षेत्र	03-72	00-58 श्री जतेन्द्र लक्ष्मण नंदवावा			
II Un-cultivable Area बिन भेडाक्षेत्र जमीन	00-00	00-72 श्री अश्विनबाई लभाभाई नंदवाना			
(a) Class (a) वर्ग (अ)	00-00	00-80 M/s. भोडीपार स्टोन वर्क्स			
(b) Class (b) वर्ग (ब)	00-00				
Total Uncultivable Area कुल बिन भेडाक्षेत्र जमीन	00-00				
Grand Total कुल क्षेत्रक्षेत्र	03-72				

Other Rights इतर हक्क

Name of Person holding rights and nature of rights:
इतर हक्क धारण करणार नुं नाम तथा हक्क नो प्रकार

Remarks
?166-भे.उ.कुवे श्री ना सपडीवीजन बुध्म ना-30/9/08 मुळज हेरकर क्यो ना-1/10/08

Details of Cropped Area												
Year वर्ष	Name of the Cultivator भेडनारनुं नाम	Mode रीत	Season मोसम	Name of Crop पाक नुं नाम	Irrigated जगायत		Unirrigated जरायत मारी		Land not Available for cultivation भेनी सिवाय नी जमीन		Source of irrigation सिंचाई ना प्रकार	Remarks शेरो
					Ha. Ars. हे. अरे.	Ha. Ars. हे. अरे.	Nature प्रकार	Area क्षेत्रक्षेत्र	Nature प्रकार	Area क्षेत्रक्षेत्र		
2017-2018	-	1	-	-					पडनर	03-72	-	-

असले उपर थी नकब करी

Talathi Name :

Signature :

तलाठी/Talathi
दुनेठा साजा
Dunetha Saza

Mahalaxmi Stone Crush

FORM NO. 1 & XIV

ગામ નમુના નં. ૧ અને ૧૪

Office Use Only.

Date : 15/06/2019

Page 1 of 1

Name of field ડુંગર
ખેતર નું નામ
S. No. : 130
Sub Dn No. 1 (7)

VILLAGE દુણેઠા
ગામનું નામ
Taluka તાલુકો
DAMAN દમણ

Cultivable area વાવેતર લાયક ક્ષેત્રફળ	Ha. Ars. હે. અરે.	Name of occupant કબજેદારનું નામ	Khata No. ખાતા નં.	Mut. No. ફે. નં.	Name of the tenant ગણુોતિયાનું નામ
(a) Dry Crop (અ) જરાયત	01-17	[કેશરીચંદ મોતીચંદ]		1493 2166	
(b) Garden (બ) બગાયત	00-00	[પ્રમોદ કેશરીચંદ (વહીવટકર્તા)]		260000468 260000544	
(c) Rice પાણી	00-00	[સતીષ કેશરીચંદ]			
(i) નવી ખાણી	00-00	શ્રી અનીલ જયરામદાસ અગ્રવાલ			
(ii)	00-00				
(iii)	00-00	00-80 ભાવેશભાઈ લખાભાઈ નંદવાળા			
Total Cultivable Area કુલ લાયક ક્ષેત્રફળ	01-17				
II Un-cultivable Area બિન ખેડાણ જમીન	00-00				
(a) Class (a) વર્ગ (અ)	00-00				
(b) Class (b) વર્ગ (બ)	00-00				
Total Uncultivable Area કુલ બિન ખેડાણ જમીન	00-00				
Grand Total કુલ ક્ષેત્રફળ	01-17				

Other Rights ઈતર હક્ક

Name of Person holding rights and nature of rights:

ઈતર હક્ક ધારણ કરનાર નું નામ તથા હક્ક નો પ્રકાર

Remarks

2186-મે.ડે.કે. શ્રી ના સત્રડીવીઝન હુકમ ના-30/9/08 મુજબ ફેરફાર કર્યો તા-1/10/08

Details of Cropped Area

Year વર્ષ	Name of the Cultivator ખેડનારનું નામ	Mode રીત	Season મોસમ	Name of Crop પાક નું નામ	Irrigated બગાયત		Unirrigated જરાયત કાણી		Land not Available for cultivation ખેતી સિયામ ની જમીન		Source of irrigation સિંચાઈ ના પ્રકાર	Remarks શેરો
					Ha. Ars. હે. અરે.	Ha. Ars. હે. અરે.	Nature પ્રકાર	Area ક્ષેત્રફળ Ha. Ars. હે. અરે.				
2017-2018	-	1	-	-					પડતર	01-17	-	-

અરેલ ઉપર થી નકલ કરી

Talathi Name :

Signature :

તાલુકા/Talathi
ડુનથા સાઝા
Dunetha Saza

Parvati Stone Quarry

FORM NO. 1 & XIV

ગામ. નમુના નં. ૧ અને ૧૪

જમીન સંબંધિત માત્ર
Use Only.

Date : 12/06/2019

Page 1 of 1

Name of field ભાતભરડી
ખેતર નું નામ
S. No. : ૧ 112
Sub Dn No. 2

VILLAGE દુણેઠા
ગામનું નામ
Taluka તાલુકો
DAMAN દમણ

Cultivable area વાવેતર લાયક ક્ષેત્રફળ	Ha. Ars. હે. અરે.	Name of occupant કબજેદારનું નામ	Khata No. ખાતા નં.	Mut. No. ફે. નં.	Name of the tenant ગણોતિયાનું નામ
(a)Dry Crop (અ)જરાપત	00-26	[કેશરીચંદ મોતીચંદ] M/S.પાર્વતી સ્ટોન વર્ક્સ		941	
(b)Garden (બ)ખાપત	00-00				
(c)Rice (ક)પાણી	00-00				
(i)નવી ક્ષારી	00-00				
(ii)	00-00				
(iii)	00-00				
Total Cultivable Area કુલ લાયક ક્ષેત્રફળ	00-26				
II Un-cultivable Area બિન ખેડાણ જમીન	00-00				
(a)Class (a)વર્ગ(અ)	00-00				
(b)Class (b)વર્ગ(બ)	00-00				
TotalUncultivable Area કુલ બિન ખેડાણ જમીન	00-00				
Grand Total કુલ ક્ષેત્રફળ	00-26				

Other Rights ઈતર હક્ક

Name of Person holding rights and nature of rights:

ઈતર હક્ક ધારણ કરનાર નું નામ તથા હક્ક નો પ્રકાર

Remarks

941-મે.સા.સા.દ. ના ઓર્ડર તા.11-2-97 મુજબ ફેરફાર ક્રમો 26-3-97

Details of Cropped Area

Year વર્ષ	Name of the Cultivator ખેડનારનું નામ	Mode રીત	Season મોસમ	Name of Crop પાક નું નામ	Irrigated જરાપત		Unirrigated જરાપત ક્ષારી		Land not Available for cultivation ખેતી સિવાય ની જમીન		Source of irrigation સિંચાઈ ના પ્રકાર	Remarks શેણે
					Ha. Ars. હે. અરે.	Ha. Ars. હે. અરે.	Nature પ્રકાર	Area ફે. અરે.				
2017-2018	-	1	-	-					પડતર	00-26	-	

અરેલ ઉપર થી નક્કલ કરી

Talathi Name :

Signature :

તલાથી/Talathi
દુનથ સાઝા
Dunetha Saza

FORM NO. 1 & XIV

Office Use Only.

ગામ નમુના નં. ૧ અને ૧૪

Date : 12/06/2019

Page 1 of 1

Name of field ભાતભરડી
ખેતર નું નામ
S. No. : ૫ 117
Sub Dn No. 5

VILLAGE દુણેઠા
ગામનું નામ
Taluka તાલુકો
DAMAN દમણ

Cultivable area વાવેતર લાયક ક્ષેત્રફળ	Ha. Ars. હે. અરે.	Name of occupant કબજેદારનું નામ	Khata No. ખાતા નં.	Mut. No. ફે. નં.	Name of the tenant ગણોતિયાનું નામ
(a)Dry Crop (અ)જરાપત	00-22	[કેશરીચંદ મોતીચંદ]		941	
(b)Garden (બ)બગાચત	00-00	M/S.પાર્વતી સ્ટોન વર્ક્સ			
)Rice (૨)કપાસી	00-00				
(i)નવી કપાસી	00-00				
(ii)	00-00				
(iii)	00-00				
Total Cultivable Area કુલ લાયક ક્ષેત્રફળ	00-22				
II Un-cultivable Area બિન ખેડાણ જમીન	00-00				
(a)Class (a)વર્ગ(અ)	00-00				
(b)Class (b)વર્ગ(બ)	00-00				
TotalUncultivable Area કુલ બિન ખેડાણ જમીન	00-00				
Grand Total કુલ ક્ષેત્રફળ	00-22				

Other Rights ઈતર હક્ક

Name of Person holding rights and nature of rights:

ઈતર હક્ક ધારણ કરનાર નું નામ તથા હક્ક નો પ્રકાર

Remarks

941-મે.મ.સા.દ. ના ઓર્ડર ના.11-2-97 મુજબ ફેરફાર ઓ 26-3-97

Details of Cropped Area

Year વર્ષ	Name of the Cultivator ખેડનારનું નામ	Mode રીત	Season મોસમ	Name of Crop પાક નું નામ	Irrigated બગાચત		Unirrigated જરાપત કપાસી		Land not Available for cultivation ખેતી સિવાય ની જમીન		Source of irrigation સિંચાઈ ના પ્રકાર	Remarks શેષે
					Ha. Ars. હે. અરે.	Ha. Ars. હે. અરે.	Nature પ્રકાર	Area કેવળ હે. અરે.				
2017-2018	-	1	-	-					કસર, ઓફિસ	00-22	-	

અમાલ ઉપર થી નકલ કરી

Talathi Name :

Signature :

તલાટી/Talathi
દુનંદા સાજા
Dunetha Saza

FORM NO. 1 & XIV

ગામ. નમુના નં. ૧ અને ૧૪

Date : 12/06/2019

Page 1 of 1

Name of field ભાતભરડી
ખેતર નું નામ
S. No. : નં. 133
Sub Dn No. 4

VILLAGE દુણેઠા
ગામનું નામ
Taluka તાલુકો
DAMAN દમણ

Cultivable area વાવેતર લાયક ક્ષેત્રફળ	Ha. Ars. હે. અરે.	Name of occupant કબજેદારનું નામ	Khata No. ખાતા નં.	Mut. No. ફે. નં.	Name of the tenant અણોતિયાનું નામ
(a)Dry Crop (અ)જરાયત	00-63	[કેશરીચંદ મોતીચંદ]		1493	
(b)Garden (બ)અજાયત	00-00	[પ્રમોદ કેશરીચંદ(વહીવટકર્તા)]		2765	
(c)Rice (ક)કપાસી	00-00	[સતીષ કેશરીચંદ]		2886	
(i)નવી કપાસી	00-00	m/s. પાર્વતી સ્ટોન વર્ક્સ			
(ii)	00-00				
(iii)	00-00				
Total Cultivable Area કુલ લાયક ક્ષેત્રફળ	00-63				
II Un-cultivable Area બિન ખેડાણ જમીન					
(a)Class (a)વર્ગ(અ)	00-04				
(b)Class (b)વર્ગ(બ)	00-00				
TotalUncultivable Area કુલ બિન ખેડાણ જમીન	00-04				
Grand Total કુલ ક્ષેત્રફળ	00-67				

Other Rights ઈતર હક્ક

Name of Person holding rights and nature of rights:

ઈતર હક્ક ધારણ કરનાર નું નામ તથા હક્ક નો પ્રકાર

Remarks

1493-વીલ મુજબ નામ દાખલ કર્યું, 2886-મે. મા. સ.લે. ના હુ.ના.26/12/2012 મુજબ ફેરફાર કર્યો.

Details of Cropped Area

Year વર્ષ	Name of the Cultivator ખેડનારનું નામ	Mode રીત	Season મોસમ	Name of Crop પાક નું નામ	Irrigated અજાયત		Unirrigated જરાયત કપાસી		Land not Available for cultivation ખેતી સિવાય ની જમીન		Source of irrigation સિંચાઈ ના પ્રકાર	Remarks થેસે
					Ha. Ars. હે. અરે.	Ha. Ars. હે. અરે.	Nature પ્રકાર	Area ક્ષેત્રફળ Ha. Ars. હે. અરે.				
2017-2018	-	1	-	-					N.A	00-67	-	-

અસહ ઉપર થી નકલ કરી

Talathi Name :

Signature :

તલાઠી/Talathi
દુનેઠા સાઝા
Dunetha Saza

FORM NO. 1 & XIV

મકરને સમાવેશ રાખવા સાથે
Office Use Only.

Date : 12/06/2019

ગામ નમુના નં. ૧ અને ૧૪

Page 1 of 1

Name of field ગોવનવાડી
ખેતર નું નામ
S. No. : ૧ 150
Sub Dn No. 3

VILLAGE દુણેકા
ગામનું નામ
Taluka તાલુકો
DAMAN દમણ

Cultivable area વાવેતર લાયક ક્ષેત્રફળ	Ha. Ars. હે. અરે.	Name of occupant કબજેદારનું નામ	Khata No. ખાતા નં.	Mut. No. ફે. નં.	Name of the tenant ગણીતિયાનું નામ
(a)Dry Crop (અ)જરાયત	00-13	[M/S.વિક્રમ સ્ટોન ક્વારી]		299 1383	
(b)Garden (બ)બગાચા	00-00	M/S.વિક્રમ ઈન્ફ્રાસ્ટ્રક્ચર કા.			
)Rice (૨)કપારી	00-00				
(i)નવી કપારી	00-00				
(ii)	00-00				
(iii)	00-00				
Total Cultivable Area કુલ લાયક ક્ષેત્રફળ	00-13				
II Un-cultivable Area બિન ખેડાણ જમીન	00-00				
(a)Class (a)વર્ગ(અ)	00-00				
(b)Class (b)વર્ગ(બ)	00-00				
TotalUncultivable Area કુલ બિન ખેડાણ જમીન	00-00				
Grand Total કુલ ક્ષેત્રફળ	00-13				

Other Rights ઈનર હક્ક

Name of Person holding rights and nature of rights:

ઈનર હક્ક ધારણ કરનાર નું નામ તથા હક્ક નો પ્રકાર

Remarks

299 - મામલતદાર શ્રીના હુ તા-2/9/02 મુજબ ફેરફાર કર્યો, 1383 - આ જમીન ઉપર તા.7/9/2002 ના રોજ રૂ.20,00000/-નો સો સર્ટી આપવામાં આવેલ છે.

Details of Cropped Area

Year વર્ષ	Name of the Cultivator ખેડનારનું નામ	Mode રીત	Season મોસમ	Name of Crop પાક નું નામ	Irrigated બગાચા		Unirrigated જરાયત કપારી		Land not Available for cultivationખેતી સિવાય ની જમીન		Source of irrigation સિંચાઈ ના પ્રકાર	Remarks શેણે
					Ha. Ars. હે. અરે.	Ha. Ars. હે. અરે.	Nature પ્રકાર	Area ક્ષેત્રફળ Ha. Ars. હે. અરે.				
2017-2018	-	1	-	-					રૂમ, પડતર, પેટ્રોલપંપ	00-13	-	

અહીં ઉપર થી નકલ કરી

Talathi Name :

Signature :

તલાથી/Talathi
દુનેથા સાઝા
Dunetha Saza

FORM NO. 1 & XIV

ગામ. નમુના નં. ૧ અને ૧૪

Date : 12/06/2019

Page 1 of 1

Name of field ડુંગર
ખેતર નું નામ
S. No. : ૧ 130
Sub Dn No. 2

VILLAGE દુણેઠા
ગામનું નામ
Taluka તાલુકો
DAMAN દમણ

Cultivable area વાવેતર લાયક ક્ષેત્રફળ	Ha. Ars. હે. અરે.	Name of occupant કબજેદારનું નામ	Khata No. ખાતા નં.	Mut. No. ફે. નં.	Name of the tenant ગણોતિયાનું નામ
(a)Dry Crop (અ)જરાયત	02-76	[M/S.વિક્રમ સ્ટોન ક્વારી]		299	
(b)Garden (બ)ખગાયત	00-00	M/S.વિક્રમ ઈન્ફ્રાસ્ટ્રક્ચર કાં		1383	
)Rice (ક)કવારી	00-00				
(i)નવી કવારી	00-00				
(ii)	00-00				
(iii)	00-00				
Total Cultivable Area કુલ લાયક ક્ષેત્રફળ	02-76				
II Un-cultivable Area બિન ખેડાણ જમીન	00-00				
(a)Class (a)વર્ગ(અ)	00-00				
(b)Class (b)વર્ગ(બ)	00-00				
TotalUncultivable Area કુલ બિન ખેડાણ જમીન	00-00				
Grand Total કુલ ક્ષેત્રફળ	02-76				

Other Rights ઈતર હકક

Name of Person holding rights and nature of rights:

ઈતર હકક ધારણ કરનાર નું નામ તથા હકક નો પ્રકાર

Remarks

1383-મામલતદાર શ્રીના હુના-2/9/02 મુજબ ફેરફાર કર્યો, આ જમીન ઉપર તા-7-9-2002 ના રોજ રૂ-2000000/- નો સોલ્વન્સી સર્ટી આપવામાં આવેલ છે

Details of Cropped Area

Year વર્ષ	Name of the Cultivator ખેડનારનું નામ	Mode રીત	Season મોસમ	Name of Crop પાક નું નામ	Irrigated ખગાયત		Unirrigated જરાયત કવારી		Land not Available for cultivation ખેતી સિવાય ની જમીન		Source of irrigation સિંચાઈ ના પ્રકાર	Remarks શેરો
					Ha. Ars. હે. અરે.	Ha. Ars. હે. અરે.	Nature પ્રકાર	Area કે. અરે.	Nature પ્રકાર	Area કે. અરે.		
2017-2018	-	1	-	-					કવારી	02-76	-	

અસર ઉપર થી નક્ક કરી

Talathi Name :

Signature :

તલાથી/Talathi
દુનેઠા સાઝા
Dunetha Saza

FORM NO. 1 & XIV

ગામ નમુના નં. ૧ અને ૧૪

Date : 12/06/2019

Page 1 of 1

Name of field ડુંગર
ખેતર નું નામ
S. No. : નં. 130
Sub Dn No. 1 (4)

VILLAGE દુણેદા
ગામનું નામ
Taluka તાલુકો
DAMAN દમણ

Cultivable area વાવેતર લાયક ભેતરફળ	Ha. Ars. હે. અરે.	Name of occupant ઠબજેદારનું નામ	Khata No. ખાતા નં.	Mut. No. ફે. નં.	Name of the tenant વણોતિયાનું નામ
(a) Dry Crop (અ) જરાખત	00-63	[કેશરીચંદ મોતીચંદ]		1493 2166	
(b) Garden (બ) બગાચા	00-00	[પ્રમોદ કેશરીચંદ (વહીવટકર્તા)]		260000280	
) Rice (ક) કપારી	00-00	[સતીષ કેશરીચંદ]			
(i) નવી કપારી	00-00	[પંકજ કેશરીચંદ]			
(ii)	00-00				
(iii)	00-00				
Total Cultivable Area કુલ લાયક ભેતરફળ	00-63	M/S. આશા સ્ટોન ક્વારી			
II Un-cultivable Area બિન ખેડાણ જમીન	00-00				
(a) Class (a) વર્ગ (અ)	00-00				
(b) Class (b) વર્ગ (બ)	00-00				
Total Uncultivable Area કુલ બિન ખેડાણ જમીન	00-00				
Grand Total કુલ ભેતરફળ	00-63				

Other Rights ઈતર હક

Name of Person holding rights and nature of rights:

ઈતર હક ધારણ કરનાર નું નામ તથા હક નો પ્રકાર

Remarks

2166-એ.એ.કે.શ્રી ના સબડીવીઝન પુસ્તક તા-30/9/08 મુજબ ફેરફાર કર્યો તા-1/10/08

Details of Cropped Area

Year વર્ષ	Name of the Cultivator ખેડનારનું નામ	Mode રીત	Season મોસમ	Name of Crop પાક નું નામ	Irrigated બગાચા		Unirrigated જરાખત કપારી		Land not Available for cultivation ખેતી સિવાય ની જમીન		Source of irrigation સિંચાઈ ના પ્રકાર	Remarks શેરો
					Ha. Ars. હે. અરે.	Ha. Ars. હે. અરે.	Nature પ્રકાર	Area હે. અરે.				
2017-2018	-	1	-	-					પડતર	00-63	-	-

અસલ કોપર થી નકલ કરી

Talathi Name :

Signature :

તાલાથી/Talathi
દુનેથા સાઝા
Dunetha Saza

FORM NO. 1 & XIV

ગામ. નમુના નં. ૧ અને ૧૪

પ્રકરને સામેલ રાખવા સારું
Office Use Only.

Date : 13/06/2019

Page 1 of 1

Name of field બોલાડીદરો
ખેતર નું નામ
S. No. : ૫ 303
Sub Dn No. -

VILLAGE બીમપોર
ગામનું નામ
Taluka તાલુકો
DAMAN દમણ

Cultivable area વાવેતર લાયક ક્ષેત્રફળ	Ha. Ars. હે. આરે.	Name of occupant કબજેદારનું નામ	Khata No. ખાતા નં.	Mut. No. ફે. નં.	Name of the tenant ગણતંત્રિયાનું નામ
(a) Dry Crop (અ) જરાયત	06-81	[ધના મંગળ]		255 2086	
(b) Garden (બ) બગીચા	00-00	છીબુ ધના		250000159	
(c) Rice (ક) ચાણી	00-00	ગણપત ધના			
(i) નવી ચાણી	00-00	અમ્મત ધના			
(ii)	00-00	મોહન ટેડકા			
(iii)	00-00	[સવિતાબેન હીરા]			
Total Cultivable Area કુલ લાયક ક્ષેત્રફળ	06-81	શાંતિલાલ હીરા			
II Un-cultivable Area બિન ખેડાણ જમીન	00-00	લક્ષ્મણ હીરા			
(a) Class (a) વર્ગ (અ)	00-00	રાજુ હીરા			
(b) Class (b) વર્ગ (બ)	00-00	મુકેશ હીરા			
Total Uncultivable Area કુલ બિન ખેડાણ જમીન	00-00	મહેશ હીરા			
Grand Total કુલ ક્ષેત્રફળ	06-81				

Other Rights ઈતર હક્ક

Name of Person holding rights and nature of rights:

ઈતર હક્ક ધારણ કરનાર નું નામ તથા હક્ક નો પ્રકાર

Rc ks 2086-વારસાઈ વી. 01/02/2005												
Details of Cropped Area												
Year વર્ષ	Name of the Cultivator ખેડનારનું નામ	Mode રીત	Season મોસમ	Name of Crop પાક નું નામ	Irrigated બગાયત		Unirrigated જરાયત ચાણી		Land not Available for cultivation ખેતી સિવાય ની જમીન		Source of irrigation સિંચાઈ ના પ્રકાર	Remarks ધેરો
					Ha. Ars. હે. આરે.	Ha. Ars. હે. આરે.	Nature પ્રકાર	Area ક્ષેત્રફળ હે. આરે.				
2017-2018	શાંતિલાલ હીરા અને બીજા	1	ખરીફ	-	00-00-80							
				ભાત, અળદ	01-00			પડતર	03-00	-		
				આંબા કલમ	02-00			કૂવો	00-01	-		

અરજ ઉપર થી નકલ કરી

Talathi Name :

Signature :

તલાથી/Talathi
દુનેઠા સાજા
Dunetha Saza

FORM NO. 1 & XIV

ગામ. નમુના નં. ૧ અને ૧૪

પ્રકરને સામેલ રાખવા સારું
Office Use Only.

Date : 13/06/2019

Page 1 of 1

Name of field બીલાડીદરો
ખેતર નું નામ
S. No. : નં 304
Sub Dn No. 2

VILLAGE ભીમપોર
ગામનું નામ
Taluka તાલુકો
DAMAN દમણ

Cultivable area વાવેતર લાયક ક્ષેત્રફળ	Ha. Ars. હે. અરે.	Name of occupant કબજેદારનું નામ	Khata No. ખાતા નં.	Mut. No. ફે. નં.	Name of the tenant ગણોતિયાનું નામ
(a)Dry Crop (અ)જરાયત	00-33-40	[છોટું દયાળ]		290	
(b)Garden (બ)બગાચા	00-00	શાંતિલાલ હીરાભાઈ પટેલ		2063	
(c)Rice (ક)ઝાડી	00-00			2288	
(i)નવી ઝાડી	00-00			2303	
(ii)	00-00			2324	
(iii)	00-00				
Total Cultivable Area કુલ લાયક ક્ષેત્રફળ	00-33-40				
II Un-cultivable Area બિન ખેડાણ જમીન	00-00				
(a)Class (a)વર્ગ(અ)	00-00				
(b)Class (b)વર્ગ(બ)	00-00				
TotalUncultivable Area કુલ બિન ખેડાણ જમીન	00-00				
Grand Total કુલ ક્ષેત્રફળ	00-33-40				

Other Rights ઈતર હક્ક

Name of Person holding rights and nature of rights:

ઈતર હક્ક ધારણ કરનાર નું નામ તથા હક્ક નો પ્રકાર

Re fs

2324-મં.સ્વે.શ્રીના વેચાણ પરવાનગી હુ ના.17/10/2007 થી ફેરફાર થયો

Details of Cropped Area

Year વર્ષ	Name of the Cultivator ખેડનારનું નામ	Mode રીત	Season મોસમ	Name of Crop પાક નું નામ	Irrigated બગાચા		Unirrigated જરાયત ઝાડી		Land not Available for cultivation ખેતી સિવાય ની જમીન		Source of irrigation સિંચાઈ ના પ્રકાર	Remarks ધરો
					Ha. Ars. હે. અરે.	Ha. Ars. હે. અરે.	Nature પ્રકાર	Area ક્ષેત્રફળ હે. અરે.				
2017-2018	-	-	-	-					પડતર	00-33-40	-	

અહીં ઉપર થી નકલ કરી

Talathi Name :

Signature :

તલાठी/Talathi
ડુનેથા સાઝા
Dunetha Saza

FORM NO. 1 & XIV

ગામ નમુના નં. ૧ અને ૧૪

Office Use Only.

Date : 13/06/2019

Page 1 of 1

Name of field બીલાડીદરો
ખેતર નું નામ
S. No. : ૩ 304
Sub Dn No. 3

VILLAGE ભીમપોર
ગામનું નામ
Taluka તાલુકો
DAMAN દમણ

Cultivable area વાવેતર લાપક ક્ષેત્રફળ	Ha. Ars. હે. અરે.	Name of occupant કબજેદારનું નામ	Khata No. ખાતા નં.	Mut. No. ફે. નં.	Name of the tenant ગણોનિયાનું નામ		
(a) Dry Crop (અ) જમણત	00-33-40	[શંકર દયાળ] શાંતિલાલ હીરાભાઈ પટેલ		290			
(b) Garden (બ) જમણત	00-00			2063			
(c) Rice (ક) કપારી	00-00			2288			
(i) નવી કપારી	00-00			2303			
(ii)	00-00			2324			
(iii)	00-00						
I Cultivable Area કુલ લાપક ક્ષેત્રફળ	00-33-40						
II Un-cultivable Area બિન ખેડાણ જમીન	00-00						
(a) Class (a) વર્ગ (અ)	00-00						
(b) Class (b) વર્ગ (બ)	00-00						
Total Uncultivable Area કુલ બિન ખેડાણ જમીન	00-00						
Grand Total કુલ ક્ષેત્રફળ	00-33-40						

Other Rights ઈતર હક્ક

Name of Person holding rights and nature of rights:

ઈતર હક્ક ધારણ કરનાર નું નામ તથા હક્ક નો પ્રકાર

Rem ૩

2324-ન.જ.સા.દ.ના વેચાણ પરવાનગી હુ. ના.03/10/2007 થી ફેરફાર કર્યો.

Details of Cropped Area

Year વર્ષ	Name of the Cultivator ખેડનારનું નામ	Mode રીત	Season મોસમ	Name of Crop પાક નું નામ	Irrigated બગાવત		Unirrigated જમણત કપારી		Land not Available for cultivation ખેતી સિવાય ની જમીન		Source of irrigation સિંચાઈ ના પ્રકાર	Remarks શરત
					Ha. Ars. હે. અરે.	Ha. Ars. હે. અરે.	Nature પ્રકાર	Area ક્ષેત્રફળ Ha. Ars. હે. અરે.				
2017-2018	-	-	-	-					ખેતર	00-33-40	-	

અસમ ઉપર થી નકલ કરી

Talathi Name :

Signature :

તલાઠી/Talathi
દુનંદા સાઝા
Dunetha Saza

FORM NO. 1 & XIV

ગામ. નમુના નં. ૧ અને ૧૪

પ્રકરણે સામેલ રાખવા સારું
Office Use Only.

Page 1 of 1

Date : 13/06/2019

Name of field બીલાડીદરો
ખેતર નું નામ
S. No. : 304
Sub Dn No. 4

VILLAGE ભીમપોર
ગામનું નામ
Taluka તાલુકો
DAMAN દમણ

Cultivable area વાવેતર લાયક ક્ષેત્રફળ	Ha. Ars. હે. અરે.	Name of occupant કબજેદારનું નામ	Khata No. ખાતા નં.	Mut. No. ફે. નં.	Name of the tenant ગણીનિયાનું નામ
(a)Dry Crop (અ)જરાયત	00-33-40	[શાંતિબેન કેસુ અને બીજાઓ] શાંતિલાલ હીરાભાઈ પટેલ		290	
(b)Garden (બ)બગાયત	00-00			2063	
(c)Rice (ક)આરી	00-00			2288	
(i)નવી આરી	00-00			2303	
(ii)	00-00			2324	
(iii)	00-00				
Total Cultivable Area કુલ લાયક ક્ષેત્રફળ	00-33-40				
II Un-cultivable Area બિન ખેડાણ જમીન	00-00				
(a)Class (a)વર્ગ(અ)	00-00				
(b)Class (b)વર્ગ(બ)	00-00				
Total Uncultivable Area કુલ બિન ખેડાણ જમીન	00-00				
Grand Total કુલ ક્ષેત્રફળ	00-33-40				

Other Rights ઈતર હક્ક

Name of Person holding rights and nature of rights:

ઈતર હક્ક ધારણ કરનાર નું નામ તથા હક્ક નો પ્રકાર

References

2324-ન.કલે.શ્રીના વેચાણ પરવાનગી હુ તા.17/10/2007 થી ફેરફાર કર્યો.

Details of Cropped Area

Year વર્ષ	Name of the Cultivator ખેડનારનું નામ	Mode રીત	Season મોસમ	Name of Crop પાક નું નામ	Irrigated બગાયત		Unirrigated જરાયત આરી		Land not Available for cultivation ખેતી સિવાય ની જમીન		Source of irrigation સિંચાઈ ના પ્રકાર	Remarks શેરો
					Ha. Ars. હે. અરે.	Ha. Ars. હે. અરે.	Nature પ્રકાર	Area ક્ષેત્રફળ હે. અરે.				
2017-2018	-	-	-	-					પડતર	00-33-40	-	

અરેલ ઉપર થી નકલ કરી

Talathi Name :

Signature

IL

તાલાઈ/Talathi
દુનેથા સઝા
Dunetha Saza

FORM NO. 1 & XIV

ગામ. નમુના નં. ૧ અને ૧૪

પડરનો સામેલ રાખવા સારું
Office Use Only.
Page 4 of 1

Date : 13/06/2019

Name of field બીવાડીદરો
ખેતર નું નામ
S. No. : ૫ 304
Sub Dn No. 5

VILLAGE ભીમપોર
ગામનું નામ
Taluka તાલુકો
DAMAN દમણ

Cultivable area વાવેતર લાયક ક્ષેત્રફળ	Ha. Ars. હે. અરે.	Name of occupant કબજેદારનું નામ	Khata No. ખાતા નં.	Mut. No. ફે. નં.	Name of the tenant ગણતંત્રિયાનું નામ
(a) Dry Crop (અ) જરાયત	00-33-40	[દેવીબેન રણછોડ અને બીજાઓ] શાંતિલાલ હીરાભાઈ પટેલ		290	
(b) Garden (બ) બગાયત	00-00			2063	
(c) Rice (ક) કાચી	00-00			2288	
(i) નવી કાચી	00-00			2303	
(ii)	00-00			2324	
(iii)	00-00				
Total Cultivable Area કુલ લાયક ક્ષેત્રફળ	00-33-40				
II Un-cultivable Area બિન ખેડાણ જમીન	00-00				
(a) Class (a) વર્ગ (અ)	00-00				
(b) Class (b) વર્ગ (બ)	00-00				
Total Uncultivable Area કુલ બિન ખેડાણ જમીન	00-00				
Grand Total કુલ ક્ષેત્રફળ	00-33-40				

Other Rights ઈતર હક્ક

Name of Person holding rights and nature of rights:

ઈતર હક્ક ધારણ કરનાર નું નામ તથા હક્ક નો પ્રકાર

Remarks

2324-મે કલે શ્રીના વેચાણ પરવાનગી હુ તા. 17/10/2008 થી ફેરફાર ક્યો.

Details of Cropped Area

Year વર્ષ	Name of the Cultivator ખેતનારનું નામ	Mode રીત	Season મોસમ	Name of Crop પાક નું નામ	Irrigated બગાયત		Unirrigated જરાયત કાચી		Land not Available for cultivation ખેતી સિવાય ની જમીન		Source of irrigation સિંચાઈ ના પ્રકાર	Remarks ધરો
					Ha. Ars. હે. અરે.	Ha. Ars. હે. અરે.	Nature પ્રકાર	Area ક્ષેત્રફળ Ha. Ars. હે. અરે.				
2017-2018	-	-	-	-					પડતર	00-33-40	-	

અસર ઉપર થી નકલ કરી

Talathi Name :

Signature :

તલાથી/Talathi
દુનથા સાઝા
Dunetha Saza

FORM NO. 1 & XIV

પ્રકરને સામેલ રાખવા સાફ
Office Use Only.

Date : 15/06/2019

ગામ. નમુના નં. ૧ અને ૧૪

Page 1 of 1

Name of field ડુંગરી
ખેતર નું નામ
S. No. : નં. 312
Sub Dn No. -

VILLAGE બીમપોર
ગામનું નામ
Taluka તાલુકો
DAMAN દમણ

Cultivable area વાવેતર લાયક ક્ષેત્રફળ	Ha. Ars. હે. અરે.	Name of occupant કબજેદારનું નામ	Khata No. ખાતા નં.	Mut. No. ફે. નં.	Name of the tenant ગણોતિયાનું નામ
(a) Dry Crop (અ) જરાખત	00-00	[કેમશરૂ જહાગીરશા મોદી]		127	
(b) Garden (બ) બગીચાખત	00-00	કેકુબેન ખાલપા		607	
(c) Waste (ક) કચારી	00-00			1004	
(i) New Waste (ii) (iii)	00-00 00-00 00-00				
Total Cultivable Area કુલ લાયક ક્ષેત્રફળ	00-00				
II Un-cultivable Area બિન ખેડાણ જમીન	13-42				
(a) Class (a) વર્ગ (અ)	00-80				
(b) Class (b) વર્ગ (બ)					
Total Uncultivable Area કુલ બિન ખેડાણ જમીન	14-22				
Grand Total કુલ ક્ષેત્રફળ	14-22				

Other Rights ઈનર હક્ક

Name of Person holding rights and nature of rights:

ઈનર હક્ક ધારણ કરનાર નું નામ તથા હક્ક નો પ્રકાર

Remarks

004-માસલનદારશ્રીના લુ ના.03/07/2001 મુજબ ચદરલુ એન્ડ્રી આખતે કનકરમેશન આપેલ છે.

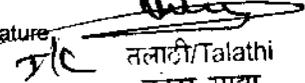
Details of Cropped Area

Year વર્ષ	Name of the Cultivator ખેડનારનું નામ	Mode રીત	Season મોસમ	Name of Crop પાક નું નામ	Irrigated બગાચાખત		Unirrigated જરાખત કચારી		Land not Available for cultivation ખેતી સિવાય ની જમીન		Source of irrigation સિંચાઈ ના પ્રકાર	Remarks ધેરો
					Ha. Ars. હે. અરે.	Ha. Ars. હે. અરે.	Nature પ્રકાર	Area ક્ષેત્રફળ Ha. Ars. હે. અરે.				
2017-2018	-	-	-	-					ડુંગરી	14-22	-	-

અક્ષર ઉપર થી નકલ કરી

Talathi Name :

Signature



તાલાથી/Talathi
દુનઠા સાઝા
Dunetha Saza

FORM NO. 1 & XIV

ગામ નમુના નં. ૧ અને ૧૪

Date : 21/06/2019

Page 1 of 1

Name of field ડુંગરવાળુ
ખેતર નું નામ
S. No. : ૫ 119
Sub Dn No. 18

VILLAGE દુણેઠા
ગામનું નામ
Taluka તાલુકો
DAMAN દમણ

Cultivable area વાવેતર લાયક ક્ષેત્રફળ	Ha. Ars. હે. અરે.	Name of occupant કબજેદારનું નામ	Khata No. ખાતા નં.	Mut. No. હે. નં.	Name of the tenant ગણોતિયાનું નામ
(a) Dry Crop (અ) જરાપત	00-09	ગાંડા લલ્લુ			
(b) Garden (બ) બગીચા	00-00				
(c) Rice ચણી	00-00				
(i) નવી ક્યારી	00-00				
(ii)	00-00				
(iii)	00-00				
Total Cultivable Area કુલ લાયક ક્ષેત્રફળ	00-09				
II Un-cultivable Area બિન ખેડાણ જમીન	00-01				
(a) Class (a) વર્ગ (અ)	00-00				
(b) Class (b) વર્ગ (બ)	00-00				
Total Uncultivable Area કુલ બિન ખેડાણ જમીન	00-01				
Grand Total કુલ ક્ષેત્રફળ	00-10				

Other Rights ઈતર હકક

Name of Person holding rights and nature of rights:

ઈતર હકક ધારણ કરનાર નું નામ તથા હકક નો પ્રકાર

Remarks												
Details of Cropped Area												
Year વર્ષ	Name of the Cultivator ખેડનારનું નામ	Mode રીત	Season મોસમ	Name of Crop પાક નું નામ	Irrigated બગીચા		Unirrigated જરાપત ક્યારી		Land not Available for cultivation ખેતી સિવાય ની જમીન		Source of irrigation સિંચાઈ ના પ્રકાર	Remarks ધેરો
					Ha. Ars. હે. અરે.	Ha. Ars. હે. અરે.	Nature પ્રકાર	Area કે. અરે.	Ha. Ars. હે. અરે.	Ha. Ars. હે. અરે.		
2017-2018	-	1	-	-					મારગ	00-01	-	
									પડતર, ૩મ	00-09	-	

અસલ પુસ્તક થી નકલ કરી

Talathi Name :

Signature :

તલાઠી/Talathi
દુનેઠા સાઝા
Dunetha Saza

FORM NO. 1 & XIV

ગામ. નમુના નં. ૧ અને ૧૪

Date : 21/06/2019

Page 1 of 1

Name of field ડુંગરવાળુ
ખેતર નું નામ
S. No. : ૧ 119
Sub Dn No. 19

VILLAGE ડુણેઠા
ગામનું નામ
Taluka તાલુકો
DAMAN દમણ

Cultivable area વાવેતર લાયક ક્ષેત્રફળ	Ha. Ars. હે. અરે.	Name of occupant કબજેદારનું નામ	Khata No. ખાતા નં.	Mut. No. હે. નં.	Name of the tenant અણોતિયાનું નામ
(a)Dry Crop (અ)જરાપત	00-08	[ઢેડા દુર્લાભ] શંકરભાઈ લલ્લુભાઈ		224	
(b)Garden (બ)ખાપત	00-00				
(c)Rice રી	00-00				
(i)નવી ક્ષારી	00-00				
(ii)	00-00				
(iii)	00-00				
Total Cultivable Area કુલ લાયક ક્ષેત્રફળ	00-08				
II Un-cultivable Area બિન ખેડાણ જમીન	00-01				
(a)Class (a)વર્ગ(અ)	00-00				
(b)Class (b)વર્ગ(બ)	00-00				
TotalUncultivable Area કુલ બિન ખેડાણ જમીન	00-01				
Grand Total કુલ ક્ષેત્રફળ	00-09				

Other Rights ઈનર હક્ક

Name of Person holding rights and nature of rights:

ઈનર હક્ક ધારણ કરનાર નું નામ તથા હક્ક નો પ્રકાર

Remarks

224-DAPVR/15/86 dt 30-10-88 થી ફેરફાર કર્યો

Details of Cropped Area

Year વર્ષ	Name of the Cultivator ખેડનારનું નામ	Mode રીત	Season મોસમ	Name of Crop પાક નું નામ	Irrigated ખજાપત		Unirrigated જરાપત કપારી		Land not Available for cultivation ખેતી સિવાય ની જમીન		Source of irrigation સિંચાઈ ના પ્રકાર	Remarks શેરો
					Ha. Ars. હે. અરે.	Ha. Ars. હે. અરે.	Nature પ્રકાર	Area કે. અરે.				
2017-2018	-	1	-	-					રૂમ, કસર, મા રંગ	00-09	-	

અસર ઉપર થી નક્ક કરી

Talathi Name :

Signature :

તલાથી/Talathi
દુનઠા સાઝા
Dunetha Saza

FORM NO. 1 & XIV

ગામ. નમુના નં. ૧ અને ૧૪

Date : 21/06/2019

Page 1 of 1

Name of field ડુંગરવાડો
ખેતર નું નામ
S. No. : ૧ 119
Sub Dn No. 20

VILLAGE ડુણેઠા
ગામનું નામ
Taluka તાલુકો
DAMAN દમણ

Cultivable area વાવેતર લાયક ક્ષેત્રફળ	Ha. Ars. હે. અરે.	Name of occupant કબજેદારનું નામ	Khata No. ખાતા નં.	Mut. No. હે. નં.	Name of the tenant ગણોનિયાનું નામ
(a) Dry Crop (અ) જરાવન	00-04	[ભાયલુ જેઠીઆ] શંકરભાઈ લલુભાઈ		224	
(b) Garden (બ) ગાયાવન	00-00				
(c) Rice ચાણી	00-00				
(i) નવી ખાણી	00-00				
(ii)	00-00				
(iii)	00-00				
Total Cultivable Area કુલ લાયક ક્ષેત્રફળ	00-04				
II Un-cultivable Area બિન ખેડાયેલ જમીન	00-01				
(a) Class (a) વર્ગ (અ)	00-00				
(b) Class (b) વર્ગ (બ)	00-00				
Total Uncultivable Area કુલ બિન ખેડાયેલ જમીન	00-01				
Grand Total કુલ ક્ષેત્રફળ	00-05				

Other Rights ઈતર હક્ક

Name of Person holding rights and nature of rights:

ઈતર હક્ક ધરાવેલ કરનાર નું નામ તથા હક્ક નો પ્રકાર

Remarks

224-DAPVR/15/86 dt 30-10-88 થી ફેરફાર થઈ

Details of Cropped Area

Year વર્ષ	Name of the Cultivator ખેડનારનું નામ	Mode રીત	Season મોસમ	Name of Crop પાક નું નામ	Irrigated ખગાવન		Unirrigated જરાવન ખાણી		Land not Available for cultivation ખેતી સિવાય ની જમીન		Source of irrigation સિંચાઈ ના પ્રકાર	Remarks ધોરો
					Ha. Ars. હે. અરે.	Ha. Ars. હે. અરે.	Nature પ્રકાર	Area ફે. અરે.				
2017-2018	-	1	-	-					પે.મારગ	00-01	-	
									પડતર	00-04	-	

આવક ઉપર થી નક્કલ કરી

Talathi Name :

Signature :

તલાठी/Talathi
દુનઠા સાજા
Dunetha Saza

FORM NO. 1 & XIV

ગામ નમુના નં. ૧ અને ૧૪

Date : 21/06/2019

Page 1 of 1

Name of field ખોટાવારી
ખેતર નું નામ
S. No. : નં 131
Sub Dn No. 2

VILLAGE દુણેઠા
ગામનું નામ
Taluka તાલુકો
DAMAN દમણ

Cultivable area વાવેતર લાયક ક્ષેત્રફળ	Ha. Ars. હે. અરે.	Name of occupant કબજદારનું નામ	Khata No. ખાતા નં.	Mut. No. ફે. નં.	Name of the tenant ગણોતિયાનું નામ
(a) Dry Crop (અ) જરાપત	00-25	[કેશરીચંદ મોતીચંદ]		1493 2923	છીબા રથા
(b) Garden (બ) બગાચ	00-00	પ્રમોદ કેશરીચંદ (વહીવટકર્તા)			
(c) Rice ચાણી	00-00	સતીષ કેશરીચંદ			
(i) નવી કપડી	00-00				
(ii)	00-00				
(iii)	00-00				
Total Cultivable Area કુલ લાયક ક્ષેત્રફળ	00-25				
II Un-cultivable Area બિન ખેડાણ જમીન	00-00				
(a) Class (a) વર્ગ (અ)	00-00				
(b) Class (b) વર્ગ (બ)	00-00				
Total Uncultivable Area કુલ બિન ખેડાણ જમીન	00-00				
Grand Total કુલ ક્ષેત્રફળ	00-25				

Other Rights ઈતર હક્ક

Name of Person holding rights and nature of rights:

ઈતર હક્ક ધારણ કરનાર નું નામ તથા હક્ક નો પ્રકાર

વિષ્ણુભાઈ ઝીણાભાઈ કામલી

મામલતદાર શ્રીના લુકમતા. 18/3/2013 મુજબ

સર્વે. નં. 131/2 વાળી જમીનમાંથી 25 અરે જમીન 99

વર્ષનાં લીઝ પટ્ટે આપેલ છે.

Remarks

2923- મે મા સા દ ના લીઝ ઓર્ડર તા-18/03/2013 મુજબ 25 અરે જમીન વિષ્ણુભાઈ ઝીણાભાઈ કામલી ને 99 વર્ષ ના લીઝ પટ્ટે થી આપવામાં આવેલ છે

Details of Cropped Area

Year વર્ષ	Name of the Cultivator ખેડનારનું નામ	Mode રીત	Season મોસમ	Name of Crop પાક નું નામ	Irrigated બગાચન		Unirrigated જરાપત ખાલી		Land not Available for cultivation ખેતી સિવાય ની જમીન		Source of irrigation સિંચાઈ ના પ્રકાર	Remarks શેરો
					Ha. Ars. હે. અરે	Ha. Ars. હે. અરે	Nature પ્રકાર	Area ક્ષેત્રફળ હે. અરે				
2017-2018	-	1	-	-					કસર, પડતર	00-25	-	-

અસલ પર થી નકલ કરી

Talathi Name :

Signature :

તલાઠી/Talathi
દુનેઠા સાઝા
Dunetha Saza

FORM NO. 1 & XIV

ગામ. નમુના નં. ૧ અને ૧૪

Date : 21/06/2019

Page 1 of 1

Name of field ડુંગર
ખેતર નું નામ
S. No. : નં 130
Sub Dn No. 2

VILLAGE દુણેઠા
ગામનું નામ
Taluka તાલુકો
DAMAN દમણ

Cultivable area વાવેતર લાપક ક્ષેત્રફળ	Ha. Ars. હે. અરે.	Name of occupant કબજેદારનું નામ	Khata No. ખાતા નં.	Mut. No. ફે. નં.	Name of the tenant અણોતિયાનું નામ
(a) Dry Crop (અ) જરાપત	02-76	[M/S. વિક્રમ સ્ટોન ક્વારી]		299 1383	
(b) Garden (બ) બગાચન	00-00	M/S. વિક્રમ ઈન્ફ્રાસ્ટ્રક્ચર કાં			
(c) Rice પાંચી	00-00				
(i) નવી ક્વારી	00-00				
(ii)	00-00				
(iii)	00-00				
Total Cultivable Area કુલ લાપક ક્ષેત્રફળ	02-76				
II Un-cultivable Area બિન ખેડાણ જમીન	00-00				
(a) Class (a) વર્ગ (અ)	00-00				
(b) Class (b) વર્ગ (બ)	00-00				
Total Uncultivable Area કુલ બિન ખેડાણ જમીન	00-00				
Grand Total કુલ ક્ષેત્રફળ	02-76				

Other Rights ઈતર હકક

Name of Person holding rights and nature of rights:

ઈતર હકક ધારણ કરનાર નું નામ તથા હકક નો પ્રકાર

Remarks

1383-મામલદાર શ્રીના પુતા-2/9/02 મુજબ ફેરફાર કર્યો, આ જમીન ઉપર તા-7-9-2002 ના રોજ રૂ-2000000/- નો સોલ્વન્સી સર્ટી આપવામાં આવેલ છે

Details of Cropped Area

Year વર્ષ	Name of the Cultivator ખેડનારનું નામ	Mode રીત	Season મોસમ	Name of Crop પાક નું નામ	Irrigated બગાચન		Unirrigated જરાપત ક્વારી		Land not Available for cultivation ખેતી સિવાય ની જમીન		Source of irrigation સિંચાઈ ના પ્રકાર	Remarks શેરો
					Ha. Ars. હે. અરે.	Ha. Ars. હે. અરે.	Nature પ્રકાર	Area કે. અરે.				
2017-2018	-	1	-	-					ક્વારી	02-76	-	

અહીં ઉપર થી નકલ કરી

Talathi Name :

Signature : તલાથી/Talathi
દુનેઠા સાઝા
Dunetha Saza

FORM NO. 1 & XIV

ગામ. નમુના નં. ૧ અને ૧૪

Date : 21/06/2019

Page 1 of 1

Name of field ભાતભરડી
ખેતર નું નામ
S. No. : નં 117
Sub Dn No. 3

VILLAGE દુણેઠા
ગામનું નામ
Taluka તાલુકો
DAMAN દમણ

Cultivable area વાવેતર લાયક ક્ષેત્રફળ	Ha. Ars. હે. અરે.	Name of occupant કબજેદારનું નામ	Khata No. ખાતા નં.	Mut. No. હે. નં.	Name of the tenant ગણોનિયાનું નામ
(a) Dry Crop (અ) જરાયત	00-19-44	[કેશરીચંદ મોતીચંદ] મે. પાર્વતી સ્ટોન વર્કસ		702 958	
(b) Garden (બ) ખજાયત	00-00				
(c) Rice ચણી	00-00				
(i) નવી ક્ષારી	00-00				
(ii)	00-00				
(iii)	00-00				
Total Cultivable Area કુલ લાયક ક્ષેત્રફળ	00-19-44				
II Un-cultivable Area બિન ખેડાણ જમીન	00-03				
(a) Class (a) વર્ગ (અ)	00-00				
(b) Class (b) વર્ગ (બ)	00-00				
Total Uncultivable Area કુલ બિન ખેડાણ જમીન	00-03				
Grand Total કુલ ક્ષેત્રફળ	00-22-44				

Other Rights ઉતર હક્ક

Name of Person holding rights and nature of rights:
ઉતર હક્ક ધારણ કરનાર નું નામ તથા હક્ક નો પ્રકાર

Remarks

958-મે. માલબતદાર શ્રી. ના પ્રેરીજી. ડમ ઓડેર તા. 6-6-97 મુજબ ફેરફાર ક્ષો 12-6-97

Details of Cropped Area

Year વર્ષ	Name of the Cultivator ખેડનારનું નામ	Mode રીત	Season મોસમ	Name of Crop પાક નું નામ	Irrigated બજાયત		Unirrigated જરાયત ક્ષારી		Land not Available for cultivation ખેતી સિવાય ની જમીન		Source of irrigation સિંચાઈ ના પ્રકાર	Remarks ધેરો
					Ha. Ars. હે. અરે.	Ha. Ars. હે. અરે.	Nature પ્રકાર	Area ક્ષેત્રફળ Ha. Ars. હે. અરે.				
2017-2018	-	1	-	-					પડતર , રૂમ પે. મારગ	00-19-44 00-03	- -	

અસલ ઉપર થી નકલ કરી

Talathi Name :

Signature :

તાલાઈ/Talathi
દુનેઠા સાજા
Dunetha Saza

FORM NO. 1 & XIV

ગામ. નમુના નં. ૧ અને ૧૪

Date : 21/06/2019

Page 1 of 1

Name of field બાનભરડી
ખેતર નું નામ
S. No. : નં. 117
Sub Dn No. 4

VILLAGE દુણેઠા
ગામનું નામ
Taluka તાલુકો
DAMAN દમણ

Cultivable area વાવેતર લાયક ભેત્રફળ	Ha. Ars. હે. અરે.	Name of occupant કબજેદારનું નામ	Khata No. ખાતા નં.	Mut. No. ફે. નં.	Name of the tenant રજીસ્ટ્રેશનવાનું નામ
(a) Dry Crop (અ) જરાખત	00-17	[કેશરીચંદ મોતીચંદ] M/S. પાર્વતી સ્ટોન વર્કસ		941	
(b) Garden (બ) બગીચા	00-00				
(c) Rice ચાણી	00-00				
(i) નવી જમીન	00-00				
(ii)	00-00				
(iii)	00-00				
Total Cultivable Area કુલ લાયક ભેત્રફળ	00-17				
II Un-cultivable Area બિન ખેડાણ જમીન	00-00				
(a) Class (a) વર્ગ (અ)	00-00				
(b) Class (b) વર્ગ (બ)	00-00				
Total Uncultivable Area કુલ બિન ખેડાણ જમીન	00-00				
Grand Total કુલ ભેત્રફળ	00-17				

Other Rights ઈતર હક્ક

Name of Person holding rights and nature of rights:

ઈતર હક્ક ધારણ કરનાર નું નામ તથા હક્ક નો પ્રકાર

Remarks

941-મે.પા.સા.દ. ના ઓર્ડર ના. 11-2-97 મુજબ ફેરફાર ક્રો 26-3-97

Details of Cropped Area

Year વર્ષ	Name of the Cultivator ખેડનારનું નામ	Mode રીત	Season મોસમ	Name of Crop પાક નું નામ	Irrigated બગીચાખત		Unirrigated જરાખત કાપડી		Land not Available for cultivation ખેતી સિવાય ની જમીન		Source of irrigation સિંચાઈ ના પ્રકાર	Remarks શેરો
					Ha. Ars. હે. અરે.	Ha. Ars. હે. અરે.	Nature પ્રકાર	Area હે. અરે.				
2017-2018	-	1	-	-					કસેર, પડતર	00-17	-	

અસત ઉપર થી નકલ કરી

Talathi Name :

Signature :

તલાથી/Talathi
દુનેઈ સઝા
Duneina Saza

FORM NO. 1 & XIV

ગામ નમુના નં. ૧ અને ૧૪

Date : 21/06/2019

Page 1 of 1

Name of field ડુંગર
ખેતર નું નામ
S. No. : ૫ 130
Sub Dn No. 1 (7)

VILLAGE ડુંભુઠા
ગામનું નામ
Taluka તાલુકો
DAMAN દમણ

Cultivable area વાવેતર લાયક ક્ષેત્રફળ	Ha. Ars. હે. આરે.	Name of occupant કબજેદારનું નામ	Khata No. ખાતા નં.	Mut. No. ફે. નં.	Name of the tenant ચલોનિયાનું નામ
(a) Dry Crop (અ) જરામત	01-17	[કેશરીચંદ મોતીચંદ]		1493	
(b) Garden (બ) બગાચા	00-00	[પ્રમોદ કેશરીચંદ (વહીવટકર્તા)]		2166	
(c) Rice ચારી	00-00	[સતીષ કેશરીચંદ]		260000468	
(i) નવી આરી	00-00	[પંકજ કેશરીચંદ]		260000544	
(ii)	00-00	શ્રી અનીલ જયરામદાસ અગ્રવાલ			
(iii)	00-00	00-80 ભાવેશભાઈ લખાભાઈ નંદવાળા			
Total Cultivable Area કુલ લાયક ક્ષેત્રફળ	01-17				
II Un-cultivable Area બિન ખેડાણ જમીન	00-00				
(a) Class (a) વર્ગ (અ)	00-00				
(b) Class (b) વર્ગ (બ)	00-00				
Total Uncultivable Area કુલ બિન ખેડાણ જમીન	00-00				
Grand Total કુલ ક્ષેત્રફળ	01-17				

Other Rights ઈતર હક્ક

Name of Person holding rights and nature of rights:

ઈતર હક્ક ધારણ કરનાર નું નામ તથા હક્ક નો પ્રકાર

Remarks

2166-મે.ડે.એ શ્રી ના સમીક્ષાન લુખમ તા-30/9/08 મુજબ ફેરફાર ક્યો તા-1/10/08

Details of Cropped Area

Year વર્ષ	Name of the Cultivator ખેડનારનું નામ	Mode રીત	Season મોસમ	Name of Crop પાક નું નામ	Irrigated બગાચા		Unirrigated જરામત આરી		Land not Available for cultivation ખેતી સિવાય ની જમીન		Source of irrigation સિંચાઈ ના પ્રકાર	Remarks શેરો
					Ha. Ars. હે. આરે.	Ha. Ars. હે. આરે.	Nature પ્રકાર	Area કે. આરે.				
2017-2018	-	1	-	-					પડતર	01-17	-	-

સહી ઉપર થી નકલ કરી

Talathi Name :

Signature :

સલાની/Talathi
દુનેઠા સાઝા
Dunetha Saza

FORM NO. 1 & XIV

ગામ. નમુના નં. ૧ અને ૧૪

Date : 21/06/2019

Page 1 of 1

Name of field કુંગર
ખેતર નું નામ
S. No. : નં. 130
Sub Dn No. 1(14)-2

VILLAGE દુલેકા
ગામનું નામ
Taluka તાલુકો
DAMAN દમણ

Cultivable area વાવેતર લાયક ક્ષેત્રફળ	Ha. Ars. હે. અરે.	Name of occupant અધિકારનું નામ	Khata No. ખાતા નં.	Mut. No. દે. નં.	Name of the tenant ગણોતિયાનું નામ
(a)Dry Crop (અ)જરાપત	00-25-61	શ્રી શાંતિલાલ હીરાભાઈ પટેલ		2503	
(b)Garden (બ)બગાવન	00-00			2504	
(c)Rice ચાણી	00-00			2551	
(i)નરી સ્વાદી	00-00			2587	
(ii)	00-00			2600	
(iii)	00-00			2602	
Total Cultivable Area કુલ લાયક ક્ષેત્રફળ	00-25-61			2619	
II Un-cultivable Area બિન ખેડાયેલ જમીન	00-00			2683	
(a)Class (a)વર્ગ(અ)	00-00			2696	
(b)Class (b)વર્ગ(બ)	00-00			2735	
TotalUncultivable Area કુલ બિન ખેડાયેલ જમીન	00-00			2744	
Grand Total કુલ ક્ષેત્રફળ	00-25-61			2777	
				2778	
				2820	
		260000287			
		260000297			
		260000306			

Other Rights ઈનર હક્ક

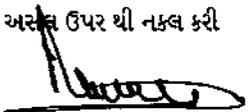
Name of Person holding rights and nature of rights:
ઈનર હક્ક ધારક કરનાર નું નામ તથા હક્ક નો પ્રકાર

Remarks												
Details of Cropped Area												
Year વર્ષ	Name of the Cultivator ખેડનારનું નામ	Mode રીત	Season મોસમ	Name of Crop પાક નું નામ	Irrigated બગાવન		Unirrigated જરાપત ક્ષારી		Land not Available for cultivation ખેતી સિવાય ની જમીન		Source of irrigation સિંચાઈ ના પ્રકાર	Remarks શેરો
					Ha. Ars. હે. અરે.	Ha. Ars. હે. અરે.	Nature પ્રકાર	Area હે. અરે.				
2017-2018	-	-	-	-					N.A	00-25-61	-	-

અસલ ઉપર થી નકલ કરી

Talathi Name :

Signature :


તલાથી Talathi
દુનથા સાઝા
Dunetha Saza

FORM NO. 1 & XIV

ગામ. નમુના નં. ૧ અને ૧૪

Date : 21/06/2019

Page 1 of 1

Name of field ડુંગર
ખેતર નું નામ
S. No. : 130
Sub Dn No. 1(14)-1

VILLAGE ડુંગર
ગામનું નામ
Taluka તાલુકો
DAMAN દમણ

Cultivable area વાવેતર લાયક ક્ષેત્રફળ	Ha. Ars. હે. અરે.	Name of occupant કબજેદારનું નામ	Khata No. ખાતા નં.	Mut. No. ફે. નં.	Name of the tenant ગણોતિયાનું નામ
(a) Dry Crop (અ) જરાપત	00-41	શ્રી શિવકૃપા સ્ટોન વર્કસ		728	
(b) Garden (બ) બગાચ	00-00			1493	
(c) Rice પાણી	00-00			2166	
(i) નવી ક્ષારી	00-00			2460	
(ii)	00-00			2503	
(iii)	00-00			2504	
Total Cultivable Area કુલ લાયક ક્ષેત્રફળ	00-41			2551	
II Un-cultivable Area બિન ખેડાણ જમીન	00-00			2587	
(a) Class (a) વર્ગ (અ)	00-00			2600	
(b) Class (b) વર્ગ (બ)	00-00			2602	
Total Uncultivable Area કુલ બિન ખેડાણ જમીન	00-00	2619			
Grand Total કુલ ક્ષેત્રફળ	00-41	2683			
		2696			
		2735			
		2744			
		2777			
		2778			
		2820			
		260000287			
		260000297			

Other Rights ઈનર હક્ક

Name of Person holding rights and nature of rights:

ઈનર હક્ક ધારણ કરનાર નું નામ તથા હક્ક નો પ્રકાર

Remarks												
Details of Cropped Area												
Year વર્ષ	Name of the Cultivator ખેડનારનું નામ	Mode રીત	Season મોસમ	Name of Crop પાક નું નામ	Irrigated બગાચ		Unirrigated જરાપત ક્ષારી		Land not Available for cultivation ખેતી સિવાય ની જમીન		Source of irrigation સિંચાઈ ના પ્રકાર	Remarks ધેરો
					Ha. હે.	Ars. અરે.	Ha. હે.	Ars. અરે.	Nature પ્રકાર	Area ક્ષેત્રફળ		
2017-2018	-	-	-	-					N.A	00-41	-	-

અસલ ઉપર થી નકલ કરી

Talathi Name :

Signature :

તલાથી Talathi
દુનઠા સાઝા
Dunatha Saza

FORM NO. 1 & XIV

ગામ. નમુના નં. ૧ અને ૧૪

Date : 21/06/2019

Page 1 of 1

Name of field ડુંગર
ખેતર નું નામ
S. No. : ૫ 130
Sub Dn No. 13-B

VILLAGE ડુંભેઠા
ગામનું નામ
Taluka તાલુકો
DAMAN દમણ

Cultivable area વાવેતર લાયક ક્ષેત્રફળ	Ha. Ars. હે. અરે.	Name of occupant કબજેદારનું નામ	Khata No. ખાતા નં.	Mut. No. હે. નં.	Name of the tenant રાજીનિયાનું નામ
(a) Dry Crop (અ) જરાયત	00-44	પાંડુરંગ દત્તુ પાટિલ		985	
(b) Garden (બ) બગાયત	00-00				
(c) Rice ચાણી	00-00				
(i) વીંછી ચાણી	00-00				
(ii)	00-00				
(iii)	00-00				
Total Cultivable Area કુલ લાયક ક્ષેત્રફળ	00-44				
II Un-cultivable Area બિન ખેડાયેલ જમીન	00-00				
(a) Class (a) વર્ગ (અ)	00-00				
(b) Class (b) વર્ગ (બ)	00-00				
Total Uncultivable Area કુલ બિન ખેડાયેલ જમીન	00-00				
Grand Total કુલ ક્ષેત્રફળ	00-44				

Other Rights ઈનર હક્ક

Name of Person holding rights and nature of rights:
ઈનર હક્ક ધારણ કરનાર નું નામ તથા હક્ક નો પ્રકાર

Remarks

985 - મે. મામલતદાર શ્રીના હુકમ તા. 30/6/97 મુજબ ફેરફાર કરી 21/7/97

Details of Cropped Area

Year વર્ષ	Name of the Cultivator ખેડનારનું નામ	Mode રીત	Season મોસમ	Name of Crop પાક નું નામ	Irrigated બગાયત		Unirrigated જરાયત ચાણી		Land not Available for cultivation ખેતી સિવાય ની જમીન		Source of irrigation સિંચાઈ ના પ્રકાર	Remarks ધેરો
					Ha. Ars. હે. અરે.	Ha. Ars. હે. અરે.	Nature પ્રકાર	Area હે. અરે.				
2017-2018	-	1	-	-					ડુંગર	00-44	-	-

અસલ ઉપર થી નકલ કરી

Talathi Name :

Signature :

તાલાથી/Talathi
ડુંભેઠા સાજા
Dunetha Saza

FORM NO. 1 & XIV

ગામ. નમુના નં. ૧ અને ૧૪

Date : 21/06/2019

Page 1 of 1

Name of field ભાતભરડી
ખેતર નું નામ
S. No. : 112
Sub Dn No. 1

VILLAGE ડુણેઠા
ગામનું નામ
Taluka તાલુકો
DAMAN દમણ

Cultivable area વાવેતર લાપક ક્ષેત્રફળ	Ha. Ars. હે. અરે	Name of occupant કબજેદારનું નામ	Khata No. ખાતા નં.	Mut. No. ફે. નં.	Name of the tenant ગણતિયાનું નામ
(a)Dry Crop (અ)જરાપત	00-00	[કેશરીચંદ મોતીચંદ]		1905 2490	
(b)Garden (બ)અગામત	00-00	પ્રમોદ કેશરીચંદ શાહ(વહીવટ કર્તા)			
(c)Rice રાસી	00-31	સતીષ કેશરીચંદ શાહ			
(i)નસી ક્ષારી	00-00				
(ii)	00-00				
(iii)	00-00				
Total Cultivable Area કુલ લાપક ક્ષેત્રફળ	00-31				
II Un-cultivable Area બિન ખેડાણ જમીન	00-00				
(a)Class (a)વર્ગ(અ)	00-00				
(b)Class (b)વર્ગ(બ)	00-00				
TotalUncultivable Area કુલ બિન ખેડાણ જમીન	00-00				
Grand Total કુલ ક્ષેત્રફળ	00-31				

Other Rights ઈતર હકક

Name of Person holding rights and nature of rights:

ઈતર હકક ધારણ કરનાર નું નામ તથા હકક નો પ્રકાર

શ્રી બાલુભાઈ મોહનભાઈ ડાગોદરા

મે. મામલતદાર શ્રીના લુકમ તા.2/11/2010 મુજબ

3100 ચો.મી. જગ્યા 99 વર્ષના લીઝ પટ્ટેથી આપેલ છે.

Remarks

1905 - મામલતદાર શ્રી.ના લુકમ તા.2-11-2010 મુજબ 3100 સ્કે. મી. જગ્યા શ્રી.બાલુભાઈ મોહનભાઈ ડાગોદરા ને 99 વર્ષના લીઝ પટ્ટેથી આપવામા આવેલ છે.2-11-2010,2490 - ચારસાઈથી

Details of Cropped Area

Year વર્ષ	Name of the Cultivator ખેડનારનું નામ	Mode રીત	Season મોસમ	Name of Crop પાક નું નામ	Irrigated અગામત		Unirrigated જરાપત ક્ષારી		Land not Available for cultivation ખેતી સિવાય ની જમીન		Source of irrigation સિંચાઈ ના પ્રકાર	Remarks શેરો
					Ha. Ars. હે. અરે	Ha. Ars. હે. અરે	Ha. Ars. હે. અરે	Ha. Ars. હે. અરે	Nature પ્રકાર	Area ક્ષેત્રફળ		
2017-2018	-	-	-	-					પડતર	00-31	-	

અસલ કૌપર થી નકલ કરી

Talathi Name :

Signature :

તલમટી/Talathi
દુનયા મસા
Dunayia Saza

FORM NO. 1 & XIV

ગામ. નમુના નં. ૧ અને ૧૪

Date : 21/06/2019

Page 1 of 1

Name of field ભાતભરડી
ખેતર નું નામ
S. No. : નં 138
Sub Dn No. -

VILLAGE દુણેઠા
ગામનું નામ
Taluka તાલુકો
DAMAN દમણ

Cultivable area વાવેતર લાયક ક્ષેત્રફળ	Ha. Ars. હે. અરે	Name of occupant કબજેદારનું નામ	Khata No. ખાતા નં.	Mut. No. ફે. નં.	Name of the tenant ગણોતિયાનું નામ
(a) Dry Crop (અ)જરાયત	01-05	[ગાંડા છીબડ]		260000177	
(b) Garden (બ)બગાયત	00-00	[ગોવન છીબડ]			
(c) Rice ચારી	00-00	[નારણ ભીખા]			
(i) નવી ક્ષાપી	00-00	શ્રી બચુભાઈ મોહનભાઈ ડાગોદરા			
(ii)	00-00	બાલુભાઈ મોહનભાઈ ડાગોદરા			
(iii)	00-00				
Total Cultivable Area કુલ લાયક ક્ષેત્રફળ	01-05				
II Un-cultivable Area બિન ખેડાણ જમીન	00-00				
(a) Class (a) વર્ગ (અ)	00-00				
(b) Class (b) વર્ગ (બ)	00-00				
Total Uncultivable Area કુલ બિન ખેડાણ જમીન	00-00				
Grand Total કુલ ક્ષેત્રફળ	01-05				

Other Rights ઈતર હક્ક

Name of Person holding rights and nature of rights:
ઈતર હક્ક ધારણ કરનાર નું નામ તથા હક્ક નો પ્રકાર

Remarks

મે.વિ.પ.અ.સા.ના પુ.તા-15/3/74 મુજબ ફેરફાર કર્યો

Details of Cropped Area

Year વર્ષ	Name of the Cultivator ખેડનારનું નામ	Mode રીત	Season મોસમ	Name of Crop પાક નું નામ	Irrigated બગાયત		Unirrigated જરાયત ક્ષારી		Land not Available for cultivation ખેતી સિરાય ની જમીન		Source of irrigation સિંચાઈ ના પ્રકાર	Remarks ધોરો
					Ha. Ars. હે. અરે	Ha. Ars. હે. અરે	Nature પ્રકાર	Area કે. અરે	Nature પ્રકાર	Area કે. અરે		
2017-2018	નારણ ભીખા શ્રી બચુભાઈ મોહનભાઈ ડાગોદરા અને બાલુભાઈ મોહનભાઈ ડાગોદરા	1	ખરીફ	નારીયેરી, ચી ક. આંબા		00-95		કસર, ઓફિ સ, મકાન		00-10	-	-
						00-95		કસર, ઓફિ સ, મકાન		00-10	-	-

અસલ ઉપર થી નકલ કરી

Talathi Name :

Signature :

તલાઠી/Talathi
દુનેઠા સાજા
Dunetha Saza

FORM NO. 1 & XIV

ગામ. નમુના નં. ૧ અને ૧૪

Date : 21/06/2019

Page 1 of 1

Name of field ડુંગર
ખેતર નું નામ
S. No. : ૧ 130
Sub Dn No. 1(14)-B

VILLAGE દુણેકા
ગામનું નામ
Taluka તાલુકો
DAMAN દમણ

Cultivable area વાવેતર લાયક ક્ષેત્રફળ	Ha. Ars. હે. અરે.	Name of occupant કબજેદારનું નામ	Khata No. ખાતા નં.	Mut. No. હે. નં.	Name of the tenant ગણુતિયાનું નામ
(a)Dry Crop (અ)જરાયત	00-08	શ્રી કરસનભાઈ ભાણાભાઈ ટાંચક		728	
(b)Garden (બ)ખજાયાત	00-00			1493	
(c)Rice રાણી	00-00			2166	
(i)નવી ક્ષારી	00-00			2460	
(ii)	00-00			2503	
(iii)	00-00			2504	
Total Cultivable Area કુલ લાયક ક્ષેત્રફળ	00-08			2551	
II Un-cultivable Area બિન ખેડાણ જમીન	00-00			2587	
(a)Class (a)વર્ગ(અ)	00-00			2600	
(b)Class (b)વર્ગ(બ)	00-00			2602	
TotalUncultivable Area કુલ બિન ખેડાણ જમીન	00-00			2619	
Grand Total કુલ ક્ષેત્રફળ	00-08			2683	
				2696	
				2735	
		2744			
		2777			
		2778			
		2820			
		260000287			
		260000287			
		260000306			
		260000375			

Other Rights ઈતર હક્ક

Name of Person holding rights and nature of rights:

ઈતર હક્ક ધારણ કરનાર નું નામ તથા હક્ક નો પ્રકાર

Remarks										
Details of Cropped Area										
Year વર્ષ	Name of the Cultivator ખેડનારનું નામ	Mode રીત	Season મોસમ	Name of Crop પાક નું નામ	Irrigated ખજાયાત Ha. Ars. હે. અરે.	Unirrigated જરાયત ક્ષારી Ha. Ars. હે. અરે.	Land not Available for cultivation ખેતી સિવાય ની જમીન		Source of irrigation સિંચાઈ ના પ્રકાર	Remarks ધેરો
							Nature પ્રકાર	Area ક્ષેત્રફળ Ha. Ars. હે. અરે.		
2017-2018	-	-	-	-			N.A	00-08	-	-

અસલ ઉપર થી નકલ કરી

Talathi Name :

Signature :

તલાઠી/Talathi
દુનેઠા સાઝા
Dunetha Saza

FORM NO. 1 & XIV

ગામ. નમુના નં. ૧ અને ૧૪

પ્રકરને સામેલ રાખવા સાથે
Office Use Only.

Date : 21/06/2019

Page 1 of 1

Name of field ગોવનવાડી
ખેતર નું નામ
S. No. : નં 135
Sub Dn No. 3

VILLAGE ડુણેઠા
ગામનું નામ
Taluka તાલુકો
DAMAN દમણ

Cultivable area વાવેતર લાયક ક્ષેત્રફળ	Ha. Ars. હે. અરે.	Name of occupant અધિકારનું નામ	Khata No. ખાતા નં.	Mut. No. ફે. નં.	Name of the tenant ગણોનિયાનું નામ
(a) Dry Crop (અ) જરાપત	00-44	[કેશરીચંદ મોતીચંદ]		1493	
(b) Garden (બ) બગાચ	00-00	પ્રમોદ કેશરીચંદ(વહીવટકર્તા)		1945	
(c) Rice ચણી	00-00	સતીષ કેશરીચંદ		2771	
	00-00	પંકજ કેશરીચંદ		2937	
(i) નવી ખાસી	00-00				
(ii)	00-00				
(iii)	00-00				
Total Cultivable Area કુલ લાયક ક્ષેત્રફળ	00-44				
II Un-cultivable Area બિન ખેડાયેલ જમીન	00-00				
(a) Class (a) વર્ગ(અ)	00-00				
(b) Class (b) વર્ગ(બ)	00-00				
Total Uncultivable Area કુલ બિન ખેડાયેલ જમીન	00-00				
Grand Total કુલ ક્ષેત્રફળ	00-44				

Other Rights ઈતર હક્ક

Name of Person holding rights and nature of rights:

ઈતર હક્ક ધારક ક્રમ નું નામ તથા હક્ક નો પ્રકાર

શ્રી જયેશ બાલુભાઈ કીડિયા

મામલતદાર શ્રીનાં લુકમ તા.10/4/2013 મુજબ

સર્વે.નં.135/3વાળી જમીનમાંથી 4400 સ્કે.મી.જમીન

99 વર્ષનાં લીઝ પટ્ટે આપેલ છે.

Remarks

2937-મે.મામલતદાર શ્રીના લુ.તા.10/04/2013 મુજબ 4400 સ્કે.મી. જમીન જયેશ બાલુભાઈ કીડિયા ને 99 વર્ષના લીઝ પટ્ટે આપેલ છે.

Details of Cropped Area

Year વર્ષ	Name of the Cultivator ખેડનારનું નામ	Mode રીત	Season મોસમ	Name of Crop પાક નું નામ	Irrigated બગાયત		Unirrigated જરાપત ઝાસી		Land not Available for cultivation ખેતી સિવાય ની જમીન		Source of irrigation સિંચાઈ ના પ્રકાર	Remarks શરો
					Ha. Ars. હે. અરે	Ha. Ars. હે. અરે	Nature પ્રકાર	Area ક્ષેત્રફળ He. Ars. હે. અરે				
2017-2018	-	1	-	-					N.A	00-44	-	-

અસલ ઉપર થી નકલ કરી

Talathi Name :

Signature :

તલાથી/Talathi
દુનઠા સાઝા
Dunetha Saza

FORM NO. 1 & XIV

ગામ. નમુના નં. ૧ અને ૧૪

Date : 21/06/2019

Page 1 of 1

Name of field ખોટાવારી
ખેતર નું નામ
S. No. : ૫ 131
Sub Dn No. 3

VILLAGE ડુણેઠા
ગામનું નામ
Taluka તાલુકો
DAMAN દમણ

Cultivable area વાવેતર લાપક ક્ષેત્રફળ	Ha. Ars. હે. આરે.	Name of occupant કબજેદારનું નામ	Khata No. ખાતા નં.	Mut. No. ફે. નં.	Name of the tenant ગણોતિયાનું નામ
(a) Dry Crop (અ) જરાપત	00-17	[કેશરીચંદ મોતીચંદ]		717	
(b) Garden (બ) બગાચ	00-00	મોહનભાઈ લક્ષ્મણભાઈ કામળી			
(c) Rice (ક) ધાણી	00-00				
(i) નવી ખાલી	00-00				
(ii)	00-00				
(iii)	00-00				
Total Cultivable Area કુલ લાપક ક્ષેત્રફળ	00-17				
II Un-cultivable Area બિન ખેડાણ જમીન					
(a) Class (a) વર્ગ (અ)	00-00				
(b) Class (b) વર્ગ (બ)	00-00				
Total Uncultivable Area કુલ બિન ખેડાણ જમીન	00-00				
Grand Total કુલ ક્ષેત્રફળ	00-17				

Other Rights ઈતર હક્ક

Name of Person holding rights and nature of rights:

ઈતર હક્ક ધારણ કરનાર નું નામ તથા હક્ક નો પ્રકાર

Remarks

717-મે.મ.સ.લ.દ.ના હુકમ તા-10/11/93 મુજબ ફેરફાર કર્યો dt-12/12/93

Details of Cropped Area

Year વર્ષ	Name of the Cultivator ખેડનારનું નામ	Mode રીત	Season મોસમ	Name of Crop પાક નું નામ	Irrigated બગાચત		Unirrigated જરાપત ખાલી		Land not Available for cultivation ખેતી સિવાય ની જમીન		Source of irrigation સિંચાઈ ના પ્રકાર	Remarks શેરો
					Ha. Ars. હે. આરે.	Ha. Ars. હે. આરે.	Nature પ્રકાર	Area કેવડળ હે. આરે.				
2017-2018	-	1	-	-					કસર, પડતર	00-17	-	-

અહીં ઉપર થી નકલ કરી

Talathi Name :

Signature :

તલાથી Talathi
દુનઠા મણા
Dunath Saza

FORM NO. I & XIV

પ્રકરણે સામેલ રાખવા સારું
Office Use Only.

ગામ, નમુના નં. ૧ અને ૧૪

Date : 21/06/2019

Page 1 of 1

Name of field ડુંગર
ખેતર નું નામ
S. No. : ૧ 130
Sub Dn No. 8

VILLAGE દુણેઠા
ગામનું નામ
Taluka તાલુકો
DAMAN દમણ

Cultivable area વાવેતર લાપક ક્ષેત્રફળ	Ha. Ars. હે. અરે.	Name of occupant કબજેદારનું નામ	Khata No. ખતા નં.	Mut. No. ફે. નં.	Name of the tenant ગણુતિયાનું નામ
(a) Dry Crop (અ) જરાપત	00-40	અશ્વિનભાઈ લાખાભાઈ નંદવાણા		728 260000486	
(b) Garden (બ) બગાચ	00-00				
(c) Rice ચણી	00-00				
(i) નરી કાઠી	00-00				
(ii)	00-00				
(iii)	00-00				
Total Cultivable Area કુલ લાપક ક્ષેત્રફળ	00-40				
II Un-cultivable Area બિન ખેડાણ જમીન	00-00				
(a) Class (a) વર્ગ (અ)	00-00				
(b) Class (b) વર્ગ (બ)	00-00				
Total Uncultivable Area કુલ બિન ખેડાણ જમીન	00-00				
Grand Total કુલ ક્ષેત્રફળ	00-40				

Other Rights ઈનર હક્ક

Name of Person holding rights and nature of rights:

ઈનર હક્ક ધારણ કરનાર નું નામ તથા હક્ક નો પ્રકાર

Remarks

728-મે. મા. સ. લ. દ. ના હુકમ તા-11/4/94 મુજબ ફેરફાર કર્યો. 11/4/94

Details of Cropped Area

Year વર્ષ	Name of the Cultivator ખેતનારનું નામ	Mode રીત	Season મોસમ	Name of Crop પાક નું નામ	Irrigated બગાચ		Unirrigated જરાપત કાચી		Land not Available for cultivation ખેતી સિવાય ની જમીન		Source of irrigation સિંચાઈ ના પ્રકાર	Remarks થેરો
					Ha. Ars. હે. અરે.	Ha. Ars. હે. અરે.	Nature પ્રકાર	Area હે. અરે.				
2014-2015	-	1	-	-					ડુંગર	00-40	-	-

અસલ ઉપર થી નકલ કરી

Talathi Name :

Signature :

તલાઠી/Talathi
દુનેઠા સાજા
Dunetha Saza

FORM NO. 1 & XIV

ગામ. નમુના નં. ૧ અને ૧૪

Date : 21/06/2019

Page 1 of 1

Name of field બોલાડીદરો
ખેતર નું નામ
S. No. : ૫ 303
Sub Dn No. -

VILLAGE બીમપોર
ગામનું નામ
Taluka તાલુકો
DAMAN દમણ

Cultivable area વાવેતર બાવક ક્ષેત્રફળ	Ha. Ars. હે. અરે.	Name of occupant કબજેદારનું નામ	Khata No. ખાતા નં.	Mut. No. ફે. નં.	Name of the tenant ગણોતિયાનું નામ
(a) Dry Crop (અ) જરાપત	06-81	[ધના મંગળ]		255	
(b) Garden (બ) બગાચ	00-00	[છીબુ ધના]		2086	
(c) Rice રસી	00-00	ગણપત ધના		250000159	
(d) નવી ક્યારી	00-00	અમ્રત ધના		250000320	
(e)	00-00	મોહન ઢેડકા			
(f)	00-00	[સવિનાબેન હીરા]			
(g)	00-00	શાંતિલાલ હીરા			
Total Cultivable Area કુલ વાવક ક્ષેત્રફળ	06-81	લક્ષ્મણ હીરા			
II Un-cultivable Area બિન ખેડાણ જમીન	00-00	રાજુ હીરા			
(a) Class (a) વર્ગ (અ)	00-00	મુકેશ હીરા			
(b) Class (b) વર્ગ (બ)	00-00	મહેશ હીરા			
Total Uncultivable Area કુલ બિન ખેડાણ જમીન	00-00	પાર્વતીબેન છીબુ			
Grand Total કુલ ક્ષેત્રફળ	06-81	વિરલ છીબુ			

Other Rights ઈતર હક્ક

Name of Person holding rights and nature of rights:

ઈતર હક્ક ધારણ કરનાર નું નામ તથા હક્ક નો પ્રકાર

Remarks

2086-વરસાઈ થી 01/02/2005

Details of Cropped Area

Year વર્ષ	Name of the Cultivator ખેડનારનું નામ	Mode રીત	Season મોસમ	Name of Crop પાક નું નામ	Irrigated બગાચન		Unirrigated જરાપત ક્યારી		Land not Available for cultivation ખેતી સિવાય ની જમીન		Source of irrigation સિંચાઈ ના પ્રકાર	Remarks શેરો
					Ha. Ars. હે. અરે.	Ha. Ars. હે. અરે.	Nature પ્રકાર	Area ક્ષેત્રફળ હે. અરે.				
2017-2018	શાંતિલાલ હીરા અને બીજા	1	ખરીફ	-	00-00-80							
				ભાત, અથદ	01-00			પડતર	03-00			
				આંબા ફલમ	02-00			ફવો	00-01			

અસલ ઉપર થી નકલ કરી

Talathi Name :

Signature :

તલાઈ/Talathi
દુનદા સાઝા
Dunetha Saza

FORM NO. 1 & XIV

ગામ નમુના નં. ૧ અને ૧૪

Date : 21/06/2019

Page 1 of 1

Name of field ખોટાવારી
ખેતર નું નામ
S. No. : ૧ 131
Sub Dn No. 4

VILLAGE દુણેકા
ગામનું નામ
Taluka તાલુકો
DAMAN દમણ

Cultivable area વાવેતર લાપક ક્ષેત્રફળ	Ha. Ars. હે. અરે.	Name of occupant કબજેદારનું નામ	Khata No. ખાતા નં.	Mut. No. હે. નં.	Name of the tenant ગણીનિયાનું નામ
(a) Dry Crop (અ) જરાખત	00-15	[કેશરીચંદ મોતીચંદ]		717	
(b) Garden (બ) બગાચ	00-00	મોહનભાઈ લક્ષ્મણ કામળી			
(c) Rice પાસી	00-00				
(i) નરી કાચી	00-00				
(ii)	00-00				
(iii)	00-00				
Total Cultivable Area કુલ લાપક ક્ષેત્રફળ	00-15				
II Un-cultivable Area બિન ખેડાણ જમીન	00-00				
(a) Class (a) વર્ગ (અ)	00-00				
(b) Class (b) વર્ગ (બ)	00-00				
Total Uncultivable Area કુલ બિન ખેડાણ જમીન	00-00				
Grand Total કુલ ક્ષેત્રફળ	00-15				

Other Rights ઈનર હક્ક

Name of Person holding rights and nature of rights:

ઈનર હક્ક ધારણ કરનાર નું નામ તથા હક્ક નો પ્રકાર

Remarks

717- મે.મ.સ.સ.દ.ના ઓર્ડર તા-10/11/93 મુજબ ફેરફાર કર્યો 12/11/93

Details of Cropped Area

Year વર્ષ	Name of the Cultivator ખેડનારનું નામ	Mode રીત	Season મોસમ	Name of Crop પાક નું નામ	Irrigated બગાચન		Unirrigated જરાખત કાચી		Land not Available for cultivation ખેતી સિવાય ની જમીન		Source of irrigation સિંચાઈ ના પ્રકાર	Remarks શેરો
					Ha. Ars. હે. અરે.	Ha. Ars. હે. અરે.	Nature પ્રકાર	Area ક્ષેત્રફળ હે. અરે.				
2017-2018	-	1	-	-					પડતર, ઓ કિસ	00-15	-	-

અસલ ઉપર થી નકલ કરી

Talathi Name :

Signature :

તલાથી/Talathi
દુનઠા સાજા
Dunetha Saza

FORM NO. 1 & XIV

ગામ. નમુના નં. ૧ અને ૧૪

Date : 21/06/2019

Page 1 of 1

Name of field ડુંગર
ખેતર નું નામ
S. No. : ૫ 130
Sub Dn No. 1 (5)

VILLAGE દુલેઠા
ગામનું નામ
Taluka તાલુકો
DAMAN દમણ

Cultivable area વાવેતર લાયક ક્ષેત્રફળ	Ha. Ars. હે. અરે.	Name of occupant કબજેદારનું નામ	Khata No. ખાતા નં.	Mut. No. ફે. નં.	Name of the tenant ગણોતિયાનું નામ
(a) Dry Crop (અ) જરાપત	01-00	[કેશરીચંદ મોતીચંદ]		1493 2166	
(b) Garden (બ) બગાચ	00-00	પ્રમોદ કેશરીચંદ (વહીવટકર્તા)			
(c) Rice પાણી	00-00	સતીષ કેશરીચંદ			
(i) નવી ક્ષારી	00-00				
(ii)	00-00				
(iii)	00-00				
Total Cultivable Area કુલ લાયક ક્ષેત્રફળ	01-00				
II Un-cultivable Area બિન ખેડાણ જમીન	00-00				
(a) Class (a) વર્ગ (અ)	00-00				
(b) Class (b) વર્ગ (બ)	00-00				
Total Uncultivable Area કુલ બિન ખેડાણ જમીન	00-00				
Grand Total કુલ ક્ષેત્રફળ	01-00				

Other Rights ઈતર હક્ક

Name of Person holding rights and nature of rights:
ઈતર હક્ક ધારણ કરનાર નું નામ તથા હક્ક નો પ્રકાર

Remarks

2166-મે.ડે.કે. શ્રી ના સબડીવીઝન યુકમ તા-30/9/08 મુજબ ફેરફાર થયો તા-1/10/08

Details of Cropped Area

Year વર્ષ	Name of the Cultivator ખેડનારનું નામ	Mode રીત	Season મોસમ	Name of Crop પાક નું નામ	Irrigated બગાચત		Unirrigated જરાપત ક્ષારી		Land not Available for cultivation ખેતી સિવાય ની જમીન		Source of irrigation સિંચાઈ ના પ્રકાર	Remarks શેરો
					Ha. Ars. હે. અરે.	Ha. Ars. હે. અરે.	Nature પ્રકાર	Area ફે. અરે.				
2017-2018	-	1	-	-					પડતર	01-00	-	-

અસમ ઉપર થી નકલ કરી

Talathi Name :

Signature :

તલાઠી/Talathi
દુનેતા સાસા
Dunetna Saza

FORM NO. 1 & XIV

ગામ. નમુના નં. ૧ અને ૧૪

Date : 21/06/2019

Page 1 of 1

Name of field રાબીયુ
ખેતર નું નામ
S. No. : ૫ 158
Sub Dn No. 6

VILLAGE દુણેઠા
ગામનું નામ
Taluka તાલુકો
DAMAN દમણ

Cultivable area વાલેતર લાપક ક્ષેત્રફળ	Ha. Ars. હે. અરે.	Name of occupant કબજેદારનું નામ	Khata No. ખાતા નં.	Mut. No. ફે. નં.	Name of the tenant ગણોતિયાનું નામ
(a) Dry Crop (અ) જરાયત	00-36	[ડાયલી છીપકા] [લખડી ઉકડ] [ગજરી મણીયા] જયેશકુમાર કાળીદાસ પટેલ		243 896	
(b) Garden (બ) ખજાયાત	00-00				
(c) Rice રાસી	00-00				
(i) નવી ખપડી	00-00				
(ii)	00-00				
(iii)	00-00				
Total Cultivable Area કુલ લાપક ક્ષેત્રફળ	00-36				
II Un-cultivable Area બિન ખેડાણ જમીન	00-00				
(a) Class (a) વર્ગ (અ)	00-00				
(b) Class (b) વર્ગ (બ)	00-00				
Total Uncultivable Area કુલ બિન ખેડાણ જમીન	00-00				
Grand Total કુલ ક્ષેત્રફળ	00-36				

Other Rights ઈતર હક્ક

Name of Person holding rights and nature of rights:

ઈતર હક્ક ધારક કરનાર નું નામ તથા હક્ક નો પ્રકાર

Remarks

896-એ મા સા દ ના ઓર ના-18/10/1996 મુજબ ફેરફાર કર્યો.

Details of Cropped Area

Year વર્ષ	Name of the Cultivator ખેડનારનું નામ	Mode રીત	Season મોસમ	Name of Crop પાક નું નામ	Irrigated ખજાયાત		Unirrigated જરાયત ક્ષારી		Land not Available for cultivation ખેતી સિવાય ની જમીન		Source of irrigation સિંચાઈ ના પ્રકાર	Remarks શેરો
					Ha. Ars. હે. અરે.	Ha. Ars. હે. અરે.	Nature પ્રકાર	Area કેટલાક હે. અરે.				
2017-2018	-	1	-	-					પડતર, રૂમ, ક સર	00-36	-	-

અસર ઉપર થી નકલ કરી

Talathi Name :

Signature :

તલાથી
દુનથા સઝા
Dunetha Saza

FORM NO. 1 & XIV

પ્રકરને સામેલ રાખવા સારું
Office Use Only.

Date : 21/06/2019

ગામ નમુના નં. ૧ અને ૧૪

Page 1 of 1

Name of field ડુંગરી
ખેતર નું નામ
S. No. : ૫ 312
Sub Dn No. -

VILLAGE ભીમપોર
ગામનું નામ
Taluka તાલુકો
DAMAN દમણ

Cultivable area વાવેતર લાપક ક્ષેત્રફળ	Ha. Ars. હે. અરે.	Name of occupant કબજેદારનું નામ	Khata No. ખાતા નં.	Mut. No. ફે. નં.	Name of the tenant મજૂરોનિયાનું નામ
(a)Dry Crop (અ)જરાયત	00-00	[કેમશરૂ જહાગીરશા મોદી]		127	
(b)Garden (બ)બગાવત	00-00	કુંકુબેન ખાલપા		607	
(c)Rice ચણી	00-00			1004	
(i)નવી ક્યારી	00-00				
(ii)	00-00				
(iii)	00-00				
Total Cultivable Area કુલ લાપક ક્ષેત્રફળ	00-00				
II Un-cultivable Area બિન ખેડાણ જમીન	13-42				
(a)Class (a)વર્ગ(અ)	00-80				
(b)Class (b)વર્ગ(બ)					
TotalUncultivable Area કુલ બિન ખેડાણ જમીન	14-22				
Grand Total કુલ ક્ષેત્રફળ	14-22				

Other Rights ઈતર હકક

Name of Person holding rights and nature of rights:

ઈતર હકક પાલણ કરનાર નું નામ તથા હકક નો પ્રકાર

Remarks

1004-મામલતદારશ્રીના યુ તા.03/07/2001 મુજબ સદરકુ એન્ડ્રી ખાતે કન્ડરમેશન આપેલ છે.

Details of Cropped Area

Year વર્ષ	Name of the Cultivator ખેડનારનું નામ	Mode રીત	Season મોસમ	Name of Crop પાક નું નામ	Irrigated બગાવત		Unirrigated જરાયત ક્યારી		Land not Available for cultivation ખેતી સિવાય ની જમીન		Source of irrigation સિંચાઈ ના પ્રકાર	Remarks શેરો
					Ha. Ars. હે. અરે.	Ha. Ars. હે. અરે.	Nature પ્રકાર	Area કે. અરે.				
2017-2018	-	-	-	-					ડુંગરી	14-22	-	-

અસલ ઉપર થી નકલ કરી

Talathi Name :

Signature :

HC

તલાથી/Talathi
દમણ સહાય
Dunelha Saza

FORM NO. 1 & XIV

પ્રકરને સામેલ રાખવા સારું
Office Use Only.

Date : 21/06/2019

ગામ. નમુના નં. ૧ અને ૧૪

Page 1 of 1

Name of field બીલાડીદરો
ખેતર નું નામ
S. No. : ૫ 331
Sub Dn No. 4

VILLAGE બીમપોર
ગામનું નામ
Taluka તાલુકો
DAMAN દમણ

Cultivable area વાવેતર લાયક ક્ષેત્રફળ	Ha. Ars. હે. અરે.	Name of occupant કબજેદારનું નામ	Khata No. ખાતા નં.	Mut. No. દે. નં.	Name of the tenant ગણોતિયાનું નામ
(a) Dry Crop (અ) જરાપત	00-26	[મંછરામ જમીયતરામ]		340	
(b) Garden (બ) બગાચ	00-00	[હીરાભાઈ ઘનાભાઈ પટેલ]		2086	
(c) Rice પાણી	00-00	[સવિતાબેન હીરાભાઈ]		250000159	
(i) નવી ક્ષારી	00-00	શાંતિલાલ હીરાભાઈ			
(ii)	00-00	લક્ષ્મણ હીરાભાઈ			
(iii)	00-00	રાજુ હીરાભાઈ			
Total Cultivable Area કુલ લાયક ક્ષેત્રફળ	00-26	મુકેશ હીરાભાઈ			
II Un-cultivable Area બિન ખેડાણ જમીન	00-00	મહેશ હીરાભાઈ			
(a) Class (a) વર્ગ (અ)	00-00				
(b) Class (b) વર્ગ (બ)	00-00				
Total Uncultivable Area કુલ બિન ખેડાણ જમીન	00-00				
Grand Total કુલ ક્ષેત્રફળ	00-26				

Other Rights ઈતર હક્ક

Name of Person holding rights and nature of rights:

ઈતર હક્ક ધારણ કરનાર નું નામ તથા હક્ક નો પ્રકાર

Remarks

2086-વારસાઈથી, મે. મા. સા. દ. ના ગામ ન. ના. નં. 5 હુકમ નં. 58 તા. 10/05/1993 મુજબ ફેરફાર કર્યો

Details of Cropped Area

Year વર્ષ	Name of the Cultivator ખેડનારનું નામ	Mode રીત	Season મોસમ	Name of Crop પાક નું નામ	Irrigated બગાચ		Unirrigated જરાપત ક્ષારી		Land not Available for cultivation ખેતી સિવાય ની જમીન		Source of irrigation સિંચાઈ ના પ્રકાર	Remarks શેરો
					Ha. Ars. હે. અરે.	Ha. Ars. હે. અરે.	Nature પ્રકાર	Area કેન્દ્રફળ હે. અરે.				
2017-2018	-	1	-	-					પડતર	00-26	-	

અસહ ઉપર થી નકલ કરી

Talathi Name :

Signature :

તાલાથી/Talathi
દુનિયા સાજા
Dunitha Saza

M/s. Yatish Stone Quarry, Dunetha, Daman



M/s. Vikram Stone Quarry, Dunetha, Daman



M/s. Parvati Stone Quarry, Dunetha, Daman



M/s. Patil Stone Quarry, Dunetha , Daman



M/s. Krishna Stone Works, Village Dunetha Hill, Daman



M/s. Khodiyar Stone Works, Dunetha Hill, Daman



M/s. Vaishali Stone Quarry, Village Dunetha, Daman



M/s. Jay Jalaram Stone Quarry, Dunetha, Daman



Shree Ashapura Stone Works, Village Dunetha, Daman



M/s. Vishal Stone Quarry, Village Dunetha, Kunta Road, Daman



M/s. Asha Stone Quarry, Dunetha, Daman



M/s. Mahalaxmi Stone Crush, Dunetha Hill, Daman



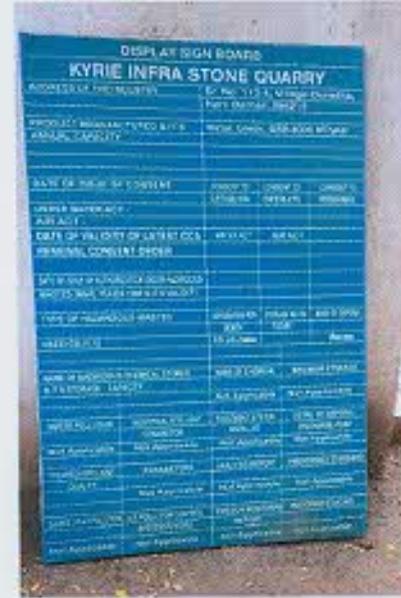
M/s. Saraswati Stone Works, Dunetha, Daman.



M/s. Shivkrupa Stone Works, Village Dunetha, Daman



M/s. Kyrie Infra Stone Quarry, Village Dunetha, Daman



M/s. Varsha Stone Works, Dunetha Hill, Daman



M/s. Jay Ambe Stone Quarry, Village Bhimpore, Daman



M/s. Raj Stone Quarry, Village Bhimpore, Daman



M/s. Shakti Stone, Dunetha, Daman



No. 7. { D I M } D I C | 2009-10 | 12
Administration of Daman & Diu,
Directorate of Industries & Mines,
Fort Area,
Moti Daman - 396 220.

Dated: 10 107.2009

O R D E R

WHEREAS **JAY AMBE STONE QUARRY** (hereinafter called the lessee) has made an application seeking permission to extract, remove and transport **Granite (Black trap stones) stones from the private property at under Survey No.303, 304/2,3,4&5 admeasuring 5.84 hectares at village Bhimpore of Nani Daman of District Daman for the period ending 08-07-2019.**

AND WHEREAS, the lessee has submitted the necessary documents as required under the provisions of Goa, Daman and Diu Minor Minerals Extraction & Removal Rules, 1985 (as amended on 01-04-2000).

NOW, THEREFORE, I, **PANKAJ KUMAR**, Director of Industries & Mines in exercise of the powers conferred vide Rule 7 read with Rule 22 of the Goa, Daman and Diu Minor Minerals Extraction and Removal Rules, 1985 (as amended on 01-04-2000), hereby permit to remove and transport **Granite (Black trap stones) stones** from the said area on the following conditions:-

- i) The lessee shall pay royalty to the Government in advance on the mineral to be despatched from the aforesaid land and obtain the necessary transit passes prescribed in Schedule III of the Rules;
- ii) the lessee shall extract and remove and transport mineral from the aforesaid specified land in such a manner that no damage is done to any highways, roads, agricultural land, trees or other places of public utility property;
- iii) the lessee shall not cut or injure any tree in the leased area without the previous sanction in writing from the appropriate authorities;
- iv) the lessee shall keep correct account showing the quantity and other

particulars of minor minerals obtained and despatched from the leased area, the number of persons employed therein and complete plans of the mine and shall furnish to the Competent Officer or any Inspecting Officer such information, reports and returns as may be required by him from time to time;

- v) the lessee shall at his own expense, undertake all remedial measures to prevent damages to the agricultural or forest lands due to the flow of mining rejects or wastes slimes resulting from his mining operations, within a reasonable time or such time as the case may be, as may be directed by the Director of Industries and Mines;
- vi) the lessee shall undertake to rehabilitate the land left over after the mining operations are over, through soil conservation measures to the satisfaction of the State Government and within such reasonable time as the State Government by an order in writing may specify;
- vii) In the event of the failure on the part of the lessee to undertake the aforesaid measures within the stipulated period, the State Government without prejudice may take the required steps to rehabilitate the said land and recover the expenses incurred for such works from the lessee as arrears of land revenue;
- viii) The lessee shall undertake necessary measures to consolidate species of grass, legumes or trees etc., as may be directed by the Director Industries and Mines from time to time.
- ix) the lessee should ensure that whenever trees are cut, times the number of affected trees should be planted and that necessary action should be taken to see that they survives and grow;
- x) the lessee shall not dump or allow it to be dumped any rejects at any point within a distance of 100 metres from the bank of any river or nallah and 50 metres from the lease boundary, except with the previous permission of the State Government,
the lessee shall take necessary steps not to overload or allow it to overload, the trucks carrying the mineral from the leased area to any loading point or stockyard;
- xi)



- xii) The lessee make and pay such reasonable satisfaction and compensation to the owner or tenant or occupant of the land or property comprised in leased area or in the vicinity of the leased area which is damaged or injured or disturbed as a result of mining rejects, slimes or wastes from the mine as the case may be, as the law in force on the subject and shall indemnify fully or completely the State Government against all claims which may be made by any person or persons in respect of any such damage, injury or disturbance and all costs and expenses in connection therewith;
- xiii) The lessee shall comply with the directions issued from time to time by the Government or by the Director of Industries & Mines or any other Officer authorized in this behalf by the Director of Industries & Mines.
- xiv) The lessee shall comply with all the conditions as stipulated in Goa, Daman & Diu Minor Minerals Extraction and Removal Rules, 1985 (as amended on 01-04-2000)
- xv) The lessee shall ensure that the extraction of minor minerals from the said area will not effect the environment and ecology adversely and agrees to comply with the direction and instruction issued in this behalf by Competent Authority and will take permission / consent from Pollution Control Committee, Daman as per rules and regulations.
- xvi) If any minor minerals not specified in the order is discovered the lessee shall report the discovery without delay to the Competent Officer and shall not win or dispose of such mineral without obtaining permission thereof;
- xvii) If the blasting is started the lessee shall strictly comply with Rule 22 (viii) of the Goa, Daman & Diu Minor Minerals Extraction & Removal Rules, 1985 and amendments thereto and shall obtain necessary permission from the appropriate authorities;
- xviii) Notwithstanding anything contained hereinabove, the lessee shall obtain necessary permission from the appropriate authorities relating to the land and its development.



cl48

xix) the lessee shall submit to the Director of Industries & Mine monthly returns in respect of the extraction of minor minerals in the prescribed form by 8th of every month for the extraction done in the previous month.

Pankaj Kumar

DIRECTOR OF INDUSTRIES AND MINES

No. 303/2,3,4&5

To,

M/s. JAY AMBE STONE QUARRY

Survey No. 303, 304/2,3,4&5,

Village Bhimpore,

Nani Daman

District Daman.

Received
[Signature]



Dated : 25/01/2017

NOTICE

Whereas, the Director of Industries and Mines had issued Quarrying permission to various licensee to carry out mining activities on land under the Goa, Daman & Diu Minor Minerals Extraction and Removal Rules, 1985 (as emended on 01/04/2000).

And whereas, the U.T. of Daman & Diu has notified the Union Territory of Daman and Diu Minor Minerals Concession Rules, 2013, which has come in force from 15-7-2013.

And whereas, Rule No. 4 of the New rules notified in 2013 states that ' No person shall undertake any quarrying operation in respect of any minor mineral in any land except in accordance with these rules'.

And whereas, as per Rule 11 (1) of the said Rules states that the existing Mining Lease shall stand terminated on the expiry of three years from the publication of these Rules.

And whereas, the period of three years provided to the existing lease holders has expired.

And whereas an inspection of the areas for which the licenses were granted under the old rules of 1985, was carried out on 24/01/2017 and it has been reported that mining activities are still being carried out in the erstwhile permitted survey numbers.

Now therefore, all lease holders issued Mining Lease under the old Rules of year 1985 are hereby informed that their leases stand terminated with immediate effect and no mining shall be carried out henceforth. Strict action as per law shall be initiated in case of any violations.




(VIKRAM SINGH MALIK, IAS)
DISTRICT COLLECTOR, DAMAN.

To,

All Mining Licensees (As per list attached).

Copy to

1. PPS to Hon'ble Administrator, Daman & Diu and DNH.
2. Advisor to Hon'ble Administrator, Daman & Diu and DNH/ Secretary (Revenue), DD & DNH.
3. SP, Daman.

St. no:- 10974/2017

DISTRICT DAMAN

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

CIVIL APPELLATE JURISDICTION

WRIT PETITION NO. OF 2017

Jay Ambe Stone Quarry

...Petitioner

Versus

Union of India & Ors.

...Respondents

I N D E X

Sr. No.	Particular	Exhibits	Page No.
1	SYNOPSIS	---	A-B
2	PETITION	---	1-22
3	Copy of 1/14 record showing ownership/ Leasehold right of the petitioner	"A"	23-27
4	Copy of the permit dated 10.07.2009.	"B"	28-31
5	Copy of the impugned notice dated 25.1.17	"C"	32
6	Copy of the Revision application filed by the petitioner. Without annexure.	"D"	33-55
7	VAKALATNAMA	---	55A-55B

Last Page55

DISTRICT DAMAN

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

CIVIL APPELLATE JURISDICTION

WRIT PETITION NO. OF 2017

Jay Ambe Stone Quarry ... Petitioner

Versus

Union of India & Ors. ... Respondents

SYNOPSIS**CHALLENGE**

The respondents have passed an order dated 25th January, 2017 thereby stating that Daman and Diu Minor Minerals Concession Rules all the licenses which are issued to the petitioner stand cancelled. The action of the respondent is arbitrary and without application of mind and therefore, the petitioner have challenged the said order dated 25th January, 2017 on the ground that even as per the new rules, rule 58(1) provides that despite repeal of the first rule nothing done i.e. license issued under first rule continues of exist.

Sr. No.	Date	Particulars	Exhibit
1		The petitioner is carrying on business of quarrying on private land and extracting stone to be sold in the market	
2		The petitioner also issued lincese/ permit to extract, remove, transport mines and minerals which is valid	
3.	25/1/17	The respondent address notice	"C"

		whereunder the petitioner is informed that under Daman and Diu Minor Minerals Concession Rules, 2013 the quarry license stands cancelled.	
		The petitioner filed revision before the respondent No.2 which is pending. The respondent No.2 has not even fixed date for hearing of the said revision	
		Hence this petition	

POINTS TO BE URGED

- A. Whether under rules 58(1) and 58(2) of the Daman and Diu Minor Minerals Concession Rules, 2013 the dispute repeal of the first rule, the license issued to the petitioner continues to exist and the license and permit is valid and subsisting issued in favor of the petitioner.

ACTS AND RULE RELIED UPON

1. CONSTITUTION OF INDIA
2. MINES AND MINERALS (REGULATIONS AND DEVELOPMENT) ACT, 1957
3. DAMAN AND DIU MINOR MINERALS CONCESSION RULES
4. GOA, DAMAN AND DIU MINOR MINERAL EXTRACTION & REMOVAL RULES 1985

AUTHORITY TO BE CITED

None at present



Advocate for the Petitioner



DISTRICT DAMAN

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

CIVIL APPELLATE JURISDICTION

WRIT PETITION NO. OF 2017

In the matter or Articles 12, 14,
19 and 226 of The Constitution
of India

And

In the matter of Mines and
Minerals (Regulations and



Development) Act, 1957 and the
Rules framed there-under

And

In the matter of Cancellation of
Permit to extract, remove and
transport mines and minerals

Jay Ambe Stone Quarry, a)
registered Proprietor firm having its)
address at Patel Falia, Bhimpore,)
Nani Daman 396 210)

... Petitioner

Versus

1. Union of India through The)
Secretary, Mines and Minerals)
Department, New Delhi)
2. The Administrator, Daman &)
Diu, Fort Area, Moti Daman 396)
220)
3. The District Collector, Daman.)
Office of the Collector, Daman) .. Respondents



TO
THE HONOURABLE THE CHIEF JUSTICE
AND THE HON'BLE PUISNE JUDGES OF
THIS HON'BLE HIGH COURT OF
JUDICATURE AT MUMBAI.

THE HUMBLE PETITION OF THE
PETITIONERS ABOVENAMED.

MOST RESPECTFULLY SHEWETH:

1. The petitioner is a citizen of India. The Respondent No.1 is Union of India. The Respondent No.2 is the Administrator of Daman and Diu. The Respondent No.3 is the District Collector, Daman. The respondent No. 3 is the District Collector, Daman
2. The petitioner is filing this present Writ Petition challenging notice dated 25.1.2017 issued by the respondent No.3, for a writ of mandamus ordering and directing the respondents not to act upon the said notice and for other reliefs on the facts, circumstances and cause of action more particularly set out herein below.
3. The petitioner states that the petitioner is an owner/lessee of a land bearing survey No. 303, 304/2,3,4,5 (hereinafter referred to as "the said land"). Hereto annexed and marked as **Exhibit "A"** is a copy of 1/14 record showing ownership/ Leasehold right of the Petitioner.

The petitioner states that the petitioner wanted to quarry the said land and extract stones to be sold in the market. Under Rule 7 read with Rule 2a of Goa, Daman and Diu Minor Mineral Extraction & Removal Rules 1985 (as amended on 1/4/2000), (Hereinafter referred to the First



Rules) the Respondents have issued a Permit dated 10/07/2009 to the petitioner to extract remove and transport mines and minerals. Herewith annexed and marked as **Exhibit "B"** is a copy of the said Permit dated 10/07/2009 .

5. Petitioner states that the said permit is renewed by the Respondents and last such renewal is valid upto 08/07/2019. However, the petitioner was surprised to receive the impugned notice dated 25.1.17 where-under the petitioner is informed that under The Daman and Diu Minor Minerals Concession Rules 2013, (hereinafter referred to as "the new Rules") all quarry licenses stand cancelled. Hence, petitioner's Quarry License also stands cancelled. Hereto annexed and marked as **Exhibit "C"** is a copy of the impugned notice.

6. The petitioner states that the petitioner and the other quarry owners were advised to file a revision before the Respondent No.2, which is pending. The respondent No.2 has not even fixed a preliminary date of hearing. However, as the petitioner is now advised to file the present Writ petition for various reliefs including challenging the new Rules, the Petitioner is filing the present writ petition. Hereto annexed and marked as **Exhibit "D"** is a copy of



the Revision application filed by the petitioner without annexure.

7. The petitioner states that the petitioner will withdraw the said revision application after filing the present writ petition. Therefore, the petitioner is filing the present writ petition on the following amongst other grounds which are without prejudice to one other.

GROUNDS

- a. That the impugned notice issued by the Respondent No.3, is totally bad and illegal.
- b. That the respondents have proceeded to issue the impugned notice on an erroneous basis i.e. the petitioner is granted a quarry lease.
- c. That the respondents have failed to appreciate that as the petitioner is an owner of the said land, the petitioner is not granted a quarry lease by the respondents.
- d. That only lands belonging to the respondents can be allotted to a private person by way of quarry lease under the said Act and the Rules framed there under.
- e. That the order dated 10/07/2009 issued by the Respondents in favor of the petitioner, which is annexed as Exhibit-B is merely a permit to extract



remove and transport mines and minerals. Therefore, the said new Rules have no application to a private owner of land such as the petitioner.

- f. That the Rule 58 (1) of the said new Rules repeal other Rules but not the said First rules. However, Rule 58(2) provides that despite repeal of the said first Rules, anything done under the said first Rules continue to exist. Therefore, the said first Rules continue to apply to the petitioner and the renewed permit is valid and subsisting.
- g. That the impugned notice issued by the respondents on the basis of the said new rules, is therefore bad and illegal.
- h. Rule 3 of the new Rules defines "Quarry". According to the said Rule, "quarry" means a plot available for quarrying lease. As the petitioner is a private land owner, his land is not available for quarrying lease. Therefore, the said new Rules do not apply to the petitioner and the said First Rules continue to apply.
- i. That it is absurd to suggest that on one hand the petitioner will be an owner of the said land and on the other hand for the same land, the petitioner will be quarry lease holder.



- j. That there is a conflict between Rule 11 and Rule 58(2) of the said New Rules and, in view of the conflict the said New Rules, are bad and ultra vires.
- k. Vide an amended Act No.10 of 2000, the Respondent No.1 has added Section 8A. Section 8A (iii) provides that all mining leases granted before the amendment Act shall be deemed to have been extended for a period of 50 years. That under the new Rules, all quarrying leases stand cancelled. Therefore, the said new Rules are in conflict with the said amended Act. Therefore, the said new Rules are ultra virus of the said amended Act.
- l. That if the order dated 10/07/2009 is considered as a quarrying lease, the basis on which the Respondent No.3 has proceeded to issue the impugned notice, in that case, under Section 8A of the said Act, the quarrying lease of the petitioner automatically stands extended for 50 years.
- m. That the petitioner was granted permit for quarrying granite (black trap stones). That granite does not fall either in Schedule 1 or Schedule 2 of the said Act. Therefore, the petitioner does not require a license or permit from the Respondents.



n. That the said amendment rules do not distinguish between the mining operation in respect of land belonging to the Government and the quarrying activities done on land belonging to the persons other than the Government as was done under. The original Goa Minor Mineral Concession Rules, 1985 (as amended upto 1.04.2000). Thus consequentially the said authority has no jurisdiction to pass any order under the present rules effective from 15.07.2013 and consequentially the said order is illegal and non-est. Chapter-III of the rules have no applicability to the facts of the case. The Petitioner is doing Quarrying work on Private Land which does not belong to the Government.



o. Chapter-III under the present rules does not distinguish between the land in which minerals vest in Government and the lands in which the minerals belongs to the persons other than Government, hence the Chapter-III of the present rules only can be made applicable to the lands in respect of which the mineral vests in Government. The entire chapter-III does not anywhere states that the same would be applicable also to the Minor minerals belonging to

persons other than the Government as it was under Chapter-II and Chapter-III of the old rules.

- p. In view of the submission made in the ground - B herein above the question of applicability of Rule 11 of Chapter III of the amended rules does not apply to the Petitioner and therefore also any action taken by exercising the powers under Rule 11 does not hold good legally. In any event as of Today because of the Mines and Minerals (Regulation & Development) Amendment Act of 2015 the provisions of Rule 11 of the Rules of 2013 are rendered redundant.
- q. At any point of time after the coming into operation of the present rules the Petitioner and/or any person carrying on such activities in the territory of Daman were never called upon to renew their license as originally granted under the order of 2009 at Ex.A hereto. The reason for not doing so was said rule 11 does not apply to the Petitioner and persons placed in similar situation.
- r. The Petitioner is not being given any opportunity of being heard in the matter and suddenly the Petitioner has been served with a direct order to stop the quarrying activities forthwith. No show cause



notice was issued to the Petitioner at any point of time as to why such order should not be passed against the Applicant. Thus the principles of natural justice are not at all being followed by the concerned Collector.

s. The Ld. District Collector Daman has failed to appreciate that rule 11 by all means does not apply to the private land on which quarry is conducted. Therefore the order itself is bad in law.

t. That the impugned order is against the Amended Provisions of the Act of 2015 passed by the Parliament and came into force from 12th January 2015 as upon enforcement of the said Act and as per section 8A(3) and 8(A)(6) of the Amended Act the lease licence is deemed to be granted for a periods as mentioned in both the above section.

u. The Notice dated 25.1.2017 issued by the District Collector Daman is illegal. The Collector has no Powers under the Rules to determine the period of the Appellants lease for Quarrying Operators of Mines Minerals granted under the Goa Daman and Diu Mines Mineral Concession Rules. The Notification dated 15.7.2013 issued by the U.T. Administration of Daman and Diu



//

No.COL/DMN/MINING/2012-13/ 147 is prospective in nature. The said notification cannot be used to Retrospectively extinguish and or determine the period of lease granted to the Appellants under the Provisions of the Goa Daman and Diu Miner Mineral Concession Rules.

v. The Provisions of the Saving clause Rule 58 of the Union Territory of Daman and Diu Mineral Concession Rules, 2013 which curtail the period of the Lease of 10 years already granted are illegal. The purpose of the Rules is to create new terms and conditions of Lease Prospectively and Regulate the Quarrying. However such Rules cannot affect Mineral leases already given and have the effect of curtailing the lease period already granted.



w. The Provisions of Section 11 cannot be applied retrospectively to totally stop the business of the Applicant. As a matter of fact. The Administration UTI of Daman and Diu have not put in place the procedure prescribed under the New Rules of 2013 for granting of Licenses and the Auction of Quarry Leases provided under Chapter - III of the New Rules. The said Procedure cannot in any event be Applied to the Petitioner whose Lease have been extended by the

Act of 2015. No Notices for Auction of the Quarry Lease Rights have been issued till date. The Petitioner right to extract Minor Minerals under the permission granted on 10.07.2009 under the Old Rules of 1985 still subsists till 08.07.2019. The procedure presented by the Rules of 2013 has also not been put in place.

- x. The Petitioner has not commuted any breaches of the conditions of Lease granted to them. There is not a single complaint against the Petitioner by the Authorities. The Petitioner have been paying Royalties as per the Lease Agreement and this been no default till date. It is also not the case of the Administration that Petitioner have breached any condition of Lease granted on 10/07/2009. The Petitioner submits that they have complied with all the conditions of the Lease and the Lease granted is not terminated for non compliance of any conditions.
- y. The Provisions of section 11(1) which declare termination of the Petitioner 10 years lease granted on 10/07/2009 after 3 years of coming into force of the New Rules of 2013 are illegal. Such a Rule infringes on the Rights of the Petitioner to do business according to Law and affects their



Fundamental rights under the Constitution of India such a Rule also cannot be framed in view of the passing of the Mines and Minerals (Regulation and Development) Amendment Act, 2015 by Parliament.

z. It is submitted that the Act of 2015 which incorporates sections 8(A)(1) and 8(A)(6) provides a deeming provision of extension of all Leases granted prior to coming into force of the Amendment Act of 2015 and these provisions effectively repeal the rules framed by the Administrative of the U.T. of Daman and Diu in 2013 as the same are repugnant and contrary to the provisions of the Mineral and Mines (Development and Regulation) Amendment Act, 2015.

aa. It is submitted that the Administration has not put into place the procedure for Accepting Applications, Accepting Bids, Grant of New Leases and Permissions for Quarrying Minor Minerals. The Petitioner have been running the business legitimately for the past 8 years and the order of the Collector which shuts down the Petitioner business by an Executive fiat is illegal and cannot be sustained in law.



bb. The Collector of Daman has not given any show cause notice to the Petitioner and they were also not heard before the impugned order was passed. The New Rules of 2013 do not contain any provisions for show cause notice and hearing before cancellation of Quarrying Lease which is still in force. The impugned order should therefore be set aside taking into account the principles of natural justice. It is a well settled Principle of law that No business which is conducted as per the legal provisions under Rules framed by the Government can be abruptly shut down by Rules which are inconsistent and repugnant with the provisions of the Main Act of 2015. It is respectfully submitted that the Main Act i.e. the Mines and Minerals (Development and Regulation) Act 1957 as also the provisions of section 8A(3) and 8(A)(6) of the Mines and Minerals (Development And Regulations) Amendment Act 2015 clearly set out the extension of all Mineral Leases given prior to the passing of the Act and these Provisions of the Main Act prevail over the Rules made by the U.T. Administration.



cc. The Mines and Minerals (Development and Regulation) Amendment Act 2013 also incorporates section 8(A)(6)

dd. It is submitted that both the above sections are Applicable to the Leases granted to the Petitioner in 2009 upon reading these sections it is abundantly clear that the Lease to the Petitioner was granted before the Commencement of the Mines and Minerals Amendment Act 2013. The Mineral extracted are not used for captive purpose. Section 8A(6) provides that such lease shall be extended and be deemed to be extended upto a period ending on 31st March 2020 with effect from the date of expiry of the period of renewal last made or till the completion of the renewal period if any or a period of fifty years from the date of grant of such lease whichever is later, subject to the condition that all the terms and conditions of the lease have been complied with.



ee. It is respectfully submitted that provisions of section 8(A)(1) and 8(A)(6) of the Act of 2015 prescribed the periods for which Mining Leases are to be granted. The period of a lease is governed by the Act and its sections. The State Government cannot make Rules under section 15 of the said Act which are repugnant

and inconsistent with the provisions of the Main Act. The Rules of 2013 which seek to curtail the period of the lease by two years is therefore illegal and against the principles of law. The impugned Rules have the effect of Termination of the Petitioner Lease which Termination is further prohibited under section 4-A of the mines and mineral Act 1957. In any event the termination is affected because of Rules which are per se illegal and passed contrary to sections of the Main Act which provide for periods of Grant of Lease and periods of Extension of Mineral Leases.



ff. The Mines and Mineral (Development and Regulation) Act 1957 provides the Procedure for pre-mature Termination of a mining lease under section 4-A(2). The impugned order is not passed taking recourse to the provisions of Section 4-A(2) of the Mines Minerals Act 1957. The Department has not given the Appellants an Opportunity to be heard as provided in section 4-A(3) of the said Act. The Appellants have not done any act which violates the provisions of the lease. The Lease granted to the Appellants has not lapsed. The Appellant is conducting operations and will continue to do so till the Lease period is over in

2019 and there are no inabilities in the Appellants Operations to conduct the lease.

gg. The Petitioner has been granted a License to extract Granite as well as other stones used for construction, as mentioned in the order granting the Lease along with conditions. The said permission was granted prior to the framing of New Rules in 2013 and also prior to passing of the Amendments to the Mines and Minerals Act 2015. The Central Govt. has also framed the Granite Conservation and Development Rules 1999 which clearly provided in Rule 6 that the Minimum period of the lease which as granted shall not be less than 20 years and the Maximum period shall not be more than 30 years. The Petitioner have been granted license only for a period of 10 years when Rule 8A(6) provide that Minimum period is to be 20 years.



hh. The Petitioner state that Rule 52 of the Granite Rules provides for Applicability of the Minor concession Rules or any Rules framed by the State Government under section 15 of the Mines and Minerals (Development and Regulation) Act, 1957. It is provided that rules framed by the State Government shall be applicable to Granite quarry

leases to the extent they are not repugnant or inconsistent with the Granite Conservation and Development Rules 1999. It is submitted the curtaining the period of a lease to 3 years and further Terminating the Lease before expiry of the Lease are provisions which are fully repugnant to Rule 6 of the Grant conservation Rules which clearly provide for a Minimum period of 20 years and Maximum of 30 years. On these ground alone the Impugned orders should be set aside for sheer Non Application of Mind and Non-Application of Rules framed by the Central Govt.



- ii. It is submitted that section 15 of the Mines and Mineral (Development and Regulation) Act 1957 as also the Amended Act of 2015 do not give the State Government or the U.T. Authorities any powers to determine the period of the Lease which is to be granted section 8A(3) and 8(A)(6) produce the periods of the lease. This provisions totally prohibits the State Government or U.T. Authority from restricting the period of the lease, to three years and or reducing the period of the lease already granted to less than the period for which it was granted. The impugned

leases to the extent they are not repugnant or inconsistent with the Granite Conservation and Development Rules 1999. It is submitted the curtaining the period of a lease to 3 years and further Terminating the Lease before expiry of the Lease are provisions which are fully repugnant to Rule 6 of the Grant conservation Rules which clearly provide for a Minimum period of 20 years and Maximum of 30 years. On these ground alone the Impugned orders should be set aside for sheer Non Application of Mind and Non-Application of Rules framed by the Central Govt.



- ii. It is submitted that section 15 of the Mines and Mineral (Development and Regulation) Act 1957 as also the Amended Act of 2015 do not give the State Government or the U.T. Authorities any powers to determine the period of the Lease which is to be granted section 8A(3) and 8(A)(6) produce the periods of the lease. This provisions totally prohibits the State Government or U.T. Authority from restricting the period of the lease, to three years and or reducing the period of the lease already granted to less than the period for which it was granted. The impugned

Action of the Collector is therefore illegal and cannot be sustained.

- jj. The Interpretation put up by the Collector. Daman that the license granted to the Petitioner has come to an end on the expiry of 3 years from the date on which the said new rules has come in force as notified on 15.07.2013 is not correct because the said Rule is now repealed by Implication.



The Petitioner demanded justice but the same is denied to them. There is no other alternative and efficacious remedy available to the Petitioner and the reliefs that will be granted will be just, complete and effective.

9. The Petitioner has not filed any other Writ Petition either in this Hon'ble Court or in any other court or in the Supreme Court of India on the same cause of action.
10. The cause of action has arisen in Daman. This Hon'ble Court therefore, has jurisdiction to try and entertain this Petition on the appellate side.
11. The petitioner submits that there is no delay or laches on the part of the petitioners in approaching this Hon'ble court. However, if any delay is caused the same may be condoned in the interest of justice.
12. The petitioner states that viz. The Daman and Diu Minor Minerals Concession Rules 2013 the petitioner

abovenamed has signed and verified the present petition and is in a position to depose about the same.

13. The Petitioner has paid a fixed Court fees of Rs.
14. The Petitioner will rely upon documents, a list whereof is annexed hereto.
15. The Petitioner therefore prays:-

- a. That a writ of certiorari or any other writ order may be issued to the Respondents, calling for the records and files and after going into the legality and validity of the impugned notice/ order dated 25.1.2017 (**Exhibit C**) issued by the Respondent No3, quash and set aside the same.



- b. That a writ of mandamus or any other writ, order or direction be issued to the respondents to permit the petitioner to do quarrying of mines and minerals and transport the same under the renewed permit dated 10/07/2009 which is valid till 08/07/2019 and go on renewing the said permit subject to the petitioner complying with the said Act or Rules framed there-under.
- c. That a writ of mandamus or any other writ, order or direction be issued ordering and directing the respondent to renew the quarry lease of the petitioner

for the period of 50 years as per section 8-A of the said Act.

- d. That the said new Rules i.e. Daman & Diu Minor Mineral Concession Rule, 2013 be declared to be ultra virus of the said Act i.e. Mines and Minerals (Regulation & Development) Act, 1957.
- e. That pending the hearing and final disposal of the Petition, the operation of the new impugned notice dated 25.1.17 (**Exhibit C**) be stayed.
- f. That pending hearing and final disposal of the petition, the Respondents be ordered and directed to permit the petitioner to carry on his business under permit dated 10/07/2009 (**Exhibit B**) and renew the same from time to time, subject to the petitioner complying with the provisions of the said Act and the Rules framed there-under.
- g. That pending the hearing and final disposal of the petition, the respondent be ordered and directed to renew the petitioner's quarry lease for a period of 50 years as per section 8-A of the said Act.
- h. That ad- interim relief in terms of prayer (d) and (e) be granted.
- i. Such other and further reliefs be granted as this Hon'ble Court may deem fit.



For Jay Ambe Stone Quarry

[Signature]
Proprietor
Petitioner

[Signature]

Advocate for the petitioner



VERIFICATION

I, Shantilal H Patel, one of the Proprietor of the petitioner above named do hereby declare that what is stated in para Nos. 1 to 6 are true to my personal knowledge and what is stated in rest of the paras 7 to 15 are on information and by way of legal submissions, which I believe to be true.

Solemnly affirmed at Mumbai)

Dated this 17th day of April, 2017)

For Jay Ambe Stone Quarry

[Signature]
Proprietor

Before me,



[Signature]

Advocate for the Petitioner



BEFORE ME

[Signature]
S. K. TAMBAWALLA
ADVOCATE, HIGH COURT
B-23, Taheri Manzil
Nesbit Road, Mazgaon
Mumbai - 400 010

17.4.17

NOTARY & REGISTERED
20816 17.4.17
Sr. No.dt.



DATE ON 08/6/2017

CIV.W.P.NO. 0105686 /2017

DATED: 16 May of 2017

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
APPELLATE SIDE
WRIT PETITION NO.4704 OF 2017

Jay Ambe Stone Quarry, Nani Damam

.... Petitioner.

V/s

Union of India through the Secretary
Mines and Minerals Department and Ors.

.... Respondents.

To,

The District Collector, Damam
Office of the Collector Damam

WHEREAS the above named Petitioner has presented a Petition to this High Court of Judicature at Bombay on 18/4/2017 praying in prayer clause (e) That pending the hearing and final disposal of the Petition, the operation of the new impugned notice dated 25/1/2017 be stayed; etc; The Writ Petition has been preferred against the impugned Notice dated 25/1/2017 issued by the District Collector Damam No. Coy/Dmn/Civil Writ No. 6/2016/1417/790.

AND WHEREAS the said Writ Petition was placed before the Court for admission, when upon hearing, Mr. M. M. Vashi, Senior Counsel a/w Ms. Prachi Khandge, Adv. Ms. Aparna Devkar, Adv. And Ms. Panthi Desai, Adv. I/b M/s. M. P. Vashi & Associates, Adv. For the Petitioners, Mr. Y. R. Mishra, Adv a/w Mr. Dhanesh Shah, Adv. Mr. Upendra Lokegaonkar, Adv. For Respondent No.1 -UOI, Mr. Shrishailya S. Deshmukh, Adv. For Respondent Nos.2 and 3, the Court (Coram: V. M. Kanade & C. V. Bhadang, JJ) has on 27/4/2017 passed the following order :

"P.C.:

1] The learned Counsel appearing on behalf of Respondent Nos. 2 and 3 seeks time to file reply.

2] We are informed by the learned Counsel appearing on behalf of Respondent Nos. 2 and 3 that the Petitioners have already filed revision application against the impugned order and the said revision application is placed for hearing before the learned Administrator along with the group of similar applications on 17/05/2017.

Supdt (band)
[Signature]

Office of the Col. Damam

..2/

29/5/17

OUTWARD LISTS

..2..

Order continued...

3] On the other hand, Mr. Vashi, the learned Senior Counsel appearing on behalf of the Petitioners has submitted that the Petitioners have also challenged the vires of Rules 4 and 11 read with Rule 58 of the relevant Rules and therefore the present Petition is maintainable.

4] In our view, since revision application is placed for hearing on 17/05/2017 before the learned Administrator, at this stage, we need not go into the validity of the said Rules. We hope and expect that the revision application is decided by the learned Administrator expeditiously. In the meantime, no coercive steps be taken against the Petitioners.

5] It is clarified that the Petitioners may appear before the learned Administrator without prejudice to their contentions raised by them in this Petition.

6] Stand over to 08/06/2017."

AND THEAREAFTER the said Writ Petition the petitioner has filed Civil Application No. 1113 of 2017 praying in prayer clause (b) That pending the hearing and final disposal of the Petition, the effect and implementation of the impugned Notice dated 25th January 2017 be stayed; The Writ Petition with Civil Application was placed before the Court for admission, when upon hearing, Ms. Prachi Bhutekar I/b M/s. M. P. Vashi & Associates, Adv. For the Petitioners, Mr. Y. R. Mishra, Adv a/w Mr. Dhanesh Shah, Adv. Mr. Upendra Lokegaonkar, Adv. For Respondent No.1 -UOI, Mr. Shrishailya S. Deshmukh, Adv. For Respondent Nos.2 and 3, the Court (Coram: V. M. Kanade & C. V. Bhadang, JJ) has on 05/5/2017 passed the following order :

"P.C.:

1. We are informed that despite the directions being given by this Court by an order dated 27th April, 2017 that no coercive steps shall be taken against the Petitioners, the Respondents have seized their vehicles and taken the workers in the custody. Liberty is granted to the Petitioners to take out contempt proceedings. Learned counsel appearing on behalf of the Petitioners submits that the vehicles should be released and the workers may be released. Accordingly, the seized vehicles be released.

2. In view of the action of the Respondents, we have no other option but to grant an ad-interim relief in terms of prayer clause (b) of the respective civil application. The impugned order is therefore, stayed till the next date. Liberty is granted to the Respondents to apply for vacating the ad-interim order."

..3..

It is accordingly ordered that a note of the above Court's Order be taken and act accordingly.

The Writ Petition is due on 08/6/2017

Witness Dr. Manjula Chellur the Hon'ble Chief Justice Bombay at this 27/4/2017, 05/5/2017.

By the Court,

J. S. Shrotri
For Deputy Registrar,
(Civil)

The day of May 2017

Note: Return of the Writ should be made immediately duly certified.

12053
1615/12
Ar



EX-E

60

WP/4704/2017 with
connected matters

BDPPS

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
CIVIL APPELLATE JURISDICTION
WRIT PETITION NO.4704 OF 2017

Jay Ambe Stone Quarry Petitioner.

V/s

Union of India and OthersRespondents.

WITH
WRIT PETITION NO.4705 OF 2017

Patil Stone Quarry Petitioner.

V/s

Union of India and OthersRespondents.

WITH
WRIT PETITION NO.4706 OF 2017

M/s Khodiyar Stone Works Petitioner.

V/s

Union of India and OthersRespondents.

WITH
WRIT PETITION NO.4707 OF 2017

Laxmi Stone Quarry Petitioner.

V/s

Union of India and OthersRespondents.

61

WP/4704/2017 with
connected mattersWITH
WRIT PETITION NO.4708 OF 2017

Shivkrupa Stone Works Petitioner.

V/s

Union of India and OthersRespondents.

WITH
WRIT PETITION NO.4709 OF 2017

Vishal Stone Quarry Petitioner.

V/s

Union of India and OthersRespondents.

WITH
WRIT PETITION NO.4711 OF 2017

M/s Asha Stone Quarry Petitioner.

V/s

Union of India and OthersRespondents.

WITH
WRIT PETITION NO.4713 OF 2017

Varsha Stone Works Petitioner.

V/s

Union of India and OthersRespondents.

2/7

0127

62

WP/4704/2017 with
connected matters

WITH
WRIT PETITION NO.4714 OF 2017

M/s. Krishna Stone Works Petitioner.

V/s

Union of India and Others Respondents.

WITH
WRIT PETITION NO.4716 OF 2017

Vaishali Stone Quarry Petitioner.

V/s

Union of India and Others Respondents.

WITH
WRIT PETITION NO.4718 OF 2017

Shree Ashapura Stone Works Petitioner.

V/s

Union of India and Others Respondents.

WITH
WRIT PETITION NO.4720 OF 2017

Kyrie Infra Stone Quarry Petitioner.

V/s

Union of India and Others Respondents.

WITH

WP/4704/2017 with
connected matters

WRIT PETITION NO.4721 OF 2017

Saraswati Stone Works Petitioner.

V/s

Union of India and OthersRespondents.

WITH

WRIT PETITION NO.4723 OF 2017

Mahalaxmi Stone Crush Petitioner.

V/s

Union of India and OthersRespondents.

WITH

WRIT PETITION NO.4724 OF 2017

Yatish Stone Quarry Petitioner.

V/s

Union of India and OthersRespondents.

WITH

WRIT PETITION NO.4725 OF 2017

Raj Stone Quarry Petitioner.

V/s

Union of India and OthersRespondents.

WITH

WRIT PETITION NO.4727 OF 2017

WP/4704/2017 with
connected matters

Shakti Stone Quarry Petitioner.

V/s

Union of India and OthersRespondents.

WITH
WRIT PETITION NO.4728 OF 2017

Jay Jalaram Stone Quarry Petitioner.

V/s

Union of India and OthersRespondents.

WITH
WRIT PETITION NO.4729 OF 2017

Parvati Stone Works Petitioner.

V/s

Union of India and OthersRespondents.

WITH
WRIT PETITION NO.4730 OF 2017

M/s Vikram Stone Quarry Petitioner.

V/s

Union of India and OthersRespondents.

Mr. M.M. Vashi, Senior Counsel a/w. Ms. Prachi Khandge, Ms. Aparna
Devkar and Ms. Panthi Desai i/b M/s. M.P. Vashi & Associates for the
Petitioners.

Mr. Y.R. Mishra a/w Mr. Dhanesh Shah, Mr. Upendra Lokegaonkar for

WP/4704/2017 with
connected matters

Respondent No.1 – UOI.

Mr. Shrishailya S. Deshmukh for Respondent Nos. 2 and 3.

CORAM: V. M. KANADE &
C.V. BHADANG, JJ.

DATE: 27th April, 2017

P.C.:-

- 1] The learned Counsel appearing on behalf of Respondent Nos. 2 and 3 seeks time to file reply.

- 2] We are informed by the learned Counsel appearing on behalf of Respondent Nos. 2 and 3 that the Petitioners have already filed revision application against the impugned order and the said revision application is placed for hearing before the learned Administrator alongwith the group of similar applications on 17/05/2017.

- 3] On the other hand, Mr. Vashi, the learned Senior Counsel appearing on behalf of the Petitioners has submitted that the Petitioners have also challenged the vires of Rules 4 and 11 read with Rule 58 of the relevant Rules and therefore the present Petition is maintainable.

- 4] In our view, since revision application is placed for hearing on 17/05/2017 before the learned Administrator, at this stage, we need

66

CHS
123

WP/4704/2017 with
connected matters

not go into the validity of the said Rules. We hope and expect that the revision application is decided by the learned Administrator expeditiously. In the meantime, no coercive steps be taken against the Petitioners.

5] It is clarified that the Petitioners may appear before the learned Administrator without prejudice to their contentions raised by them in this Petition.

6] Stand over to 08/06/2017.

(C.V. BHADANG, J.)

(V.M. KANADE, J.)

7/7

Ex-F

67

WP. 4704-17

VPH

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
CIVIL APPELLATE JURISDICTION

WRIT PETITION No. 4704 OF 2017
WITH
CIVIL APPLICATION (St.) No. 13473 OF 2017

Jay Ambe Stone Quarry ... Petitioner
V/s
Union of India and Others Respondents

WITH
WRIT PETITION No. 4705 OF 2017
WITH
CIVIL APPLICATION (St.) No. 13616 OF 2017

Patil Stone Quarry ... Petitioner.
V/s
Union of India and Others ... Respondents

WITH
WRIT PETITION No. 4706 OF 2017
WITH
CIVIL APPLICATION (St.) No. 13477 OF 2017

M/s Khodiyar Stone Works ... Petitioner
V/s
Union of India and Others Respondents.

WITH
WRIT PETITION No. 4707 OF 2017
WITH
CIVIL APPLICATION (St.) No. 13652 OF 2017

Laxmi Stone Quarry ... Petitioner.
V/s
Union of India and Others ... Respondent

WITH

1 / 6

68
CH#
121

WP. 4704-17

WRIT PETITION No. 4708 OF 2017
WITH
CIVIL APPLICATION (St.) No. 13650 OF 2017

Shivkrupa Stone Works ... Petitioner.
V/s
Union of India and Others ... Respondents

WITH
WRIT PETITION No. 4709 OF 2017
WITH
CIVIL APPLICATION (St.) No. 13647 OF 2017

Vishal Stone Quarry ... Petitioner
V/s
Union of India and Others ... Respondents

WITH
WRIT PETITION No. 4711 OF 2017
WITH
CIVIL APPLICATION (St.) No. 13645 OF 2017

M/s Asha Stone Quarry ... Petitioner
V/s
Union of India and Others ... Respondents

WITH
WRIT PETITION No. 4713 OF 2017
WITH
CIVIL APPLICATION (St.) No. 13648 OF 2017

Varsha Stone Works ... Petitioner
V/s
Union of India and Others ... Respondents

WITH
WRIT PETITION No. 4714 OF 2017
WITH
CIVIL APPLICATION (St.) No. 13640 OF 2017

M/s. Krishna Stone Works ... Petitioner
V/s

69
CP 12-8

WP. 4704-17

Union of India and Others ... Respondents

WITH
WRIT PETITION No. 4716 OF 2017
WITH
CIVIL APPLICATION (St.) No. 13615 OF 2017

Vaishali Stone Quarry ... Petitioner

V/s

Union of India and Others ... Respondents

WITH
WRIT PETITION No. 4718 OF 2017
WITH
CIVIL APPLICATION (St.) No. 13642 OF 2017

Shree Ashapura Stone Works ... Petitioner

V/s

Union of India and Others ... Respondents

WITH
WRIT PETITION No. 4720 OF 2017
WITH
CIVIL APPLICATION (St.) No. 13639 OF 2017

Kyrie Infra Stone Quarry ... Petitioner

V/s

Union of India and Others ... Respondents

WITH
WRIT PETITION No. 4721 OF 2017
WITH
CIVIL APPLICATION (St.) No. 13613 OF 2017

Saraswati Stone Works ... Petitioner

V/s

Union of India and Others ... Respondents

WITH
WRIT PETITION No. 4723 OF 2017
WITH

3 / 6

WP. 4704-17

CIVIL APPLICATION (St.) No. 13635 OF 2017

Mahalaxmi Stone Crush	...	Petitioner
V/s		
Union of India and Others	...	Respondents

WITH
 WRIT PETITION No. 4724 OF 2017
 WITH
 CIVIL APPLICATION (St.) No. 13633 OF 2017

Yatish Stone Quarry	...	Petitioner
V/s		
Union of India and Others	...	Respondents

WITH
 WRIT PETITION No. 4725 OF 2017
 WITH
 CIVIL APPLICATION (St.) No. 13626 OF 2017

Raj Stone Quarry	...	Petitioner
V/s		
Union of India and Others	...	Respondents

WITH
 WRIT PETITION No. 4727 OF 2017
 WITH
 CIVIL APPLICATION (St.) No. 13628 OF 2017

Shakti Stone Quarry	...	Petitioner
V/s		
Union of India and Others	...	Respondents

WITH
 WRIT PETITION No. 4728 OF 2017
 WITH
 CIVIL APPLICATION (St.) No. 13630 OF 2017

WP. 4704-17

Jay Jalaram Stone Quarry ... Petitioner
 V/s
 Union of India and Others ... Respondents

WITH
 WRIT PETITION No. 4729 OF 2017
 WITH
 CIVIL APPLICATION (St.) No. 13618 OF 2017

Parvati Stone Works ... Petitioner
 V/s
 Union of India and Others ... Respondents

WITH
 WRIT PETITION No. 4730 OF 2017
 WITH
 CIVIL APPLICATION (St.) No. 13611 OF 2017

M/s Vikram Stone Quarry ... Petitioner
 V/s
 Union of India and Others ... Respondents

Ms. Prachi Bhutekar i/b M/s. M. P. Vashi & Associates for the
 Petitioners.

Mr. Y. R. Mishra a/w Mr. Dhanesh Shah, Mr. Upendra Lokegaonkar
 for Respondent No. 1 – UOI.

Mr. Shrishailya S. Deshmukh for Respondent Nos. 2 and 3.

CORAM : V. M. KANADE, &
 C. V. BHADANG, JJ.

DATE : MAY 5, 2017

PC.

1. We are informed that despite the directions being given
 by this Court by an order dated 27th April, 2017 that no coercive steps

5 / 6

WP. 4704-17

shall be taken against the Petitioners, the Respondents have seized their vehicles and taken the workers in the custody. Liberty is granted to the Petitioners to take out contempt proceedings. Learned counsel appearing on behalf of the Petitioners submits that the vehicles should be released and the workers may be released. Accordingly, the seized vehicles be released.

2. In view of the action of the Respondents, we have no other option but to grant an ad-interim relief in terms of prayer clause (b) of the respective civil application. The impugned order is therefore, stayed till the next date. Liberty is granted to the Respondents to apply for vacating the ad-interim order.

Sd/-
[C. V. BHADANG, J.]

Sd/-
[V. M. KANADE, J.]

Vinayak Halemath

EX-G

73

-1/2

23wp4704.17.sxw

**IN THE HIGH COURT OF JUDICATURE AT BOMBAY
CIVIL APPELLATE JURISDICTION**

WRIT PETITION NO. 4704 OF 2017
WITH
CIVIL APPLICATION NO. 1340 of 2017
IN
WRIT PETITION NO. 4704 OF 2017

Jay Ambe Stone Quarry ... Petitioner

V/s.

Union of India through The
Secretary & others ... Respondents

Mr. Mukesh Vashi, Senior Counsel a/w. Prachi Khandge i/b. M/s. M.P.
Vashi & associates for the petitioner.

Mr. S.S.Deshmukh for respondents 2 and 3.

**CORAM : NARESH H. PATIL AND
SMT. BHARATI H. DANGRE, JJ.**

27th June, 2017.

P.C.

Learned Senior Counsel appearing for petitioner submits that before the learned Administrator of Daman and Diu, revision applications preferred by the petitioners are pending for consideration on merits. Learned Counsel appearing for respondent-Administrator submits that revisions are listed for hearing on 12th July, 2017.

2. In the facts, we observe that without prejudice to the rights and contentions of the parties, the revision applications may be heard by the learned Administrator at the earliest.

3. Learned Counsel appearing for respondent has moved the petition for vacating the ad-interim relief granted by this Court on the premise that the petitioner lacks "Environmental Clearance Certificate". Learned Counsel appearing for petitioner submits that since the year 2002 onwards every year the petitioner has been making necessary payments and obtaining the clearance certificate from the Administration under the provisions of the Air (Prevention & Control of Pollution) Act, 1981. Learned Counsel appearing for the respondent no.2 Administration submits that he will take necessary instructions in the matter. On request of learned Counsel appearing for the Administration, stand over to 21st July, 2017. To be listed under caption 'directions'.

4. Ad-interim order granted earlier to continue till next date.

(SMT. BHARATI H. DANGRE, J)

(NARESH H. PATIL, J.)

L.S. Panjwani, P.S.

STATUS AS PER ENVIRONMENT (PROTECTION) ACT, 1986, WATER (PREVENTION AND CONTROL OF POLLUTION) ACT, 1974 AND AIR (PREVENTION AND CONTROL OF POLLUTION) ACT, 1981

Sr. No	Name of Unit	Consent to Establish		Consent to Operate		Consent to Renewal		Environment al Clearance as per Environmental Impact Assessment Notification 2006
		Date of issue	Date of Expired	Date of issue	Date of Expired	Date of issue	Date of Expired	
1.	M/s. Yatish Stone Quarry, Dunetha, Daman	Not obtained	---	---	---	---	---	
2.	M/s. Vikram Stone Quarry, Dunetha, Daman	----	-----	-----	-----	15/01/1999	31/03/1999	
3.	M/s. Parvati Stone Quarry, Dunetha, Daman	27/05/1991	-----	05/02/1997	31/12/1997	20/11/2002	31/12/2003	
4.	M/s. Patil Stone Quarry, Dunetha , Daman	-----	-----	17/02/1997	28/02/1998	04/06/1998	28/02/1999	
5.	M/s. Shakti Stone. Dunetha, Daman	Not obtained	-----	-----	-----	-----	-----	
6.	M/s. Krishna Stone Works, Village Dunetha Hill, Daman	22/12/1999	31/12/2000	Not obtained	-----	-----	-----	
7.	M/s. Khodiyar Stone Works, Dunetha Hill, Daman	Not obtained	-----	-----	-----	-----	-----	
8.	M/s. Vaishali Stone Quarry, Village Dunetha, Daman	Not obtained	-----	-----	-----	-----	-----	
9.	M/s. Jay Jalaram Stone Quarry, Dunetha, Daman	19/01/1993	30/11/1994	14/02/1997	28/02/1998	05/12/1997	30/11/1998	
10.	Shree Ashapura Stone Works, Village Dunetha, Daman	21/12/1999	31/12/2000	Not obtained	-----	-----	-----	
11.	M/s. Vishal Stone Quarry, Village Dunetha, Kunta Road, Daman	Not obtained	-----	-----	-----	-----	-----	
12.	M/s. Asha Stone Quarry, Dunetha, Daman	Not obtained	-----	-----	-----	-----	-----	
13.	M/s. Kishore C. Patel, Dunetha, Daman	Not obtained	-----	-----	-----	-----	-----	
14.	M/s. Mahalaxmi Stone Crush, Dunetha Hill, Daman	21/12/1999	31/12/2000	Not obtained	-----	-----	-----	
15.	M/s. Saraswati Stone Works, Dunetha, Daman.	Not obtained	-----	-----	-----	-----	-----	

16.	M/s. Shivkrupa Stone Works, Village Dunetha, Daman	27/05/1991	----	09/10/1992	31/12/1993	18/12/1997	31/12/1998	
17.	M/s. Kyrie Infra Stone Quarry, Village Dunetha, Daman	Not obtained	-----	-----	-----	-----	-----	
18.	M/s. Varsha Stone Works, Dunetha Hill, Daman	20/04/1991	-----	10/02/1997	30/11/1997	27/11/1997	30/11/1998 under Water Act & 30/11/1999 under Air Act.	
19.	M/s. Jay Ambe Stone Quarry, Village Bhimpore, Daman	27/05/1991	-----	11/02/1997	31/12/1997	02/06/2003	31/12/2003	
20.	M/s. Laxmi Stone Quarry, Village Bhimpore, Daman	11/11/1993	30/11/1994	14/02/1997	28/02/1998	02/02/1998	28/02/1999	
21.	M/s. Raj Stone Quarry, Village Bhimpore, Daman	Not obtained	-----	-----	-----	-----	-----	

All above stone quarry units are required to obtain Environmental Clearance for mining and stone crushing activities as per Environmental Impact Assessment Notification vide No.S.O.1533 dated 14/09/2006 issued by the MoEF and CC, New Delhi as amended from time to time, from the competent authority but none of the all units are not obtained the Environment Clearance.

Annexure-IX

C121

IN THE COURT OF THE ADMINISTRATOR,
U.T OF DAMAN & DIU, AT DAMAN

Revision Appln/01/2017

u/s 49 of Daman and Diu Minor,
Minerals Concession Rules, 2013.

Shri Prabhubhai L. Mistry,
M/s Shivkrupa Stone Works,
Wadi Falia, Nani Daman.

... Applicant.

v/s

The District Collector, Daman,
Collectorate, Daman.

.... Respondent.

Revision Appln/02/2017

Shri Khalpabhai B. Patel,
M/s Raj Stone Quarry,
Bhimpore, Nani Daman.

... Applicant.

v/s

The District Collector, Daman,
Collectorate, Daman.

.... Respondent.

Revision Appln/03/2017

Shri Nirav G. Desai,
M/s Parvati Stone Quarry,
Kathiria, Nani Daman.

... Applicant.

v/s

The District Collector, Daman,
Collectorate, Daman.

.... Respondent.

Revision Appln/04/2017

Shri B.M. Dangodara,
M/s Shakti Stone,
Vapi.

... Applicant.

v/s

The District Collector, Daman,
Collectorate, Daman.

.... Respondent.



120

Revision Appln/05/2017

Shri Mohan L. Kamli,
M/s Varsha Stone Works,
Dunetha.

... Applicant.

v/s

The District Collector, Daman,
Collectorate, Daman.

.... Respondent.

Revision Appln/06/2017

Shri Vikram B. Tachak,
M/s Vikram Stone Quarry,
Vapi..

... Applicant.

v/s

The District Collector, Daman,
Collectorate, Daman.

.... Respondent.

Revision Appln/07/2017

Shri Shantilal H. Patel,
M/s Sararswati Stone Works,
Bhimpore.

... Applicant.

v/s

The District Collector, Daman,
Collectorate, Daman.

.... Respondent.

Revision Appln/08/2017

Shri Rajeshkumar J. Singh,
M/s Kyrie Stone Quarry,
Vapi.

... Applicant.

v/s

The District Collector, Daman,
Collectorate, Daman.

.... Respondent



Revision Appln/09/2017

Shri P.D. Patil,
M/s Patil Stone Quarry,
Kathiria.

... Applicant.

v/s

The District Collector, Daman,
Collectorate, Daman.

.... Respondent.

Revision Appln/10/2017

Shri Vishnubhai Z. Kamli,
M/s Vishal Stone Quarry,
Magarwada.

... Applicant.

v/s

The District Collector, Daman,
Collectorate, Daman.

.... Respondent.

Revision Appln/11/2017

Shri Jitubhai L. Nandwana,
M/s Shree Ashapura Stone Works,
Vapi.

... Applicant.

v/s

The District Collector, Daman,
Collectorate, Daman.

.... Respondent.

Revision Appln/12/2017

Shri Nilesh Dalal,
M/s Vaishali Stone Quarry,
Vapi.

... Applicant.

v/s

The District Collector, Daman,
Collectorate, Daman.

.... Respondent.



Revision Appln/13/2017

Shri Bhavesh L. Nandwana,
M/s Mahalaxmi Stone Crush,
Vapi.

... Applicant.

v/s

The District Collector, Daman,
Collectorate, Daman.

.... Respondent.

Revision Appln/14/2017

Shri Karsanbhai B. Tachak,
M/s Krishna Stone Works,
Vapi.

... Applicant.

v/s

The District Collector, Daman,
Collectorate, Daman.

.... Respondent.

Revision Appln/15/2017

Shri Arun Patel,
M/s Asha Stone Quarry,
Bhenslore.

... Applicant.

v/s

The District Collector, Daman,
Collectorate, Daman.

.... Respondent.

Revision Appln/16/2017

Shri Rajesh R. Patel,
M/s Yatish Stone Quarry,
Dabhel.

... Applicant.

v/s

The District Collector, Daman,
Collectorate, Daman.

.... Respondent



Revision Appln/17/2017

Shri Jayesh B. Kidecha,
M/s Khodiyar Stone Works,
Vapi.

... Applicant.

v/s

The District Collector, Daman,
Collectorate, Daman.

.... Respondent.

Revision Appln/18/2017

Shri Shantilal H. Patel,
M/s Jay Ambe Stone Quarry,
Bhimpore.

... Applicant.

v/s

The District Collector, Daman,
Collectorate, Daman.

.... Respondent.

Revision Appln/19/2017

Shri Amrut D. Patel,
M/s Laxmi Stone Quarry,
Bhimpore.

... Applicant.

v/s

The District Collector, Daman,
Collectorate, Daman.

.... Respondent.

Revision Appln/20/2017

Shri Jayesh Patel,
M/s Jay Jalaram Stone Quarry,
Bhimpore.

... Applicant.

v/s

The District Collector, Daman,
Collectorate, Daman.

.... Respondent



01/6

O R D E R

In brief the facts of the case are as under;

On 25/01/2017 the Collector, Daman issued a notice to all Mining Licensees as above stating that the Director of Industries and Mines had issued Quarrying permission to various licensee to carry out mining activities on land under the Goa, Daman & Diu Minor Minerals Extraction and Removal Rules, 1985 (as amended on 01/04/2000). That the UT of Daman & Diu has notified the Union Territory of Daman & Diu Minor Minerals Concession Rules, 2013 which has come in force from 15/07/2013 and as per Rule No.4 of the New Rules notified in 2013 states that 'No person shall undertake any quarrying operation in respect of any minor mineral in any land except in accordance with these rules' and that as per Rule 11(1) of the said Rules the existing Mining Lease permissions shall stand terminated on the expiry of three years from the publication of these Rules and that the period of three years provided in the existing lease holders has expired and on inspection of the areas on 24/01/2017 for which the licences were granted under the old Rules of 1985, it was reported that the mining activities were still being carried out in the earlier permitted survey numbers. The Collector therefore terminated with immediate effect all the Mining Lease permitted under the old Rules of the year 1985 and hence this Appeal.

The Quarry owners numbering 20 in all as above filed Revision applications in this Court on 21/03/2017 and thereafter an application dated 23/03/2017 for early hearing of this matter as their lease licence/permit was terminated without giving any opportunity of hearing.



During the pendency of these Revision Applications, the Appellants moved the Hon'ble Bombay High Court by filing Writ Petitions No.4704 to 4730 of 2017. In the meanwhile this Court fixed the hearing in the above cases for 17/05/2017. The Hon'ble Bombay High Court by its order dated 27th April, 2017 observed that ' since Revision application is placed for hearing on 17/05/2017 before the Learned Administrator, at this state, we need not go into the validity of the said Rules' and desired that the matter be decided by the Learned Administrator expeditiously and in the meantime, no coercive steps be taken against the Petitioners.

On 17/5/2015 the Counsel for the Applicants stated that the above revision application was filed in a hurry and therefore due to oversight have not pleaded certain grounds which is necessary to decide the said Revision Applications. They were allowed to carry out the Amendment on the directions of this Court.

By an order dated 5th May, 2017 the Hon'ble High Court granted ad-interim relief to the Appellants and that pending the hearing and final disposal of the Petition the effect and implementation of the order dated 25th January, 2017 of the Collector, Daman was stayed.

I have heard the Counsel for the Appellants and the Government Pleader. The Counsel for the Appellants among many other grounds stressed upon the point that the present Rules if modified applies to Lease granted by Government for quarrying on Government Land and the present Petitioners/Appellants are conducting the business of quarrying in their own land and therefore these Rules do not apply to them and even if it needs to be applied the Appellants should have been given an opportunity to present their case before any decision to displace them was taken.



The Counsel for the Government argued that the Appellants have to rightly comply with the requisite order of the Hon'ble Supreme Court whereby in its judgement reported at (2012) 4 SCC 629 had directed all States and Union Territories to frame its Rules under Section 15 of the Mines and Mineral (Development and Regulation) Act, 1957 and that the Respondent accordingly framed the Rules namely the Daman and Diu Minor Mineral Concession Rules, 2013.

After hearing the parties at length, it is clear the Rules framed in pursuance of the Judgement of the Hon'ble Supreme Court of India, 4 SCC 629 of 2012, the Rules framed by the Administration of Daman & Diu is very fair and according to these Rules No.11 (i) 'Provided further that the existing Mining Lease holders under Goa, Daman and Diu Minor Minerals Concession Rules, 1985 shall comply with the provisions of these Rules within one year from the coming into force of these Rules failing which their existing Lease shall stand terminated. Provided further that the existing Mining Leases shall stand terminated on the expiry of three years from the publication of these Rules' It is therefore clear that after three years all the mining permit/licences and activities of mining which were going on under any Rule automatically expired. It was therefore the duty of the permit/lease holders to apply themselves to obtain permission for Mining Lease under the New Rules i.e 'The Daman and Diu Minor Minerals Concession Rules, 2013' but the Appellants failed to show any evidence on this count.

The Counsel for the Appellants argued that those Rules are not applicable to private land owners carrying out quarrying operations is also not tenable as Rule 4 states 'Quarrying to be under quarry lease:- (i) No person shall undertake any quarrying operation in respect of any minor mineral in any land



except in accordance with these rules'. Therefore, these Rules are applicable to all the land whether it is private or government land so this argument of the Appellants is also not tenable.

But, on perusal of the records put before me and taking into account the arguments, it has been noticed that sufficient time for presentation of their case has not been given to the Parties by the Collector, Daman before cancelling their Licences and therefore the ends of natural justice has not been met. The Hon'ble High Court by its order dated 27th June, 2017 in para 2 had desired that 'the Revision Applications be heard by the Learned Administrator at the earliest' and according to para 4 'Ad-interim order granted earlier to continue till next date'.

In these circumstances, the Collector shall give legal notice to the Parties and give them an opportunity to present their case afresh and take a decision on merit and according to Rules in force. To that effect, I hereby ;

O R D E R

The Notice of the Collector dated 25th January, 2017 terminating the Lease/Licence of the Appellants is hereby quashed and set aside, the case is remanded back to the Collector who will hear the case afresh and pass a speaking order on merits according to Act/Rules in force.

Parties be informed.

Given under my hand and seal of this Court on this 26th day of July, 2017.



(Praful Patel)
Administrator

No.DIM/MINING-ACTIVITIES/09/2015/ 8522
U. T. Administration of Daman & Diu,
Office of the Collector/Director of Mines,
Collectorate, Moti Daman.
Daman : 396 220.

Dated : 04/10 /2017

- Read: -
- 1) Quarrying licence No.DIM/DIC/09-10/12 dated 10/07/2009 issued to M/s. Jay Ambe Stone Quarry, Owner/Partner Shri Shantilal Hiralal Patel, R/o. Patel Falia, Bhimpore, Nani Daman
 - 2) The Union Territory of Daman and Diu Minor Minerals Concession Rules, 2013 published vide Notification No.COL/DMN/MINING/2012-13/1471 dated 15/07/2013 in the Official Gazette Series :I, No. 06 dated 19th July, 2013

SHOW CAUSE NOTICE

Whereas, M/s. Jay Ambe Stone Quarry has been issued Quarrying licence Vide No.DIM/DIC/09-10/12 dated 10/07/2009 and is carrying out mining Activities on land bearing Survey No. 303, 304/2, 304/3, 304/4 & 304/5, situated at village Bhimpore under Rule 7 read with the Rule 22 of the Goa, Daman & Diu Minor Minerals Extraction and Removal Rules, 1985 (as amended on 01/04/2000) on certain conditions among which the following are not being followed:

- a. The lessee shall pay royalty to the Government in advance on the mineral to be dispatched from the said land. An assessment was done and it was found that the lessee has paid revenue less than the assessment being done.
- b. The lessee had to take permission from the Pollution Control Committee and comply with the directions as issued which was not done.

And whereas, the UT of Daman & Diu has notified the Union Territory of Daman and Diu Minor Minerals Concession Rules, 2013, which has come in force from 19/07/2013.

And whereas, as per Rule 4 of the New Rules notified in 2013 states that "No person shall undertake any quarrying operation in respect of any minor mineral in any land except in accordance with these rules."

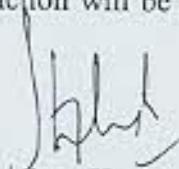
And whereas, the existing Stone Quarry owners under Goa, Daman & Diu Minor Minerals Concession Rules, 1985 were required to comply with the provisions of the Union Territory of Daman and Diu Minor Minerals Concession Rules, 2013.

And whereas, as per Rule 11(1) of the said Rules, the existing Mining Lease was supposed to stand terminated on the expiry of three years from the publication of these Rules.

And whereas, the Hon'ble High Court, Bombay passed the order dated 14/09/2016 in W.P. No. 10268 of 2016, directed the Collector, Daman to look into the petitioner's grievance and take appropriate decision in regards in accordance with law, in the case the activities are found to be illegal and unauthorized.



Therefore, M/s. Jay Ambe Stone Quarry is hereby directed to show cause within 07 days from the issue of this notice as to why the Quarrying licence granted Vide No.DIM/DIC/09-10/12 dated 10/07/2009 should not be cancelled. If no reply is received within the stipulated time period, necessary action will be initiated against you without any further notice.


(Sandeep Kumar Singh)
Collector/ Director of Mines,
Daman

To,
M/s. Jay Ambe Stone Quarry,
Owner/partner Shri Shantilal Hiralal Patel, R/o. Patel Falia, Bhimpore, Nani Daman
{Through the Concerned Talathi}

Copy to :

The Mamlatdar, Daman with a directive to arrange to serve the said Notice upon the concerned persons through the Talathi and report compliance in time.

Annexure-XI

DISTRICT DAMAN

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

CIVIL APPELLATE JURISDICTION

WRIT PETITION NO. 29010 OF 2017

Shantilal H Patel Proprietor
of M/s. Jay Ambe Stone Quarry ... Petitioner

Versus

Union of India & Ors. ... Respondents

I N D E X

Sr. No.	Particular	Exhibits	Page No.
1	SYNOPSIS	---	A - E
2	PETITION	---	1 - 19
3	Copy of 1/14 record showing ownership/ leasehold right of the petitioner	"A"	20-24
4	Copy of the permit	"B"	25-28
5	Copy of the notice dated 25 th January, 2017	"C"	29
6	Copy of the writ petition without annexure	"D"	30-51
7	Copy of the order dated 27 th April, 2017	"E"	52-58
8	Copy of the order passed by the Division Bench dated 5 th May, 2017	"F"	59-64
9.	Copy of the order dated 27 th June, 2017	"G"	65-66

10	Copy of the letter dated 11 th July, 2017	"H"	67-69
11.	Copy of the letter dated 17 th July, 2017	"I"	70-73
12.	Copy of the order dated 26 th July, 2017 passed by the respondent No.2	"J"	74-85
13.	Copy of the show cause notice dated 4 th October, 2017	"K"	86-87
14.	Copy of the order dated 14 th September, 2016	"L"	88-89
15.	copy of the said judgment (2012) 4 SCC 629	"M"	90-102
16	VAKALATNAMA	---	102A-102C

A

DISTRICT: DAMAN

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
CIVIL APPELLATE JURISDICTION
WRIT PETITION NO. 29010 OF 2017

Shantilal H Patel Proprietor
of M/s. Jay Ambe Stone Quarry ... Petitioner
Versus

Union of India & Ors. ... Respondents

I. CHALLENGE:

The Petitioner is filing the above writ petition challenging an order dated 26th July, 2017 passed by the 2nd respondent, challenging the show cause notice dated 4th October, 2017 issued by the 3rd respondent and for other reliefs.

SYNOPSIS

Sr. No.	Particulars	Ex.	Page no.
1.	The petitioner is a citizen of India. The respondent No. 1 is Union of India, respondent no. 2 is the Administrator of Daman and Diu, respondent no. 2 is the District Collector, Daman.		
2	The petitioners are an owner/lessee of the land used for quarrying purpose.	"A"	
3.	The respondents have issued a permit dated 2009-2010 to petitioner to extract, remove transport mines and minerals.	"B"	
4.	The said permit is valid upto year 2019-2020. The petitioner was surprised to receive a notice dated 25 th January, 2017 where, it was informed that under The Daman and Diu Minor Mineral Concession Rules, 2013 all the quarry licenses stood cancelled.	"C"	

B

6.	The petitioner and other quarry owners were advised to file a revision application before the respondent no. 2. However, no date for hearing was fixed hence; a writ petition was filed being writ petition No. 4716 of 2017.	"D"	
8.	The said writ petition came up for admission before the Division bench. The division bench ordered and directed the respondent not to take any coercive steps against the petitioner by an order dated 27 th April, 2017	"E"	
10.	Inspite of the order dated 27 th April, 2017, the respondents seized vehicles of the petitioner and took the workers of the petitioner in custody. Hence civil applications was taken out and vide an order dated 5 th May, 2017, the division bench was pleased to grant an ad interim relief.	"F"	
11.	The said writ petition came up before the Division Bench on 27 th June, 2017, the petitioner and others were directed to appear before the 2 nd respondent, without prejudice to the rights and contention of the parties.	"G"	
12.	The petitioner vide his letter dated 11 th July, 2017 produced the compilation of documents showing that the petitioner have all the necessary possession from the pollution control board.	"H"	

C

13.	The respondent no. 2 though accepted the compilation but refused to give any acknowledgement. Also informed that the in the show cause notice no issue has been raised regarding the pollution control board so the documents will not be considered by the respondent no. 2. The said fact was recorded by the petitioner vide his advocate letter dated 17 th July, 2017	"I"	
14.	The respondent No. 2 by an order dated 26 th July, 2017 remanded the matter back to the respondent No. 3, in order to follow the rules of natural justice.	"J"	
15.	The remand of the matter by the respondent No. 2 back to respond no 3 is of no use as respondent No. 3 is junior in rank and cannot decide contrary to the findings of the respondent no. 3.		
16.	The petitioner is now served with a show cause notice by respondent no. 2 dated 4 th October, 2017 in view of the order dated 14 th September, 2016, by this Hon'ble Court.	"K"	
17.	The said order dated 14 th September, 2016 has nothing to do with the petitioner or quarry of the petitioner.	"L"	
18.	It is alleged that two license conditions under rule 7 r/w Rule 22 of the said rules are not complied with. As stated hereinabove the said first rules are repealed by new rules. So respondent No. 3 cannot allege violation of terms and condition under the first rules.		

D

	Thus, it is impossible to understand as to what is the issue on which the petitioner is supposed to show cause.		
19.	In the Supreme Court Judgment reported in (2012) 4 SCC 629, supreme court has directed all state government as well as union territory to make a mining plan and also carry out all geographical survey before issuing mining license. The respondents ought to have taken steps according to the said Judgment, but till date the respondents have not complied and have only enacted rules of 2013.	"M"	
20.	The rule enacted by the respondents does not distinguish the mining activity carried out on private land and government land. The Judgment also recommended to adopt modal rule of 2010 i.e. The Minor Mineral Conservation and Development Rules 2010.		
21.	The show cause notice also mention that advance royalty is not paid. But the petitioner states that advance royalty can be paid only when a transit pass is issued, which has not been issued till date.		
22.	The respondent no. 3 cannot decide independently anything afresh in view of order dated 26 th July, 2016		
23.	Therefore, the petitioner has filed the writ petition.		

E

II. POINTS TO BE URGED

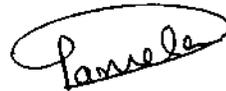
- A. The impugned order dated 26th July, 2017 and impugned notice dated 4th October, 2017, are totally bad and illegal.
- B. That the notice issued by the respondent No. 3 does not clarify as to on what issue the petitioner is required to show cause.

C. ACTS AND RULE RELIED UPON

1. CONSTITUTION OF INDIA
2. MINES AND MINERALS (REGULATIONS AND DEVELOPMENT) ACT, 1957
3. DAMAN AND DIU MINOR MINERALS CONCESSION RULES
4. GOA, DAMAN AND DIU MINOR MINERAL EXTRACTION AND REMOVAL RULES, 1985

D. AUTHORITY TO BE CITED

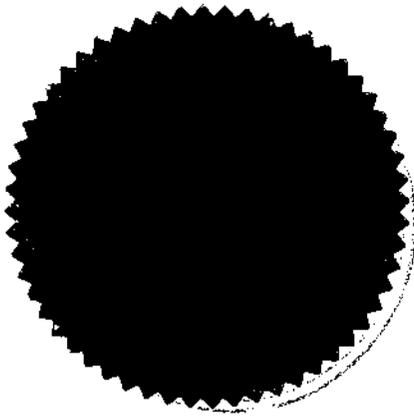
None at present



Advocate for the Petitioner

22958

1



DISTRICT DAMAN

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

CIVIL APPELLATE JURISDICTION

WRIT PETITION NO.29010 OF 2017

In the matter of Articles 12, 14 19
and 226 of The constitution of
India

And

In the matter of Mines and
Minerals (Regulations and
Development) Act, 1957 and the
Rules framed thereunder

And

In the matter of Daman and Diu
Mines and minerals Rules, 2013

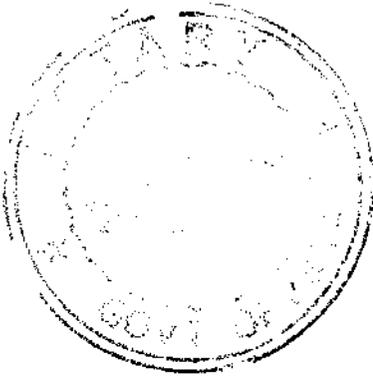
2

And

In the matter of order dated 26th July, 2017 passed by the administrator of Union territory of Daman and Diu at Daman on Revision Application filed by the petitioner

And

In the matter of notice dated 4th October, 2017 issued by the collector/ director of mines and minerals Daman & Diu



Shantilal H Patel Proprietor of)
M/s. Jay Ambe Stone Quarry)
having address at Patel Falia,)
Bhimpore, Nani Daman 396 210) ... Petitioner

Versus

1. Union of India through the)
secretary, Mines and Minerals)
department, New Delhi)
2. The Administrator, Daman & Diu)
Fort, Area, Moti Daman 396 220)
3. The District Collector, Daman)

office of the Collector, Daman) ... Respondents

TO

THE HONOURABLE THE CHIEF
JUSTICE AND THE HON'BLE PUISNE
JUDGES OF THIS HON'BLE HIGH
COURT OF JUDICATURE AT
MUMBAI.

THE HUMBLE PETITION OF THE
PETITIONERS ABOVENAMED.

MOST RESPECTFULLY SHEWETH:

1. The petitioner is a citizen of India. The Respondent No.1 is Union of India. The Respondent No.2 is the Administrator of Daman and Diu. The Respondent No.3 is the District Collector, Daman. The respondent No. 3 is the District Collector, Daman
2. The petitioner is filing this present Writ Petition challenging an order dated 26th July, 2017 passed by the 2nd respondent, challenging the show cause notice dated 4th October, 2017 issued by the 3rd respondent and for other reliefs on the facts, circumstances and cause of action more particularly set out hereinbelow.
3. The petitioner states that the petitioner is an owner/lessee of a land bearing survey No. 303, 304/2, 3, 4, 5 (hereinafter referred to as "the said land"). Hereto annexed and marked as **Exhibit "A"** is a copy



of 1/14 record showing ownership/ Leasehold right of the Petitioner.

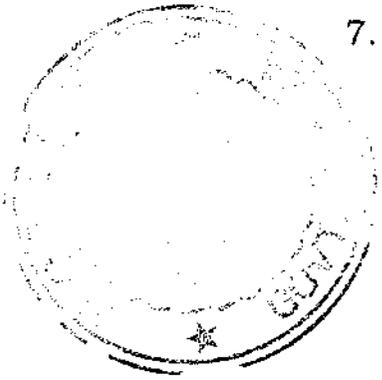
4. The petitioner states that the petitioner wanted to quarry the said land and extract stones to be sold in the market. Under Rule 7 read with Rule 2a of Goa, Daman and Diu Minor Mineral Extraction & Removal Rules 1985 (as amended on 1st April, 2000), (Hereinafter referred to the First Rules) the Respondents have issued a Permit dated 10th July, 2009 to the petitioner to extract remove and transport mines and minerals. Herewith annexed and marked as **Exhibit "B"** is a copy of the said Permit dated 10th July, 2009.

5. Petitioner states that the said permit is renewed by the Respondents and last such renewal is valid upto 8th July, 2019. However, the petitioner was surprised to receive a notice dated 25th January, 2017 whereunder the petitioner was informed that under The Daman and Diu Minor Minerals Concession Rules 2013, (hereinafter referred to as "the new Rules") all quarry licenses stood cancelled. Hence, petitioner's Quarry License also stands cancelled. Hereto annexed and marked as **Exhibit "C"** is a copy of the notice.

6. The petitioner states that the petitioner and other quarry owners were advised to file a revision application before the respondent No.2. However, as the respondent No.2 did not even fix preliminary date of hearing and as the petitioner wanted to challenge the validity and vires of the new rules. The petitioner filed a writ petition being writ petition No. 4704 of 2017. Hereto annexed and marked **Exhibit "D"** is a copy of the said writ petition without annexures.

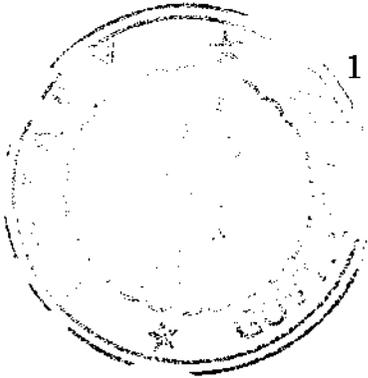
7. The petitioner states that when the said writ petition came up for admission before the Division bench, the respondent No.2 and 3 applied for time to file a reply. After noting that as the petitioner has challenged vires of Rules, 4 and 11 of the new rules, the writ petition is maintainable, the Division Bench ordered and directed the respondent not to take any coercive steps against the petitioner. Hereto annexed and marked **Exhibit "E"** is a copy of the said order dated 27th April, 2017

8. The petitioner states that inspite of the order passed by the Division Bench that no coercive steps should be taken against the petitioner, the respondents seized vehicles of the petitioner and took the workers of the petitioner in custody. Therefore, the petitioner and others were constrained to take out civil applications



marked **Exhibit "G"** is a copy of the order dated 27th June, 2017.

10. The petitioner states that the petitioner vide his advocate's covering letter dated 11th July, 2017 produced the compilation of documents showing that the petitioner and others have all the necessary possession from the pollution control board. Hereto annexed and marked **Exhibit "H"** is a copy of the said letter dated 11th July, 2017.



11. The petitioner states that though the respondent No.2 accepted compilation of documents mentioned hereinabove, office of respondent No.2 refused to give an acknowledgement. Moreover, office of the respondent No.2 informed the petitioner that as in the show cause notice, there is no issue raised regarding pollution control board, the documents pertaining to the pollution control board will not be considered by the respondent No.2. The said fact was recorded by the petitioner vide his advocate letter dated 17th July, 2017. Hereto annexed and marked **Exhibit "I"** is a copy of the letter dated 17th July, 2017.

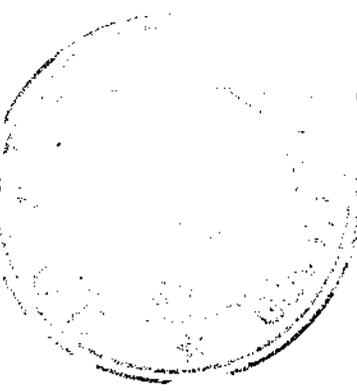
12. The petitioner states that the respondent No.2 by an order dated 26th July, 2017 remanded the matter back to the respondent No.3, as according to

7

and vide an order dated 5th May, 2017, the Division bench was pleased to grant and ad interim relief of prayer (b) of the civil application, the said prayer (b) reads as under:

“(b) the pending the hearing and final disposal of the petition, the effect and implementation of the impugned notice dated 25th January, 2017 be stayed.”

Hereto annexed and marked **Exhibit “F”** is a copy of the order passed by the Division Bench 5th May, 2017.

- 
9. The petitioner states that when the writ petition filed by the petitioner and others again came up for admission before the Division Bench on 27th June, 2017, the petitioner and others were directed to appear before the 2nd respondent, without prejudice to the rights and contention of the parties. As the respondents had made an application for vacating the ad interim order as the petitioner having had allegedly not obtained environmental clearance certificate and as it was contended by the petitioner that the petitioner has been paying necessary charges for obtaining pollution control certificate, the advocate appearing for the respondent No.2 was ordered and directed to take instructions. Hereto annexed and

8

respondent No.2, the petitioner was not given sufficient time and opportunity to present his case before the 3rd respondent and therefore, in order to follow the rules of natural justice, the matter was remanded to the 3rd respondent. Hereto annexed and marked **Exhibit "J"** is a copy of the order dated 26th July, 2017 passed by the respondent No.2

13. The petitioner states that if the order dated 26th July, 2017 is perused, it is clear that the respondent No.2 has already held

a. That the new rules are applicable to all the lands, whether it is a private or a government land and

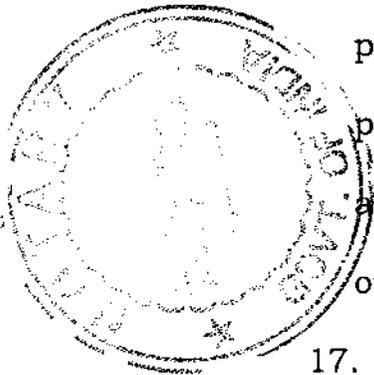
b. That as per new Rules 11, the permit issued to the petitioner has already come to an end on expiry of three years,

14. The petitioner states that once the respondent No.2 has decided the said two issues, the respondent No.3, who is a junior in rank to the respondent No.2, cannot decide contrary to the findings given by the respondent No.2. Therefore, the remand of the matter by the respondent No.2 back to the 3rd respondent is of no use.

15. The petitioner states that the petitioner is now served with a show cause notice dated 4th October, 2017 issued by the respondent No.3, wherein the respondent nO.3 has mentioned that in view of the order dated 14th September, 2016 passed by this Hon'ble Court in writ petition No. 10268 of 2016, the present show cause notice is issued. Hereto annexed and marked **Exhibit "K"** is copy of the said show cause notice dated 4th October, 2017.

16. The petitioner states that the order dated 14th September, 2016 passed by this Hon'ble Court in writ petition No. 10268 of 2016 has nothing to do with the petitioner or the quarry of the petitioner. Hereto annexed and marked **Exhibit "L"** is a copy of the said order dated 14th September, 2016

17. Moreover, it is alleged that two license conditions mentioned in quarry license issued under Rule 7 r/w. Rule 22 of the said Rules are not complied with. As stated hereinabove the said first rules are repealed by the said new rules. Therefore, the respondent No.3 cannot allege violation of terms and conditions of the license issued under the said first Rules. Moreover, it is alleged that as per the Rule 11 of the said new Rules, the license has expired. Therefore, the



respondent No.3 cannot allege violations of terms and conditions of the license issued to the petitioner which has allegedly come to an end on expiry of three years from the publication of the said new rules. Thus, it is impossible to understand as to what is the issue on which the petitioner is supposed to show cause.

18. The petitioner states that in the Supreme Court Judgment reported in (2012) 4 SCC 629 the supreme court has directed all the state government as well as union territory to make a mining plan and also carry out all geographical survey before issuing mining license. As per the said Judgment the respondent ought to have taken steps so as to plan proper mining activity in accordance with the guidelines given in the said Judgment by the supreme court, but till date the respondents have not either complied with any of the direction given by the Supreme Court and only enacted rules of 2013, which are also ambiguous. Hereto annexed and marked Exhibit "M" is copy of the said Supreme Court Judgment.

19. The rules enacted by the respondent does not distinguish the mining activity carried out on private land and government land. The petitioner states that the Judgment of the Supreme Court also

//

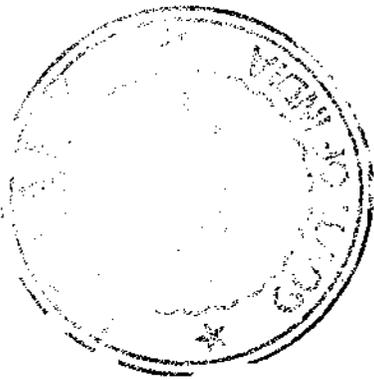
recommended to adopt model Rules of 2010 the Minor Mineral Conservation and Development Rules 2010 since they are very vital from environmental, ecological and biodiversity plan for evolution of mining and therefore the state government and union territory were recommended to frame proper rules in accordance with the said recommendations u/s. 15 of the Mines and Mineral Development And Regulation Act, 1957

20. The petitioner states that the show cause notice also mentions that the petitioner has not paid advance royalty as per the license condition. The petitioner states that it is pertinent to note that the advance Royalty was payable only when a transit pass is issued to the petitioner, without which the petitioner could not have paid royalty, as alleged.
21. The petitioner was neither issued transit pass nor issued royalty challan by the respondent. The respondents never called upon the petitioner to pay advance royalty, since they did not issue transit pass and the royalty was accepted by respondent on the basis of bills raised by the petitioner.
22. In any case, in view of the order dated 26th July, 2016 passed by the respondent No.2, the respondent

No.3 cannot decide independently anything afresh. Therefore, the petitioner is constrained to file present writ petition challenging the order dated 26th July, 2017 and show cause notice dated 4th October, 2017 on the following amongst other grounds, which are without prejudice to each other.

GROUND

- a. That the impugned order dated 26th July, 2017 and impugned notice dated 4th October, 2017, are totally bad and illegal.
- b. That if the respondent No.2 was satisfied that cancellation of petitioner's license by respondent No.3 by earlier notice dated 25th January, 2017, was in violation of rules of natural justice, the respondent no.2 ought not to have decided issues raised by the petitioner.
- c. That instead of doing so the respondent No.2 has decided two issues viz. the new rules are applicable to the land of the petitioner, which is a private land and that in view of the Rule 11 of the new rules, the petitioner's license has come to an end on expiry of three years from the said new Rules coming into force.

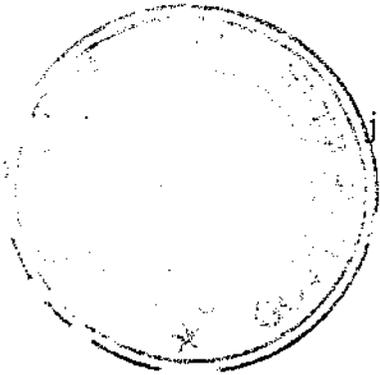


- d. That even otherwise the said findings recorded by the respondent No.2 are against the provisions of the said Act and the said Rules.
- e. That the respondent No.2 has failed to consider the effect of Rule 58(2) of the said new Rules, which mentions that though the new rules repeal the said first rules, any license / permit issued under the said first Rules, will not be affected.
- f. That under the old rules, the petitioner's license was valid for a period of 10 years. As the petitioner was granted license on 10th July, 2009, the petitioner's license is valid till 8th July, 2019. Therefore it is not correct to say that in view of the Rule 11 of the new Rules, the petitioner's license has come to an end after three years of the publishing of said new Rules i.e. in the year 2016
- g. That on perusal of the old Rules and the new Rules, it is clear that the petitioner does not have quarry lease, as the petitioner's land is a private land. The quarry lease in form "D" which clearly shows that the same apply to a government land. In case of a private land, a



license / permit is issued in form H. Therefore, as Rules 11 of the new Rules refer to quarry lease, Rule 11 is applicable to government land and not to a private land.

- h. That the respondent No.2 has no power to remand the matter back to respondent No.3
- i. That the notice issued by the respondent No.3 does not clarify as to on what issue the petitioner is required to show cause.
- j. That the respondent No.3 has alleged that the petitioner has violated two conditions of the license issued under the old rules, when the old Rules are repealed by the new Rules.
- k. That the respondent No.3 has prejudged the issue by holding that in view of section 11 of the said new rules, the license issued to the petitioner in the year 2009, has come to an end three years after the new rules coming into force i.e. in the year 2016
- l. That on one hand the respondent No.3 has alleged that the petitioner's license/ permit has come to an end in the year 2016 and on the other hand, the petitioner is called upon to show cause why the petitioner's license, which

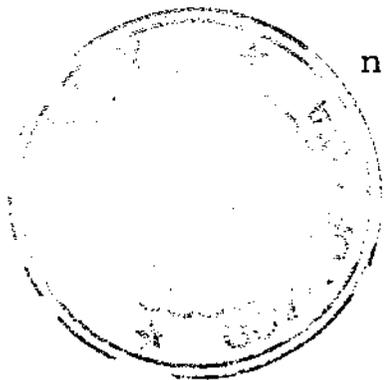


according to the respondent No.3 has already come to an end in the year 2016, should be cancelled

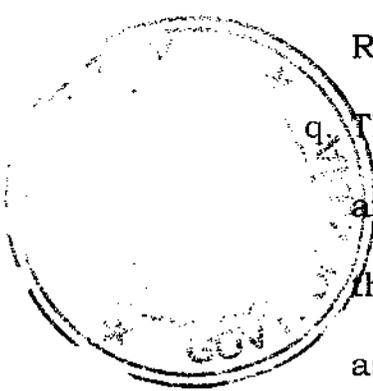
m. That in any case, the petitioner has challenged vires of the new rules, which issue is pending before this Hon'ble Court in the pending writ petition. Therefore, it is just and proper if the same is decided first.

n. That the Mines and Mineral (Development and Regulation) Act 1957 is enacted to regulate mining activity in the country. The said Act does not in any way purport to declare the proprietary rights of the state on the mineral wealth not does it contain any provision diverting the owner of a mines of his/ their property right.

o. That the said new Rules of 2013, if mining is proposed to be carried out on a government land, a quarry lease is executed by the collector, which is in prescribed form "D". However, if mining operation is proposed to be carried out on a private land, the respondents issue a permit in form "H". Therefore, there is a clear distinction between mining operation on a government land and on a private land



p. That on one hand Rule 11 of the new Rules of 2013 provide that quarry lease will come to an end 3 years after the said new Rules are published. On the other hand Rules 58(2) provide that though the said new Rules have repealed the old Rules, any permit granted under the old Rules will not be affected. Thus, the legislative intent is very clear on reading Rule 11 as against Rule 58.



q. That in the show cause notice, it is alleged that an assessment was done and it was found that the lessee has paid less revenue than the assessed amount. However no such assessment was done by the respondent No.3 at any point of time

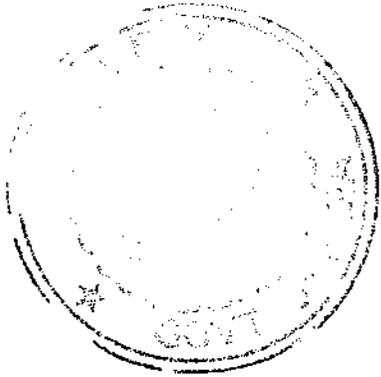
23. The Petitioner demanded justice but the same is denied to them. There is no other alternative and efficacious remedy available to the Petitioner and the reliefs that will be granted will be just, complete and effective.

24. The Petitioner has not filed any other Writ Petition either in this Hon'ble Court or in any other court or in the Supreme Court of India on the same cause of action.

25. The cause of action has arisen in Daman. This Hon'ble Court therefore, has jurisdiction to try and entertain this Petition on the appellate side.
26. The petitioner submits that there is no delay or laches on the part of the petitioners in approaching this Hon'ble court. However, if any delay is caused the same may be condoned in the interest of justice.
27. The petitioner states that viz. Shantilal H Patel, the petitioner abovenamed has signed and verified the present petition and is in a position to depose about the same.
28. The Petitioner has paid a fixed Court fees of Rs.
29. The Petitioner will rely upon documents, a list whereof is annexed hereto.
30. The Petitioner therefore prays:-
- a. That a writ of certiorari or any other writ order may be issued to the Respondents, calling for the records and files and after going into the legality and validity of the impugned order 26th July, 2017 (Exhibit J), quash and set aside the same, to the extent that the respondent No.2 has held that the petitioner license issued on 10th July, 2009 has come to an end within three years after the said new rules came into force in

2013 and that the new Rules 11 applies to a private land of the petitioner.

- b. That a writ of certiorari or any other writ order may be issued to the Respondents, calling for the records and files and after going into the legality and validity of the impugned notice dated 4th October, 2017(Exhibit K), quash and set aside the same
- c. That pending hearing and final disposal of the petition, the operation of the impugned order dated 26th July, 2017 (Exhibit J), be stayed, to the extent that the respondent No.2 has held that the petitioner's license issued on 10th July, 2009 has come to an end within three years after the said new rules came into force in 2013 and that the new Rules 11 applies to a private land of the petitioner.
- d. That pending the hearing and final disposal of the petition, the respondent No.3 be restrained by an order and injunction of this Hon'ble Court from proceeding with the hearing and /or passing any order on the said show cause notice dated 4th October, 2017 (Exhibit K)



f. Such other and further reliefs be granted as this Hon'ble Court may deem fit.

Pamela

SH
Petitioner
Shantilal H Patel

Advocate for the petitioner

VERIFICATION

I, Shantilal H Patel, the petitioner above named do hereby declare that what is stated in para Nos. 1 to 15 are true to my personal knowledge and what is stated in rest of the paras 16 to 20 are on information and by way of legal submissions, which I believe to be true.

Solemnly affirmed at Mumbai)

Dated this 9th day of October, 2017)

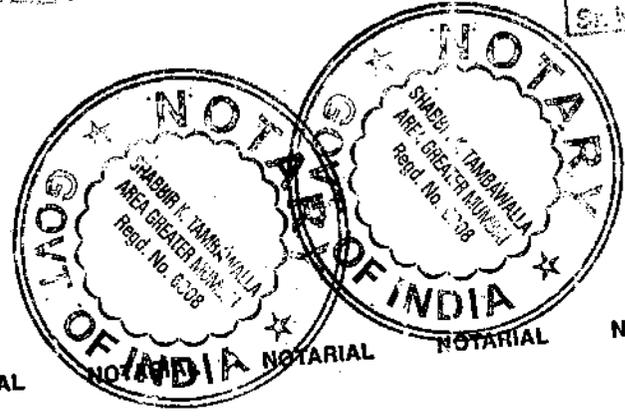
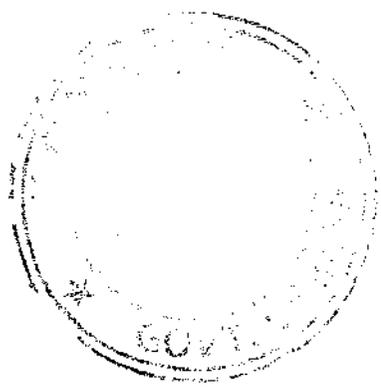
Pamela

Advocate for the Petitioner

SH
Before me, 

BEFORE ME
SH
S. K. TAMBIAWALLA
ADVOCATE AT LAW COURT
8/23, ...
Nesbit Road, Wazgaon
Mumbai - 400 010
9.10.17

NOTARY & REGISTERED
S. No. 27788
9.10.17



NOTARIAL NOTARIAL NOTARIAL NOTARIAL

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
CIVIL APPELLATE JURISDICTION

PUBLIC INTEREST LITIGATION NO.56 OF 2017

Uday Raman Patel .. Petitioner
Vs
The Administrator of Daman & Diu & Ors. .. Respondents

Mr. Manoj M. Badgujar for the Petitioner.
Mr. S. S. Deshmukh for the Respondent Nos. 1 to 3, 5 & 6.

CORAM : A. S. OKA &
M. S. SONAK, JJ.

DATE : 18th DECEMBER 2017.

PC. :

- 1] Not on board. Taken on board.
- 2] Heard the learned counsel appearing for the Petitioner and learned counsel appearing for the Respondent Nos. 1 to 3 and 5 and 6. Perused the letter dated 23rd January 2017 addressed by the Range Forest Officer to the District Collector of Daman.
- 3] Place the petition on scheduled date which is 4th January, 2018. In the meanwhile, the District Collector shall depute appropriate senior Officer to the concerned forest with a view to ascertain whether any illegal mining activity continues. If it is found that illegal mining activity is going on, he shall forthwith take action to stop the illegal mining in accordance with law. Compliance affidavit to be filed on next date.

(M. S. SONAK, J.)

(A. S. OKA, J.)

cl 100

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

CIVIL APPELLATE JURISDICTION

S+ No- 13264-17

PUBLIC INEREST LITIGAGTION NO. OF 2017.

(Under Rule 4(E) of Bombay High Court Public Interest Litigations Rules, 2010)

DISTRICT: UNION

TERRITORY OF DIU

AND DAMAN

Uday Raman Patel

...Petitioner.

VERSUS

The Administrator of Daman & Diu & Ors

...Respondents

INDEX

SR NO.	PARTICULARS	PG NO.
1.	SYNOPSIS	A-C
2.	MEMO OF PUBLIC INTEREST LITIGATION.	1-22
3.	<u>Exhibit "A"</u> is copy of <u>"The Daman and Diu Minor Minerals Concession Rules, 2013"</u> .	23-41
4.	<u>Exhibit "B"</u> is copy of such challan issued by Respondent No. 2.	42-42
5.	<u>Exhibit "C"</u> is copy of RTI reply given by office of Respondent No. 2 dated	43-47

Office of the Collector, Daman
14/5/17
1660
1660

Supad (land)

[Handwritten signature]

	24.03.2017.	—
6.	<u>Exhibit "D"</u> is copy of Reply dated 26.09.2014.	48-48
7.	<u>Exhibit "E"</u> is copy of site visit report dated 22.03.2016.	49-49
8.	<u>Exhibit "F"</u> is copy of report dated 11/06/2016 along with actual physical inspection report in check list form.	50-51
9.	<u>Exhibit "G"</u> is copy of Judgment and order dated 17.09.2012.	52-72
10.	<u>Exhibit "H"</u> is copy of Judgment and order dated 14.09.2016.	73-74
11.	<u>Exhibit "I"</u> is copy of notification dated 03.05.1999.	75-90
12.	<u>Exhibit "J"</u> is copy of representation dated 06.04.2015.	91-95

198

A

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
CIVIL APPELLATE JURISDICTION

PUBLIC INEREST LITIGAGTION NO. OF 2017.

(Under Rule 4(E) of Bombay High Court Public Interest
Litigations Rules, 2010)

DISTRICT: UNION

TERRITORY OF DIU

AND DAMAN

Uday Raman Patel

...Petitioner.

VERSUS

The Administrator of Daman & Diu & Ors

...Respondents

SYNOPSIS

Present Petition is filed against the blatant continuous illegal mining in the union territory of Daman and Diu in gross violation of the relevant statutory rules more specifically "The Daman and Diu Minor Minerals Concession Rules, 2013". One such classic example is continuous illegal mining on the forest land situated at S. No. 312 situated at village Bhimpore, Daman in defiance with all the existing laws as well as judicial orders passed by this Hon. Court.

Dates

1985 originally the mining activity in city of Daman was regulated by The Goa, Daman and Diu Minor Mineral Concession Rules 1985 and same was amended on

HB

B

1/4/2004. Earlier mining permissions and lease for mining were granted under the rules of 1985.

2013 "The Daman and Diu Minor Minerals Concession Rules, 2013" rules came to be framed by the Respondent No. 1.

----- **Petitioner submits that therefore submits that following are the provisions of Rules of 2013 which according to Petitioner are not at all implemented :**

- a. 4(v) No quarrying shall be allowed below 50 Feet from the ground surface or below the ground water table in any area, whichever is less .
- b. 4(vi). No quarry shall be allowed within 100 meters of boundary of a reserved Forest, wild life sanctuary or protected Forest.
- c. 4(ix). No quarrying shall be allowed without environment clearance obtained from Competent Authority.
- d. 8. Bidding Process for Quarry leases :-
 - 1. The Competent Authority shall publish notice fixing the date of Auction.
 - 2. There shall be at least thirty clear days between the date of publication of the notice and date fixed for auction.

H3

C

3. The notice of auction shall also indicate the minimum reserve price for each quarry below which bids will not be accepted.

e. 11.

Provided further that existing mining leases shall stand terminated on the expiry of three years from the publication of these rules.

f. 40. Transit pass -.....

g. No quarrying shall be allowed below 50 Feet from the ground surface or below the ground water table in any area, whichever is less.

h. Explosives license has been expired long back and still explosives are being used without the license.

Hence Present Public interest litigation.

POINTS TO BE URGED :-

As raised in memo of Public interest litigation.

Acts Applicable:-

- a. The Mines and Minerals (Development and Regulation) Act 1957
- b. "The Daman and Diu Minor Minerals Concession Rules, 2013".
- c. Constitution of India.

Manoj M. Badgujar

MUMBAI.
DATE: 03/05/2017

(MANOJ M. BADGUJAR)
Advocate for the Petitioner

9/9/17



IN THE HIGH COURT OF JUDICATURE AT BOMBAY
CIVIL APPELLATE JURISDICTION

PUBLIC INEREST LITIGAGTION NO. OF 2017.

(Under Rule 4(E) of Bombay High Court Public Interest
Litigations Rules, 2010)

DISTRICT: UNION
TERRITORY OF DIU
AND DAMAN

Uday Raman Patel,
Patel Falia, Village Bhimpore,
Nani Daman 396210

...Petitioner.

VERSUS

1. The Administrator of Daman & Diu
and Dadara & Nagar haveli,
Union Territory of Daman,

Handwritten signature/initials with a flourish.

✓ Secretariat, Moti-Daman,
396220, Daman.

2. The Collector,
✓ U.T. Administration of Daman & Diu,
Office of collector, Dholar, Moti-Daman,
Daman - 396220.

3. Director of Industries and mines,
✓ U.T. Administration of Daman & Diu,
District Industries Centre, Udyog Bhavan,
Bhenslore, Nani-Daman,
Daman, 396 210.

4. Pollution Control committee,
Office of the Pollution Control Committee ,
Udyog Bhavan, Bhenslore,
Nani Dama, Daman 396 210,

5. Office of Dy. Conservator of Forests,
Forest Department, Moti Daman,
Fort Area, Moti Daman,
Daman.

6. Inspector General of Police,
Daman & Diu.

...Respondents

30 ✓
C/34

7. Union of India

TO,
✓

JB

THE HON'BLE THE CHIEF JUSTICE AND HON'BLE OTHER
PUISNE JUDGES OF THIS HON'BLE HIGH COURT OF
JUDICATURE AT BOMBAY.

THE HUMBLE PETITION OF THE
PETITIONER ABOVENAMED.

MOST RESPECTFULLY SHEWETH:-

1. The Petitioner is citizen of India and resident of above mentioned address. Present Petition is filed against the blatant continuous illegal mining in the union territory of Daman and Diu in gross violation of the relevant statutory rules more specifically "The Daman and Diu Minor Minerals Concession Rules, 2013" (hereafter called as Rules of 2013 for sake of convenience). It is pertinent to note that said rules have been framed after the Directions of Hon. Apex Court in the case of Deepak Kumar Vs State of Haryana. One such classic example is continuous illegal mining on the forest land situated at S. No. 312 situated at village Bhimpore, Daman in defiance with all the existing laws as well as judicial orders passed by this Hon. Court.

2. Declaration and undertaking by the Petitioner:-
a. The present Petition is being filed by way of Public Interest Litigation and the Petitioner do not have any personal interest nor will Petitioner be benefited if the Petition is

3

→

allowed. The Petition is being filed in the interest of environment and for implementation of "Daman & Diu Minor Minerals Concession Rules, 2013" and for judicial inquiry for deforestation of Forest land by continuous illegal mining.

- b. That the entire litigation cost, including the Advocate fees and other charges are being born by the Petitioner.
- c. That a thorough research has been conducted in the matter in the Petition prior to filing this Petition.
- d. That to the best of the Petitioners' knowledge and research, the issue raised has not been dealt with or decided, nor any similar or identical Petition filed earlier by any of them.
- e. That the Petitioner has understood that in the course of hearing of this Petition the Court may require any security to be furnished towards cost or any other charges and the Petitioner shall have to comply with such requirement.
- f. The Petitioner is a citizen of India and permanently residing on the above referred address.

3. The relevant and material facts for/to the present Petition are as set out hereinafter:-

13

4.

Petitioner states that Daman is Union Territory of India. Respondent No. 1 and 2 are Administrator & Collector respectively and are administrative head of the Daman. Respondent No. 3 is the Government department responsible for regulating and supervising the mining activities in Daman more specifically as per the **“Daman & Diu Minor Minerals Concession Rules, 2013”**. Petitioner states that Respondent No. 4 is committee constituted for the implementation of various environmental laws e.g. The Water (Prevention & Control of Pollution) Act, 1974 ; The Air (Prevention & Control of Pollution) Act, 1981 ; The Environment Protection Act, 1986. Respondent No. 4 is therefore supervisory authority under these laws and is duty bound to protect the environmental interest as per provisions. Petitioner states that Respondent No. 5 is Conservative of Forest and general administration and control of the Government forests at Daman and Diu is vested in the Conservator of Forests. Respondent No. 6 is the Police authority who supervises as well as regulates the explosives which are being used in the said illegal mining. Petitioner states that Respondent No. 1 to 6 are “STATE” within meaning of Article 12 of the Constitution of India and is amenable to the Writ Jurisdiction of this Hon. Court.

HB

6

5. Petitioner states that originally the mining activity in city of Daman was regulated by The Goa, Daman and Diu Minor Mineral Concession Rules 1985 and same was amended on 1/4/2004. Petitioner submits that earlier mining permissions and lease for mining were granted under the rules of 1985. Petitioner submits that all the existing quarry lease have been granted under the old rules of 1985.

6. Petitioner wish to draws attention of this Hon. Court towards the newly framed rules i.e. "The Daman and Diu Minor Minerals Concession Rules, 2013". Petitioner submits that these rules are specifically framed for the union territory of Daman and Diu and the salient features of the rules are as under.

7. Petitioner states that under these rules :-
- a. No quarrying shall be allowed on land surrounded on all sided by reserved forest or protected forest or wildlife sanctuary.
 - b. No quarry shall be allowed within 100 meters of boundary of reserved forest, wild life sanctuary or protected forest.
 - c. No quarrying shall be allowed without environment clearance obtained from competent authority.

H3

↪

7

- d. Quarry lease shall not be more than 3 years.
- e. No mining lease shall be more than 3 years.
- f. All existing mining lease shall stand terminated at the end of 3 years from the publication of these rules.
- g. No quarrying shall be allowed below 50 Feet from the ground surface or below the ground water table in any area, whichever is less .
- h. existing mining lease shall comply with the rules within 1 year failing which mining lease shall be terminated. Annexed hereto and marked as **Exhibit "A"** is copy of "The Daman and Diu Minor Minerals Concession Rules, 2013".
8. The rules of 2013 further contemplate that quarry lease shall be awarded only any only by bidding process. In view to begin with bidding process rules also provide that all earlier lease shall come to end after expire of 3 years from the publication of these rules (i.e. 15.05.2013 to 15.05.2016). Petitioner submits that in view of the termination provision all the existing mining lease in the city of Daman come to an end on 15.05.2016 by operation of law. Petitioner submits that said provision follows from the principle minor minerals and major minerals belongs to the State and private person shall not be allowed to exploit the same at the cost of public exchequer.

H3

8

9. Petitioner submits that to shock and surprise of the Petitioner, all the mining activities continued illegally without any hindrance. Petitioner submits that not only the illegal mining continued but also they paid official charges for the mining i.e. royalty etc. and Respondent authorities accepted the charges in contravention of their own rules of 2013. Annexed hereto and marked as **Exhibit "B"** is copy of such challan issued by Respondent No. 2.

10. Petitioner submits that even otherwise mining is regulated by rules of 1985 and 2013 wherein concern leaseholder is duty bound to pay royalty to the Respondent Authorities. Petitioner submits that however Respondent Authorities are not at all issuing any Transit Pass for said paid royalty thereby meaning there is no factual control and record as to exactly how much mining each lease holder is carrying out and in return how much royalty he is paying to the Government. Petitioner submits that because of the non-compliance of this rule, state exchequer is losing its revenue to the extent of crores of Rupees. Petitioner submits that each quarry holder discloses only part of mining and suppresses rest of the mining quantity thereby avoids to pay revenue to

df3

the State exchequer. Petitioner submits that neighboring state i.e. State of Gujrat has mechanism in place so as to ensure that by measuring the site itself monthly mining quantity from particular quarry can be determined and same can be then tallied with the records submitted by the quarry holder. Petitioner submits that however in case in hand the Respondent authorities take the accounts submitted as gospel truth and accept whatever meagre amount submitted.

11. Petitioner submits that even under new rules of 2013, every leaseholder is required to obtain transit pass before transporting minor mineral to that too in triplicate from the competent authority. In RTI reply, Respondent authorities were pleased to inform the Petitioner that they have not issued any such Royalty passes. Annexed hereto and marked as **Exhibit "C"** is copy of RTI reply given by office of Respondent No. 2 dated 24.03.2017. Petitioner submits that Respondent authorities are duty bound to the implement the aforesaid rules or else the very purpose for enacting said rules will be frustrated. Petitioner submits that Respondent authority shall also explain as to why the rules are not implemented for last 4 years and detailed investigation is required to be carried out by preferably by retired Judge of this Hon. Court. Petitioner

43

~

submits that following is the Rule 40 which governs the Transit Pass :-

- 40. Transit Pass :-** 1. Every quarry leaseholder before transporting minor mineral to crushing site and every importer of minor mineral before transporting minor mineral shall obtain transit pass in triplicate from the competent authority
- 2. A copy of the transit pass shall be required to be produced by every purchaser, owner, driver and the person in charge of any vessel or vehicle or other conveyances at the time of inspection and verification as required by the competent authority or by any other person authorized by the Competent Authority in this behalf.
- 3. Any consignment of minor mineral without a valid transit pass including the receptacle, carts, vehicles or other conveyances used for carrying such mineral shall be liable for seizure by the competent Authority or such Authorized person.
- 4. The date and time on each transit pass issued shall be entered in words and figures by the quarry lease holder and the importer of minor mineral, at the time of dispatch of the minor minerals in a separate register to be maintained by such lease holder or importer

013

5. the transit pass shall indicate the registration number of the holder of the quarry lease or the importer of minor mineral from whom the mineral has been purchased or sourced.

12. Petitioner submits that also there are certain mining operation which are conducting mining on the declared forest. It is humbly submitted that said illegal mining is going on openly since last few years and entire forest has been destroyed regardless of all stringent laws relating to forest. Petitioner is therefore also praying that appropriate directions be given for restoration of said forest. Petitioner states that one such classic example of non-implementation of rules is continuous illegal mining at Village Bhimpore, 312 of village Bhimpore.

13. Petitioner submits that Survey No. 312 is declared as reserved forest way back on 26.12.1978 vide notification No. 2-22-74-FOR (H) and officers of Respondent No. 6 have already taken over the possession of the said land and same has been recorded in the order of this Hon. Court. Petitioner is also in possession of information given under Right to information Act regarding Zones under which and Survey No. 312 comes. To shock and surprise of Petitioner survey No. 312 is under forest Zone as per

13

reply dated 26.09.2014. Annexed hereto and marked as **Exhibit "D"** is copy of Reply dated 26.09.2014.

14. Petitioner states that Petitioner filed complaint to the Respondent No. 3 on various occasions 23.05.2013 regarding blatant illegal mining activity in Survey No. 312 of Village Bhimpore, Nani Daman. However since Respondent authorities did not take any action against said illegal mining. Petitioner states that even at present mining is going on in Survey No. 312 of village Bhimpore, Daman.

15. It is also pertinent to note that on 22.03.2016, Mamlatdar visited the site and found that illegal stone mining is going on in Survey No. 312. Annexed hereto and marked as **Exhibit "E"** is copy of site visit report dated 22.03.2016.

16. Petitioner states that Mamlatdar vide his letter dated 11.06.2015 was pleased to inform the Superintendent vide his report in form of checklist regarding actual quarry by physical inspection. It is pertinent to note that Mamlatdar in his report with respect to M/s Raj Stone Quarry categorically records that Quarry is surrounded on all sides by reserved forest or protected forest or

HB

wildlife sanctuary. Mamlatdar also mentions that said Quarry is within 100 meters of boundary of a reserved forest, wildlife sanctuary or protected forest. Annexed hereto and marked as Exhibit "F" is copy of report dated 11/06/2016 along with actual physical inspection report in check list form. Petitioner submits that this is only one such classic example of blatant violation of rules of year 2013.

17. It is further pertinent to note that the declaration under the Indian Forest Act, 1927 was challenged by the quarry owner by filling Civil Suit No. 5 of 2001 before Civil Judge, Junior Division, Daman and same was dismissed. quarry owner further preferred Regular Civil Appeal No. 1 of 2011 and same is also dismissed by the by the District court Daman by its Judgment and order dated 17.09.2012. Petitioner now invites attention of this Hon. Court to the fact that quarry owner preferred Second Appeal No. 816 of 2012. Petitioner states that on 01.10.2012 when the said Second Appeal was heard, Respondent therein made statement that they have already taken over the possession. quarry owner disputed the said statement. Hon. Court specifically directed parties to maintain status quo and further specifically directed Appellant i.e. quarry owner herein not to carry

out any mining activity. It may be noted that said interim order has been continued from time to time. Even otherwise in Judgment of the first Appellate Court dated 17.09.2012 it is categorically observed that "It is unfortunate that the Appellant misused the Government land in connivance of revenue authority, ignoring the guidelines of the Hon. Apex Court. Therefore, the Appellant is not entitled for injunction as prayed." Annexed hereto and marked as **Exhibit "G"** is copy of Judgment and order dated 17.09.2012.

18. Petitioner submits that Petitioner therefore approached this Hon. Court for appropriate action against said illegal mining on forest land thereby filling Writ Petition No. 10268 of 2016. Petitioner submits that UOI however opposed said Petition on preliminary ground that Petitioner has no locus to file Writ Petition and Public Interest should have been filed. However this Hon. Court disposed off said Writ Petition vide its Judgment and order dated 14.09.2016. This Hon. Court categorically directed Respondent authorities to take appropriate action within 3 months. Petitioner submits that even till today no action has been taken. Petitioner reserves his right to initiate appropriate action under Contempt of Court Act, 1971. Petitioner is more concern about the

dB

Implementation of Rules of 2013 and therefore filling present Public Interest Litigation. It is humbly submitted that is said Judgment and order dated 14.09.2016 this Hon. Court was pleased to keep all other contentions open. Annexed hereto and marked as **Exhibit "H"** is copy of Judgment and order dated 14.09.2016.

19. Petitioner submits that as per the rules it is imperative for all the mining operators to obtain environmental clearance however till today no such environmental clearance has been obtained by any of the mining operators from Respondent No. 4. Petitioner states that admittedly as per rules lease cannot be of more than 3 years and same will have to be terminated within 3 years of rules having come into force. Petitioner states that hence almost all the mandatory provisions are violated.
20. **Petitioner submits that therefore submits that following are the provisions of Rules of 2013 which according to Petitioner are not at all implemented :**
- a. 4(v) No quarrying shall be allowed below 50 Feet from the ground surface or below the ground water table in any area, whichever is less .
 - b. 4(vi). No quarry shall be allowed within 100 meters of boundary of a reserved Forest, wild life sanctuary or protected Forest.

Handwritten signature or mark.

2c. 4(ix). No quarrying shall be allowed without environment clearance obtained from Competent Authority.

d. 8. Bidding Process for Quarry leases :-

1. The Competent Authority shall publish notice fixing the date of Auction.

2. There shall be at least thirty clear days between the date of publication of the notice and date fixed for auction.

3. The notice of auction shall also indicate the minimum reserve price for each quarry below which bids will not be accepted.

e. 11.

Provided further that existing mining leases shall stand terminated on the expiry of three years from the publication of these rules.

f. 40. Transit pass -.....

g. No quarrying shall be allowed below 50 Feet from the ground surface or below the ground water table in any area, whichever is less.

h. Explosives license has been expired long back and still explosives are being used without the license.

21. Petitioner submits that even as per notification dated 09.10.2015 issued under provisions of Water (prevention)

23

and Control of Pollution Act, 1974 and under Section 21 of Air (Prevention and Control Pollution) Act, 1981 the mining industry has been declared as orange industry and they are required to obtain various permissions from the Respondent No. 4. Annexed hereto and marked as Exhibit "I" is copy of notification dated 03.05.1999.

22. Petitioner states that considering the above fact; it is now a case of aggravated act of illegalities and disregard to the court of law and duties cast upon Government authorities. Petitioner states that for about more than last three years Petitioner as well as all other residents as well as wild life, all are suffering from said illegal mining and said is damaging the environment as well. Thus, if the Respondents are not given appropriate direction to discharge their official duties, Petitioner as well as environment will suffer heavy and irreparable loss. Petitioner also submits that by avoiding to pay royalty as per rules state exchequer has been suffering to great extent.

23. The Petitioner craves leave to add, alter, amend or modify any of the submissions as aforesaid, if and when necessary.

13

24. The Petitioner has not filed any other Petition, Application or Appeal in this Hon'ble Court or in the Hon'ble Supreme Court of India with regard to the subject matter of the present Public Interest Litigation.

25. The Petitioner states that he has not received copy of Caveat application filed by the Respondents in this Hon'ble Court.

26. **Source of Information:-**

The Petitioner is the permanent resident of Union Territory of Daman and is Right to Information activist and he determined to work for environment and for implementation of laws relating to environment. Petitioner has obtained all the information under Right to Information Act. The present petition is filed on the basis of the said documents which are with Petitioner obtained under R.T.I Act.

27. **Essential disclosure :-** Petitioner says and submits that he has no personal interest and no other interest of whatsoever nature if the Petition is allowed and Petitioner will not be benefited in any manner if the writ in the nature of "Mandamus" or any other appropriate Writ is issued by this Hon. Court.

28. **Nature and extent of injury caused/ apprehended:-**

Due to non-implementation of “Daman & Diu Minor Minerals Concession Rules, 2013”, state exchequer has been suffering loss to the extent of Crores of Rupees.

29. **The representation etc. made:-**

The Petitioner made representation to the respondents on 06.04.2015 however till today no action has been taken by the Respondents. Annexed hereto and marked as Exhibit "J" is copy of representation dated 06.04.2015.

30. **Delay, if any, in filing the petition and explanation thereof:-**

There is no delay no delay in filing the present Petition since same is filled as soon as Petitioner come to know illegality. Petitioner says that delay if any therefore is not deliberate.

31. **Documents relied upon:-**

As exhibited.

32. The Petitioner therefore prays that;

(a) Rule be issued, record and proceedings be called for;

(b) This Hon. Court be pleased to appoint committee of experts (Court Commissioner) so as to visit, inspect and submit detailed factual report of the all mining

Handwritten signature

Handwritten flourish

sites of the Union Territory of Daman and Diu more specifically violations as mentioned in Para 20 of the petition;

- (c) This Hon. Court be pleased to issue writ of mandamus or any other appropriate writ order or direction, directing the Respondents that no mining operation including trading and transportation in respect of the mining leases shall take place unless all the statutory sanctions, permissions and approvals are subsisting;;
- (d) This Hon. Court be pleased to issue writ of mandamus or any other appropriate writ order or direction, directing the Respondents to recover the illegal wealth accumulated through illegal mining and related activity;
- (e) To issue a writ of mandamus or any other appropriate writ, order or direction, directing the Respondent No. 1 to 5 to repair, restore and re-vegetate the area in accordance with established forestry practices in terms of the National Forest Policy, 1988 and to require all mining lessees / occupants operating in forest land and in land covered by trees to pay a fine and compensate for such repairs, restoration and revegetation;
- (f) By grant of appropriate writ, order or direction, this Hon'ble Court may be pleased to direct Respondent Nos. 1 to 5 to immediately enforce the "Daman & Diu Minor Mineral Concession rules, 2013" with

HS

with respect to all the existing quarry in the city of Daman and submit compliance report before this Hon. Court more specifically with respect to violations mentioned in Para 20 of this Petition;

- (g) Pending the hearing and final disposal of the present Writ Petition, this Hon'ble Court be pleased to direct Respondents to immediately discharge their duties in accordance with law and report the compliance thereof ;
- (h) Be pleased to direct Respondent No. 2, 3 and 4 to recover Penalty as per the rules of "The Daman and Diu Minor Minerals Concession Rules, 2013" from the all quarry operators for mining done after 30.05.2016; .
- (i) Be pleased to direct an inquiry through CBI or retired High Court Judge of this Hon. Court so as to ascertain as to how illegal mining activities on going on in gross violation of "Daman & Diu Minor Minerals Concession Rules, 2013" and be pleased to pass further appropriate orders so as to fix accountability of the officers of the Respondents;
- (j) to pass such other orders and reliefs be granted in favour of the Petitioner.

HB

AND FOR THIS ACT OF KINDNESS AND JUSTICE THE
PETITIONER SHALL AS AND DUTY BOUND FOR EVER
PRAY.

MUMBAI.

DATE: 03/05/2017.

[Signature]
MANOJ M. BADGUJAR

Advocate for the Petitioner.

VERIFICATION

1, *[Signature]* Uday Ramon Patel, Age 35 adult,
Occ: student / Lt. Patel Faria, village Bhim Pore District: Dist. Solapur
Petitioner abovenamed do hereby state on solemn affirm that what
is stated herein above in para No. 1 to 31 is true and correct to
my own knowledge and belief and last para No. 32 are my humble
prayers, which also I believe to be true.

Solemnly affirmed at Mumbai)
This 3rd day of May, 2017.).. Deponent.

Identified by me.

[Signature]

[Signature]
Advocate.

Before me.

Identified by me
[Signature]
Sub Clerk

Solemnly affirmed before me
by Uday R. Patel
who is identified before me
by Preded. Ghag. Clerk
whom I personally know
This 3rd day of May, 2017
High Court, Appellate Side, Bombay
[Signature]
35/17
Section Officer
High Court, Appellate Side

ORIG. PAN CARD / AADHAR CARD / DRIVING LICENCE
DD - 0320020001079
VOTERS ID No. SEEN & RETURNED

Explained / Interpreted
to the Deponent
by Advocate

Read Over by
[Signature]

Read Over by
Deponent
[Signature]

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

CIVIL APPELLATE JURISDICTION

PUBLIC INTEREST LITIGATION NO. 56 OF 2017

DISTRICT : DAMAN

UDAY RAMAN PATEL

PETITIONER

VERSUS

THE ADMINISTRATOR OF DAMAN AND DIU AND OTHERS

RESPONDENTS

AFFIDAVIT IN REPLY ON BEHALF OF RESPONDENT NO. 2

I, Sandeep Kumar Singh, age 30 years, working as Collector, Daman having my Office at Collectorate Building, Daman, do hereby solemnly affirm and state as under;

1. I say that, by an Order dated 18th December, 2017 this Hon'ble Court has directed me to file the compliance Affidavit by ascertaining as to whether


कार्यपालक मेजीस्ट्रेट
EXECUTIVE MAGISTRATE
दमण/DAMAN

any illegal mining activity is going on at the forest lands at Daman in view of letter dated 23rd January, 2017.

2. I say that, in view of the aforesaid directions, on 2nd January, 2018 the Deputy Conservator of Forest was directed to verify as to whether any illegal mining activity has been carried out in the forest land and submit its report. Accordingly, the report was given on 3rd January, 2018 by the Range Forest Officer, Daman stating that no mining activities are continuing on the forest land. However, the said report was very cryptic and therefore, after discussion with the Government Pleader, the Chief Conservator of Forest was directed to submit a detailed report along with the description of the land by a letter dated 8th January, 2018 which is annexed at **Exhibit A**.



3. I say that, in response to the said letter dated 8th January 2018, the Conservator of Forest, Daman along with his covering letter dated 10th January, 2018 submitted a status report regarding the alleged mining activities on the forest land at Daman. In this detailed report the notified forest area is mentioned by giving the details as to area along with the survey numbers and the date of declaration of the forest. I further say that, in this report it is stated that the field inspection was carried out on 9th January, 2018 in order to find out as to whether any illegal mining activity is being carried out and it was found that, no illegal mining activity is being carried out on the forest land. The report of the Conservator of Forest along with the

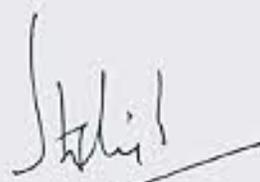
Chakrapani
 EXECUTIVE MAGISTRATE
 दमण/DAMAN

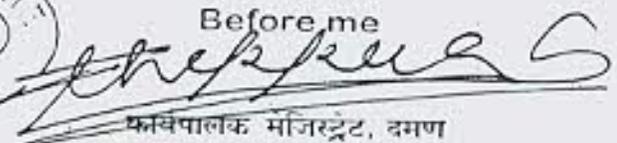
CL/63

covering letter dated 10th January, 2018 is annexed herewith at **Exhibit B**.

4. I say that, in view of the above the directions of this Hon'ble Court dated 18th December, 2017 are being complied with and the aforesaid status report submitted by the conservator of Forest at Daman be taken on record.

Solemnly affirmed at Daman)
Dated this 11 day of January, 2018)


Deponent

Identified by me  
मेरे समक्ष
Before me
फॉरेनरलिक मजिस्ट्रेट, दमण
Executive Magistrate, DAMAN

Shrishailya S. Deshmukh
Advocate for Res. No.

Annexure-XIII

PCC/DNH/0-1203/87/WN/96-97/1265

No. PCC/DNH/50-Stone Crushing/95-96-97/

Non-Renew/2015-16/

Office of the Member Secretary

Pollution Control Committee

Daman & Diu and Dadra & Nagar Haveli

Daman.

cbuu

Dated: 23/12/2015

Notice of directions u/s.33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and u/s 31(A) of Air (Prevention and Control of Pollution) Act, 1981.

WHEREAS, you M/s Jay Ambe Stone Quarry, located at Plot no.331, Village Bhimpore, Daman have established Stone Crushing unit,

2. **AND WHEREAS** you are Operating the Stone crushing unit without obtaining valid "Consent to Establish, "Consent to Operate" and "Consent to Renewal", a statutory requirement under Water (Prevention and Control of Pollution) Act,1974 and Air (Prevention and Control of Pollution) Act,1981, from Pollution Control Committee , Daman and Diu and Dadra Nagar Haveli,
3. **AND WHEREAS** operating the Stone crushing unit / industrial activity without obtaining valid Consent as required under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 from the Pollution Control Committee, Daman & Diu and Dadra & Nagar Haveli is a violation of various Environment Acts/Rules, and makes the unit liable for legal action under the relevant statutory provisions,
4. **NOW THEREFORE** to prevent violation of various environmental Acts/Rules, the Pollution Control Committee, Daman & Diu and Dadra & Nagar Haveli hereby directs you to apply to the Pollution Control Committee, Daman & Diu and Dadra & Nagar Haveli as per the established procedure to obtain "Consent to Establish", "Consent to Operate "and "Consent to Renewal" under Water Act, 1974 and Air Act, 1981 for your Stone Crushing units within 15 days, failing which Pollution Control Committee, Daman & Diu and Dadra Nagar Haveli shall be constrained to initiate legal action, including sealing/closure of your activity/industrial unit and disconnection of power supply /water supply to your unit without any further notices.



(Debendra Dalai)

Member Secretary

Pollution Control Committee

Daman, Diu and Dadra Nagar Haveli

Daman

To,

Shri Shantilal Hiralal Patel, R/o. Patel Falia, Bhimpore, Nani Daman and unit M/s Jay Ambe Stone Quarry, located at Plot no.331, Village Bhimpore, Daman

Annexure-XIV

No. PCC/50/96-97/257
Office of the Member Secretary,
Pollution Control Committee,
DD & DNH, Daman

Date: 07/02/18

SHOW CAUSE NOTICE

WHEREAS, you are carrying out mining activities in Bhimpore and have also established Stone Crushing unit;

AND WHEREAS Notice of directions u/s 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and u/s 31(A) of Air (Prevention and Control of Pollution) Act, 1981 was issued for operating the unit/plant without obtaining valid consent from the office of the Pollution Control Committee, DD & DNH under Water Act and Air Act vide this office letter No. PCC/DDD/O-1203/BP/WA/96-97/1265 dated 23/12/2015;

AND WHEREAS in the past a Show Cause Notice No. PCC/DDD/O-1203/BP/WA/96-97/80 dated 29/04/2016 was also issued to your unit that why action should not be initiated against you for the above mentioned lapses, including sealing/closure of your activity/industrial unit and disconnection of power supply /water supply to your unit without any further notices;

AND WHEREAS it is a statutory requirement on the part of the applicant to apply for the consent to Establish/Operate/Renewal of the operation with the prior permission of the PCC under section 25 of Water (Prevention and Control of Pollution) Act, 1974 and Section 21 of Air (Prevention and Control of Pollution) Act, 1981;

AND WHEREAS it is found from the office records that you have neither complied the directions issued as above nor you have applied to PCC to obtain consent under the relevant Acts thus violating Section 25 of Water Act and Section 21 of Air Act;

AND WHEREAS it is found from the office records that your unit is not as per compliance /standards under Environment (Protection) Act, 1986;

AND WHEREAS your unit was inspected on **03/01/2018** by the PCC staffs and it was observed that;

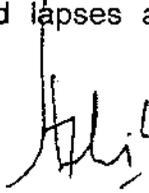
(1). Your unit is operating without valid consent to Establish/Operate/Renewal under Water Act and Air Act from PCC.

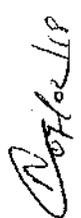
(2). You are operating the unit without complying the standards of Environment (Protection) Act, 1986

(3). You have not followed the Environmental guidelines for setting up of stone crushing plant.

(4).Your unit has also not provided any Air Pollution Control Devices leading to excess dust emission causing environmental hazards to the environment and the life of humans.

NOW THEREFORE you are hereby directed to give your explanation if any, to the office of the Pollution Control Committee, DD & DNH, Daman within **15 days** from the issue of this show cause notice why action should not be initiated against you for the above mentioned lapses as per various Environmental Pollution Act/Rules;


Member Secretary,
Pollution Control Committee,
DD & DNH,
Daman.

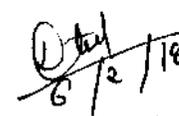


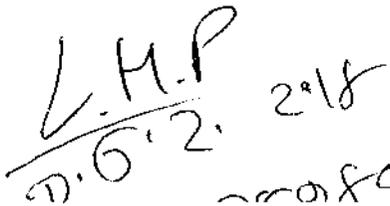
To,

Shri Shantilal Hiralal Patel, R/o. Patel Falai, Bhimpore, Nani Daman of M/s Jay Ambe Stone Quarry, Plot No. 331, Village Bhimpore, Daman.

Copy to:

- (i) The Secretary Mines, Daman for information please.
- (ii) The Collector, Daman for information please.
- (iii) Office Copy

 6/2/18  copy

 2/18
D.B.2. 2018
2018507492

No. PCC/DDD/Reject/252096

Office of the Member Secretary,
Pollution Control Committee,
DD and DNH, Daman.

Date : 20/05/2019

To

Yatish Stone Quarry
Sr. No.130/18, Village-Dunetha, Nani Daman

Subject : Grant of CTE under Water/Air Acts-Reg.

Ref : Your Application No. 252096 Application Date 19/12/2018

With reference to the above cited subject and application dated 19/12/2018 through OCMMS Application No. 252096 for CTE. It is to inform you that, your application is not considered by the Pollution Control Committee, DD & DNH for the below mentioned reasons / lack of below mentioned details / documents. Hence, your application is hereby returned.

Reasons for rejection : The application applied vide online no.252096 is hereby rejected for the following reasons;

1. The unit is carrying out stone mining activities which falls under Category I and is banned.
2. The unit has not obtained Environment Clearance as per the EIA Notification 2006 for mining as well as the crushing activities. The unit is already carrying out stone crushing activities without any valid consent under the Air and Water Act.
3. The unit is operating without any valid consent thereby violating the Air Act, Water Act and the Environment Protection Act, 1986

Hence, CTE application is rejected.



20/05/2019

Member Secretary
Pollution Control Committee
DD & DNH.

No. PCC/DDD/Reject/228999

Office of the Member Secretary,
Pollution Control Committee,
DD and DNH, Daman.

Date : 13/02/2019

To

Vikram Stone Quarry
Dunetha, Nani Daman

Subject : Grant of CCA under Water/Air Acts-Reg.

Ref : Your Application No. 228999 Application Date 18/11/2018

With reference to the above cited subject and application dated 18/11/2018 through OCMMS Application No. 228999 for CCA. It is to inform you that, your application is not considered by the Pollution Control Committee, DD & DNH for the below mentioned reasons / lack of below mentioned details / documents. Hence, your application is hereby returned.

Reasons for rejection : Your unit is not followed the Environmental guidelines for setting up of stone crushing plant, not provided any Air Pollution Control Devices (APCDs) leading to excess dust emission causing environmental hazards to the environment and the life of humans and also not complying the standards of Environment (Protection) Act, 1986 which is violating the provisions under section 25 of Water (Prevention and Control of Pollution) Act, 1974, under section 21 of Air (Prevention and Control of Pollution) Act, 1981 and under Environment (Protection) Act, 1986. Hence, your CCA-Renewal application is hereby rejected by the PCC, DD & DNH.



13/02/2019

Member Secretary
Pollution Control Committee
DD & DNH.

No. PCC/DDD/Reject/218186

Office of the Member Secretary,
Pollution Control Committee,
DD and DNH, Daman.

Date : 13/02/2019

To

Parvati Stone Works
Plot No.133/4, Village-Dunetha, Daman

Subject : Grant of CCA under Water/Air Acts-Reg.

Ref : Your Application No. 218186 Application Date 28/10/2018

With reference to the above cited subject and application dated 28/10/2018 through OCMMS Application No. 218186 for CCA. It is to inform you that, your application is not considered by the Pollution Control Committee, DD & DNH for the below mentioned reasons / lack of below mentioned details / documents. Hence, your application is hereby returned.

Reasons for rejection : Your unit is not followed the Environmental guidelines for setting up of stone crushing plant, not provided any Air Pollution Control Devices (APCDs) leading to excess dust emission causing environmental hazards to the environment and the life of humans and also not complying the standards of Environment (Protection) Act, 1986 which is violating the provisions under section 25 of Water (Prevention and Control of Pollution) Act, 1974, under section 21 of Air (Prevention and Control of Pollution) Act, 1981 and under Environment (Protection) Act, 1986. Hence, your CCA-Renewal application is hereby rejected by the PCC, DD & DNH.



13/02/2019

Member Secretary
Pollution Control Committee
DD & DNH.

No. PCC/DDD/Reject/224330

Office of the Member Secretary,
Pollution Control Committee,
DD and DNH, Daman.

Date : 13/02/2019

To

Patil Stone Quarry
Sr. No.130-E, Dunetha, Nani Daman

Subject : Grant of CCA under Water/Air Acts-Reg.

Ref : Your Application No. 224330 Application Date 14/11/2018

With reference to the above cited subject and application dated 14/11/2018 through OCMMS Application No. 224330 for CCA. It is to inform you that, your application is not considered by the Pollution Control Committee, DD & DNH for the below mentioned reasons / lack of below mentioned details / documents. Hence, your application is hereby returned.

Reasons for rejection : Your unit is not followed the Environmental guidelines for setting up of stone crushing plant, not provided any Air Pollution Control Devices (APCDs) leading to excess dust emission causing environmental hazards to the environment and the life of humans and also not complying the standards of Environment (Protection) Act, 1986 which is violating the provisions under section 25 of Water (Prevention and Control of Pollution) Act, 1974, under section 21 of Air (Prevention and Control of Pollution) Act, 1981 and under Environment (Protection) Act, 1986. Hence, your CCA-Renewal application is hereby rejected by the PCC, DD & DNH.



13/02/2019

Member Secretary
Pollution Control Committee
DD & DNH.

No. PCC/DDD/Reject/253585
Office of the Member Secretary,
Pollution Control Committee,
DD and DNH, Daman.

Date : 20/05/2019

To

Shakti Stone Works
Sr. No.112/1, 134/2 & 138, Village-Dunetha, Daman

Subject : Grant of CTE under Water/Air Acts-Reg.

Ref : Your Application No. 253585 Application Date 22/12/2018

With reference to the above cited subject and application dated 22/12/2018 through OCMMS Application No. 253585 for CTE. It is to inform you that, your application is not considered by the Pollution Control Committee, DD & DNH for the below mentioned reasons / lack of below mentioned details / documents. Hence, your application is hereby returned.

Reasons for rejection : Your application for CTE applied vide online no.253585 is hereby rejected for the following reasons;

1. The unit is carrying out stone mining activities which falls under Category I and is banned.
2. The unit has not obtained Environment Clearance as per the EIA Notification 2006 for mining as well as the crushing activities. The unit is already carrying out stone crushing activities without any valid consent under the Air and Water Act.
3. The unit is operating without any valid consent thereby violating the Air Act, Water Act and the Environment Protection Act, 1986

Hence, CTE application is rejected.



20/05/2019

Member Secretary
Pollution Control Committee
DD & DNH.

No. PCC/DDD/Reject/253343

Office of the Member Secretary,
Pollution Control Committee,
DD and DNH, Daman.

Date : 15/05/2019

To

Krishna Stone Works
Survey No.130/17, Dunetha, Hill, Nani, Daman

Subject : Grant of CCA under Water/Air Acts-Reg.

Ref : Your Application No. 253343 Application Date 19/12/2018

With reference to the above cited subject and application dated 19/12/2018 through OCMMS Application No. 253343 for CCA. It is to inform you that, your application is not considered by the Pollution Control Committee, DD & DNH for the below mentioned reasons / lack of below mentioned details / documents. Hence, your application is hereby returned.

- Reasons for rejection :
1. The activity falls under Category-I (as per the PCC Notification No. PCC/DMN/13-(Part IV)/98-99/2014-15/1199 dated 09/10/2015) and whereas unit has applied for CCA under Category-II instead of Category-I.
 2. Details of Air Pollution Control Devices installed within the premises to control dust emissions.
 3. Compliance report of conditions mentioned in the Consent to Establish, which was expired on 31/12/2000.
 4. Compliance report of the guidelines for setting up of Stone crushing plant as per the Environmental (Protection) Act, 1986.
 5. Submit a clarification, whether mining activity carry out or not.
 6. The unit was issued a show cause notice vide No. PCC/DMN/50/95-96-97/745 dated 05/02/2018, reply of the same was not received till date.

Member Secretary
Pollution Control Committee
DD & DNH.

No. PCC/DDD/Reject/233078

Office of the Member Secretary,
Pollution Control Committee,
DD and DNH, Daman.

Date : 20/05/2019

To

Khodiyar Stone Works
Sr. No.130/1-A, Village-Dunetha, Daman

Subject : Grant of CTE under Water/Air Acts-Reg.

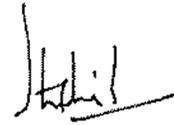
Ref : Your Application No. 233078 Application Date 26/11/2018

With reference to the above cited subject and application dated 26/11/2018 through OCMMS Application No. 233078 for CTE. It is to inform you that, your application is not considered by the Pollution Control Committee, DD & DNH for the below mentioned reasons / lack of below mentioned details / documents. Hence, your application is hereby returned.

Reasons for rejection : Your application submitted vide online application no.233078 is rejected for the following reasons;

1. The unit is carrying out stone mining activities which falls under Category I and is banned.
2. The unit has not obtained Environment Clearance as per the EIA Notification 2006 for mining as well as the crushing activities. The unit is already carrying out stone crushing activities without any valid consent under the Air and Water Act.
3. The unit is operating without any valid consent thereby violating the Air Act, Water Act and the Environment Protection Act, 1986

Hence, CTE application is rejected.



20/05/2019

Member Secretary
Pollution Control Committee
DD & DNH.

No. PCC/DDD/Reject/257119

Office of the Member Secretary,
Pollution Control Committee,
DD and DNH, Daman.

Date : 20/05/2019

To

Vaishali Stone Quarry
Sr. No.130/1-D, Dunetha, Nani Daman

Subject : Grant of CTE under Water/Air Acts-Reg.

Ref : Your Application No. 257119 Application Date 24/12/2018

With reference to the above cited subject and application dated 24/12/2018 through OCMMS Application No. 257119 for CTE. It is to inform you that, your application is not considered by the Pollution Control Committee, DD & DNH for the below mentioned reasons / lack of below mentioned details / documents. Hence, your application is hereby returned.

Reasons for rejection : Your application for CTE applied online vide no.257119 is rejected for the following reasons:

1. The unit is carrying out stone mining activities which falls under Category I and is banned.
2. The unit has not obtained Environment Clearance as per the EIA Notification 2006 for mining as well as the crushing activities. The unit is already carrying out stone crushing activities without any valid consent under the Air and Water Act.
3. The unit is operating without any valid consent thereby violating the Air Act, Water Act and the Environment Protection Act, 1986

Hence, CTE application is rejected.



20/05/2019

Member Secretary
Pollution Control Committee
DD & DNH.

No. PCC/DDD/Reject/262386

Office of the Member Secretary,
Pollution Control Committee,
DD and DNH, Daman.

Date : 12/02/2019

To

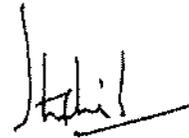
Jay Jalaram Stone Quarry
Sr. No.130/2-A & 130/2-B, Dunetha, Daman

Subject : Grant of CCA under Water/Air Acts-Reg.

Ref : Your Application No. 262386 Application Date 29/12/2018

With reference to the above cited subject and application dated 29/12/2018 through OCMMS Application No. 262386 for CCA. It is to inform you that, your application is not considered by the Pollution Control Committee, DD & DNH for the below mentioned reasons / lack of below mentioned details / documents. Hence, your application is hereby returned.

Reasons for rejection : Your unit is not followed the Environmental guidelines for setting up of stone crushing plant, not provided any Air Pollution Control Devices (APCDs) leading to excess dust emission causing environmental hazards to the environment and the life of humans and also not complying the standards of Environment (Protection) Act, 1986 which is violating the provisions under section 25 of Water (Prevention and Control of Pollution) Act, 1974, under section 21 of Air (Prevention and Control of Pollution) Act, 1981 and under Environment (Protection) Act, 1986. Hence, your CCA-Renewal application is hereby rejected by the PCC, DD & DNH.



12/02/2019

Member Secretary
Pollution Control Committee
DD & DNH.

No. PCC/DDD/Reject/253407

Office of the Member Secretary,
Pollution Control Committee,
DD and DNH, Daman.

Date : 15/05/2019

To

Shree Ashapura Stone
Survey No.130/8, Dunetha Hill, Dunetha, Daman

Subject : Grant of CCA under Water/Air Acts-Reg.

Ref : Your Application No. 253407 Application Date 19/12/2018

With reference to the above cited subject and application dated 19/12/2018 through OCMMS Application No. 253407 for CCA. It is to inform you that, your application is not considered by the Pollution Control Committee, DD & DNH for the below mentioned reasons / lack of below mentioned details / documents. Hence, your application is hereby returned.

Reasons for rejection : 1. The activity falls under Category-I (as per the PCC Notification No. PCC/DMN/13-(Part IV)/98-99/2014-15/1199 dated 09/10/2015) and whereas unit has applied for CCA under Category-II instead of Category-I.

2. Details of Air Pollution Control Devices installed within the premises to control dust emissions.

3. Compliance report of conditions mentioned in the Consent to Establish, which was expired on 31/12/2000.

4. Compliance report of the guidelines for setting up of Stone crushing plant as per the Environmental (Protection) Act, 1986.

5. Submit a clarification, whether mining activity carry out or not.

6. The unit was issued a show cause notice vide No. PCC/DMN/50/95-96-97/760 dated 05/02/2018, reply of the same was not received till date.

Member Secretary
Pollution Control Committee
DD & DNH.

No. PCC/DDD/Reject/238726

Office of the Member Secretary,
Pollution Control Committee,
DD and DNH, Daman.

Date : 20/05/2019

To

Vishal Stone Quarry
Sr. No.131/2, Village-Dunetha, Nani Daman

Subject : Grant of CTE under Water/Air Acts-Reg.

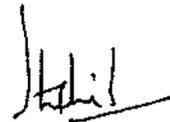
Ref : Your Application No. 238726 Application Date 01/12/2018

With reference to the above cited subject and application dated 01/12/2018 through OCMMS Application No. 238726 for CTE. It is to inform you that, your application is not considered by the Pollution Control Committee, DD & DNH for the below mentioned reasons / lack of below mentioned details / documents. Hence, your application is hereby returned.

Reasons for rejection : Your application submitted vide online application no.238726 is hereby refused and rejected for the following reasons;

1. The unit is carrying out stone mining activities which falls under Category I and is banned.
2. The unit has not obtained Environment Clearance as per the EIA Notification 2006 for mining as well as the crushing activities. The unit is already carrying out stone crushing activities without any valid consent under the Air and Water Act.
3. The unit is operating without any valid consent thereby violating the Air Act, Water Act and the Environment Protection Act, 1986

Hence, CTE application is rejected.



20/05/2019

Member Secretary
Pollution Control Committee
DD & DNH.

No. PCC/DDD/Reject/250487

Office of the Member Secretary,
Pollution Control Committee,
DD and DNH, Daman.

Date : 20/05/2019

To

Asha Stone Quarry
Survey No.130/4-A, Village-Dunetha, Nani Daman

Subject : Grant of CTE under Water/Air Acts-Reg.

Ref : Your Application No. 250487 Application Date 16/12/2018

With reference to the above cited subject and application dated 16/12/2018 through OCMMS Application No. 250487 for CTE. It is to inform you that, your application is not considered by the Pollution Control Committee, DD & DNH for the below mentioned reasons / lack of below mentioned details / documents. Hence, your application is hereby returned.

Reasons for rejection : Your application for CTE applied online vide no.250487 is hereby stands refused and rejected for the following reasons:

1. The unit is carrying out stone mining activities which falls under Category I and is banned.
2. The unit has not obtained Environment Clearance as per the EIA Notification 2006 for mining as well as the crushing activities. The unit is already carrying out stone crushing activities without any valid consent under the Air and Water Act.
3. The unit is operating without any valid consent thereby violating the Air Act, Water Act and the Environment Protection Act, 1986

Hence, CTE application is rejected.



20/05/2019

Member Secretary
Pollution Control Committee
DD & DNH.

No. PCC/DDD/Reject/253467

Office of the Member Secretary,
Pollution Control Committee,
DD and DNH, Daman.

Date : 15/05/2019

To

Shree Mahalakshmi Stone Crush
Survey No.130/10, Dunetha Hill, Nani, Daman

Subject : Grant of CCA under Water/Air Acts-Reg.

Ref : Your Application No. 253467 Application Date 19/12/2018

With reference to the above cited subject and application dated 19/12/2018 through OCMMS Application No. 253467 for CCA. It is to inform you that, your application is not considered by the Pollution Control Committee, DD & DNH for the below mentioned reasons / lack of below mentioned details / documents. Hence, your application is hereby returned.

- Reasons for rejection :
1. The activity falls under Category-I (as per the PCC Notification No. PCC/DMN/13-(Part IV)/98-99/2014-15/1199 dated 09/10/2015) and whereas unit has applied for CCA under Category-II instead of Category-I.
 2. Details of Air Pollution Control Devices installed within the premises to control dust emissions.
 3. Compliance report of conditions mentioned in the Consent to Establish, which was expired on 31/12/2000.
 4. Compliance report of the guidelines for setting up of Stone crushing plant as per the Environmental (Protection) Act, 1986.
 5. Submit a clarification, whether mining activity carry out or not.

Member Secretary
Pollution Control Committee
DD & DNH.

No. PCC/DDD/Reject/256205

Office of the Member Secretary,
Pollution Control Committee,
DD and DNH, Daman.

Date : 18/03/2019

To

Saraswati Stone Quarry
Sr. No.130/5A, 5B & 5C, Dunetha, Nani Daman

Subject : Grant of CTE under Water/Air Acts-Reg.

Ref : Your Application No. 256205 Application Date 23/12/2018

With reference to the above cited subject and application dated 23/12/2018 through OCMMS Application No. 256205 for CTE. It is to inform you that, your application is not considered by the Pollution Control Committee, DD & DNH for the below mentioned reasons / lack of below mentioned details / documents. Hence, your application is hereby returned.

Reasons for rejection : Unit is directed to submit the following details as below; 1. Submit the present activity going on at the unit/site and submit the copy of consent to Establish /Operate/Renewal obtained under Water and Air act for the existing unit. 2. NOC copy for mining/extraction/explosives certificate from the raw material supplier of rough stones/rubbles . 3. Permission from DIC under the Mines Act, 1952, Mines Rules, 1955 and the Minerals Conservation Development Rules for extraction of Minor Minerals Act and Rules made there under for operating a stone crushing activity. 4. Submit all necessary permissions/NOC from relevant departments as required under Various Environmental /Revenue/Explosive License from District Magistrate and Fire Acts/Legislation regulations Notifications for Establishment of industry. 5. Submit the copy of UAM registration as per MSME Act (for products proposed), since it shows as existing unit. 6. Submit the details of Air Pollution Control devices to be installed as per CPCB guidelines for stone crushing unit / Environment Protection Act, 1986. 7. Submit letter/NOC from UTEIA/UTEAC committee, DD & DNH whether Environmental Clearance is required /applicable as per EIA notification 14.9.2006 and its amendments. 8. NOC from Forest department that the land does not fall under Reserved Forest Land.



18/03/2019

Member Secretary
Pollution Control Committee
DD & DNH.

No. PCC/DDD/Reject/239628

Office of the Member Secretary,
Pollution Control Committee,
DD and DNH, Daman.

Date : 12/02/2019

To

Shivkrupa Stone Works
Plot No. 130/1, Dunetha, Daman

Subject : Grant of CCA under Water/Air Acts-Reg.

Ref : Your Application No. 239628 Application Date 02/12/2018

With reference to the above cited subject and application dated 02/12/2018 through OCMMS Application No. 239628 for CCA. It is to inform you that, your application is not considered by the Pollution Control Committee, DD & DNH for the below mentioned reasons / lack of below mentioned details / documents. Hence, your application is hereby returned.

Reasons for rejection : Your unit is not followed the Environmental guidelines for setting up of stone crushing plant, not provided any Air Pollution Control Devices (APCDs) leading to excess dust emission causing environmental hazards to the environment and the life of humans and also not complying the standards of Environment (Protection) Act, 1986 which is violating the provisions under section 25 of Water (Prevention and Control of Pollution) Act, 1974, under section 21 of Air (Prevention and Control of Pollution) Act, 1981 and under Environment (Protection) Act, 1986. Hence, your CCA-Renewal application is hereby rejected by the PCC, DD & DNH.



12/02/2019

Member Secretary
Pollution Control Committee
DD & DNH.

No. PCC/DDD/Reject/261387

Office of the Member Secretary,
Pollution Control Committee,
DD and DNH, Daman.

Date : 20/05/2019

To

Kyrie Infra Stone Quarry
Sr. No.112/4, Village-Dunetha, Nani Daman

Subject : Grant of CTE under Water/Air Acts-Reg.

Ref : Your Application No. 261387 Application Date 28/12/2018

With reference to the above cited subject and application dated 28/12/2018 through OCMMS Application No. 261387 for CTE. It is to inform you that, your application is not considered by the Pollution Control Committee, DD & DNH for the below mentioned reasons / lack of below mentioned details / documents. Hence, your application is hereby returned.

Reasons for rejection : Your application applied vide online no.261387 is rejected for the following reasons;

The Unit was issued query to submit clarification within 15 days for the following details.

1. Submit the present activity going on at the unit/site and submit the copy of consent to Establish /Operate/Renewal obtained under Water and Air act for the existing unit.
2. NOC copy for mining/extraction/explosives certificate from the raw material supplier of rough stones/rubbles .
3. Permission from DIC under the Mines Act, 1952, Mines Rules, 1955 and the Minerals Conservation Development Rules for extraction of Minor Minerals Act and Rules made there under for operating a stone crushing activity.
4. Submit all necessary permissions/NOC from relevant departments as required under Various Environmental /Revenue/Explosive License from District Magistrate and Fire Acts/Legislation regulations Notifications for Establishment of industry.
5. Submit the copy of UAM registration as per MSME Act , since it shows as existing unit.
6. Submit the details of Air Pollution Control devices to be installed as per CPCB guidelines / Environment Protection Act, 1986.
7. Submit letter/NOC from UTEIA/UTEAC committee, DD & DNH whether Environmental Clearance is required /applicable as per EIA notification 14.9.2006 and its amendments.

The unit has not yet replied to the above query and it is found that the unit is carrying out stone mining and crushing activities without permission from the PCC. The unit has also not taken Environmental Clearance from the competent authority.

Hence, the CTE application is rejected.



20/05/2019

Member Secretary
Pollution Control Committee
DD & DNH.

No. PCC/DDD/Reject/218133

Office of the Member Secretary,
Pollution Control Committee,
DD and DNH, Daman.

Date : 13/02/2019

To

Varsha Stone Works
Sr. No.130-L, Dunetha, Daman

Subject : Grant of CCA under Water/Air Acts-Reg.

Ref : Your Application No. 218133 Application Date 28/10/2018

With reference to the above cited subject and application dated 28/10/2018 through OCMMS Application No. 218133 for CCA. It is to inform you that, your application is not considered by the Pollution Control Committee, DD & DNH for the below mentioned reasons / lack of below mentioned details / documents. Hence, your application is hereby returned.

Reasons for rejection : Your unit is not followed the Environmental guidelines for setting up of stone crushing plant, not provided any Air Pollution Control Devices (APCDs) leading to excess dust emission causing environmental hazards to the environment and the life of humans and also not complying the standards of Environment (Protection) Act, 1986 which is violating the provisions under section 25 of Water (Prevention and Control of Pollution) Act, 1974, under section 21 of Air (Prevention and Control of Pollution) Act, 1981 and under Environment (Protection) Act, 1986. Hence, your CCA-Renewal application is hereby rejected by the PCC, DD & DNH.



13/02/2019

Member Secretary
Pollution Control Committee
DD & DNH.

No. PCC/DDD/Reject/218248
Office of the Member Secretary,
Pollution Control Committee,
DD and DNH, Daman.

Date : 13/02/2019

To

Jay Ambe Stone Quarry
Plot No.331, Bhimpore, Daman

Subject : Grant of CCA under Water/Air Acts-Reg.

Ref : Your Application No. 218248 Application Date 28/10/2018

With reference to the above cited subject and application dated 28/10/2018 through OCMMS Application No. 218248 for CCA. It is to inform you that, your application is not considered by the Pollution Control Committee, DD & DNH for the below mentioned reasons / lack of below mentioned details / documents. Hence, your application is hereby returned.

Reasons for rejection : Your unit is not followed the Environmental guidelines for setting up of stone crushing plant, not provided any Air Pollution Control Devices (APCDs) leading to excess dust emission causing environmental hazards to the environment and the life of humans and also not complying the standards of Environment (Protection) Act, 1986 which is violating the provisions under section 25 of Water (Prevention and Control of Pollution) Act, 1974, under section 21 of Air (Prevention and Control of Pollution) Act, 1981 and under Environment (Protection) Act, 1986. Hence, your CCA-Renewal application is hereby rejected by the PCC, DD & DNH.



13/02/2019

Member Secretary
Pollution Control Committee
DD & DNH.

STATUS OF FRESH APPLICATIONS SUBMITTED BY THE UNITS

SR. NO.	NAME OF THE UNIT	Appeal in the Bombay High court by the Unit	APPLICATION	STATUS	Reason for rejection
1.	M/s. Yatish Stone Quarry, Dunetha, Daman	Writ Petition No.10180 of 2019	Grant of Consent to Establish on 18/12/2018 through Online Consent Management and Monitoring System (OCMMS) for the rubble and metal, stone, grit and powder-5000 Brass/Year	Application was rejected on 20/05/2019	Copy Enclosed at Annexure XV
2.	M/s. Vikram Stone Quarry, Dunetha, Daman		Grant of Consent to Renewal on 18/11/2018 through Online Consent Management and Monitoring System (OCMMS) for stone chips – 40 Brass/Day	Application was rejected on 13/02/2019	
3.	M/s. Parvati Stone Quarry, Dunetha, Daman	Writ Petition No.10177 of 2019	Grant of Consent to Renewal on 28/10/2018 through Online Consent Management and Monitoring System (OCMMS) for quarrying of different grades of stones 3600 Brass/Year	Application was rejected on 13/02/2019	
4.	M/s. Patil Stone Quarry, Dunetha, Daman	Writ Petition No.10176 of 2019	Grant of Consent to Renewal on 14/11/2018 through Online Consent Management and Monitoring System (OCMMS) for B T Stone grit and dust-6125 Cu. M/Year	Application was rejected on 13/02/2019	
5.	M/s. Shakti Stone. Dunetha, Daman		Grant of Consent to Establish on 19/12/2018 through Online Consent Management and Monitoring System (OCMMS) for the rubble and metal, grit, powder-50000 Brass/Year	Application was rejected on 20/05/2019	
6.	M/s. Krishna Stone Works, Village Dunetha Hill, Daman		Grant of Consent to Operate on 19/12/2018 through Online Consent Management and Monitoring System (OCMMS) for the crushing of stone	Application was rejected on 19/05/2019	
7.	M/s. Khodiyar Stone Works, Dunetha Hill, Daman	Writ Petition No.10179 of 2019	Grant of Consent to Establish on 26/11/2018 through Online Consent Management and Monitoring System (OCMMS) for B.T. metal, stone, grit, dust stone-19000 Cu. Mt/Year	Application was rejected on 20/05/2019	
8.	M/s. Vaishali Stone Quarry, Village Dunetha, Daman		Grant of Consent to Establish on 24/12/2018 through Online Consent Management and Monitoring System (OCMMS) for B.T. metal, stone, grit, dust-120000 Cu. Mt/Year	Application was rejected on 20/05/2019	
9.	M/s. Jay Jalaram Stone Quarry, Dunetha, Daman		Grant of Consent to Renewal 29/12/2018 through Online Consent Management and Monitoring System (OCMMS) for Stone Metals-8000 Brass/Year	Application was rejected on 12/02/2019	
10.	Shree Ashapura Stone Works, Village Dunetha, Daman		Grant of Consent to Operate on 19/12/2018 through Online Consent Management and Monitoring System (OCMMS) for crushing of Stones.	Application was rejected on 19/05/2019	
11.	M/s. Vishal Stone Quarry, Village Dunetha, Kunta Road, Daman		Grant of Consent to Establish on 30/11/2018 through Online Consent Management and Monitoring System (OCMMS) for the rubble and metal, stone work-1000 Cubic Meter/Year	Application was rejected on 20/05/2019	
12.	M/s. Asha Stone Quarry, Dunetha, Daman		Grant of Consent to Establish on 16/12/2018 through Online Consent Management and Monitoring System (OCMMS) for rubble and metal, stone work-1000 Cubic Meter/Year	Application was rejected on 20/05/2019	
13.	M/s. Kishore C. Patel, Dunetha, Daman		No application was received from the unit	-----	--
14.	M/s. Mahalaxmi Stone Crush, Dunetha Hill, Daman		Grant of Consent to Operate on 19/12/2018 through Online Consent Management and Monitoring System (OCMMS) for crushing of stones	Application was rejected on 19/05/2019	Copy Enclosed at Annexure XV
15.	M/s. Saraswati Stone Works, Dunetha, Daman.		Grant of Consent to Establish on 23/12/2018 through Online Consent Management and Monitoring System (OCMMS) for the rubble, metal and metal chips-20000 Cu. Mt/Year	Application was rejected on 18/03/2019	
16.	M/s. Shivkrupa Stone Works,		Grant of Consent to Renewal 02/12/2018 through Online Consent	Application was rejected on	

	Village Daman Dunetha,		Management and Monitoring System (OCMMS) for quarrying of different grades of stones-3600 Brass/Year	12/02/2019		
17.	M/s. Kyrie Infra Stone Quarry, Village Dunetha, Daman		Grant of Consent to Establish on 28/12/2018 through Online Consent Management and Monitoring System (OCMMS) for the metal, grit, GSB (using rough stones and big rubbles-8000 MTPA	Application was rejected on 20/05/2019	Copy Enclosed at Annexure XV	
18.	M/s. Varsha Stone Works, Dunetha Hill, Daman		Grant of Consent to Renewal on 28/10/2018 through Online Consent Management and Monitoring System (OCMMS) for stones – 3000 Brass/Year	Application was rejected on 13/02/2019		
19.	M/s. Jay Ambe Stone Quarry, Village Bhimpore, Daman	Writ Petition No.10178 of 2019	Grant of Consent to Renewal on 28/10/2018 through Online Consent Management and Monitoring System (OCMMS) for quarrying of different grades of stone 3600 Brass/Year	Application was rejected on 13/02/2019		
20.	M/s. Laxmi Stone Quarry, Village Bhimpore, Daman		No application was received from the unit	-----		-----
21.	M/s. Raj Stone Quarry, Village Bhimpore, Daman		No application was received from the unit	-----		-----

Annexure-XVI

No. PCC/~~DD~~^{DMH}/50/95-96-97/165
Office of the Member Secretary,
Pollution Control Committee,
DD & DNH, Daman

Date: 21/05/19

Direction u/s 33-A of Water (Prevention and Control of Pollution) Act, 1974 and u/s 31 (A) of Air (Prevention and Control of Pollution) Act, 1981.

WHEREAS M/s Yatish Stone Quarry, located at Survey No. 130/18, Village Dunetha, Daman has established a stone crushing unit;

AND WHEREAS the unit has not obtained any type of Establishment Consent under Water Act, 1974 and Air Act, 1981 from the Pollution Control Committee, DD & DNH for aforesaid activities;

AND WHEREAS, any type of the unit which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or establish or operate any industrial plant in an air pollution control area has to take statutory Consent under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and Section 21 of Air (Prevention and Control of Pollution) Act, 1981;

AND WHEREAS, the stone crushing unit has to comply the standards for implementation of the pollution control measures and quantitative standards for Suspended Particulate Matter (SPM) prescribed by the Environment (Protection) Rules, 1986 as mentioned below.

- i. Dust containment cum suppression system for the equipments.
- ii. Construction of wind breaking walls.
- iii. Construction of the metalled roads within the premises.
- iv. Regular cleaning and wetting of the ground within the premises.
- v. Growing of a green belt along the periphery.
- vi. Quantitative standard for SPM (Measured between 3 m and 10 m from any processes equipment of a stone crushing unit shall not exceed 600 microgrammes per cubic meter from a controlled isolated as well as well as from a unit located in a cluster should be less than 600mg/Nm³)

AND WHEREAS the unit is also carrying out stone mining at Survey No. 130/18 without any clearance under the Environment Protection Act, 1986 and has also not obtained Consent to Establish and Consent to operate for stone mining under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 from the Pollution Control Committee, DD & DNH;

W

AND WHEREAS the unit is also required to take Environmental Clearance for mining and stone crushing activities as per Environmental Impact Notification vide No. S.O. 1533 dated 14.09.2006 issued by MoEF & CC, New Delhi, as amended from time to time, from the competent authority;

AND WHEREAS, the unit has to obtain authorization under Hazardous waste Rules for industrial operations using mineral/synthetic oil as lubricant in hydraulic systems or other applications;

AND WHEREAS the unit is operating without any valid Consent thereby violating the norms of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 and the Environment (Protection) Rules, 1986;

AND WHEREAS, a notice of direction u/s 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and u/s 31(A) of Air (Prevention and Control of Pollution) Act, 1981 was issued for operation of unit without obtaining valid consent from the office of the Pollution Control Committee, DD & DNH under Water Act and Air Act vide this office letter No. PCC/DDD/R-74/WA/DT/01-02/1279 dated 23/12/2015;

AND WHEREAS no reply was submitted to this office in the above matter;

AND WHEREAS the industrial plant of the unit was inspected on 03/01/2018 by the official of PCC, DD & DNH and following observations were noted;

- (i) The industrial plant was operational at the time of inspection.
- (ii) The unit was carrying out different kinds of metal grits from stone by crushing.
- (iii) The unit had installed 01 No of crusher machines.
- (iv) The unit had not provided any air pollution control devices and not complied with the standards as per Environment (Protection) Act, 1986.
- (v) The unit was also carrying out stone mining activities.

AND WHEREAS, the stone crushing units are known to contribute Suspended Particulate Matter (SPM) in the air, produce large quantities of fine fugitive dust emissions which create health hazards to workers, surrounding population by way of causing respiratory diseases. The dust also affects the visibility, reduces the growth of vegetation and hampers aesthetics of areas;

AND WHEREAS, on the basis of inspection a show cause notice was issued before initiating action against the unit vide this office letter No. PCC/DMN/50/95-96-97/762 dated 05/02/2018;

AND WHEREAS a reply was submitted to this office vide a letter dated 14/02/2018 where the unit has not submitted any document regarding valid consent to operate under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981. The unit has not produced any document regarding the Environment Clearance and stated that it will comply with the norms under the Water Act, 1974 and Air Act, 1981.

AND WHEREAS, the unit is also carrying out stone mining and crushing activities illegally without obtaining valid "Consent to Establish" "Consent to Operate" and "Consent to Renewal" which is a statutory requirement under Water (Prevention and Control of Pollution) Act, 1974 and under Air (Prevention and Control of Pollution) Act, 1981 from the Pollution Control Committee, DD & DNH;

AND WHEREAS an application was submitted by the unit for grant of Consent to Establish on 18/12/2018 through Online Consent Management and Monitoring System (OCMMS) for the rubble and metal, stone, grit and powder-5000 Brass/Year through crushing activity which was rejected for the reasons mentioned therein;

AND WHEREAS, the unit has violated various provisions as mentioned below:

Violation under the Water Act, 1974 and Air Act, 1981

1. The unit has not been given Consent to Establish. Even then the industrial plant for crushing unit is operational without any valid consent under Water Act 1974 and Air Act 1981 from the PCC which grossly violates the provisions under section 25 of Water (Prevention and Control of Pollution) Act, 1974, under section 21 of Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986.
2. The unit is also carrying out stone mining activities at Survey. No. 130/18, Village Dunetha, Daman without any permission from the Pollution Control Committee, DD & DNH, thereby violating the provisions of Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986.
3. The Air Pollution Control Devices was not provided which is leading to excess dust emission causing environmental hazards including the health & life of human beings is not complying the standards of Environment (Protection) Act, 1986.

dv

Violation under the Environment (Protection) Rules, 1986

4. The unit is operating without complying the standards prescribed by the Environment (Protection) Rules, 1986 mentioned below,
 - a. Dust containment cum suppression system for the equipments was not provided.
 - b. Construction of wind breaking walls was not provided.
 - c. Construction of the metalled roads within the premises was not provided.
 - d. Regular cleaning and wetting of the ground within the premises was not provided.
 - e. Growing of a green belt along the periphery was not provided.
5. Telescopic chute at the end of the grit and grit powder conveyor system was not provided.
6. Proper storage facilities for grit powder is not provided.
7. Green belt of evergreen broad leaf trees atleast 10 meters wide encompassing the area was not provided.

Violation of the Environmental Impact Notification dated 14.09.2006

8. The unit also falls under the activity 1(a) and 2(b) as per Environmental Impact Notification vide No. S.O. 1533 dated 14.09.2006 issued by MoEF & CC, New Delhi as amended from time to time. But, the unit has not obtained Environmental Clearance from competent authority.

Other violations

9. The unit has not obtained permission from competent authority under Explosive Act, 1884 for usage of Explosive for stone quarrying and blasting.
10. The National Green Tribunal, Principal Bench, New Delhi *vide Order dated 19.07.2017 in Original Application No.479/2016, Pravesh Vs. Ministry of Environment, Forests and Climate Change & Ors., directed that "no stone crushers be permitted to operate unless they obtain consent from the State Pollution Control Board, proper no objection certificate from the concerned authorities and have the Environmental Clearance (EC) from the competent authority.*

This application seeks 'modification' of the order to the effect that the stone crushers should be allowed to set up without EC.

Having regard to the adverse impact of the stone crushers on the environment, the application cannot be accepted. Unless EC is held to be required, the mushrooming of stone crushers even without any carrying capacity will continue which is not inconsistent with

precautionary principle for the protection of environment nor with the principle of sustainable development."

NOW, THEREFORE, it is to conclude that the unit has grossly violated the provisions under Section 25 of Water (Prevention and Control of Pollution) Act, 1974, under Section 21 of Air (Prevention and Control of Pollution) Act, 1981.

In exercise of Section 33-A of Water (Prevention and Control of Pollution) Act, 1974 and Section 31-A of Air (Prevention and Control of Pollution) Act, 1981 it is hereby ordered for the closure of your unit with immediate effect for gross violation of the above provisions of the said Acts.

The Executive Engineer, Electricity Department, Daman to disconnect the power supply and submit compliance report regarding disconnection of power supply to the said unit to the PCC, DD & DNH within 48 hours.


Member Secretary,
Pollution Control Committee,
DD & DNH,
Daman

To,

M/s Yatish Stone Quarry, Sr. No. 130/18, Village Dunetha Hill, Daman.

Copy to:

- (i) The Chairman, PCC, DD & DNH for kind information.
- (ii) The Secretary Mines, Daman for information please.
- (iii) The Collector, Daman for information please.
- (iv) The Executive Engineer, Electricity Department, Daman with a request to disconnect the power supply to the industrial plant of M/s Yatish Stone Quarry, Sr. No. 130/18, Village Dunetha, Daman with immediate effect and intimate to this office within 48 hours.

Date:- 21/01/19

Direction u/s 33-A of Water (Prevention and Control of Pollution) Act, 1974 and u/s 31 (A) of Air (Prevention and Control of Pollution) Act, 1981.

WHEREAS M/s Vikram Stone Quarry, Village Dunetha, Daman was issued with a Consent to Renewal for stone chips-40 Brass/Day vide order No. PCC/DMN/5-8145/98-99/2228 dated 15/01/1999 under Water (Prevention and Control of Pollution) Act, 1974 and valid upto 31/03/1999;

AND WHEREAS the unit has not obtained any type of Renewal Consent to operate the said unit after 31.03.1999;

AND WHEREAS, any type of the unit which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or establish or operate any industrial plant in an air pollution control area has to take statutory Consent under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and Section 21 of Air (Prevention and Control of Pollution) Act, 1981;

AND WHEREAS, the stone crushing unit has to comply the standards for implementation of the pollution control measures and quantitative standards for Suspended Particulate Matter (SPM) prescribed by the Environment (Protection) Rules, 1986 as mentioned below.

- i. Dust containment cum suppression system for the equipments.
- ii. Construction of wind breaking walls.
- iii. Construction of the metalled roads within the premises.
- iv. Regular cleaning and wetting of the ground within the premises.
- v. Growing of a green belt along the periphery.
- vi. Quantitative standard for SPM (Measured between 3 m and 10 m from any processes equipment of a stone crushing unit shall not exceed 600 microgrammes per cubic meter from a controlled isolated as well as well as from a unit located in a cluster should be less than 600mg/Nm³)

AND WHEREAS the unit is also carrying out stone mining at Survey No. 130/2, 130/2-A & 150/3 without any clearance under the Environment Protection Act, 1986 and has also not obtained Consent to Establish and Consent to operate for stone mining under the Water (Prevention and Control of Pollution)

Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 from the Pollution Control Committee, DD & DNH;

AND WHEREAS the unit is also required to take Environmental Clearance for mining and stone crushing activities as per Environmental Impact Notification vide No. S.O. 1533 dated 14.09.2006 issued by MoEF & CC, New Delhi, as amended from time to time, from the competent authority;

AND WHEREAS, the unit has to obtain authorization under Hazardous waste Rules for industrial operations using mineral/synthetic oil as lubricant in hydraulic systems or other applications;

AND WHEREAS the unit is operating without any valid Consent thereby violating the norms of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 and the Environment (Protection) Rules, 1986;

AND WHEREAS, a notice of direction u/s 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and u/s 31(A) of Air (Prevention and Control of Pollution) Act, 1981 was issued to the unit for operating without obtaining valid consent from the office of the Pollution Control Committee, DD & DNH under Water Act and Air Act vide this office letter No. PCC/DDD/O-1205/DT/WA/98-99/885 dated 08/12/2015;

AND WHEREAS no reply was submitted to this office in the above matter;

AND WHEREAS, the unit was inspected on 03.01.2018 by the officials of the PCC, DD and DNH and following observations were found:

1. The unit was in operation at the time of inspection.
2. The unit was carrying out different kinds of metal grits from stone through crushing.
3. The unit had installed 04 Nos of crushers.
4. The unit had not installed any Air Pollution Control Devices and not complied with the standards as per Environment (Protection) Act, 1986.
5. The unit was also carrying out stone mining activities.

AND WHEREAS, the stone crushing units are known to contribute Suspended Particulate Matter (SPM) in the air, produce large quantities of fine fugitive dust emissions which create health hazards to workers, surrounding population by way of causing respiratory diseases. The dust also affects the visibility, reduces the growth of vegetation and hampers aesthetics of areas;

AND WHEREAS, on the basis of inspection a show cause notice was issued before initiating action against the unit vide this office letter No. PCC/DMN/50/95-96-97/753 dated 05/02/2018;

AND WHEREAS a reply was submitted to this office vide a letter dated 14/02/2018 where the unit has not submitted any document regarding valid consent to operate under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981. The unit has not produced any document regarding the Environment Clearance and stated that it will comply with the norms under the Water Act, 1974 and Air Act, 1981.

AND WHEREAS, the unit is carrying out stone mining and crushing activities illegally without obtaining valid "Consent to Operate" and "Consent to Renewal" which is a statutory requirement under Water (Prevention and Control of Pollution) Act, 1974 and under Air (Prevention and Control of Pollution) Act, 1981 from the Pollution Control Committee, DD & DNH;

AND WHEREAS an application for grant of CCA-Renewal under Water Act 1974, Air Act 1981 and Hazardous & Other Wastes Rules, 2016 was submitted to the Pollution Control Committee on 18/11/2018;

AND WHEREAS, the unit was inspected on 17/12/2018 and finally the application for Consent to Renewal was rejected on 13/02/2019 by the PCC, DD & DNH for the reasons mentioned as under;

Violation under the Water Act, 1974 and Air Act, 1981

1. The unit had taken Consent to Renewal way back in the year 1999 which already got expired on 31.03.1999. The unit has not been given Consent to Renewal after that. Even then the industrial plant for crushing unit is operational without any valid consent under Water Act 1974 and Air Act 1981 from the PCC which grossly violates the provisions under section 25 of Water (Prevention and Control of Pollution) Act, 1974, under section 21 of Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986.
2. The unit is also carrying out stone mining activities at Survey. No. 130/2, 130/2-A & 150/3, Village Dunetha, Daman without any permission from the Pollution Control Committee, DD & DNH, thereby violating the provisions of Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986.
3. The Air Pollution Control Devices was not provided which is leading to excess dust emission causing environmental hazards including the health

& life of human beings is not complying the standards of Environment (Protection) Act, 1986.

Violation under the Environment (Protection) Rules, 1986

4. The unit is operating without complying the standards prescribed by the Environment (Protection) Rules, 1986 mentioned below;
 - a. Dust containment cum suppression system for the equipments was not provided.
 - b. Construction of wind breaking walls was not provided.
 - c. Construction of the metalled roads within the premises was not provided.
 - d. Regular cleaning and wetting of the ground within the premises was not provided.
 - e. Growing of a green belt along the periphery was not provided.
5. Telescopic chute at the end of the grit and grit powder conveyor system was not provided.
6. Proper storage facilities for grit powder was not provided.
7. Green belt of evergreen broad leaf trees atleast 10 meters wide encompassing the area was not provided.

Violation of the Environmental Impact Notification dated 14.09.2006

8. The unit also falls under the activity 1(a) and 2(b) as per Environmental Impact Notification vide No. S.O. 1533 dated 14.09.2006 issued by MoEF & CC, New Delhi as amended from time to time. But, the unit has not obtained Environmental Clearance from competent authority.

Other violations

9. The unit has not obtained permission from competent authority under Explosive Act, 1884 for usage of Explosive for stone quarrying and blasting.
10. The National Green Tribunal, Principal Bench, New Delhi vide Order dated 19.07.2017 in Original Application No.479/2016, Pravesh Vs. Ministry of Environment, Forests and Climate Change & Ors., directed that **"no stone crushers be permitted to operate unless they obtain consent from the State Pollution Control Board, proper no objection certificate from the concerned authorities and have the Environmental Clearance (EC) from the competent authority.**

This application seeks 'modification' of the order to the effect that the stone crushers should be allowed to set up without EC.

Having regard to the adverse impact of the stone crushers on the

environment, the application cannot be accepted. Unless EC is held to be required, the mushrooming of stone crushers even without any carrying capacity will continue which is not inconsistent with precautionary principle for the protection of environment nor with the principle of sustainable development."

NOW, THEREFORE, it is to conclude that the unit has grossly violated the provisions under Section 25 of Water (Prevention and Control of Pollution) Act, 1974, under Section 21 of Air (Prevention and Control of Pollution) Act, 1981.

In exercise of Section 33-A of Water (Prevention and Control of Pollution) Act, 1974 and Section 31-A of Air (Prevention and Control of Pollution) Act, 1981 it is hereby ordered for the closure of your unit with immediate effect for gross violation of the above provisions of the said Acts.

The Executive Engineer, Electricity Department, Daman to disconnect the power supply and submit compliance report regarding disconnection of power supply to the said unit to the PCC, DD & DNH within 48 hours.


Member Secretary,
Pollution Control Committee,
DD & DNH,
Daman

To,

M/s Vikram Stone Quarry, 130/2, 130/2-A & 150/3, Village Dunetha, Daman.

Copy to:

- (i) The Chairman, PCC, DD & DNH for kind information.
- (ii) The Secretary Mines, Daman for information please.
- (iii) The Collector, Daman for information please.
- (iv) The Executive Engineer, Electricity Department, Daman with a request to disconnect the power supply to the industrial plant of M/s Vikram Stone Quarry, 130/2, 130/2-A & 150/3,, Village Dunetha, Daman with immediate effect and intimate to this office within 48 hours.

No. PCC/000/50/95-96-97/158
Office of the Member Secretary,
Pollution Control Committee,
DD & DNH, Daman

Date: -21/05/09

Direction u/s 33-A of Water (Prevention and Control of Pollution) Act, 1974 and u/s 31 (A) of Air (Prevention and Control of Pollution) Act, 1981.

WHEREAS M/s Parvati Stone Works, Village Dunetha, Daman was issued with a Consent to Renewal for quarrying of different grades of stones- 3600 Brass/Year vide order No. PCC/DDD/O-1204/WA/DT/91-92/332 dated 20/11/2002 under Water (Prevention and Control of Pollution) Act, 1974 and vide order No. PCC/DDD/O-1204/AA/DT/91-92/333 dated 20/11/2002 under Air (Prevention and Control of Pollution) Act, 1981 and valid upto 31/12/2003;

AND WHEREAS the unit has not obtained any type of Renewal Consent to operate the said unit after 31.12.2003;

AND WHEREAS, any type of the unit which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or establish or operate any industrial plant in an air pollution control area has to take statutory Consent under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and Section 21 of Air (Prevention and Control of Pollution) Act, 1981;

AND WHEREAS, the stone crushing unit has to comply the standards for implementation of the pollution control measures and quantitative standards for Suspended Particulate Matter (SPM) prescribed by the Environment (Protection) Rules, 1986 as mentioned below.

- i. Dust containment cum suppression system for the equipments.
- ii. Construction of wind breaking walls.
- iii. Construction of the metalled roads within the premises.
- iv. Regular cleaning and wetting of the ground within the premises.
- v. Growing of a green belt along the periphery.
- vi. Quantitative standard for SPM (Measured between 3 m and 10 m from any processes equipment of a stone crushing unit shall not exceed 600 microgrammes per cubic meter from a controlled isolated as well as well as from a unit located in a cluster should be less than 600mg/Nm³)

AND WHEREAS the unit is also carrying out stone mining at Survey No. 112/2, 117/5 & 133/4 without any clearance under the Environment Protection

Act, 1986 and has also not obtained Consent to Establish and Consent to operate for stone mining under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 from the Pollution Control Committee, DD & DNH;

AND WHEREAS the unit is also required to take Environmental Clearance for mining and stone crushing activities as per Environmental Impact Notification vide No. S.O. 1533 dated 14.09.2006 issued by MoEF & CC, New Delhi, as amended from time to time, from the competent authority;

AND WHEREAS, the unit has to obtain authorization under Hazardous waste Rules for industrial operations using mineral/synthetic oil as lubricant in hydraulic systems or other applications;

AND WHEREAS the unit is operating without any valid Consent thereby violating the norms of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 and the Environment (Protection) Rules, 1986;

AND WHEREAS, a notice of direction u/s 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and u/s 31(A) of Air (Prevention and Control of Pollution) Act, 1981 was issued to the unit for operating without obtaining valid consent from the office of the Pollution Control Committee, DD & DNH under Water Act and Air Act vide this office letter No. PCC/DDD/O-1204/DT/WA/91-92/1283 dated 23/12/2015;

AND WHEREAS, a reply was submitted to notice of direction to this office on 20/02/2017, which was not satisfactory;

AND WHEREAS, the unit was inspected on 03.01.2018 by the officials of the PCC, DD and DNH and following observations were found:

1. The unit was in operation at the time of inspection.
2. The unit was carrying out different kinds of metal grits from stone through crushing.
3. The unit had installed 02 Nos of crushers.
4. The unit had not installed any Air Pollution Control Devices and not complied with the standards as per Environment (Protection) Act, 1986.
5. The unit was also carrying out stone mining activities.

AND WHEREAS, the stone crushing units are known to contribute Suspended Particulate Matter (SPM) in the air, produce large quantities of fine fugitive dust emissions which create health hazards to workers, surrounding

population by way of causing respiratory diseases. The dust also affects the visibility, reduces the growth of vegetation and hampers aesthetics of areas;

AND WHEREAS, on the basis of inspection a show cause notice was issued before initiating action against the unit vide this office letter No. PCC/DMN/50/95-96-97/761 dated 05/02/2018;

AND WHEREAS a reply was submitted to this office vide a letter dated 14/02/2018 where the unit has not submitted any document regarding valid consent to operate under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981. The unit has not produced any document regarding the Environment Clearance and stated that it will comply with the norms under the Water Act, 1974 and Air Act, 1981.

AND WHEREAS, the unit is carrying out stone mining and crushing activities illegally without obtaining valid "Consent to Operate" and "Consent to Renewal" which is a statutory requirement under Water (Prevention and Control of Pollution) Act, 1974 and under Air (Prevention and Control of Pollution) Act, 1981 from the Pollution Control Committee, DD & DNH;

AND WHEREAS an application for grant of CCA-Renewal under Water Act 1974, Air Act 1981 and Hazardous & Other Wastes Rules, 2016 was submitted to the Pollution Control Committee on 28/10/2018;

AND WHEREAS, the unit was inspected on 17/12/2018 and finally the application for Consent to Renewal was rejected on 13/02/2019 by the PCC, DD & DNH for the reasons mentioned as under;

Violation under the Water Act, 1974 and Air Act, 1981

1. The unit had taken Consent to Renewal way back in the year 2002 which already got expired on 31.12.2003. The unit has not been given Consent to Renewal after that. Even then the industrial plant for crushing unit is operational without any valid consent under Water Act 1974 and Air Act 1981 from the PCC which grossly violates the provisions under section 25 of Water (Prevention and Control of Pollution) Act, 1974, under section 21 of Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986.
2. The unit is also carrying out stone mining activities at Survey. No. 112/2, 117/5 & 133/4, Village Dunetha, Daman without any permission from the Pollution Control Committee, DD & DNH, thereby violating the provisions of Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention

and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986.

3. The Air Pollution Control Devices was not provided which is leading to excess dust emission causing environmental hazards including the health & life of human beings is not complying the standards of Environment (Protection) Act, 1986.

Violation under the Environment (Protection) Rules, 1986

4. The unit is operating without complying the standards prescribed by the Environment (Protection) Rules, 1986 mentioned below;
 - a. Dust containment cum suppression system for the equipments was not provided.
 - b. Construction of wind breaking walls was not provided.
 - c. Construction of the metalled roads within the premises was not provided.
 - d. Regular cleaning and wetting of the ground within the premises was not provided.
 - e. Growing of a green belt along the periphery was not provided.
5. Telescopic chute at the end of the grit and grit powder conveyor system was not provided.
6. Proper storage facilities for grit powder was not provided.
7. Green belt of evergreen broad leaf trees atleast 10 meters wide encompassing the area was not provided.

Violation of the Environmental Impact Notification dated 14.09.2006

8. The unit also falls under the activity 1(a) and 2(b) as per Environmental Impact Notification vide No. S.O. 1533 dated 14.09.2006 issued by MoEF & CC, New Delhi as amended from time to time. But, the unit has not obtained Environmental Clearance from competent authority.

Other violations

9. The unit has not obtained permission from competent authority under Explosive Act, 1884 for usage of Explosive for stone quarrying and blasting.
10. The National Green Tribunal, Principal Bench, New Delhi vide Order dated 19.07.2017 in Original Application No.479/2016, Pravesh Vs. Ministry of Environment, Forests and Climate Change & Ors., directed that **"no stone crushers be permitted to operate unless they obtain consent from the State Pollution Control Board, proper no objection certificate from the concerned authorities and have the Environmental Clearance (EC) from the competent authority.**

This application seeks 'modification' of the order to the effect that the stone crushers should be allowed to set up without EC.

Having regard to the adverse impact of the stone crushers on the environment, the application cannot be accepted. Unless EC is held to be required, the mushrooming of stone crushers even without any carrying capacity will continue which is not inconsistent with precautionary principle for the protection of environment nor with the principle of sustainable development."

NOW, THEREFORE, it is to conclude that the unit has grossly violated the provisions under Section 25 of Water (Prevention and Control of Pollution) Act, 1974, under Section 21 of Air (Prevention and Control of Pollution) Act, 1981.

In exercise of Section 33-A of Water (Prevention and Control of Pollution) Act, 1974 and Section 31-A of Air (Prevention and Control of Pollution) Act, 1981 it is hereby ordered for the closure of your unit with immediate effect for gross violation of the above provisions of the said Acts.

The Executive Engineer, Electricity Department, Daman to disconnect the power supply and submit compliance report regarding disconnection of power supply to the said unit to the PCC, DD & DNH within 48 hours.


Member Secretary,
Pollution Control Committee,
DD & DNH,
Daman

To,

M/s Parvati Stone Works, Sr. No. 133/4, Village Dunetha Hill, Daman.

Copy to:

- (i) The Chairman, PCC, DD & DNH for kind information.
- (ii) The Secretary Mines, Daman for information please.
- (iii) The Collector, Daman for information please.
- (iv) The Executive Engineer, Electricity Department, Daman with a request to disconnect the power supply to the industrial plant of M/s Parvati Stone Works, Sr. No. 133/4, Village Dunetha Hill, Daman with immediate effect and intimate to this office within 48 hours.

No. PCC/DMN/50/95-96-97/156
Office of the Member Secretary,
Pollution Control Committee,
DD & DNH, Daman

Date:- 2/10/99

Direction u/s 33-A of Water (Prevention and Control of Pollution) Act, 1974 and u/s 31 (A) of Air (Prevention and Control of Pollution) Act, 1981.

WHEREAS M/s Patil Stone Quarry, Village Bhimpore, Daman was issued with a Consent to Renewal for the crushing of B.T. metal, stone, grit and dust-6125 Cu. M/Year vide order No. PCC/DMN/5-7378/98-99/348 dated 04/06/1998 under Water (Prevention and Control of Pollution) Act, 1974 and vide order No. PCC/DMN/6-1051/98-99/347 dated 04/06/1998 under Air (Prevention and Control of Pollution) Act, 1981 and valid upto 28/02/1999;

AND WHEREAS the unit has not obtained any type of Renewal Consent to operate the said unit after 28.02.1999;

AND WHEREAS, any type of the unit which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or establish or operate any industrial plant in an air pollution control area has to take statutory Consent under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and Section 21 of Air (Prevention and Control of Pollution) Act, 1981;

AND WHEREAS, the stone crushing unit has to comply the standards for implementation of the pollution control measures and quantitative standards for Suspended Particulate Matter (SPM) prescribed by the Environment (Protection) Rules, 1986 as mentioned below.

- i. Dust containment cum suppression system for the equipments.
- ii. Construction of wind breaking walls.
- iii. Construction of the metalled roads within the premises.
- iv. Regular cleaning and wetting of the ground within the premises.
- v. Growing of a green belt along the periphery.
- vi. Quantitative standard for SPM (Measured between 3 m and 10 m from any processes equipment of a stone crushing unit shall not exceed 600 microgrammes per cubic meter from a controlled isolated as well as well as from a unit located in a cluster should be less than 600mg/Nm³)

AND WHEREAS the unit is also carrying out stone mining at Survey No. 130/13-A & B without any clearance under the Environment Protection Act, 1986

and has also not obtained Consent to Establish and Consent to operate for stone mining under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 from the Pollution Control Committee, DD & DNH;

AND WHEREAS the unit is also required to take Environmental Clearance for mining and stone crushing activities as per Environmental Impact Notification vide No. S.O. 1533 dated 14.09.2006 issued by MoEF & CC, New Delhi, as amended from time to time, from the competent authority;

AND WHEREAS, the unit has to obtain authorization under Hazardous waste Rules for industrial operations using mineral/synthetic oil as lubricant in hydraulic systems or other applications;

AND WHEREAS the unit is operating without any valid Consent thereby violating the norms of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 and the Environment (Protection) Rules, 1986;

AND WHEREAS, a notice of direction u/s 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and u/s 31(A) of Air (Prevention and Control of Pollution) Act, 1981 was issued to the unit for operating without obtaining valid consent from the office of the Pollution Control Committee, DD & DNH under Water Act and Air Act vide this office letter No. PCC/DDD/O-1212/DT/WA/95-96/1263 dated 23/12/2015;

AND WHEREAS, a reply was submitted to this office on 29/02/2016, which was not satisfactory;

AND WHEREAS, the unit was inspected on 03.01.2018 by the officials of the PCC, DD and DNH and following observations were found:

1. The unit was in operation at the time of inspection.
2. The unit was carrying out different kinds of metal grits from stone through crushing.
3. The unit had installed 03 Nos of crushers.
4. The unit had not installed any Air Pollution Control Devices and not complied with the standards as per Environment (Protection) Act, 1986.
5. The unit was also carrying out stone mining activities.

AND WHEREAS, the stone crushing units are known to contribute Suspended Particulate Matter (SPM) in the air, produce large quantities of fine fugitive dust emissions which create health hazards to workers, surrounding

population by way of causing respiratory diseases. The dust also affects the visibility, reduces the growth of vegetation and hampers aesthetics of areas;

AND WHEREAS, on the basis of inspection again show cause notice was issued before initiating action against the unit vide this office letter No. PCC/DMN/50/95-96-97/756 dated 05/02/2018;

AND WHEREAS a reply was submitted to this office vide a letter dated 14/02/2018 where the unit has not submitted any document regarding valid consent to operate under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981. The unit has not produced any document regarding the Environment Clearance and stated that it will comply with the norms under the Water Act, 1974 and Air Act, 1981.

AND WHEREAS, the unit is carrying out stone mining and crushing activities illegally without obtaining valid "Consent to Operate" and "Consent to Renewal" which is a statutory requirement under Water (Prevention and Control of Pollution) Act, 1974 and under Air (Prevention and Control of Pollution) Act, 1981 from the Pollution Control Committee, DD & DNH;

AND WHEREAS an application for grant of CCA-Renewal under Water Act 1974, Air Act 1981 and Hazardous & Other Wastes Rules, 2016 was submitted to the Pollution Control Committee on 14/11/2018;

AND WHEREAS, the unit was inspected on 17/12/2018 and finally the application for Consent to Renewal was rejected on 13/02/2019 by the PCC, DD & DNH for the reasons mentioned as under;

Violation under the Water Act, 1974 and Air Act, 1981

1. The unit had taken Consent to Renewal way back in the year 1998 which already got expired on 28.02.1999. The unit has not been given Consent to Renewal after that. Even then the industrial plant for crushing unit is operational without any valid consent under Water Act 1974 and Air Act 1981 from the PCC which grossly violates the provisions under section 25 of Water (Prevention and Control of Pollution) Act, 1974, under section 21 of Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986.
2. The unit is also carrying out stone mining activities at Survey. No. 130/13-A & B, Village Dunetha, Daman without any permission from the Pollution Control Committee, DD & DNH, thereby violating the provisions of Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986.

3. The Air Pollution Control Devices was not provided which is leading to excess dust emission causing environmental hazards including the health & life of human beings is not complying the standards of Environment (Protection) Act, 1986.

Violation under the Environment (Protection) Rules, 1986

4. The unit is operating without complying the standards prescribed by the Environment (Protection) Rules, 1986 mentioned below;
 - a. Dust containment cum suppression system for the equipments was not provided.
 - b. Construction of wind breaking walls was not provided.
 - c. Construction of the metalled roads within the premises was not provided.
 - d. Regular cleaning and wetting of the ground within the premises was not provided.
 - e. Growing of a green belt along the periphery was not provided.
5. Telescopic chute at the end of the grit and grit powder conveyor system was not provided.
6. Proper storage facilities for grit powder was not provided.
7. Green belt of evergreen broad leaf trees atleast 10 meters wide encompassing the area was not provided.

Violation of the Environmental Impact Notification dated 14.09.2006

8. The unit also falls under the activity 1(a) and 2(b) as per Environmental Impact Notification vide No. S.O. 1533 dated 14.09.2006 issued by MoEF & CC, New Delhi as amended from time to time. But, the unit has not obtained Environmental Clearance from competent authority.

Other violations

9. The unit has not obtained permission from competent authority under Explosive Act, 1884 for usage of Explosive for stone quarrying and blasting.
10. The National Green Tribunal, Principal Bench, New Delhi vide Order dated 19.07.2017 in Original Application No.479/2016, Pravesh Vs. Ministry of Environment, Forests and Climate Change & Ors., directed that **"no stone crushers be permitted to operate unless they obtain consent from the State Pollution Control Board, proper no objection certificate from the concerned authorities and have the Environmental Clearance (EC) from the competent authority.**

This application seeks 'modification' of the order to the effect that the stone crushers should be allowed to set up without EC.

Having regard to the adverse impact of the stone crushers on the environment, the application cannot be accepted. Unless EC is held to be required, the mushrooming of stone crushers even without any carrying capacity will continue which is not inconsistent with precautionary principle for the protection of environment nor with the principle of sustainable development."

NOW, THEREFORE, it is to conclude that the unit has grossly violated the provisions under Section 25 of Water (Prevention and Control of Pollution) Act, 1974, under Section 21 of Air (Prevention and Control of Pollution) Act, 1981.

In exercise of Section 33-A of Water (Prevention and Control of Pollution) Act, 1974 and Section 31-A of Air (Prevention and Control of Pollution) Act, 1981 it is hereby ordered for the closure of your unit with immediate effect for gross violation of the above provisions of the said Acts.

The Executive Engineer, Electricity Department, Daman to disconnect the power supply and submit compliance report regarding disconnection of power supply to the said unit to the PCC, DD & DNH within 48 hours.



Member Secretary,
Pollution Control Committee,
DD & DNH,
Daman

To,

M/s Patil Stone Quarry, Sr. No. 130/E, Village Dunetha, Daman.

Copy to:

- (i) The Chairman, PCC, DD & DNH for kind information.
- (ii) The Secretary Mines, Daman for information please.
- (iii) The Collector, Daman for information please.
- (iv) The Executive Engineer, Electricity Department, Daman with a request to disconnect the power supply to the industrial plant of M/s Patil Stone Quarry, Sr. No. 130/E, Village Dunetha, Daman with immediate effect and intimate to this office within 48 hours.

No. PCC/^{DMH}~~DD~~/50/95.96.97/151
Office of the Member Secretary,
Pollution Control Committee,
DD & DNH, Daman

Date:-21/05/19

Direction u/s 33-A of Water (Prevention and Control of Pollution) Act, 1974 and u/s 31 (A) of Air (Prevention and Control of Pollution) Act, 1981.

WHEREAS M/s Shakti Stone Works, located at Survey No. 134/2, Village Dunetha, Daman has established a stone crushing unit;

AND WHEREAS the unit has not obtained any type of Establishment Consent under Water Act, 1974 and Air Act, 1981 from the Pollution Control Committee, DD & DNH for aforesaid activities;

AND WHEREAS, any type of the unit which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or establish or operate any industrial plant in an air pollution control area has to take statutory Consent under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and Section 21 of Air (Prevention and Control of Pollution) Act, 1981;

AND WHEREAS, the stone crushing unit has to comply the standards for implementation of the pollution control measures and quantitative standards for Suspended Particulate Matter (SPM) prescribed by the Environment (Protection) Rules, 1986 as mentioned below.

- i. Dust containment cum suppression system for the equipments.
- ii. Construction of wind breaking walls.
- iii. Construction of the metalled roads within the premises.
- iv. Regular cleaning and wetting of the ground within the premises.
- v. Growing of a green belt along the periphery.
- vi. Quantitative standard for SPM (Measured between 3 m and 10 m from any processes equipment of a stone crushing unit shall not exceed 600 microgrammes per cubic meter from a controlled isolated as well as well as from a unit located in a cluster should be less than 600mg/Nm³)

AND WHEREAS the unit is also carrying out stone mining at Survey No. 112/1, 134/2 & 138 without any clearance under the Environment Protection Act, 1986 and has also not obtained Consent to Establish and Consent to operate for stone mining under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 from the Pollution Control Committee, DD & DNH;

AND WHEREAS the unit is also required to take Environmental Clearance for mining and stone crushing activities as per Environmental Impact Notification vide No. S.O. 1533 dated 14.09.2006 issued by MoEF & CC, New Delhi, as amended from time to time, from the competent authority;

AND WHEREAS, the unit has to obtain authorization under Hazardous waste Rules for industrial operations using mineral/synthetic oil as lubricant in hydraulic systems or other applications;

AND WHEREAS the unit is operating without any valid Consent thereby violating the norms of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 and the Environment (Protection) Rules, 1986;

AND WHEREAS, a notice of direction u/s 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and u/s 31(A) of Air (Prevention and Control of Pollution) Act, 1981 was issued for operation of unit without obtaining valid consent from the office of the Pollution Control Committee, DD & DNH under Water Act and Air Act vide this office letter No. PCC/DDD/O-1037/AA/DN/98-99/1260 dated 23/12/2015;

AND WHEREAS, a reply was submitted to this office on 18/02/2016 by which a time of 15 days was sought to submit reply, but, no further reply was submitted;

AND WHEREAS the industrial plant of the unit was inspected on 03/01/2018 by the official of PCC, DD & DNH and following observations were noted;

- (i) The industrial plant was operational at the time of inspection.
- (ii) The unit was carrying out different kinds of metal grits from stone by crushing.
- (iii) The unit had installed 03 Nos of crusher machines.
- (iv) The unit had not provided any air pollution control devices and not complied with the standards as per Environment (Protection) Act, 1986.
- (v) The unit was also carrying out stone mining activities.

AND WHEREAS, the stone crushing units are known to contribute Suspended Particulate Matter (SPM) in the air, produce large quantities of fine fugitive dust emissions which create health hazards to workers, surrounding population by way of causing respiratory diseases. The dust also affects the visibility, reduces the growth of vegetation and hampers aesthetics of areas;

AND WHEREAS, on the basis of inspection a show cause notice was issued before initiating action against the unit vide this office letter No. PCC/DMN/50/95-96-97/765 dated 05/02/2018;

AND WHEREAS a reply was submitted to this office vide a letter dated 14/02/2018 where the unit has not submitted any document regarding valid consent to operate under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981. The unit has not produced any document regarding the Environment Clearance and stated that it will comply with the norms under the Water Act, 1974 and Air Act, 1981.

AND WHEREAS, the unit is also carrying out stone mining and crushing activities illegally without obtaining valid "Consent to Establish" "Consent to Operate" and "Consent to Renewal" which is a statutory requirement under Water (Prevention and Control of Pollution) Act, 1974 and under Air (Prevention and Control of Pollution) Act, 1981 from the Pollution Control Committee, DD & DNH;

AND WHEREAS an application was submitted by the unit for grant of Consent to Establish on 19/12/2018 through Online Consent Management and Monitoring System (OCMMS) for the rubble and metal, grit, powder-50000 Brass/Year through crushing activity which was rejected for the reasons mentioned therein;

AND WHEREAS, the unit has violated various provisions as mentioned below:

Violation under the Water Act, 1974 and Air Act, 1981

1. The unit has not been given Consent to Establish. Even then the industrial plant for crushing unit is operational without any valid consent under Water Act 1974 and Air Act 1981 from the PCC which grossly violates the provisions under section 25 of Water (Prevention and Control of Pollution) Act, 1974, under section 21 of Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986.
2. The unit is also carrying out stone mining activities at Survey. No. 112/1, 134/2 & 138, Village Dunetha, Daman without any permission from the Pollution Control Committee, DD & DNH, thereby violating the provisions of Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986.
3. The Air Pollution Control Devices was not provided which is leading to excess dust emission causing environmental hazards including the health & life of human beings is not complying the standards of Environment (Protection) Act, 1986.

Violation under the Environment (Protection) Rules, 1986

4. The unit is operating without complying the standards prescribed by the Environment (Protection) Rules, 1986 mentioned below;
 - a. Dust containment cum suppression system for the equipments was not provided.
 - b. Construction of wind breaking walls was not provided.
 - c. Construction of the metalled roads within the premises was not provided.
 - d. Regular cleaning and wetting of the ground within the premises was not provided.
 - e. Growing of a green belt along the periphery was not provided.
5. Telescopic chute at the end of the grit and grit powder conveyor system was not provided.
6. Proper storage facilities for grit powder was not provided.
7. Green belt of evergreen broad leaf trees atleast 10 meters wide encompassing the area was not provided.

Violation of the Environmental Impact Notification dated 14.09.2006

8. The unit also falls under the activity 1(a) and 2(b) as per Environmental Impact Notification vide No. S.O. 1533 dated 14.09.2006 issued by MoEF & CC, New Delhi as amended from time to time. But, the unit has not obtained Environmental Clearance from competent authority.

Other violations

9. The unit has not obtained permission from competent authority under Explosive Act, 1884 for usage of Explosive for stone quarrying and blasting.
10. The National Green Tribunal, Principal Bench, New Delhi *vide Order dated 19.07.2017 in Original Application No.479/2016, Pravesh Vs. Ministry of Environment, Forests and Climate Change & Ors., directed that "no stone crushers be permitted to operate unless they obtain consent from the State Pollution Control Board, proper no objection certificate from the concerned authorities and have the Environmental Clearance (EC) from the competent authority.*

This application seeks 'modification' of the order to the effect that the stone crushers should be allowed to set up without EC.

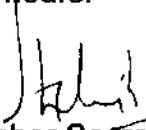
Having regard to the adverse impact of the stone crushers on the environment, the application cannot be accepted. Unless EC is held to be required, the mushrooming of stone crushers even without

any carrying capacity will continue which is not inconsistent with precautionary principle for the protection of environment nor with the principle of sustainable development."

NOW, THEREFORE, it is to conclude that the unit has grossly violated the provisions under Section 25 of Water (Prevention and Control of Pollution) Act, 1974, under Section 21 of Air (Prevention and Control of Pollution) Act, 1981.

In exercise of Section 33-A of Water (Prevention and Control of Pollution) Act, 1974 and Section 31-A of Air (Prevention and Control of Pollution) Act, 1981 it is hereby ordered for the closure of your unit with immediate effect for gross violation of the above provisions of the said Acts.

The Executive Engineer, Electricity Department, Daman to disconnect the power supply and submit compliance report regarding disconnection of power supply to the said unit to the PCC, DD & DNH within 48 hours.


Member Secretary,
Pollution Control Committee,
DD & DNH,
Daman

To,

M/s Shakti Stone Works, Sr. No. 134/2, Village Dunetha Hill, Daman.

Copy to:

- (i) The Chairman, PCC, DD & DNH for kind information.
- (ii) The Secretary Mines, Daman for information please.
- (iii) The Collector, Daman for information please.
- (iv) The Executive Engineer, Electricity Department, Daman with a request to disconnect the power supply to the industrial plant of M/s Shakti Stone Works, Sr. No. 134/2, Village Dunetha, Daman with immediate effect and intimate to this office within 48 hours.

No. PCC/DMN/50/95-96-97/154
Office of the Member Secretary,
Pollution Control Committee,
DD & DNH, Daman

Date:- 21/05/19

Direction u/s 33-A of Water (Prevention and Control of Pollution) Act, 1974 and u/s 31 (A) of Air (Prevention and Control of Pollution) Act, 1981.

WHEREAS M/s Krishna Stone Works, Village Dunetha, Daman was issued with a Consent to Establish Stone Crushing unit vide Order No. PCC/DDD/O-1439/WA/DMN/99-2000/365 dated 21/12/1999 under Water (Prevention and Control of Pollution) Act, 1974 and vide Order No. PCC/DDD/O-1439/WA/DMN/99-2000/366 dated 22/12/1999 under Air (Prevention and Control of Pollution) Act, 1981 and the consent was valid upto 31/12/2000;

AND WHEREAS the unit has not obtained the consent to operate till date for the stone crushing plant;

AND WHEREAS, any type of the unit which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or establish or operate any industrial plant in an air pollution control area has to take statutory Consent under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and Section 21 of Air (Prevention and Control of Pollution) Act, 1981;

AND WHEREAS, the stone crushing unit has to comply the standards for implementation of the pollution control measures and quantitative standards for Suspended Particulate Matter (SPM) prescribed by the Environment (Protection) Rules, 1986 as mentioned below.

- i. Dust containment cum suppression system for the equipments.
- ii. Construction of wind breaking walls.
- iii. Construction of the metalled roads within the premises.
- iv. Regular cleaning and wetting of the ground within the premises.
- v. Growing of a green belt along the periphery.
- vi. Quantitative standard for SPM (Measured between 3 m and 10 m from any processes equipment of a stone crushing unit shall not exceed 600 microgrammes per cubic meter from a controlled isolated as well as well as from a unit located in a cluster should be less than 600mg/Nm³)

AND WHEREAS the unit is also carrying out stone mining at Survey No. 130/20 without any clearance under the Environment Protection Act, 1986 and has also not obtained Consent to Establish and Consent to operate for stone mining under the Water (Prevention and Control of Pollution) Act, 1974 and Air

h

(Prevention and Control of Pollution) Act, 1981 from the Pollution Control Committee, DD & DNH;

AND WHEREAS the unit is also required to take Environmental Clearance for mining and stone crushing activities as per Environmental Impact Notification vide No. S.O. 1533 dated 14.09.2006 issued by MoEF & CC, New Delhi, as amended from time to time, from the competent authority.

AND WHEREAS, the unit has to obtain authorization under Hazardous waste Rules for industrial operations using mineral/synthetic oil as lubricant in hydraulic systems or other applications

AND WHEREAS the unit is operating without any valid Consent thereby violating the norms of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 and the Environment (Protection) Rules, 1986

AND WHEREAS, a notice of direction u/s 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and u/s 31(A) of Air (Prevention and Control of Pollution) Act, 1981 was issued to the unit for operating without obtaining any valid consent from the office of the Pollution Control Committee, DD & DNH under Water Act, 1974 and Air Act, 1981 vide this office letter No. PCC/DDD/O-1439/WA/DT/99-00/1257 dated 23/12/2015;

AND WHEREAS, a reply was submitted to this office on 17/05/2016, wherein it was mentioned that the unit has applied for obtaining consent to renewal time to time, but it was not granted. In the reply it was also mentioned that the unit was carrying out mining activities and paying royalty to the Mamlatdar office. It reflects that the unit was carrying out mining and stone crushing activities without a valid consent from the Pollution Control Committee and without obtaining Environmental Clearance from the competent authority.

AND WHEREAS, the unit was inspected on 03.01.2018 by the officials of the PCC, DD and DNH and following observations were found:

- (i) The industrial plant was operational at the time of inspection.
- (ii) The unit was carrying out different kinds of metal grits from stone by crushing.
- (iii) The unit had installed 03 Nos of crusher machines.
- (iv) The unit had not provided any air pollution control devices and not complied with the standards as per Environment (Protection) Rules, 1986.
- (v) The unit was also carrying out stone mining activities.

AND WHEREAS, the stone crushing units are known to contribute Suspended Particulate Matter (SPM) in the air, produce large quantities of fine fugitive dust emissions which create health hazards to workers, surrounding population by way of causing respiratory diseases. The dust also affects the visibility, reduces the growth of vegetation and hampers aesthetics of areas

AND WHEREAS, on the basis of inspection a show cause notice was issued before initiating action against the unit vide this office letter No. PCC/DMN/50/95-96-97/745 dated 05/02/2018;

AND WHEREAS a reply was submitted to this office vide a letter dated 14/02/2018 where the unit has not submitted any document regarding valid consent to operate under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981. The unit has not produced any document regarding the Environment Clearance and stated that it will comply with the norms under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

AND WHEREAS, the unit is carrying out stone mining and crushing activities illegally without obtaining valid "Consent to Operate" and "Consent to Renewal" which is a statutory requirement under Water (Prevention and Control of Pollution) Act, 1974 and under Air (Prevention and Control of Pollution) Act, 1981 from the Pollution Control Committee, DD & DNH;

AND WHEREAS the unit submitted an application for grant of Consent to Operate under Water Act, 1974; Air Act, 1981 and Hazardous & Other Wastes, 2016 on 19/12/2018 through Online Consent Management and Monitoring System (OCMMS) for the crushing of stone, which was rejected for the reasons mentioned therein;

AND WHEREAS, the unit has violated various norms as mentioned below:

Violation under the Water Act, 1974 and Air Act, 1981

1. The unit had taken Consent to Establish way back in the year 1999 which already got expired on 31.12.2000. The unit has not been given Consent to Operate after that. Even then the unit is in operation and carrying out stone crushing and stone mining activities without any valid consent under Water Act 1974 and Air Act 1981 from the PCC which is illegal and grossly violates the provisions under section 25 of Water (Prevention and Control of Pollution) Act, 1974, under section 21 of Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986.

2. The unit is also carrying out stone mining activities at Survey No. 130/20, Dunetha Hill, Village Dunetha, Daman without any permission from the Pollution Control Committee, DD & DNH, thereby violating the provisions of Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986.
3. The Air Pollution Control Devices was not provided which is leading to excess dust emission causing environmental hazards including the health & life of human beings is not complying the standards of Environment (Protection) Act, 1986.

Violation under the Environment (Protection) Rules, 1986

4. The unit is operating without complying the standards prescribed by the Environment (Protection) Rules, 1986 mentioned below;
 - a. Dust containment cum suppression system for the equipments was not provided.
 - b. Construction of wind breaking walls was not provided.
 - c. Construction of the metalled roads within the premises was not provided.
 - d. Regular cleaning and wetting of the ground within the premises was not provided.
 - e. Growing of a green belt along the periphery was not provided.
5. Telescopic chute at the end of the grit and grit powder conveyor system was not provided.
6. Proper storage facilities for grit powder was not provided.
7. Green belt of evergreen broad leaf trees atleast 10 meters wide encompassing the area was not provided.

Violation of the Environmental Impact Notification dated 14.09.2006

8. The unit also falls under the activity 1(a) and 2(b) as per Environmental Impact Notification vide No. S.O. 1533 dated 14.09.2006 issued by MoEF & CC, New Delhi as amended from time to time. But, the unit has not obtained Environmental Clearance from competent authority.

Other violations

9. The unit has not obtained permission from competent authority under Explosive Act, 1884 for usage of Explosive for stone quarrying and blasting.
10. The National Green Tribunal, Principal Bench, New Delhi vide Order dated 19.07.2017 in Original Application No.479/2016, Pravesh Vs. Ministry of Environment, Forests and Climate Change & Ors., directed that **"no stone crushers be permitted to operate unless they obtain consent from the State Pollution Control Board, proper no objection**

certificate from the concerned authorities and have the Environmental Clearance (EC) from the competent authority.

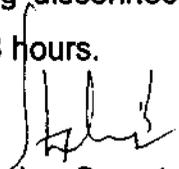
This application seeks 'modification' of the order to the effect that the stone crushers should be allowed to set up without EC.

Having regard to the adverse impact of the stone crushers on the environment, the application cannot be accepted. Unless EC is held to be required, the mushrooming of stone crushers even without any carrying capacity will continue which is not inconsistent with precautionary principle for the protection of environment nor with the principle of sustainable development."

NOW, THEREFORE, it is to conclude that the unit has grossly violated the provisions under Section 25 of Water (Prevention and Control of Pollution) Act, 1974, under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Rules, 1986.

In exercise of Section 33-A of Water (Prevention and Control of Pollution) Act, 1974 and Section 31-A of Air (Prevention and Control of Pollution) Act, 1981 it is hereby ordered for the closure of M/s Shree Ashapura Stone unit and directed not to carry out any stone crushing and stone quarrying activities with immediate effect for gross violation of the above provisions of the said Acts.

The Executive Engineer, Electricity Department, Daman to disconnect the power supply and submit compliance report regarding disconnection of power supply to the said unit to the PCC, DD & DNH within 48 hours.


Member Secretary,
Pollution Control Committee,
DD & DNH,
Daman

To,

M/s Krishna Stone Works,
Survey No. 130/17, Dunetha Hill, Village Dunetha, Daman.

Copy to:

- (i) The Chairman, PCC, DD & DNH for kind information.
- (ii) The Executive Engineer, Electricity Department, Daman with a request to disconnect the power supply to the industrial plant of M/s Krishna Stone Works, Survey No. 130/17, Dunetha Hill, Village Dunetha, Daman with immediate effect and intimate to this office within 48 hours.
- (iii) The Secretary Mines, Daman for information please.
- (iv) The Collector, Daman for information please.

No. PCC/DDD/50/95-96-97/150
Office of the Member Secretary,
Pollution Control Committee,
DD & DNH, Daman

Date: - 21/07/19

Direction u/s 33-A of Water (Prevention and Control of Pollution) Act, 1974 and u/s 31 (A) of Air (Prevention and Control of Pollution) Act, 1981.

WHEREAS M/s Khodiyar Stone Works, located at Survey No. 130/1-A, Village Dunetha, Daman has established a stone crushing unit;

AND WHEREAS the unit has not obtained any type of Establishment Consent under Water Act, 1974 and Air Act, 1981 from the Pollution Control Committee, DD & DNH for aforesaid activities;

AND WHEREAS, any type of the unit which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or establish or operate any industrial plant in an air pollution control area has to take statutory Consent under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and Section 21 of Air (Prevention and Control of Pollution) Act, 1981;

AND WHEREAS, the stone crushing unit has to comply the standards for implementation of the pollution control measures and quantitative standards for Suspended Particulate Matter (SPM) prescribed by the Environment (Protection) Rules, 1986 as mentioned below.

- i. Dust containment cum suppression system for the equipments.
- ii. Construction of wind breaking walls.
- iii. Construction of the metalled roads within the premises.
- iv. Regular cleaning and wetting of the ground within the premises.
- v. Growing of a green belt along the periphery.
- vi. Quantitative standard for SPM (Measured between 3 m and 10 m from any processes equipment of a stone crushing unit shall not exceed 600 microgrammes per cubic meter from a controlled isolated as well as well as from a unit located in a cluster should be less than 600mg/Nm³)

AND WHEREAS the unit is also carrying out stone mining at Survey No. 130/1-A without any clearance under the Environment Protection Act, 1986 and has also not obtained Consent to Establish and Consent to operate for stone mining under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 from the Pollution Control Committee, DD & DNH;

AND WHEREAS the unit is also required to take Environmental Clearance for mining and stone crushing activities as per Environmental Impact Notification vide No. S.O. 1533 dated 14.09.2006 issued by MoEF & CC, New Delhi, as amended from time to time, from the competent authority;

AND WHEREAS, the unit has to obtain authorization under Hazardous waste Rules for industrial operations using mineral/synthetic oil as lubricant in hydraulic systems or other applications;

AND WHEREAS the unit is operating without any valid Consent thereby violating the norms of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 and the Environment (Protection) Rules, 1986;

AND WHEREAS the industrial plant of the unit was inspected on 03/01/2018 by the official of PCC, DD & DNH and following observations were noted;

- (i) The industrial plant was operational at the time of inspection.
- (ii) The unit was carrying out different kinds of metal grits from stone by crushing.
- (iii) The unit had installed 03 Nos of crusher machines.
- (iv) The unit had not provided any air pollution control devices and not complied with the standards as per Environment (Protection) Act, 1986.
- (v) The unit was also carrying out stone mining activities.

AND WHEREAS, the stone crushing units are known to contribute Suspended Particulate Matter (SPM) in the air, produce large quantities of fine fugitive dust emissions which create health hazards to workers, surrounding population by way of causing respiratory diseases. The dust also affects the visibility, reduces the growth of vegetation and hampers aesthetics of areas;

AND WHEREAS, on the basis of inspection a show cause notice was issued before initiating action against the unit vide this office letter No. PCC/DMN/50/95-96-97/746 dated 05/02/2018;

AND WHEREAS a reply was submitted to this office vide a letter dated 14/02/2018 where the unit has not submitted any document regarding valid consent to operate under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981. The unit has not

produced any document regarding the Environment Clearance and stated that it will comply with the norms under the Water Act, 1974 and Air Act, 1981.

AND WHEREAS, the unit is carrying out stone mining and crushing activities illegally without obtaining valid "Consent to Establish" "Consent to Operate" and "Consent to Renewal" which is a statutory requirement under Water (Prevention and Control of Pollution) Act, 1974 and under Air (Prevention and Control of Pollution) Act, 1981 from the Pollution Control Committee, DD & DNH;

AND WHEREAS an application was submitted by the unit for grant of Consent to Establish on 26/11/2018 through Online Consent Management and Monitoring System (OCMMS) for B.T. metal, stone, grit, dust stone-19000 Cu. Mt/Year through crushing activity which was rejected for the reasons mentioned therein;

AND WHEREAS, the unit has violated various provisions as mentioned below:

Violation under the Water Act, 1974 and Air Act, 1981

1. The unit has not been given Consent to Establish. Even then the industrial plant for crushing unit is operational without any valid consent under Water Act 1974 and Air Act 1981 from the PCC which grossly violates the provisions under section 25 of Water (Prevention and Control of Pollution) Act, 1974, under section 21 of Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986.
2. The unit is also carrying out stone mining activities at Survey. No. 130/1-A, Village Dunetha, Daman without any permission from the Pollution Control Committee, DD & DNH, thereby violating the provisions of Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986.
3. The Air Pollution Control Devices was not provided which is leading to excess dust emission causing environmental hazards including the health & life of human beings is not complying the standards of Environment (Protection) Act, 1986.

Violation under the Environment (Protection) Rules, 1986

4. The unit is operating without complying the standards prescribed by the Environment (Protection) Rules, 1986 mentioned below;
 - a. Dust containment cum suppression system for the equipments was not provided.

- b. Construction of wind breaking walls was not provided.
 - c. Construction of the metalled roads within the premises was not provided.
 - d. Regular cleaning and wetting of the ground within the premises was not provided.
 - e. Growing of a green belt along the periphery was not provided.
5. Telescopic chute at the end of the grit and grit powder conveyor system was not provided.
 6. Proper storage facilities for grit powder was not provided.
 7. Green belt of evergreen broad leaf trees atleast 10 meters wide encompassing the area was not provided.

Violation of the Environmental Impact Notification dated 14.09.2006

8. The unit also falls under the activity 1(a) and 2(b) as per Environmental Impact Notification vide No. S.O. 1533 dated 14.09.2006 issued by MoEF & CC, New Delhi as amended from time to time. But, the unit has not obtained Environmental Clearance from competent authority.

Other violations

9. The unit has not obtained permission from competent authority under Explosive Act, 1884 for usage of Explosive for stone quarrying and blasting.
10. The National Green Tribunal, Principal Bench, New Delhi vide Order dated 19.07.2017 in Original Application No.479/2016, Pravesh Vs. Ministry of Environment, Forests and Climate Change & Ors., directed that **"no stone crushers be permitted to operate unless they obtain consent from the State Pollution Control Board, proper no objection certificate from the concerned authorities and have the Environmental Clearance (EC) from the competent authority.**

This application seeks 'modification' of the order to the effect that the stone crushers should be allowed to set up without EC.

Having regard to the adverse impact of the stone crushers on the environment, the application cannot be accepted. Unless EC is held to be required, the mushrooming of stone crushers even without any carrying capacity will continue which is not inconsistent with precautionary principle for the protection of environment nor with the principle of sustainable development."

NOW, THEREFORE, it is to conclude that the unit has grossly violated the provisions under Section 25 of Water (Prevention and Control of Pollution) Act, 1974, under Section 21 of Air (Prevention and Control of Pollution) Act, 1981.

In exercise of Section 33-A of Water (Prevention and Control of Pollution) Act, 1974 and Section 31-A of Air (Prevention and Control of Pollution) Act, 1981 it is hereby ordered for the closure of your unit with immediate effect for gross violation of the above provisions of the said Acts.

The Executive Engineer, Electricity Department, Daman to disconnect the power supply and submit compliance report regarding disconnection of power supply to the said unit to the PCC, DD & DNH within 48 hours.



Member Secretary,
Pollution Control Committee,
DD & DNH,
Daman

To,

M/s Khodiyar Stone Works, Sr. No. 130/1-A, Village Dunetha Hill, Daman.

Copy to:

- (i) The Chairman, PCC, DD & DNH for kind information.
- (ii) The Secretary Mines, Daman for information please.
- (iii) The Collector, Daman for information please.
- (iv) The Executive Engineer, Electricity Department, Daman with a request to disconnect the power supply to the industrial plant of M/s Khodiyar Stone Works, Sr. No. 130/1-A, Village Dunetha, Daman with immediate effect and intimate to this office within 48 hours.

No. PCC/~~DD~~^{DMH}/50/95-96-97/146.
Office of the Member Secretary,
Pollution Control Committee,
DD & DNH, Daman

Date:- 21/05/19

Direction u/s 33-A of Water (Prevention and Control of Pollution) Act, 1974 and u/s 31 (A) of Air (Prevention and Control of Pollution) Act, 1981.

WHEREAS M/s Vaishali Stone Quarry, located at Survey No. 130-D, Village Dunetha, Daman has established a stone crushing unit;

AND WHEREAS the unit has not obtained any type of Establishment Consent under Water Act, 1974 and Air Act, 1981 from the Pollution Control Committee, DD & DNH for aforesaid activities;

AND WHEREAS, any type of the unit which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or establish or operate any industrial plant in an air pollution control area has to take statutory Consent under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and Section 21 of Air (Prevention and Control of Pollution) Act, 1981;

AND WHEREAS, the stone crushing unit has to comply the standards for implementation of the pollution control measures and quantitative standards for Suspended Particulate Matter (SPM) prescribed by the Environment (Protection) Rules, 1986 as mentioned below.

- i. Dust containment cum suppression system for the equipments.
- ii. Construction of wind breaking walls.
- iii. Construction of the metalled roads within the premises.
- iv. Regular cleaning and wetting of the ground within the premises.
- v. Growing of a green belt along the periphery.
- vi. Quantitative standard for SPM (Measured between 3 m and 10 m from any processes equipment of a stone crushing unit shall not exceed 600 microgrammes per cubic meter from a controlled isolated as well as well as from a unit located in a cluster should be less than 600mg/Nm³)

AND WHEREAS the unit is also carrying out stone mining at Survey No. 130/1-D without any clearance under the Environment Protection Act, 1986 and has also not obtained Consent to Establish and Consent to operate for stone mining under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 from the Pollution Control Committee, DD & DNH;

AND WHEREAS the unit is also required to take Environmental Clearance for mining and stone crushing activities as per Environmental Impact Notification

vide No. S.O. 1533 dated 14.09.2006 issued by MoEF & CC, New Delhi, as amended from time to time, from the competent authority;

AND WHEREAS, the unit has to obtain authorization under Hazardous waste Rules for industrial operations using mineral/synthetic oil as lubricant in hydraulic systems or other applications;

AND WHEREAS the unit is operating without any valid Consent thereby violating the norms of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 and the Environment (Protection) Rules, 1986;

AND WHEREAS, a notice of direction u/s 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and u/s 31(A) of Air (Prevention and Control of Pollution) Act, 1981 was issued for operation of unit without obtaining valid consent from the office of the Pollution Control Committee, DD & DNH under Water Act and Air Act vide this office letter No. PCC/DDD/O-2053/WA/AA/DN/11-12/1258 dated 23/12/2015;

AND WHEREAS a show cause notice was issued before initiating action against the unit vide this office letter No. PCC/DDD/O-2053/WA/AA/DN/11-12/90 dated 02/05/2016;

AND WHEREAS, an application for Consent to Establish was submitted on 16/05/2016 under Water Act and Air Act;

AND WHEREAS a letter was issued to you on 05/08/2016 directing to submit valid copy of letter/NOC from Mamlatdar/Collector, Daman for pertaining the activity as per Mines and Minerals Rules/Act as applicable and valid copy of DIC registration for the products with its production capacity mentioned;

AND WHEREAS no reply was submitted to this office in the above matter;

AND WHEREAS the industrial plant of the unit was inspected on 03/01/2018 by the official of PCC, DD & DNH and following observations were noted;

- (i) The industrial plant was operational at the time of inspection.
- (ii) The unit was carrying out different kinds of metal grits from stone by crushing.
- (iii) The unit had installed 03 Nos of crusher machines.
- (iv) The unit had not provided any air pollution control devices and not complied with the standards as per Environment (Protection) Act, 1986.
- (v) The unit was also carrying out stone mining activities.

AND WHEREAS, the stone crushing units are known to contribute Suspended Particulate Matter (SPM) in the air, produce large quantities of fine fugitive dust emissions which create health hazards to workers, surrounding population by way of causing respiratory diseases. The dust also affects the visibility, reduces the growth of vegetation and hampers aesthetics of areas;

AND WHEREAS, on the basis of inspection a show cause notice was issued before initiating action against the unit vide this office letter No. PCC/DMN/50/95-96-97/752 dated 05/02/2018;

AND WHEREAS a reply was submitted to this office vide a letter dated 14/02/2018 where the unit has not submitted any document regarding valid consent to operate under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981. The unit has not produced any document regarding the Environment Clearance and stated that it will comply with the norms under the Water Act, 1974 and Air Act, 1981.

AND WHEREAS, the unit is carrying out stone mining and crushing activities illegally without obtaining valid "Consent to Establish" "Consent to Operate" and "Consent to Renewal" which is a statutory requirement under Water (Prevention and Control of Pollution) Act, 1974 and under Air (Prevention and Control of Pollution) Act, 1981 from the Pollution Control Committee, DD & DNH;

AND WHEREAS an application was submitted by the unit for grant of Consent to Establish on 24/12/2018 through Online Consent Management and Monitoring System (OCMMS) for B.T. metal, stone, grit, dust-120000 Cu. Mt/Year through crushing activity which was rejected for the reasons mentioned therein;

AND WHEREAS, the unit has violated various provisions as mentioned below:

Violation under the Water Act, 1974 and Air Act, 1981

1. The unit has not been given Consent to Establish. Even then the industrial plant for crushing unit is operational without any valid consent under Water Act 1974 and Air Act 1981 from the PCC which grossly violates the provisions under section 25 of Water (Prevention and Control of Pollution) Act, 1974, under section 21 of Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986.
2. The unit is also carrying out stone mining activities at Survey. No. 130/1-D, Village Dunetha, Daman without any permission from the Pollution Control Committee, DD & DNH, thereby violating the provisions of Water

h

(Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986.

3. The Air Pollution Control Devices was not provided which is leading to excess dust emission causing environmental hazards including the health & life of human beings is not complying the standards of Environment (Protection) Act, 1986.

Violation under the Environment (Protection) Rules, 1986

4. The unit is operating without complying the standards prescribed by the Environment (Protection) Rules, 1986 mentioned below;
 - a. Dust containment cum suppression system for the equipments was not provided.
 - b. Construction of wind breaking walls was not provided.
 - c. Construction of the metalled roads within the premises was not provided.
 - d. Regular cleaning and wetting of the ground within the premises was not provided.
 - e. Growing of a green belt along the periphery was not provided.
5. Telescopic chute at the end of the grit and grit powder conveyor system was not provided.
6. Proper storage facilities for grit powder was not provided.
7. Green belt of evergreen broad leaf trees atleast 10 meters wide encompassing the area was not provided.

Violation of the Environmental Impact Notification dated 14.09.2006

8. The unit also falls under the activity 1(a) and 2(b) as per Environmental Impact Notification vide No. S.O. 1533 dated 14.09.2006 issued by MoEF & CC, New Delhi as amended from time to time. But, the unit has not obtained Environmental Clearance from competent authority.

Other violations

9. The unit has not obtained permission from competent authority under Explosive Act, 1884 for usage of Explosive for stone quarrying and blasting.
10. The National Green Tribunal, Principal Bench, New Delhi vide *Order dated 19.07.2017 in Original Application No.479/2016, Pravesh Vs. Ministry of Environment, Forests and Climate Change & Ors., directed that "no stone crushers be permitted to operate unless they obtain consent from the State Pollution Control Board, proper no objection certificate from the concerned authorities and have the Environmental Clearance (EC) from the competent authority.*

This application seeks 'modification' of the order to the effect that the stone crushers should be allowed to set up without EC.

Having regard to the adverse impact of the stone crushers on the environment, the application cannot be accepted. Unless EC is held to be required, the mushrooming of stone crushers even without any carrying capacity will continue which is not inconsistent with precautionary principle for the protection of environment nor with the principle of sustainable development."

NOW, THEREFORE, it is to conclude that the unit has grossly violated the provisions under Section 25 of Water (Prevention and Control of Pollution) Act, 1974, under Section 21 of Air (Prevention and Control of Pollution) Act, 1981.

In exercise of Section 33-A of Water (Prevention and Control of Pollution) Act, 1974 and Section 31-A of Air (Prevention and Control of Pollution) Act, 1981 it is hereby ordered for the closure of your unit with immediate effect for gross violation of the above provisions of the said Acts.

The Executive Engineer, Electricity Department, Daman to disconnect the power supply and submit compliance report regarding disconnection of power supply to the said unit to the PCC, DD & DNH within 48 hours.


Member Secretary,
Pollution Control Committee,
DD & DNH,
Daman

To,

M/s Vaishali Stone Quarry, Sr. No. 130-D, Village Dunetha Hill, Daman.

Copy to:

- (i) The Chairman, PCC, DD & DNH for kind information.
- (ii) The Secretary Mines, Daman for information please.
- (iii) The Collector, Daman for information please.
- (iv) The Executive Engineer, Electricity Department, Daman with a request to disconnect the power supply to the industrial plant of M/s Vaishali Stone Quarry, Sr. No. 130-D, Village Dunetha, Daman with immediate effect and intimate to this office within 48 hours.

No. PCC/~~DD~~^{DMN}/50/97-98-97/163
Office of the Member Secretary,
Pollution Control Committee,
DD & DNH, Daman

Date: - 21/05/19

Direction u/s 33-A of Water (Prevention and Control of Pollution) Act, 1974 and u/s 31 (A) of Air (Prevention and Control of Pollution) Act, 1981.

WHEREAS M/s Jay Jalaram Stone Quarry, Village Dunetha, Daman was issued with a Consent to Renewal for stone metals-8000 Brass/Year vide order No. PCC/DMN/5-6264/97-98/3464 dated 11/02/1998 under Water (Prevention and Control of Pollution) Act, 1974 and valid upto 28/02/1999;

AND WHEREAS the unit has not obtained any type of Renewal Consent to operate the said unit after 28.02.1999;

AND WHEREAS, any type of the unit which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or establish or operate any industrial plant in an air pollution control area has to take statutory Consent under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and Section 21 of Air (Prevention and Control of Pollution) Act, 1981;

AND WHEREAS, the stone crushing unit has to comply the standards for implementation of the pollution control measures and quantitative standards for Suspended Particulate Matter (SPM) prescribed by the Environment (Protection) Rules, 1986 as mentioned below.

- i. Dust containment cum suppression system for the equipments.
- ii. Construction of wind breaking walls.
- iii. Construction of the metalled roads within the premises.
- iv. Regular cleaning and wetting of the ground within the premises.
- v. Growing of a green belt along the periphery.
- vi. Quantitative standard for SPM (Measured between 3 m and 10 m from any processes equipment of a stone crushing unit shall not exceed 600 microgrammes per cubic meter from a controlled isolated as well as well as from a unit located in a cluster should be less than 600mg/Nm³)

AND WHEREAS the unit is also carrying out stone mining at Survey No. 130/2-A & 130/2-B without any clearance under the Environment Protection Act, 1986 and has also not obtained Consent to Establish and Consent to operate for stone mining under the Water (Prevention and Control of Pollution) Act, 1974 and

Air (Prevention and Control of Pollution) Act, 1981 from the Pollution Control Committee, DD & DNH;

AND WHEREAS the unit is also required to take Environmental Clearance for mining and stone crushing activities as per Environmental Impact Notification vide No. S.O. 1533 dated 14.09.2006 issued by MoEF & CC, New Delhi, as amended from time to time, from the competent authority;

AND WHEREAS, the unit has to obtain authorization under Hazardous waste Rules for industrial operations using mineral/synthetic oil as lubricant in hydraulic systems or other applications;

AND WHEREAS the unit is operating without any valid Consent thereby violating the norms of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 and the Environment (Protection) Rules, 1986;

AND WHEREAS, a notice of direction u/s 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and u/s 31(A) of Air (Prevention and Control of Pollution) Act, 1981 was issued to the unit for operating without obtaining valid consent from the office of the Pollution Control Committee, DD & DNH under Water Act and Air Act vide this office letter No. PCC/DDD/O-1209/DT/AA/93-94/1259 dated 23/12/2015;

AND WHEREAS, no reply was submitted to this office in the above matter;

AND WHEREAS, the unit was inspected on 03.01.2018 by the officials of the PCC, DD and DNH and following observations were found:

1. The unit was in operation at the time of inspection.
2. The unit was carrying out different kinds of metal grits from stone through crushing.
3. The unit had installed 01 No of crushers.
4. The unit had not installed any Air Pollution Control Devices and not complied with the standards as per Environment (Protection) Act, 1986.
5. The unit was also carrying out stone mining activities.

AND WHEREAS, the stone crushing units are known to contribute Suspended Particulate Matter (SPM) in the air, produce large quantities of fine fugitive dust emissions which create health hazards to workers, surrounding population by way of causing respiratory diseases. The dust also affects the visibility, reduces the growth of vegetation and hampers aesthetics of areas;

AND WHEREAS, on the basis of inspection a show cause notice was issued before initiating action against the unit vide this office letter No. PCC/DMN/50/95-96-97/759 dated 05/02/2018;

AND WHEREAS a reply was submitted to this office vide a letter dated 14/02/2018 where the unit has not submitted any document regarding valid consent to operate under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981. The unit has not produced any document regarding the Environment Clearance and stated that it will comply with the norms under the Water Act, 1974 and Air Act, 1981.

AND WHEREAS, the unit is carrying out stone mining and crushing activities illegally without obtaining valid "Consent to Operate" and "Consent to Renewal" which is a statutory requirement under Water (Prevention and Control of Pollution) Act, 1974 and under Air (Prevention and Control of Pollution) Act, 1981 from the Pollution Control Committee, DD & DNH;

AND WHEREAS an application for grant of CCA-Renewal under Water Act 1974, Air Act 1981 and Hazardous & Other Wastes Rules, 2016 was submitted to the Pollution Control Committee on 29/12/2018;

AND WHEREAS, the unit was inspected on 17/12/2018 and finally the application for Consent to Renewal was rejected on 12/02/2019 by the PCC, DD & DNH for the reasons mentioned as under;

Violation under the Water Act, 1974 and Air Act, 1981

1. The unit had taken Consent to Renewal way back in the year 1998 which already got expired on 28.02.1999. The unit has not been given Consent to Renewal after that. Even then the industrial plant for crushing unit is operational without any valid consent under Water Act 1974 and Air Act 1981 from the PCC which grossly violates the provisions under section 25 of Water (Prevention and Control of Pollution) Act, 1974, under section 21 of Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986.
2. The unit is also carrying out stone mining activities at Survey. No. 130/2-A & 130/2-B, Village Dunetha, Daman without any permission from the Pollution Control Committee, DD & DNH, thereby violating the provisions of Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986.
3. The Air Pollution Control Devices was not provided which is leading to excess dust emission causing environmental hazards including the health

& life of human beings is not complying the standards of Environment (Protection) Act, 1986.

Violation under the Environment (Protection) Rules, 1986

4. The unit is operating without complying the standards prescribed by the Environment (Protection) Rules, 1986 mentioned below;
 - a. Dust containment cum suppression system for the equipments was not provided.
 - b. Construction of wind breaking walls was not provided.
 - c. Construction of the metalled roads within the premises was not provided.
 - d. Regular cleaning and wetting of the ground within the premises was not provided.
 - e. Growing of a green belt along the periphery was not provided.
5. Telescopic chute at the end of the grit and grit powder conveyor system was not provided.
6. Proper storage facilities for grit powder was not provided.
7. Green belt of evergreen broad leaf trees atleast 10 meters wide encompassing the area was not provided.

Violation of the Environmental Impact Notification dated 14.09.2006

8. The unit also falls under the activity 1(a) and 2(b) as per Environmental Impact Notification vide No. S.O. 1533 dated 14.09.2006 issued by MoEF & CC, New Delhi as amended from time to time. But, the unit has not obtained Environmental Clearance from competent authority.

Other violations

9. The unit has not obtained permission from competent authority under Explosive Act, 1884 for usage of Explosive for stone quarrying and blasting.
10. The National Green Tribunal, Principal Bench, New Delhi vide Order dated 19.07.2017 in Original Application No.479/2016, Pravesh Vs. Ministry of Environment, Forests and Climate Change & Ors., directed that **"no stone crushers be permitted to operate unless they obtain consent from the State Pollution Control Board, proper no objection certificate from the concerned authorities and have the Environmental Clearance (EC) from the competent authority.**

This application seeks 'modification' of the order to the effect that the stone crushers should be allowed to set up without EC.

Having regard to the adverse impact of the stone crushers on the environment, the application cannot be accepted. Unless EC is held to be required, the mushrooming of stone crushers even without any carrying capacity will continue which is not inconsistent with precautionary principle for the protection of environment nor with the principle of sustainable development."

NOW, THEREFORE, it is to conclude that the unit has grossly violated the provisions under Section 25 of Water (Prevention and Control of Pollution) Act, 1974, under Section 21 of Air (Prevention and Control of Pollution) Act, 1981.

In exercise of Section 33-A of Water (Prevention and Control of Pollution) Act, 1974 and Section 31-A of Air (Prevention and Control of Pollution) Act, 1981 it is hereby ordered for the closure of your unit with immediate effect for gross violation of the above provisions of the said Acts.

The Executive Engineer, Electricity Department, Daman to disconnect the power supply and submit compliance report regarding disconnection of power supply to the said unit to the PCC, DD & DNH within 48 hours.



Member Secretary,
Pollution Control Committee,
DD & DNH,
Daman

To,

M/s Jay Jalaram Stone Quarry, Sr. No. 130/2-A & 130/2-B, Village Dunetha Hill, Daman.

Copy to:

- (i) The Chairman, PCC, DD & DNH for kind information.
- (ii) The Secretary Mines, Daman for information please.
- (iii) The Collector, Daman for information please.
- (iv) The Executive Engineer, Electricity Department, Daman with a request to disconnect the power supply to the industrial plant of M/s Jay Jalaram Stone Quarry, Sr. No. 130/2-A & 130/2-B, Village Dunetha Hill, Daman with immediate effect and intimate to this office within 48 hours.

No. PCC/DMN/50/95-96-02/155
Office of the Member Secretary,
Pollution Control Committee,
DD & DNH, Daman

Date:- 21/05/19

Direction u/s 33-A of Water (Prevention and Control of Pollution) Act, 1974 and u/s 31 (A) of Air (Prevention and Control of Pollution) Act, 1981.

WHEREAS M/s Shree Ashapura Stone, Village Dunetha, Daman was issued with a Consent to Establish Stone Crushing unit vide Order No. PCC/DDD/O-1437/DMN/WA/99-2000/362 dated 21/12/1999 under Water (Prevention and Control of Pollution) Act, 1974 and vide Order No. PCC/DDD/O-1437/DMN/AA/99-2000/361 dated 22/12/1999 under Air (Prevention and Control of Pollution) Act, 1981 and the consent was valid upto 31/12/2000;

AND WHEREAS the unit has not obtained the consent to operate till date for the stone crushing plant;

AND WHEREAS, any type of the unit which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or establish or operate any industrial plant in an air pollution control area has to take statutory Consent under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and Section 21 of Air (Prevention and Control of Pollution) Act, 1981;

AND WHEREAS, the stone crushing unit has to comply the standards for implementation of the pollution control measures and quantitative standards for Suspended Particulate Matter (SPM) prescribed by the Environment (Protection) Rules, 1986 as mentioned below.

- i. Dust containment cum suppression system for the equipments.
- ii. Construction of wind breaking walls.
- iii. Construction of the metalled roads within the premises.
- iv. Regular cleaning and wetting of the ground within the premises.
- v. Growing of a green belt along the periphery.
- vi. Quantitative standard for SPM (Measured between 3 m and 10 m from any processes equipment of a stone crushing unit shall not exceed 600 microgrammes per cubic meter from a controlled isolated as well as well as from a unit located in a cluster should be less than 600mg/Nm³)

AND WHEREAS the unit is also carrying out stone mining at Survey No. 130/8 without any clearance under the Environment Protection Act, 1986 and has also not obtained Consent to Establish and Consent to operate for stone mining under the Water (Prevention and Control of Pollution) Act, 1974 and Air

(Prevention and Control of Pollution) Act, 1981 from the Pollution Control Committee, DD & DNH;

AND WHEREAS the unit is also required to take Environmental Clearance for mining and stone crushing activities as per Environmental Impact Notification vide No. S.O. 1533 dated 14.09.2006 issued by MoEF & CC, New Delhi, as amended from time to time, from the competent authority;

AND WHEREAS, the unit has to obtain authorization under Hazardous waste Rules for industrial operations using mineral/synthetic oil as lubricant in hydraulic systems or other applications;

AND WHEREAS the unit is operating without any valid Consent thereby violating the norms of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 and the Environment (Protection) Rules, 1986;

AND WHEREAS, a notice of direction u/s 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and u/s 31(A) of Air (Prevention and Control of Pollution) Act, 1981 was issued to the unit for operating without obtaining any valid consent from the office of the Pollution Control Committee, DD & DNH under Water Act, 1974 and Air Act, 1981 vide this office letter No. PCC/DDD/O-1437/DMN/WA/99-00/1261 dated 23/12/2015;

AND WHEREAS again a show cause notice was issued to the unit before initiating action against the unit vide this office letter No. PCC/DDD/O-1437/DMN/WA/99-00/88 dated 02/05/2016;

AND WHEREAS, a reply was submitted to notice of direction to this office on 17/05/2016, wherein it was mentioned that the unit has applied for obtaining consent to renewal time to time, but it was not granted. In the reply it was also mentioned that the unit was carrying out mining activities and paying royalty to the Mamlatdar office. It reflects that the unit was carrying out mining and stone crushing activities without a valid consent from the Pollution Control Committee and without obtaining Environmental Clearance from the competent authority.

AND WHEREAS, the unit was inspected on 03.01.2018 by the officials of the PCC, DD and DNH and following observations were found:

- (i) The industrial plant was operational at the time of inspection.
- (ii) The unit was carrying out different kinds of metal grits from stone by crushing.
- (iii) The unit had installed 02 Nos of crusher machines.

- (iv) The unit had not provided any air pollution control devices and not complied with the standards as per Environment (Protection) Rules, 1986.
- (v) The unit was also carrying out stone mining activities.

AND WHEREAS, the stone crushing units are known to contribute Suspended Particulate Matter (SPM) in the air, produce large quantities of fine fugitive dust emissions which create health hazards to workers, surrounding population by way of causing respiratory diseases. The dust also affects the visibility, reduces the growth of vegetation and hampers aesthetics of areas

AND WHEREAS, on the basis of inspection again a show cause notice was issued before initiating action against the unit vide this office letter No. PCC/DMN/50/95-96-97/760 dated 05/02/2018;

AND WHEREAS a reply was submitted to this office vide a letter dated 14/02/2018 where the unit has not submitted any document regarding valid consent to operate under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981. The unit has not produced any document regarding the Environment Clearance and stated that it will comply with the norms under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

AND WHEREAS, the unit is carrying out stone mining and crushing activities illegally without obtaining valid "Consent to Operate" and "Consent to Renewal" which is a statutory requirement under Water (Prevention and Control of Pollution) Act, 1974 and under Air (Prevention and Control of Pollution) Act, 1981 from the Pollution Control Committee, DD & DNH;

AND WHEREAS the unit submitted an application for grant of Consent to Operate under Water Act, 1974; Air Act, 1981 and Hazardous & Other Wastes, 2016 on 19/12/2018 through Online Consent Management and Monitoring System (OCMMS) for the crushing of stone, which was rejected for the reasons mentioned therein;

AND WHEREAS, the unit has violated various norms as mentioned below:

Violation under the Water Act, 1974 and Air Act, 1981

1. The unit had taken Consent to Establish way back in the year 1999 which already got expired on 31.12.2000. The unit has not been given Consent to Operate after that. Even then the unit is in operation and carrying out stone crushing and stone mining activities without any valid consent under

Water Act 1974 and Air Act 1981 from the PCC which is illegal and grossly violates the provisions under section 25 of Water (Prevention and Control of Pollution) Act, 1974, under section 21 of Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986.

2. The unit is also carrying out stone mining activities at Survey No. 130/8, Dunetha Hill, Village Dunetha, Daman without any permission from the Pollution Control Committee, DD & DNH, thereby violating the provisions of Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986.
3. The Air Pollution Control Devices was not provided which is leading to excess dust emission causing environmental hazards including the health & life of human beings is not complying the standards of Environment (Protection) Act, 1986.

Violation under the Environment (Protection) Rules, 1986

4. The unit is operating without complying the standards prescribed by the Environment (Protection) Rules, 1986 mentioned below;
 - a. Dust containment cum suppression system for the equipments was not provided.
 - b. Construction of wind breaking walls was not provided.
 - c. Construction of the metalled roads within the premises was not provided.
 - d. Regular cleaning and wetting of the ground within the premises was not provided.
 - e. Growing of a green belt along the periphery was not provided.
5. Telescopic chute at the end of the grit and grit powder conveyor system was not provided.
6. Proper storage facilities for grit powder was not provided.
7. Green belt of evergreen broad leaf trees atleast 10 meters wide encompassing the area was not provided.

Violation of the Environmental Impact Notification dated 14.09.2006

8. The unit also falls under the activity 1(a) and 2(b) as per Environmental Impact Notification vide No. S.O. 1533 dated 14.09.2006 issued by MoEF & CC, New Delhi as amended from time to time. But, the unit has not obtained Environmental Clearance from competent authority.

Other violations

9. The unit has not obtained permission from competent authority under Explosive Act, 1884 for usage of Explosive for stone quarrying and blasting.

10. The National Green Tribunal, Principal Bench, New Delhi vide Order dated 19.07.2017 in Original Application No.479/2016, Pravesh Vs. Ministry of Environment, Forests and Climate Change & Ors., directed that **"no stone crushers be permitted to operate unless they obtain consent from the State Pollution Control Board, proper no objection certificate from the concerned authorities and have the Environmental Clearance (EC) from the competent authority.**

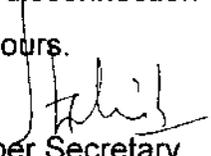
This application seeks 'modification' of the order to the effect that the stone crushers should be allowed to set up without EC.

Having regard to the adverse impact of the stone crushers on the environment, the application cannot be accepted. Unless EC is held to be required, the mushrooming of stone crushers even without any carrying capacity will continue which is not inconsistent with precautionary principle for the protection of environment nor with the principle of sustainable development."

NOW, THEREFORE, it is to conclude that the unit has grossly violated the provisions under Section 25 of Water (Prevention and Control of Pollution) Act, 1974, under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Rules, 1986.

In exercise of Section 33-A of Water (Prevention and Control of Pollution) Act, 1974 and Section 31-A of Air (Prevention and Control of Pollution) Act, 1981 it is hereby ordered for the closure of M/s Shree Ashapura Stone unit and directed not to carry out any stone crushing and stone quarrying activities with immediate effect for gross violation of the above provisions of the said Acts.

The Executive Engineer, Electricity Department, Daman to disconnect the power supply and submit compliance report regarding disconnection of power supply to the said unit to the PCC, DD & DNH within 48 hours.


Member Secretary,
Pollution Control Committee,
DD & DNH,
Daman

To,

M/s Shree Ashapura Stone,
Survey No. 130/8, Dunetha Hill, Village Dunetha, Daman.

Copy to:

- (i) The Chairman, PCC, DD & DNH for kind information.
- (ii) The Executive Engineer, Electricity Department, Daman with a request to disconnect the power supply to the industrial plant of M/s Shree Ashapura Stone, Survey No. 130/8, Dunetha Hill, Village Dunetha, Daman with immediate effect and intimate to this office within 48 hours.
- (iii) The Secretary Mines, Daman for information please.
- (iv) The Collector, Daman for information please.

No. PCC/^{DDNH}~~DD~~/50/95-96-97/149
Office of the Member Secretary,
Pollution Control Committee,
DD & DNH, Daman

Date: - 21/05/19

Direction u/s 33-A of Water (Prevention and Control of Pollution) Act, 1974 and u/s 31 (A) of Air (Prevention and Control of Pollution) Act, 1981.

WHEREAS M/s Vishal Stone Quarry, located at Survey No. 128/1, Village Dunetha, Daman has established a stone crushing unit;

AND WHEREAS the unit has not obtained any type of Establishment Consent under Water Act, 1974 and Air Act, 1981 from the Pollution Control Committee, DD & DNH for aforesaid activities;

AND WHEREAS, any type of the unit which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or establish or operate any industrial plant in an air pollution control area has to take statutory Consent under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and Section 21 of Air (Prevention and Control of Pollution) Act, 1981;

AND WHEREAS, the stone crushing unit has to comply the standards for implementation of the pollution control measures and quantitative standards for Suspended Particulate Matter (SPM) prescribed by the Environment (Protection) Rules, 1986 as mentioned below.

- i. Dust containment cum suppression system for the equipments.
- ii. Construction of wind breaking walls.
- iii. Construction of the metalled roads within the premises.
- iv. Regular cleaning and wetting of the ground within the premises.
- v. Growing of a green belt along the periphery.
- vi. Quantitative standard for SPM (Measured between 3 m and 10 m from any processes equipment of a stone crushing unit shall not exceed 600 microgrammes per cubic meter from a controlled isolated as well as well as from a unit located in a cluster should be less than 600mg/Nm³)

AND WHEREAS the unit is also carrying out stone mining at Survey No. 128/1 and 131/2 without any clearance under the Environment Protection Act, 1986 and has also not obtained Consent to Establish and Consent to operate for stone mining under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 from the Pollution Control Committee, DD & DNH;

AND WHEREAS the unit is also required to take Environmental Clearance for mining and stone crushing activities as per Environmental Impact Notification vide No. S.O. 1533 dated 14.09.2006 issued by MoEF & CC, New Delhi, as amended from time to time, from the competent authority;

AND WHEREAS, the unit has to obtain authorization under Hazardous waste Rules for industrial operations using mineral/synthetic oil as lubricant in hydraulic systems or other applications;

AND WHEREAS the unit is operating without any valid Consent thereby violating the norms of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 and the Environment (Protection) Rules, 1986;

AND WHEREAS, a notice of direction u/s 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and u/s 31(A) of Air (Prevention and Control of Pollution) Act, 1981 was issued for operation of unit without obtaining valid consent from the office of the Pollution Control Committee, DD & DNH under Water Act and Air Act vide this office letter No. PCC/DDD/O-1464/DT/WA/99-00/1280 dated 23/12/2015;

AND WHEREAS no reply was submitted to this office in the above matter;

AND WHEREAS the industrial plant of the unit was inspected on 03/01/2018 by the official of PCC, DD & DNH and following observations were noted;

- (i) The industrial plant was operational at the time of inspection.
- (ii) The unit was carrying out different kinds of metal grits from stone by crushing.
- (iii) The unit had installed 03 Nos of crusher machines.
- (iv) The unit had not provided any air pollution control devices and not complied with the standards as per Environment (Protection) Act, 1986.
- (v) The unit was also carrying out stone mining activities.

AND WHEREAS, the stone crushing units are known to contribute Suspended Particulate Matter (SPM) in the air, produce large quantities of fine fugitive dust emissions which create health hazards to workers, surrounding population by way of causing respiratory diseases. The dust also affects the visibility, reduces the growth of vegetation and hampers aesthetics of areas;

AND WHEREAS, on the basis of inspection a show cause notice was issued before initiating action against the unit vide this office letter No. PCC/DMN/50/95-96-97/749 dated 05/02/2018;

AND WHEREAS a reply was submitted to this office vide a letter dated 14/02/2018 where the unit has not submitted any document regarding valid consent to operate under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981. The unit has not produced any document regarding the Environment Clearance and stated that it will comply with the norms under the Water Act, 1974 and Air Act, 1981.

AND WHEREAS, the unit is carrying out stone mining and crushing activities illegally without obtaining valid "Consent to Establish" "Consent to Operate" and "Consent to Renewal" which is a statutory requirement under Water (Prevention and Control of Pollution) Act, 1974 and under Air (Prevention and Control of Pollution) Act, 1981 from the Pollution Control Committee, DD & DNH;

AND WHEREAS an application was submitted by the unit for grant of Consent to Establish on 30/11/2018 through Online Consent Management and Monitoring System (OCMMS) for the rubble and metal, stone work-1000 Cubic Meter/Year through crushing activity which was rejected for the reasons mentioned therein;

AND WHEREAS, the unit has violated various provisions as mentioned below:

Violation under the Water Act, 1974 and Air Act, 1981

1. The unit has not been given Consent to Establish. Even then the industrial plant for crushing unit is operational without any valid consent under Water Act 1974 and Air Act 1981 from the PCC which grossly violates the provisions under section 25 of Water (Prevention and Control of Pollution) Act, 1974, under section 21 of Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986.
2. The unit is also carrying out stone mining activities at Survey. No. 128/1 and 131/2, Village Dunetha, Daman without any permission from the Pollution Control Committee, DD & DNH, thereby violating the provisions of Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986.
3. The Air Pollution Control Devices was not provided which is leading to excess dust emission causing environmental hazards including the health

& life of human beings is not complying the standards of Environment (Protection) Act, 1986.

Violation under the Environment (Protection) Rules, 1986

4. The unit is operating without complying the standards prescribed by the Environment (Protection) Rules, 1986 mentioned below;
 - a. Dust containment cum suppression system for the equipments was not provided.
 - b. Construction of wind breaking walls was not provided.
 - c. Construction of the metalled roads within the premises was not provided.
 - d. Regular cleaning and wetting of the ground within the premises was not provided.
 - e. Growing of a green belt along the periphery was not provided.
5. Telescopic chute at the end of the grit and grit powder conveyor system was not provided.
6. Proper storage facilities for grit powder was not provided.
7. Green belt of evergreen broad leaf trees atleast 10 meters wide encompassing the area was not provided.

Violation of the Environmental Impact Notification dated 14.09.2006

8. The unit also falls under the activity 1(a) and 2(b) as per Environmental Impact Notification vide No. S.O. 1533 dated 14.09.2006 issued by MoEF & CC, New Delhi as amended from time to time. But, the unit has not obtained Environmental Clearance from competent authority.

Other violations

9. The unit has not obtained permission from competent authority under Explosive Act, 1884 for usage of Explosive for stone quarrying and blasting.
10. The National Green Tribunal, Principal Bench, New Delhi vide Order dated 19.07.2017 in Original Application No.479/2016, Pravesh Vs. Ministry of Environment, Forests and Climate Change & Ors., directed that **"no stone crushers be permitted to operate unless they obtain consent from the State Pollution Control Board, proper no objection certificate from the concerned authorities and have the Environmental Clearance (EC) from the competent authority.**

This application seeks 'modification' of the order to the effect that the stone crushers should be allowed to set up without EC.

Having regard to the adverse impact of the stone crushers on the environment, the application cannot be accepted. Unless EC is held to be required, the mushrooming of stone crushers even without any carrying capacity will continue which is not inconsistent with precautionary principle for the protection of environment nor with the principle of sustainable development."

NOW, THEREFORE, it is to conclude that the unit has grossly violated the provisions under Section 25 of Water (Prevention and Control of Pollution) Act, 1974, under Section 21 of Air (Prevention and Control of Pollution) Act, 1981.

In exercise of Section 33-A of Water (Prevention and Control of Pollution) Act, 1974 and Section 31-A of Air (Prevention and Control of Pollution) Act, 1981 it is hereby ordered for the closure of your unit with immediate effect for gross violation of the above provisions of the said Acts.

The Executive Engineer, Electricity Department, Daman to disconnect the power supply and submit compliance report regarding disconnection of power supply to the said unit to the PCC, DD & DNH within 48 hours.


Member Secretary,
Pollution Control Committee,
DD & DNH,
Daman

To,

M/s Vishal Stone Quarry, Sr. No. 128/1, Village Dunetha Hill, Daman.

Copy to:

- (i) The Chairman, PCC, DD & DNH for kind information.
- (ii) The Secretary Mines, Daman for information please.
- (iii) The Collector, Daman for information please.
- (iv) The Executive Engineer, Electricity Department, Daman with a request to disconnect the power supply to the industrial plant of M/s Vishal Stone Quarry, Sr. No. 128/1, Village Dunetha, Daman with immediate effect and intimate to this office within 48 hours.

No. PCC/50/95-96-97/147
Office of the Member Secretary,
Pollution Control Committee,
DD & DNH, Daman

Date: - 21/05/19

Direction u/s 33-A of Water (Prevention and Control of Pollution) Act, 1974 and u/s 31 (A) of Air (Prevention and Control of Pollution) Act, 1981.

WHEREAS M/s Asha Stone Quarry, located at Survey No. 130/4-A, Village Dunetha, Daman has established a stone crushing unit;

AND WHEREAS the unit has not obtained any type of Establishment Consent under Water Act, 1974 and Air Act, 1981 from the Pollution Control Committee, DD & DNH for aforesaid activities;

AND WHEREAS, any type of the unit which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or establish or operate any industrial plant in an air pollution control area has to take statutory Consent under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and Section 21 of Air (Prevention and Control of Pollution) Act, 1981;

AND WHEREAS, the stone crushing unit has to comply the standards for implementation of the pollution control measures and quantitative standards for Suspended Particulate Matter (SPM) prescribed by the Environment (Protection) Rules, 1986 as mentioned below.

- i. Dust containment cum suppression system for the equipments.
- ii. Construction of wind breaking walls.
- iii. Construction of the metalled roads within the premises.
- iv. Regular cleaning and wetting of the ground within the premises.
- v. Growing of a green belt along the periphery.
- vi. Quantitative standard for SPM (Measured between 3 m and 10 m from any processes equipment of a stone crushing unit shall not exceed 600 microgrammes per cubic meter from a controlled isolated as well as well as from a unit located in a cluster should be less than 600mg/Nm³)

AND WHEREAS the unit is also carrying out stone mining at Survey No. 130/4-A without any clearance under the Environment Protection Act, 1986 and has also not obtained Consent to Establish and Consent to operate for stone mining under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 from the Pollution Control Committee, DD & DNH;

AND WHEREAS the unit is also required to take Environmental Clearance for mining and stone crushing activities as per Environmental Impact Notification vide No. S.O. 1533 dated 14.09.2006 issued by MoEF & CC, New Delhi, as amended from time to time, from the competent authority;

AND WHEREAS, the unit has to obtain authorization under Hazardous waste Rules for industrial operations using mineral/synthetic oil as lubricant in hydraulic systems or other applications;

AND WHEREAS the unit is operating without any valid Consent thereby violating the norms of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 and the Environment (Protection) Rules, 1986;

AND WHEREAS, a notice of direction u/s 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and u/s 31(A) of Air (Prevention and Control of Pollution) Act, 1981 was issued for operation of unit without obtaining valid consent from the office of the Pollution Control Committee, DD & DNH under Water Act and Air Act vide this office letter No. PCC/DDD/O-527/WA/DN/84-85/1278 dated 23/12/2015;

AND WHEREAS no reply was submitted to this office in the above matter;

AND WHEREAS the industrial plant of the unit was inspected on 03/01/2018 by the official of PCC, DD & DNH and following observations were noted;

- (i) The industrial plant was operational at the time of inspection.
- (ii) The unit was carrying out different kinds of metal grits from stone by crushing.
- (iii) The unit had installed 06 Nos of crusher machines.
- (iv) The unit had not provided any air pollution control devices and not complied with the standards as per Environment (Protection) Act, 1986.
- (v) The unit was also carrying out stone mining activities.

AND WHEREAS, the stone crushing units are known to contribute Suspended Particulate Matter (SPM) in the air, produce large quantities of fine fugitive dust emissions which create health hazards to workers, surrounding population by way of causing respiratory diseases. The dust also affects the visibility, reduces the growth of vegetation and hampers aesthetics of areas;

AND WHEREAS, on the basis of inspection a show cause notice was issued before initiating action against the unit vide this office letter No. PCC/DMN/50/95-96-97/748 dated 05/02/2018;

AND WHEREAS a reply was submitted to this office vide a letter dated 14/02/2018 where the unit has not submitted any document regarding valid consent to operate under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981. The unit has not produced any document regarding the Environment Clearance and stated that it will comply with the norms under the Water Act, 1974 and Air Act, 1981.

AND WHEREAS, the unit is carrying out stone mining and crushing activities illegally without obtaining valid "Consent to Establish" "Consent to Operate" and "Consent to Renewal" which is a statutory requirement under Water (Prevention and Control of Pollution) Act, 1974 and under Air (Prevention and Control of Pollution) Act, 1981 from the Pollution Control Committee, DD & DNH;

AND WHEREAS an application was submitted by the unit for grant of Consent to Establish on 16/12/2018 through Online Consent Management and Monitoring System (OCMMS) for rubble and metal, stone work-1000 Cubic Meter/Year through crushing activity which was rejected for the reasons mentioned therein;

AND WHEREAS, the unit has violated various provisions as mentioned below:

Violation under the Water Act, 1974 and Air Act, 1981

1. The unit has not been given Consent to Establish. Even then the industrial plant for crushing unit is operational without any valid consent under Water Act 1974 and Air Act 1981 from the PCC which grossly violates the provisions under section 25 of Water (Prevention and Control of Pollution) Act, 1974, under section 21 of Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986.
2. The unit is also carrying out stone mining activities at Survey. No. 130/4-A, Village Dunetha, Daman without any permission from the Pollution Control Committee, DD & DNH, thereby violating the provisions of Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986.
3. The Air Pollution Control Devices was not provided which is leading to excess dust emission causing environmental hazards including the health & life of human beings is not complying the standards of Environment (Protection) Act, 1986.

Violation under the Environment (Protection) Rules, 1986

4. The unit is operating without complying the standards prescribed by the Environment (Protection) Rules, 1986 mentioned below,
 - a. Dust containment cum suppression system for the equipments was not provided.
 - b. Construction of wind breaking walls was not provided.
 - c. Construction of the metalled roads within the premises was not provided.
 - d. Regular cleaning and wetting of the ground within the premises was not provided.
 - e. Growing of a green belt along the periphery was not provided.
5. Telescopic chute at the end of the grit and grit powder conveyor system was not provided.
6. Proper storage facilities for grit powder is not provided.
7. Green belt of evergreen broad leaf trees atleast 10 meters wide encompassing the area was not provided.

Violation of the Environmental Impact Notification dated 14.09.2006

8. The unit also falls under the activity 1(a) and 2(b) as per Environmental Impact Notification vide No. S.O. 1533 dated 14.09.2006 issued by MoEF & CC, New Delhi as amended from time to time. But, the unit has not obtained Environmental Clearance from competent authority.

Other violations

9. The unit has not obtained permission from competent authority under Explosive Act, 1884 for usage of Explosive for stone quarrying and blasting.
10. The National Green Tribunal, Principal Bench, New Delhi vide Order dated 19.07.2017 in Original Application No.479/2016, Pravesh Vs. Ministry of Environment, Forests and Climate Change & Ors., directed that **"no stone crushers be permitted to operate unless they obtain consent from the State Pollution Control Board, proper no objection certificate from the concerned authorities and have the Environmental Clearance (EC) from the competent authority.**

This application seeks 'modification' of the order to the effect that the stone crushers should be allowed to set up without EC.

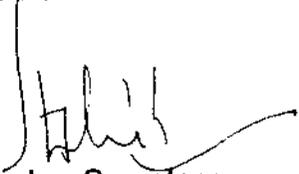
Having regard to the adverse impact of the stone crushers on the environment, the application cannot be accepted. Unless EC is held

to be required, the mushrooming of stone crushers even without any carrying capacity will continue which is not inconsistent with precautionary principle for the protection of environment nor with the principle of sustainable development."

NOW, THEREFORE, it is to conclude that the unit has grossly violated the provisions under Section 25 of Water (Prevention and Control of Pollution) Act, 1974, under Section 21 of Air (Prevention and Control of Pollution) Act, 1981.

In exercise of Section 33-A of Water (Prevention and Control of Pollution) Act, 1974 and Section 31-A of Air (Prevention and Control of Pollution) Act, 1981 it is hereby ordered for the closure of your unit with immediate effect for gross violation of the above provisions of the said Acts.

The Executive Engineer, Electricity Department, Daman to disconnect the power supply and submit compliance report regarding disconnection of power supply to the said unit to the PCC, DD & DNH within 48 hours.


Member Secretary,
Pollution Control Committee,
DD & DNH,
Daman

To,

M/s Asha Stone Quarry, Sr. No. 130/4-A, Village Dunetha Hill, Daman.

Copy to:

- (i) The Chairman, PCC, DD & DNH for kind information.
- (ii) The Secretary Mines, Daman for information please.
- (iii) The Collector, Daman for information please.
- (iv) The Executive Engineer, Electricity Department, Daman with a request to disconnect the power supply to the industrial plant of M/s Asha Stone Quarry, Sr. No. 130/4-A, Village Dunetha, Daman with immediate effect and intimate to this office within 48 hours.

No. PCC/DDD/50/95-96-97/153
Office of the Member Secretary,
Pollution Control Committee,
DD & DNH, Daman

Date:- 21/05/19

Direction u/s 33-A of Water (Prevention and Control of Pollution) Act, 1974 and u/s 31 (A) of Air (Prevention and Control of Pollution) Act, 1981.

WHEREAS M/s Shree Mahalaxmi Stone Crush, Village Dunetha, Daman was issued with a Consent to Establish Stone Crushing unit vide Order No. PCC/DDD/O-1341/DT/WA/99-2000/359 dated 21/12/1999 under Water (Prevention and Control of Pollution) Act, 1974 and vide Order No. PCC/DDD/O-1341/DT/WA/99-2000/360 dated 22/12/1999 under Air (Prevention and Control of Pollution) Act, 1981 and the consent was valid upto 31/12/2000;

AND WHEREAS the unit has not obtained the consent to operate till date for the stone crushing plant;

AND WHEREAS, any type of the unit which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or establish or operate any industrial plant in an air pollution control area has to take statutory Consent under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and Section 21 of Air (Prevention and Control of Pollution) Act, 1981;

AND WHEREAS, the stone crushing unit has to comply the standards for implementation of the pollution control measures and quantitative standards for Suspended Particulate Matter (SPM) prescribed by the Environment (Protection) Rules, 1986 as mentioned below.

- i. Dust containment cum suppression system for the equipments.
- ii. Construction of wind breaking walls.
- iii. Construction of the metalled roads within the premises.
- iv. Regular cleaning and wetting of the ground within the premises.
- v. Growing of a green belt along the periphery.
- vi. Quantitative standard for SPM (Measured between 3 m and 10⁴ m from any processes equipment of a stone crushing unit shall not exceed 600 microgrammes per cubic meter from a controlled isolated as well as well as from a unit located in a cluster should be less than 600mg/Nm³).

AND WHEREAS the unit is also carrying out stone mining at Survey No. 130/10 without any clearance under the Environment Protection Act, 1986 and has also not obtained Consent to Establish and Consent to operate for stone mining under the Water (Prevention and Control of Pollution) Act, 1974 and Air

(Prevention and Control of Pollution) Act, 1981 from the Pollution Control Committee, DD & DNH;

AND WHEREAS the unit is also required to take Environmental Clearance for mining and stone crushing activities as per Environmental Impact Notification vide No. S.O. 1533 dated 14.09.2006 issued by MoEF & CC, New Delhi, as amended from time to time, from the competent authority.

AND WHEREAS, the unit has to obtain authorization under Hazardous waste Rules for industrial operations using mineral/synthetic oil as lubricant in hydraulic systems or other applications

AND WHEREAS the unit is operating without any valid Consent thereby violating the norms of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 and the Environment (Protection) Rules, 1986

AND WHEREAS, a notice of direction u/s 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and u/s 31(A) of Air (Prevention and Control of Pollution) Act, 1981 was issued to the unit for operating without obtaining any valid consent from the office of the Pollution Control Committee, DD & DNH under Water Act, 1974 and Air Act, 1981 vide this office letter No. PCC/DDD/O-1341/DT/WA/99-00/1284 dated 23/12/2015;

AND WHEREAS again a show cause notice was issued to the unit before initiating action against the unit vide this office letter No. PCC/DDD/O-1341/DT/WA/99-00/87 dated 02/05/2016;

AND WHEREAS, a reply was submitted to notice of direction to this office on 17/05/2016, wherein it was mentioned that the unit has applied for obtaining consent to renewal time to time, but it was not granted. In the reply it was also mentioned that the unit was carrying out mining activities and paying royalty to the Mamlatdar office. It reflects that the unit was carrying out mining and stone crushing activities without a valid consent from the Pollution Control Committee and without obtaining Environmental Clearance from the competent authority.

AND WHEREAS, the unit was inspected on 03.01.2018 by the officials of the PCC, DD and DNH and following observations were found:

- (i) The industrial plant was operational at the time of inspection.
- (ii) The unit was carrying out different kinds of metal grits from stone by crushing.
- (iii) The unit had installed 02 Nos of crusher machines.

- (iv) The unit had not provided any air pollution control devices and not complied with the standards as per Environment (Protection) Rules, 1986.
- (v) The unit was also carrying out stone mining activities.

AND WHEREAS, the stone crushing units are known to contribute Suspended Particulate Matter (SPM) in the air, produce large quantities of fine fugitive dust emissions which create health hazards to workers, surrounding population by way of causing respiratory diseases. The dust also affects the visibility, reduces the growth of vegetation and hampers aesthetics of areas

AND WHEREAS, on the basis of inspection again a show cause notice was issued before initiating action against the unit vide this office letter No. PCC/DMN/50/95-96-97/763 dated 05/02/2018;

AND WHEREAS a reply was submitted to this office vide a letter dated 14/02/2018 where the unit has not submitted any document regarding valid consent to operate under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981. The unit has not produced any document regarding the Environment Clearance and stated that it will comply with the norms under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

AND WHEREAS, the unit is carrying out stone mining and crushing activities illegally without obtaining valid "Consent to Operate" and "Consent to Renewal" which is a statutory requirement under Water (Prevention and Control of Pollution) Act, 1974 and under Air (Prevention and Control of Pollution) Act, 1981 from the Pollution Control Committee, DD & DNH;

AND WHEREAS the unit submitted an application for grant of Consent to Operate under Water Act, 1974; Air Act, 1981 and Hazardous & Other Wastes, 2016 on 19/12/2018 through Online Consent Management and Monitoring System (OCMMS) for the crushing of stone, which was rejected for the reasons mentioned therein;

AND WHEREAS, the unit has violated various norms as mentioned below:

Violation under the Water Act, 1974 and Air Act, 1981

1. The unit had taken Consent to Establish way back in the year 1999 which already got expired on 31.12.2000. The unit has not been given Consent to Operate after that. Even then the unit is in operation and carrying out stone crushing and stone mining activities without any valid consent under Water Act 1974 and Air Act 1981 from the PCC which is illegal and grossly

violates the provisions under section 25 of Water (Prevention and Control of Pollution) Act, 1974, under section 21 of Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986.

2. The unit is also carrying out stone mining activities at Survey No. 130/10, Dunetha Hill, Village Dunetha, Daman without any permission from the Pollution Control Committee, DD & DNH, thereby violating the provisions of Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986.
3. The Air Pollution Control Devices was not provided which is leading to excess dust emission causing environmental hazards including the health & life of human beings is not complying the standards of Environment (Protection) Act, 1986.

Violation under the Environment (Protection) Rules, 1986

4. The unit is operating without complying the standards prescribed by the Environment (Protection) Rules, 1986 mentioned below;
 - a. Dust containment cum suppression system for the equipments was not provided.
 - b. Construction of wind breaking walls was not provided.
 - c. Construction of the metalled roads within the premises was not provided.
 - d. Regular cleaning and wetting of the ground within the premises was not provided.
 - e. Growing of a green belt along the periphery was not provided.
5. Telescopic chute at the end of the grit and grit powder conveyor system was not provided.
6. Proper storage facilities for grit powder was not provided.
7. Green belt of evergreen broad leaf trees atleast 10 meters wide encompassing the area was not provided.

Violation of the Environmental Impact Notification dated 14.09.2006

8. The unit also falls under the activity 1(a) and 2(b) as per Environmental Impact Notification vide No. S.O. 1533 dated 14.09.2006 issued by MoEF & CC, New Delhi as amended from time to time. But, the unit has not obtained Environmental Clearance from competent authority.

Other violations

9. The unit has not obtained permission from competent authority under Explosive Act, 1884 for usage of Explosive for stone quarrying and blasting.
10. The National Green Tribunal, Principal Bench, New Delhi vide Order dated 19.07.2017 in Original Application No.479/2016, Pravesh Vs.

Ministry of Environment, Forests and Climate Change & Ors., directed that "no stone crushers be permitted to operate unless they obtain consent from the State Pollution Control Board, proper no objection certificate from the concerned authorities and have the Environmental Clearance (EC) from the competent authority.

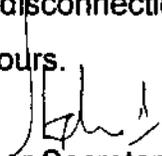
This application seeks 'modification' of the order to the effect that the stone crushers should be allowed to set up without EC.

Having regard to the adverse impact of the stone crushers on the environment, the application cannot be accepted. Unless EC is held to be required, the mushrooming of stone crushers even without any carrying capacity will continue which is not inconsistent with precautionary principle for the protection of environment nor with the principle of sustainable development."

NOW, THEREFORE, it is to conclude that the unit has grossly violated the provisions under Section 25 of Water (Prevention and Control of Pollution) Act, 1974, under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Rules, 1986.

In exercise of Section 33-A of Water (Prevention and Control of Pollution) Act, 1974 and Section 31-A of Air (Prevention and Control of Pollution) Act, 1981 it is hereby ordered for the closure of M/s Shree Ashapura Stone unit and directed not to carry out any stone crushing and stone quarrying activities with immediate effect for gross violation of the above provisions of the said Acts.

The Executive Engineer, Electricity Department, Daman to disconnect the power supply and submit compliance report regarding disconnection of power supply to the said unit to the PCC, DD & DNH within 48 hours.


Member Secretary,
Pollution Control Committee,
DD & DNH,
Daman

To,

M/s Shree Mahalaxmi Stone Crush,
Survey No. 130/10, Dunetha Hill, Village Dunetha, Daman.

Copy to:

- (i) The Chairman, PCC, DD & DNH for kind information.
- (ii) The Executive Engineer, Electricity Department, Daman with a request to disconnect the power supply to the industrial plant of M/s Shree Mahalaxmi Stone Crush, Survey No. 130/10, Dunetha Hill, Village Dunetha, Daman with immediate effect and intimate to this office within 48 hours.
- (iii) The Secretary Mines, Daman for information please.
- (iv) The Collector, Daman for information please.

No. PCC/DD/50/95-96-97/152
Office of the Member Secretary,
Pollution Control Committee,
DD & DNH, Daman

Date:- 21/05/19

**Direction u/s 33-A of Water (Prevention and Control of Pollution) Act, 1974 and
u/s 31 (A) of Air (Prevention and Control of Pollution) Act, 1981.**

WHEREAS M/s Saraswati Stone Quarry, located at Plot No. 130/5, Village Dunetha, Daman has established a stone crushing unit;

AND WHEREAS the unit has not obtained any type of Establishment Consent under Water Act, 1974 and Air Act, 1981 from the Pollution Control Committee, DD & DNH for aforesaid activities;

AND WHEREAS, any type of the unit which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or establish or operate any industrial plant in an air pollution control area has to take statutory Consent under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and Section 21 of Air (Prevention and Control of Pollution) Act, 1981;

AND WHEREAS, the stone crushing unit has to comply the standards for implementation of the pollution control measures and quantitative standards for Suspended Particulate Matter (SPM) prescribed by the Environment (Protection) Rules, 1986 as mentioned below.

- i. Dust containment cum suppression system for the equipments.
- ii. Construction of wind breaking walls.
- iii. Construction of the metalled roads within the premises.
- iv. Regular cleaning and wetting of the ground within the premises.
- v. Growing of a green belt along the periphery.
- vi. Quantitative standard for SPM (Measured between 3 m and 10 m from any processes equipment of a stone crushing unit shall not exceed 600 microgrammes per cubic meter from a controlled isolated as well as well as from a unit located in a cluster should be less than 600mg/Nm³)

AND WHEREAS the unit is also carrying out stone mining at Survey No. 130/5-A, 130/5-B & 130/5-C without any clearance under the Environment Protection Act, 1986 and has also not obtained Consent to Establish and Consent to operate for stone mining under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 from the Pollution Control Committee, DD & DNH;

AND WHEREAS the unit is also required to take Environmental Clearance for mining and stone crushing activities as per Environmental Impact Notification vide No. S.O. 1533 dated 14.09.2006 issued by MoEF & CC, New Delhi, as amended from time to time, from the competent authority;

AND WHEREAS, the unit has to obtain authorization under Hazardous waste Rules for industrial operations using mineral/synthetic oil as lubricant in hydraulic systems or other applications;

AND WHEREAS the unit is operating without any valid Consent thereby violating the norms of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 and the Environment (Protection) Rules, 1986;

AND WHEREAS, a notice of direction u/s 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and u/s 31(A) of Air (Prevention and Control of Pollution) Act, 1981 was issued for operation of unit without obtaining valid consent from the office of the Pollution Control Committee, DD & DNH under Water Act and Air Act vide this office letter No. PCC/DDD/O-1665/WA/DT/02-03/1277 dated 23/12/2015;

AND WHEREAS, no reply was submitted to this office in the above matter;

AND WHEREAS the industrial plant of the unit was inspected on 03/01/2018 by the official of PCC, DD & DNH and following observations were noted;

- (i) The industrial plant was operational at the time of inspection.
- (ii) The unit was carrying out different kinds of metal grits from stone by crushing.
- (iii) The unit had installed 04 Nos of crusher machines.
- (iv) The unit had not provided any air pollution control devices and not complied with the standards as per Environment (Protection) Act, 1986.
- (v) The unit was also carrying out stone mining activities.

AND WHEREAS, the stone crushing units are known to contribute Suspended Particulate Matter (SPM) in the air, produce large quantities of fine fugitive dust emissions which create health hazards to workers, surrounding population by way of causing respiratory diseases. The dust also affects the visibility, reduces the growth of vegetation and hampers aesthetics of areas;

AND WHEREAS, on the basis of inspection a show cause notice was issued before initiating action against the unit vide this office letter No. PCC/DMN/50/95-96-97/750 dated 05/02/2018;

AND WHEREAS a reply was submitted to this office vide a letter dated 14/02/2018 where the unit has not submitted any document regarding valid consent to operate under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981. The unit has not produced any document regarding the Environment Clearance and stated that it will comply with the norms under the Water Act, 1974 and Air Act, 1981.

AND WHEREAS, the unit is also carrying out stone mining and crushing activities illegally without obtaining valid "Consent to Establish" "Consent to Operate" and "Consent to Renewal" which is a statutory requirement under Water (Prevention and Control of Pollution) Act, 1974 and under Air (Prevention and Control of Pollution) Act, 1981 from the Pollution Control Committee, DD & DNH;

AND WHEREAS an application was submitted by the unit for grant of Consent to Establish on 23/12/2018 through Online Consent Management and Monitoring System (OCMMS) for the rubble, metal and metal chips-20000 Cu. Mt/Year through crushing activity which was rejected for the reasons mentioned therein;

AND WHEREAS, the unit has violated various provisions as mentioned below:

Violation under the Water Act, 1974 and Air Act, 1981

1. The unit has not been given Consent to Establish. Even then the industrial plant for crushing unit is operational without any valid consent under Water Act 1974 and Air Act 1981 from the PCC which grossly violates the provisions under section 25 of Water (Prevention and Control of Pollution) Act, 1974, under section 21 of Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986.
2. The unit is also carrying out stone mining activities at Survey. No. 130/5-A, 130/5-B & 130/5-C, Village Dunetha, Daman without any permission from the Pollution Control Committee, DD & DNH, thereby violating the provisions of Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986.
3. The Air Pollution Control Devices was not provided which is leading to excess dust emission causing environmental hazards including the health & life of human beings is not complying the standards of Environment (Protection) Act, 1986.

hr

Violation under the Environment (Protection) Rules, 1986

4. The unit is operating without complying the standards prescribed by the Environment (Protection) Rules, 1986 mentioned below;
 - a. Dust containment cum suppression system for the equipments was not provided.
 - b. Construction of wind breaking walls was not provided.
 - c. Construction of the metalled roads within the premises was not provided.
 - d. Regular cleaning and wetting of the ground within the premises was not provided.
 - e. Growing of a green belt along the periphery was not provided.
5. Telescopic chute at the end of the grit and grit powder conveyor system was not provided.
6. Proper storage facilities for grit powder was not provided.
7. Green belt of evergreen broad leaf trees atleast 10 meters wide encompassing the area was not provided.

Violation of the Environmental Impact Notification dated 14.09.2006

8. The unit also falls under the activity 1(a) and 2(b) as per Environmental Impact Notification vide No. S.O. 1533 dated 14.09.2006 issued by MoEF & CC, New Delhi as amended from time to time. But, the unit has not obtained Environmental Clearance from competent authority.

Other violations

9. The unit has not obtained permission from competent authority under Explosive Act, 1884 for usage of Explosive for stone quarrying and blasting.
10. The National Green Tribunal, Principal Bench, New Delhi vide Order dated 19.07.2017 in Original Application No.479/2016, Pravesh Vs. Ministry of Environment, Forests and Climate Change & Ors., directed that ***"no stone crushers be permitted to operate unless they obtain consent from the State Pollution Control Board, proper no objection certificate from the concerned authorities and have the Environmental Clearance (EC) from the competent authority.***

This application seeks 'modification' of the order to the effect that the stone crushers should be allowed to set up without EC.

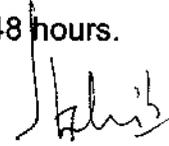
Having regard to the adverse impact of the stone crushers on the environment, the application cannot be accepted. Unless EC is held to be required, the mushrooming of stone crushers even without

any carrying capacity will continue which is not inconsistent with precautionary principle for the protection of environment nor with the principle of sustainable development."

NOW, THEREFORE, it is to conclude that the unit has grossly violated the provisions under Section 25 of Water (Prevention and Control of Pollution) Act, 1974, under Section 21 of Air (Prevention and Control of Pollution) Act, 1981.

In exercise of Section 33-A of Water (Prevention and Control of Pollution) Act, 1974 and Section 31-A of Air (Prevention and Control of Pollution) Act, 1981 it is hereby ordered for the closure of your unit with immediate effect for gross violation of the above provisions of the said Acts.

The Executive Engineer, Electricity Department, Daman to disconnect the power supply and submit compliance report regarding disconnection of power supply to the said unit to the PCC, DD & DNH within 48 hours.



Member Secretary,
Pollution Control Committee,
DD & DNH,
Daman

To,

M/s Saraswati Stone Quarry, 130/5-A, 130/5-B & 130/5-C, Village Dunetha, Daman.

Copy to:

- (i) The Chairman, PCC, DD & DNH for kind information.
- (ii) The Secretary Mines, Daman for information please.
- (iii) The Collector, Daman for information please.
- (iv) The Executive Engineer, Electricity Department, Daman with a request to disconnect the power supply to the industrial plant of M/s Saraswati Stone Quarry, 130/5-A, 130/5-B & 130/5-C, Village Dunetha, Daman with immediate effect and intimate to this office within 48 hours.

No. PCC/~~DD~~^{DMN}/50/97. 96-97/160
Office of the Member Secretary,
Pollution Control Committee,
DD & DNH, Daman

Date: - 21/01/99

**Direction u/s 33-A of Water (Prevention and Control of Pollution) Act, 1974 and
u/s 31 (A) of Air (Prevention and Control of Pollution) Act, 1981.**

WHEREAS M/s Shivkrupa Stone Works, Village Dunetha, Daman was issued with a Consent to Renewal for quarrying of different grades of stones-3600 Brass/Year vide order No. PCC/DMN/5-5030/97-98/1948 dated 18/12/1997 under Water (Prevention and Control of Pollution) Act, 1974 and vide order No. PCC/DMN/6-867/97-98/947 dated 18/12/1997 under Air (Prevention and Control of Pollution) Act, 1981 and valid upto 31/12/1998;

AND WHEREAS the unit has not obtained any type of Renewal Consent to operate the said unit after 31.12.1998;

AND WHEREAS, any type of the unit which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or establish or operate any industrial plant in an air pollution control area has to take statutory Consent under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and Section 21 of Air (Prevention and Control of Pollution) Act, 1981;

AND WHEREAS, the stone crushing unit has to comply the standards for implementation of the pollution control measures and quantitative standards for Suspended Particulate Matter (SPM) prescribed by the Environment (Protection) Rules, 1986 as mentioned below.

- i. Dust containment cum suppression system for the equipments.
- ii. Construction of wind breaking walls.
- iii. Construction of the metalled roads within the premises.
- iv. Regular cleaning and wetting of the ground within the premises.
- v. Growing of a green belt along the periphery.
- vi. Quantitative standard for SPM (Measured between 3 m and 10 m from any processes equipment of a stone crushing unit shall not exceed 600 microgrammes per cubic meter from a controlled isolated as well as well as from a unit located in a cluster should be less than 600mg/Nm³)

AND WHEREAS the unit is also carrying out stone mining at Survey No. 130/15 without any clearance under the Environment Protection Act, 1986 and has also not obtained Consent to Establish and Consent to operate for stone mining under the Water (Prevention and Control of Pollution) Act, 1974 and Air

(Prevention and Control of Pollution) Act, 1981 from the Pollution Control Committee, DD & DNH;

AND WHEREAS the unit is also required to take Environmental Clearance for mining and stone crushing activities as per Environmental Impact Notification vide No. S.O. 1533 dated 14.09.2006 issued by MoEF & CC, New Delhi, as amended from time to time, from the competent authority;

AND WHEREAS, the unit has to obtain authorization under Hazardous waste Rules for industrial operations using mineral/synthetic oil as lubricant in hydraulic systems or other applications;

AND WHEREAS the unit is operating without any valid Consent thereby violating the norms of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 and the Environment (Protection) Rules, 1986;

AND WHEREAS, a notice of direction u/s 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and u/s 31(A) of Air (Prevention and Control of Pollution) Act, 1981 was issued to the unit for operating without obtaining valid consent from the office of the Pollution Control Committee, DD & DNH under Water Act and Air Act vide this office letter No. PCC/DDD/O-1206/DT/WA/91-92/1282 dated 23/12/2015;

AND WHEREAS no reply was submitted to this office in the above matter;

AND WHEREAS, the unit was inspected on 03.01.2018 by the officials of the PCC, DD and DNH and following observations were found:

1. The unit was in operation at the time of inspection.
2. The unit was carrying out different kinds of metal grits from stone through crushing.
3. The unit had installed 02 Nos of crushers.
4. The unit had not installed any Air Pollution Control Devices and not complied with the standards as per Environment (Protection) Act, 1986.
5. The unit was also carrying out stone mining activities.

AND WHEREAS, the stone crushing units are known to contribute Suspended Particulate Matter (SPM) in the air, produce large quantities of fine fugitive dust emissions which create health hazards to workers, surrounding population by way of causing respiratory diseases. The dust also affects the visibility, reduces the growth of vegetation and hampers aesthetics of areas;

AND WHEREAS, on the basis of inspection a show cause notice was issued before initiating action against the unit vide this office letter No. PCC/DMN/50/95-96-97/755 dated 05/02/2018;

AND WHEREAS a reply was submitted to this office vide a letter dated 14/02/2018 where the unit has not submitted any document regarding valid consent to operate under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981. The unit has not produced any document regarding the Environment Clearance and stated that it will comply with the norms under the Water Act, 1974 and Air Act, 1981.

AND WHEREAS, the unit is carrying out stone mining and crushing activities illegally without obtaining valid "Consent to Operate" and "Consent to Renewal" which is a statutory requirement under Water (Prevention and Control of Pollution) Act, 1974 and under Air (Prevention and Control of Pollution) Act, 1981 from the Pollution Control Committee, DD & DNH;

AND WHEREAS an application for grant of CCA-Renewal under Water Act 1974, Air Act 1981 and Hazardous & Other Wastes Rules, 2016 was submitted to the Pollution Control Committee on 02/12/2018;

AND WHEREAS, the unit was inspected on 17/12/2018 and finally the application for Consent to Renewal was rejected on 12/02/2019 by the PCC, DD & DNH for the reasons mentioned as under;

Violation under the Water Act, 1974 and Air Act, 1981

1. The unit had taken Consent to Renewal way back in the year 1997 which already got expired on 31.12.1998. The unit has not been given Consent to Renewal after that. Even then the industrial plant for crushing unit is operational without any valid consent under Water Act 1974 and Air Act 1981 from the PCC which grossly violates the provisions under section 25 of Water (Prevention and Control of Pollution) Act, 1974, under section 21 of Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986.
2. The unit is also carrying out stone mining activities at Survey. No. 130/15, Village Dunetha, Daman without any permission from the Pollution Control Committee, DD & DNH, thereby violating the provisions of Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986.
3. The Air Pollution Control Devices was not provided which is leading to excess dust emission causing environmental hazards including the health & life of human beings is not complying the standards of Environment (Protection) Act, 1986.

Violation under the Environment (Protection) Rules, 1986

4. The unit is operating without complying the standards prescribed by the Environment (Protection) Rules, 1986 mentioned below;
 - a. Dust containment cum suppression system for the equipments was not provided.
 - b. Construction of wind breaking walls was not provided.
 - c. Construction of the metalled roads within the premises was not provided.
 - d. Regular cleaning and wetting of the ground within the premises was not provided.
 - e. Growing of a green belt along the periphery was not provided.
5. Telescopic chute at the end of the grit and grit powder conveyor system was not provided.
6. Proper storage facilities for grit powder was not provided.
7. Green belt of evergreen broad leaf trees atleast 10 meters wide encompassing the area was not provided.

Violation of the Environmental Impact Notification dated 14.09.2006

8. The unit also falls under the activity 1(a) and 2(b) as per Environmental Impact Notification vide No. S.O. 1533 dated 14.09.2006 issued by MoEF & CC, New Delhi as amended from time to time. But, the unit has not obtained Environmental Clearance from competent authority.

Other violations

9. The unit has not obtained permission from competent authority under Explosive Act, 1884 for usage of Explosive for stone quarrying and blasting.
10. The National Green Tribunal, Principal Bench, New Delhi vide Order dated 19.07.2017 in Original Application No.479/2016, Pravesh Vs. Ministry of Environment, Forests and Climate Change & Ors., directed that ***"no stone crushers be permitted to operate unless they obtain consent from the State Pollution Control Board, proper no objection certificate from the concerned authorities and have the Environmental Clearance (EC) from the competent authority.***

This application seeks 'modification' of the order to the effect that the stone crushers should be allowed to set up without EC.

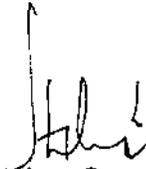
Having regard to the adverse impact of the stone crushers on the environment, the application cannot be accepted. Unless EC is held to be required, the mushrooming of stone crushers even without any carrying capacity will continue which is not inconsistent with

precautionary principle for the protection of environment nor with the principle of sustainable development."

NOW, THEREFORE, it is to conclude that the unit has grossly violated the provisions under Section 25 of Water (Prevention and Control of Pollution) Act, 1974, under Section 21 of Air (Prevention and Control of Pollution) Act, 1981.

In exercise of Section 33-A of Water (Prevention and Control of Pollution) Act, 1974 and Section 31-A of Air (Prevention and Control of Pollution) Act, 1981 it is hereby ordered for the closure of your unit with immediate effect for gross violation of the above provisions of the said Acts.

The Executive Engineer, Electricity Department, Daman to disconnect the power supply and submit compliance report regarding disconnection of power supply to the said unit to the PCC, DD & DNH within 48 hours.


Member Secretary,
Pollution Control Committee,
DD & DNH,
Daman

To,

M/s Shivkrupa Stone Works, Sr. No. 130, Village Dunetha Hill, Daman.

Copy to:

- (i) The Chairman, PCC, DD & DNH for kind information.
- (ii) The Secretary Mines, Daman for information please.
- (iii) The Collector, Daman for information please.
- (iv) The Executive Engineer, Electricity Department, Daman with a request to disconnect the power supply to the industrial plant of M/s Shivkrupa Stone Works, Sr. No. 130, Village Dunetha Hill, Daman with immediate effect and intimate to this office within 48 hours.

No. PCC/^{DMN/50/95-96-97/148}~~DD~~
Office of the Member Secretary,
Pollution Control Committee,
DD & DNH, Daman

Date: 21/05/19

Direction u/s 33-A of Water (Prevention and Control of Pollution) Act, 1974 and u/s 31 (A) of Air (Prevention and Control of Pollution) Act, 1981.

WHEREAS M/s Kyrie Infra Stone Quarry, located at Survey No. 112/4, Village Dunetha, Daman has established a stone crushing unit;

AND WHEREAS the unit has not obtained any type of Establishment Consent under Water Act, 1974 and Air Act, 1981 from the Pollution Control Committee, DD & DNH for aforesaid activities;

AND WHEREAS, any type of the unit which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or establish or operate any industrial plant in an air pollution control area has to take statutory Consent under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and Section 21 of Air (Prevention and Control of Pollution) Act, 1981;

AND WHEREAS, the stone crushing unit has to comply the standards for implementation of the pollution control measures and quantitative standards for Suspended Particulate Matter (SPM) prescribed by the Environment (Protection) Rules, 1986 as mentioned below.

- i. Dust containment cum suppression system for the equipments.
- ii. Construction of wind breaking walls.
- iii. Construction of the metalled roads within the premises.
- iv. Regular cleaning and wetting of the ground within the premises.
- v. Growing of a green belt along the periphery.
- vi. Quantitative standard for SPM (Measured between 3 m and 10 m from any processes equipment of a stone crushing unit shall not exceed 600 microgrammes per cubic meter from a controlled isolated as well as well as from a unit located in a cluster should be less than 600mg/Nm³)

AND WHEREAS the unit is also carrying out stone mining at Survey No. 112/4 without any clearance under the Environment Protection Act, 1986 and has also not obtained Consent to Establish and Consent to operate for stone mining under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 from the Pollution Control Committee, DD & DNH;

AND WHEREAS the unit is also required to take Environmental Clearance for mining and stone crushing activities as per Environmental Impact Notification vide No. S.O. 1533 dated 14.09.2006 issued by MoEF & CC, New Delhi, as amended from time to time, from the competent authority;

AND WHEREAS, the unit has to obtain authorization under Hazardous waste Rules for industrial operations using mineral/synthetic oil as lubricant in hydraulic systems or other applications;

AND WHEREAS the unit is operating without any valid Consent thereby violating the norms of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 and the Environment (Protection) Rules, 1986;

AND WHEREAS, a notice of direction u/s 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and u/s 31(A) of Air (Prevention and Control of Pollution) Act, 1981 was issued for operation of unit without obtaining valid consent from the office of the Pollution Control Committee, DD & DNH under Water Act and Air Act vide this office letter No. PCC/DDD/O-2077/WA/AA/DN/11-12/1285 dated 23/12/2015;

AND WHEREAS no reply was submitted to this office in the above matter;

AND WHEREAS the industrial plant of the unit was inspected on 03/01/2018 by the official of PCC, DD & DNH and following observations were noted;

- (i) The industrial plant was operational at the time of inspection.
- (ii) The unit was carrying out different kinds of metal grits from stone by crushing.
- (iii) The unit had installed 02 Nos of crusher machines.
- (iv) The unit had not provided any air pollution control devices and not complied with the standards as per Environment (Protection) Act, 1986.
- (v) The unit was also carrying out stone mining activities.

AND WHEREAS, the stone crushing units are known to contribute Suspended Particulate Matter (SPM) in the air, produce large quantities of fine fugitive dust emissions which create health hazards to workers, surrounding population by way of causing respiratory diseases. The dust also affects the visibility, reduces the growth of vegetation and hampers aesthetics of areas;

AND WHEREAS, on the basis of inspection a show cause notice was issued before initiating action against the unit vide this office letter No. PCC/DMN/50/95-96-97/751 dated 05/02/2018;

AND WHEREAS a reply was submitted to this office vide a letter dated 14/02/2018 where the unit has not submitted any document regarding valid consent to operate under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981. The unit has not produced any document regarding the Environment Clearance and stated that it will comply with the norms under the Water Act, 1974 and Air Act, 1981.

AND WHEREAS, the unit is carrying out stone mining and crushing activities illegally without obtaining valid "Consent to Establish" "Consent to Operate" and "Consent to Renewal" which is a statutory requirement under Water (Prevention and Control of Pollution) Act, 1974 and under Air (Prevention and Control of Pollution) Act, 1981 from the Pollution Control Committee, DD & DNH;

AND WHEREAS an application was submitted by the unit for grant of Consent to Establish on 28/12/2018 through Online Consent Management and Monitoring System (OCMMS) for the metal, grit, GSB (using rough stones and big rubbles-8000 MTPA through crushing activity which was rejected for the reasons mentioned therein;

AND WHEREAS, the unit has violated various provisions as mentioned below:

Violation under the Water Act, 1974 and Air Act, 1981

1. The unit has not been given Consent to Establish. Even then the industrial plant for crushing unit is operational without any valid consent under Water Act 1974 and Air Act 1981 from the PCC which grossly violates the provisions under section 25 of Water (Prevention and Control of Pollution) Act, 1974, under section 21 of Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986.
2. The unit is also carrying out stone mining activities at Survey. No. 112/4, Village Dunetha, Daman without any permission from the Pollution Control Committee, DD & DNH, thereby violating the provisions of Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986.
3. The Air Pollution Control Devices was not provided which is leading to excess dust emission causing environmental hazards including the health & life of human beings is not complying the standards of Environment (Protection) Act, 1986.

Violation under the Environment (Protection) Rules, 1986

4. The unit is operating without complying the standards prescribed by the Environment (Protection) Rules, 1986 mentioned below;
 - a. Dust containment cum suppression system for the equipments was not provided.
 - b. Construction of wind breaking walls was not provided.
 - c. Construction of the metalled roads within the premises was not provided.
 - d. Regular cleaning and wetting of the ground within the premises was not provided.
 - e. Growing of a green belt along the periphery was not provided.
5. Telescopic chute at the end of the grit and grit powder conveyor system was not provided.
6. Proper storage facilities for grit powder was not provided.
7. Green belt of evergreen broad leaf trees atleast 10 meters wide encompassing the area was not provided.

Violation of the Environmental Impact Notification dated 14.09.2006

8. The unit also falls under the activity 1(a) and 2(b) as per Environmental Impact Notification vide No. S.O. 1533 dated 14.09.2006 issued by MoEF & CC, New Delhi as amended from time to time. But, the unit has not obtained Environmental Clearance from competent authority.

Other violations

9. The unit has not obtained permission from competent authority under Explosive Act, 1884 for usage of Explosive for stone quarrying and blasting.
10. The National Green Tribunal, Principal Bench, New Delhi vide Order dated 19.07.2017 in Original Application No.479/2016, Pravesh Vs. Ministry of Environment, Forests and Climate Change & Ors., directed that ***"no stone crushers be permitted to operate unless they obtain consent from the State Pollution Control Board, proper no objection certificate from the concerned authorities and have the Environmental Clearance (EC) from the competent authority.***

This application seeks 'modification' of the order to the effect that the stone crushers should be allowed to set up without EC.

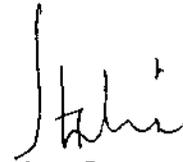
Having regard to the adverse impact of the stone crushers on the environment, the application cannot be accepted. Unless EC is held to be required, the mushrooming of stone crushers even without any carrying capacity will continue which is not inconsistent with

precautionary principle for the protection of environment nor with the principle of sustainable development.

NOW, THEREFORE, it is to conclude that the unit has grossly violated the provisions under Section 25 of Water (Prevention and Control of Pollution) Act, 1974, under Section 21 of Air (Prevention and Control of Pollution) Act, 1981.

In exercise of Section 33-A of Water (Prevention and Control of Pollution) Act, 1974 and Section 31-A of Air (Prevention and Control of Pollution) Act, 1981 it is hereby ordered for the closure of your unit with immediate effect for gross violation of the above provisions of the said Acts.

The Executive Engineer, Electricity Department, Daman to disconnect the power supply and submit compliance report regarding disconnection of power supply to the said unit to the PCC, DD & DNH within 48 hours.



**Member Secretary,
Pollution Control Committee,
DD & DNH,
Daman**

To,

M/s Kyrie Infra Stone Quarry, Sr. No. 112/4, Village Dunetha Hill, Daman.

Copy to:

- (i) The Chairman, PCC, DD & DNH for kind information.
- (ii) The Secretary Mines, Daman for information please.
- (iii) The Collector, Daman for information please.
- (iv) The Executive Engineer, Electricity Department, Daman with a request to disconnect the power supply to the industrial plant of M/s Kyrie Infra Stone Quarry, Sr. No. 112/4, Village Dunetha, Daman with immediate effect and intimate to this office within 48 hours.

No. PCC/DMN/50/95-96-97/162
Office of the Member Secretary,
Pollution Control Committee,
DD & DNH, Daman

Date:- 21/05/19

**Direction u/s 33-A of Water (Prevention and Control of Pollution) Act, 1974 and
u/s 31 (A) of Air (Prevention and Control of Pollution) Act, 1981.**

WHEREAS M/s Varsha Stone Works, Village Dunetha, Daman was issued with a Consent to Renewal for stone crushing – 3000 Brass/Year vide order No. PCC/DMN/5-4909/97-98/1734 dated 27/11/1997 under Water (Prevention and Control of Pollution) Act, 1974 and valid upto 30/11/1998;

AND WHEREAS the unit has not obtained any type of Renewal Consent to operate the said unit after 30.11.1998;

AND WHEREAS, any type of the unit which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or establish or operate any industrial plant in an air pollution control area has to take statutory Consent under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and Section 21 of Air (Prevention and Control of Pollution) Act, 1981;

AND WHEREAS, the stone crushing unit has to comply the standards for implementation of the pollution control measures and quantitative standards for Suspended Particulate Matter (SPM) prescribed by the Environment (Protection) Rules, 1986 as mentioned below.

- i. Dust containment cum suppression system for the equipments.
- ii. Construction of wind breaking walls.
- iii. Construction of the metalled roads within the premises.
- iv. Regular cleaning and wetting of the ground within the premises.
- v. Growing of a green belt along the periphery.
- vi. Quantitative standard for SPM (Measured between 3 m and 10 m from any processes equipment of a stone crushing unit shall not exceed 600 microgrammes per cubic meter from a controlled isolated as well as well as from a unit located in a cluster should be less than 600mg/Nm³)

AND WHEREAS the unit is also carrying out stone mining at Survey No. 130/6-A, 130/6-B, 130/6-C & 130/7 without any clearance under the Environment Protection Act, 1986 and has also not obtained Consent to Establish and Consent to operate for stone mining under the Water (Prevention and Control of

Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 from the Pollution Control Committee, DD & DNH;

AND WHEREAS the unit is also required to take Environmental Clearance for mining and stone crushing activities as per Environmental Impact Notification vide No. S.O. 1533 dated 14.09.2006 issued by MoEF & CC, New Delhi, as amended from time to time, from the competent authority;

AND WHEREAS, the unit has to obtain authorization under Hazardous waste Rules for industrial operations using mineral/synthetic oil as lubricant in hydraulic systems or other applications;

AND WHEREAS the unit is operating without any valid Consent thereby violating the norms of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 and the Environment (Protection) Rules, 1986;

AND WHEREAS, a notice of direction u/s 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and u/s 31(A) of Air (Prevention and Control of Pollution) Act, 1981 was issued to the unit for operating without obtaining valid consent from the office of the Pollution Control Committee, DD & DNH under Water Act and Air Act vide this office letter No. PCC/DDD/O-1207/DTWA/91-92/1264 dated 23/12/2015;

AND WHEREAS, a reply was received to this office on 12/03/2016 from the unit where it was mentioned that the Renewal to operate the unit got expired in the year 1998 and thereafter in the year 2005 the unit has applied to Renew the Consent to Operate under the Water Act 1974 and Air Act 1981. No supporting document etc. was attached and the unit was operating without any valid consent thereby violating the norms of the said Acts;

AND WHEREAS, the unit was inspected on 03.01.2018 by the officials of the PCC, DD and DNH and following observations were found:

1. The unit was in operation at the time of inspection.
2. The unit was carrying out different kinds of metal grits from stone through crushing.
3. The unit had installed 02 Nos of crushers.
4. The unit had not installed any Air Pollution Control Devices and not complied with the standards as per Environment (Protection) Act, 1986.
5. The unit was also carrying out stone mining activities.

AND WHEREAS, the stone crushing units are known to contribute Suspended Particulate Matter (SPM) in the air, produce large quantities of fine fugitive dust emissions which create health hazards to workers, surrounding population by way of causing respiratory diseases. The dust also affects the visibility, reduces the growth of vegetation and hampers aesthetics of areas;

AND WHEREAS, on the basis of inspection a show cause notice was issued before initiating action against the unit vide this office letter No. PCC/DMN/50/95-96-97/758 dated 05/02/2018;

AND WHEREAS a reply was submitted to this office vide a letter dated 14/02/2018 where the unit has not submitted any document regarding valid consent to operate under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981. The unit has not produced any document regarding the Environment Clearance and stated that it will comply with the norms under the Water Act, 1974 and Air Act, 1981.

AND WHEREAS, the unit is carrying out stone mining and crushing activities illegally without obtaining valid "Consent to Operate" and "Consent to Renewal" which is a statutory requirement under Water (Prevention and Control of Pollution) Act, 1974 and under Air (Prevention and Control of Pollution) Act, 1981 from the Pollution Control Committee, DD & DNH;

AND WHEREAS an application for grant of CCA-Renewal under Water Act 1974, Air Act 1981 and Hazardous & Other Wastes Rules, 2016 was submitted to the Pollution Control Committee on 28/10/2018;

AND WHEREAS, the unit was inspected on 17/12/2018 and finally the application for Consent to Renewal was rejected on 13/02/2019 by the PCC, DD & DNH for the reasons mentioned as under;

Violation under the Water Act, 1974 and Air Act, 1981

1. The unit had taken Consent to Renewal way back in the year 1997 which already got expired on 30.11.1998. The unit has not been given Consent to Renewal after that. Even then the industrial plant for crushing unit is operational without any valid consent under Water Act 1974 and Air Act 1981 from the PCC which grossly violates the provisions under section 25 of Water (Prevention and Control of Pollution) Act, 1974, under section 21 of Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986.
2. The unit is also carrying out stone mining activities at Survey. No. 130/6-A, 130/6-B, 130/6-C & 130/7, Village Dunetha, Daman without any

permission from the Pollution Control Committee, DD & DNH, thereby violating the provisions of Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986.

3. The Air Pollution Control Devices was not provided which is leading to excess dust emission causing environmental hazards including the health & life of human beings is not complying the standards of Environment (Protection) Act, 1986.

Violation under the Environment (Protection) Rules, 1986

4. The unit is operating without complying the standards prescribed by the Environment (Protection) Rules, 1986 mentioned below;
 - a. Dust containment cum suppression system for the equipments was not provided.
 - b. Construction of wind breaking walls was not provided.
 - c. Construction of the metalled roads within the premises was not provided.
 - d. Regular cleaning and wetting of the ground within the premises was not provided.
 - e. Growing of a green belt along the periphery was not provided.
5. Telescopic chute at the end of the grit and grit powder conveyor system was not provided.
6. Proper storage facilities for grit powder was not provided.
7. Green belt of evergreen broad leaf trees atleast 10 meters wide encompassing the area was not provided.

Violation of the Environmental Impact Notification dated 14.09.2006

8. The unit also falls under the activity 1(a) and 2(b) as per Environmental Impact Notification vide No. S.O. 1533 dated 14.09.2006 issued by MoEF & CC, New Delhi as amended from time to time. But, the unit has not obtained Environmental Clearance from competent authority.

Other violations

9. The unit has not obtained permission from competent authority under Explosive Act, 1884 for usage of Explosive for stone quarrying and blasting.
10. The National Green Tribunal, Principal Bench, New Delhi vide Order dated 19.07.2017 in Original Application No.479/2016, Pravesh Vs. Ministry of Environment, Forests and Climate Change & Ors., directed that ***"no stone crushers be permitted to operate unless they obtain consent from the State Pollution Control Board, proper no objection certificate from the concerned authorities and have the Environmental Clearance (EC) from the competent authority.***

This application seeks 'modification' of the order to the effect that the stone crushers should be allowed to set up without EC.

Having regard to the adverse impact of the stone crushers on the environment, the application cannot be accepted. Unless EC is held to be required, the mushrooming of stone crushers even without any carrying capacity will continue which is not inconsistent with precautionary principle for the protection of environment nor with the principle of sustainable development."

NOW, THEREFORE, it is to conclude that the unit has grossly violated the provisions under Section 25 of Water (Prevention and Control of Pollution) Act, 1974, under Section 21 of Air (Prevention and Control of Pollution) Act, 1981.

In exercise of Section 33-A of Water (Prevention and Control of Pollution) Act, 1974 and Section 31-A of Air (Prevention and Control of Pollution) Act, 1981 it is hereby ordered for the closure of your unit with immediate effect for gross violation of the above provisions of the said Acts.

The Executive Engineer, Electricity Department, Daman to disconnect the power supply and submit compliance report regarding disconnection of power supply to the said unit to the PCC, DD & DNH within 48 hours.



Member Secretary,
Pollution Control Committee,
DD & DNH,
Daman

To,

M/s Varsha Stone Works, Sr. No. 130/L, Village Dunetha Hill, Daman.

Copy to:

- (i) The Chairman, PCC, DD & DNH for kind information.
- (ii) The Secretary Mines, Daman for information please.
- (iii) The Collector, Daman for information please.
- (iv) The Executive Engineer, Electricity Department, Daman with a request to disconnect the power supply to the industrial plant of M/s Varsha Stone Works, Sr. No. 130/L, Village Dunetha Hill, Daman with immediate effect and intimate to this office within 48 hours.

No. PCC/ ~~DDD~~ ^{DDM/50} /95-96-97/157
Office of the Member Secretary,
Pollution Control Committee,
DD & DNH, Daman

Date: -21/05/19

Direction u/s 33-A of Water (Prevention and Control of Pollution) Act, 1974 and u/s 31 (A) of Air (Prevention and Control of Pollution) Act, 1981.

WHEREAS M/s Jay Ambe Stone Quarry, Village Bhimpore, Daman was issued with a Consent to Renewal for quarrying of different grades of stone vide order No. PCC/DDD/O-1203/BP/WA/96-97/44 dated 02/06/2003 under Water (Prevention and Control of Pollution) Act, 1974 and vide order No. PCC/DDD/O-1203/BP/WA/96-97/44 dated 02/06/2003 under Air (Prevention and Control of Pollution) Act, 1981 and valid upto 31/12/2003;

AND WHEREAS the unit has not obtained any type of Renewal Consent to operate the said unit after 31.12.2003;

AND WHEREAS, any type of the unit which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or establish or operate any industrial plant in an air pollution control area has to take statutory Consent under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and Section 21 of Air (Prevention and Control of Pollution) Act, 1981;

AND WHEREAS, the stone crushing unit has to comply the standards for implementation of the pollution control measures and quantitative standards for Suspended Particulate Matter (SPM) prescribed by the Environment (Protection) Rules, 1986 as mentioned below.

- i. Dust containment cum suppression system for the equipments.
- ii. Construction of wind breaking walls.
- iii. Construction of the metalled roads within the premises.
- iv. Regular cleaning and wetting of the ground within the premises.
- v. Growing of a green belt along the periphery.
- vi. Quantitative standard for SPM (Measured between 3 m and 10 m from any processes equipment of a stone crushing unit shall not exceed 600 microgrammes per cubic meter from a controlled isolated as well as well as from a unit located in a cluster should be less than 600mg/Nm³)

AND WHEREAS the unit is also carrying out stone mining at Survey No. 303, 304/2, 304/3, 304/4 & 304/5 without any clearance under the Environment

Protection Act, 1986 and has also not obtained Consent to Establish and Consent to operate for stone mining under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 from the Pollution Control Committee, DD & DNH;

AND WHEREAS the unit is also required to take Environmental Clearance for mining and stone crushing activities as per Environmental Impact Notification vide No. S.O. 1533 dated 14.09.2006 issued by MoEF & CC, New Delhi, as amended from time to time, from the competent authority;

AND WHEREAS, the unit has to obtain authorization under Hazardous waste Rules for industrial operations using mineral/synthetic oil as lubricant in hydraulic systems or other applications;

AND WHEREAS the unit is operating without any valid Consent thereby violating the norms of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 and the Environment (Protection) Rules, 1986;

AND WHEREAS, a notice of direction u/s 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and u/s 31(A) of Air (Prevention and Control of Pollution) Act, 1981 was issued to the unit for operating without obtaining valid consent from the office of the Pollution Control Committee, DD & DNH under Water Act and Air Act vide this office letter No. PCC/DDD/O-1203/BP/WA/96-97/1265 dated 23/12/2015;

AND WHEREAS, a show cause notice was issued to you on 29/04/2016 directing to the unit to explain as why action should not be initiated against the unit;

AND WHEREAS, the unit was again inspected on 03.01.2018 by the officials of the PCC, DD and DNH and following observations were found:

1. The unit was in operation at the time of inspection.
2. The unit was carrying out different kinds of metal grits from stone through crushing.
3. The unit had installed 04 Nos of crushers.
4. The unit had not installed any Air Pollution Control Devices and not complied with the standards as per Environment (Protection) Act, 1986.
5. The unit was also carrying out stone mining activities.

AND WHEREAS, the stone crushing units are known to contribute Suspended Particulate Matter (SPM) in the air, produce large quantities of fine

fugitive dust emissions which create health hazards to workers, surrounding population by way of causing respiratory diseases. The dust also affects the visibility, reduces the growth of vegetation and hampers aesthetics of areas;

AND WHEREAS, on the basis of inspection again show cause notice was issued before initiating action against the unit vide this office letter No. PCC/DMN/50/95-96-97/757 dated 05/02/2018;

AND WHEREAS a reply was submitted to this office vide a letter dated 14/02/2018 where the unit has not submitted any document regarding valid consent to operate under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981. The unit has not produced any document regarding the Environment Clearance and stated that it will comply with the norms under the Water Act, 1974 and Air Act, 1981.

AND WHEREAS, the unit is carrying out stone mining and crushing activities illegally without obtaining valid "Consent to Operate" and "Consent to Renewal" which is a statutory requirement under Water (Prevention and Control of Pollution) Act, 1974 and under Air (Prevention and Control of Pollution) Act, 1981 from the Pollution Control Committee, DD & DNH;

AND WHEREAS an application for grant of CCA-Renewal under Water Act 1974, Air Act 1981 and Hazardous & Other Wastes Rules, 2016 was submitted to the Pollution Control Committee on 28/10/2018;

AND WHEREAS, the unit was inspected on 17/12/2018 and finally the application for Consent to Renewal was rejected on 13/02/2019 by the PCC, DD & DNH for the reasons mentioned as under;

Violation under the Water Act, 1974 and Air Act, 1981

1. The unit had taken Consent to Renewal way back in the year 2003 which already got expired on 31.12.2003. The unit has not been given Consent to Renewal after that. Even then the industrial plant for crushing unit is operational without any valid consent under Water Act 1974 and Air Act 1981 from the PCC which grossly violates the provisions under section 25 of Water (Prevention and Control of Pollution) Act, 1974, under section 21 of Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986.
2. The unit is also carrying out stone mining activities at Survey. No. 303, 304/2, 304/3, 304/4 & 304/5 Village Bhimpore, Daman without any permission from the Pollution Control Committee, DD & DNH, thereby violating the provisions of Water (Prevention and Control of Pollution) Act,

1974, Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986.

3. The Air Pollution Control Devices was not provided which is leading to excess dust emission causing environmental hazards including the health & life of human beings is not complying the standards of Environment (Protection) Act, 1986.

Violation under the Environment (Protection) Rules, 1986

4. The unit is operating without complying the standards prescribed by the Environment (Protection) Rules, 1986 mentioned below;
 - a. Dust containment cum suppression system for the equipments was not provided.
 - b. Construction of wind breaking walls was not provided.
 - c. Construction of the metalled roads within the premises was not provided.
 - d. Regular cleaning and wetting of the ground within the premises was not provided.
 - e. Growing of a green belt along the periphery was not provided.
5. Telescopic chute at the end of the grit and grit powder conveyor system was not provided.
6. Proper storage facilities for grit powder was not provided.
7. Green belt of evergreen broad leaf trees atleast 10 meters wide encompassing the area was not provided.

Violation of the Environmental Impact Notification dated 14.09.2006

8. The unit also falls under the activity 1(a) and 2(b) as per Environmental Impact Notification vide No. S.O. 1533 dated 14.09.2006 issued by MoEF & CC, New Delhi as amended from time to time. But, the unit has not obtained Environmental Clearance from competent authority.

Other violations

9. The unit has not obtained permission from competent authority under Explosive Act, 1884 for usage of Explosive for stone quarrying and blasting.
10. The National Green Tribunal, Principal Bench, New Delhi vide Order dated 19.07.2017 in Original Application No.479/2016, Pravesh Vs. Ministry of Environment, Forests and Climate Change & Ors., directed that **"no stone crushers be permitted to operate unless they obtain consent from the State Pollution Control Board, proper no objection certificate from the concerned authorities and have the Environmental Clearance (EC) from the competent authority.**

This application seeks 'modification' of the order to the effect that the stone crushers should be allowed to set up without EC.

Having regard to the adverse impact of the stone crushers on the environment, the application cannot be accepted. Unless EC is held to be required, the mushrooming of stone crushers even without any carrying capacity will continue which is not inconsistent with precautionary principle for the protection of environment nor with the principle of sustainable development."

NOW, THEREFORE, it is to conclude that the unit has grossly violated the provisions under Section 25 of Water (Prevention and Control of Pollution) Act, 1974, under Section 21 of Air (Prevention and Control of Pollution) Act, 1981.

In exercise of Section 33-A of Water (Prevention and Control of Pollution) Act, 1974 and Section 31-A of Air (Prevention and Control of Pollution) Act, 1981 it is hereby ordered for the closure of your unit with immediate effect for gross violation of the above provisions of the said Acts.

The Executive Engineer, Electricity Department, Daman to disconnect the power supply and submit compliance report regarding disconnection of power supply to the said unit to the PCC, DD & DNH within 48 hours.



**Member Secretary,
Pollution Control Committee,
DD & DNH,
Daman**

To,

M/s Jay Ambe Stone Quarry, Sr. No. 331, Village Bhimpore, Daman.

Copy to:

- (i) The Chairman, PCC, DD & DNH for kind information.
- (ii) The Secretary Mines, Daman for information please.
- (iii) The Collector, Daman for information please.
- (iv) The Executive Engineer, Electricity Department, Daman with a request to disconnect the power supply to the industrial plant of M/s Jay Ambe Stone Quarry, Sr. No. 331, Village Bhimpore, Daman with immediate effect and intimate to this office within 48 hours.